BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Execution Application No. 42/2019
In
O.A. No. 124/2015

Sumitra Devi — Applicant

Vs.

CPCB — Respondent

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14.	**Annexure-XIII:** A copy of the responses received from representatives & authorities viz. Rajasthan State Industrial Development and Investment Corporation Ltd.(RIICO) Bhiwadi, Bhiwadi Jal Pradushan Nivaran Trust (CETP), Municipal Council-Bhiwadi & Haryana Shahri Vikas Pradhikaran-Rewari, Haryana.	
15.	**Annexure-XIV:** A copy of the minutes of meeting held on 18.10.2021 with concern authorities as opportunity of hearing to record the responses.	

(S K Gupta)
Scientist-E
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 20.10.2021
Place: Delhi

Environmental Compensation Report

Submitted in Reference to

Hon'ble National Green Tribunal (PB)

Order dated 04.02.2021

In the Matter of

E.A. No. 42 of 2019 in O.A. No. 124 of 2015

Sumitra Devi

Vs

CPCB

Environmental Compensation Report

Hon'ble National Green Tribunal (PB) vide its order dated 4.02.2021 in Executive Application No. 42 of 2019 (Original Application No. 124 of 2015) in the matter of Sumitra Devi Vs CPCB directed under Para 13 as:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." Copy of the order is enclosed as **Annexure-I.**

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was carried out by Central Pollution Control Board, Regional Directorate, Bhopal. The field visit of the Dharuhera & Bhiwadi problem area was carried out during 16th & 17th September 2021 jointly with officials of Rajasthan State Pollution Control Board (RSPCB) & Haryana State Pollution Control Board (HSPCB).

1.0 Specific observations of the field visit

i. Chocked drains near Nagina garden, Modern Public School, Sector 4 & 6 and others municipal areas were observed.

ii. The water logging on the border of Bhiwadi & Dharuhera area, along with National Highway 48 and behind the Dhudhmoti Sagar dairy industry & others were observed.

iii. The 5MLD STP HSVP, Dharuhera, Haryana plant established for treating the sewer of Sector 4A & Sector 6 (Part I & II) was visited and found that the treated sewage is discharged in open drain that ultimately meets the water logged area behind the Dhudhmoti Sagar plant, Dharuhera.

iv. In the municipal boundary of Bhiwadi the solid waste was found dumped/thrown in unsegregated way and drains were found partially chocked with plastic & other materials.

2.0 Issues considered for the assessment of Environmental Compensation

Considering the field observations and referring the joint committee reports of MoEFCC, CPCB & RSPCB constituted for the factual and action taken report w.r.t the compliance of the directions of Tribunal order dated 12.12.2017 following 05 non-compliance issues were considered for the assessment of the compensation for the damage to the environment:

1. The CETP control the discharges at the outlet points by Bhiwadi Jal Pradushan Niyantran Trust (BJPNT)
2. Construction of the 05 STPs by Municipal Council, Bhiwadi
3. Solid waste management by RIICO & Municipal Council, Bhiwadi
4. Reuse of the treated effluent from CETPs/STPs by RIICO
5. Discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019

3.0 Assessment of the Environmental compensation

3.1 The CETP control the discharges at the outlet points by Bhiwadi Jal Pradushan Niyantran Trust (BJPNT)

The 9MLD CETP, operated by Bhiwadi Jal Pradushan Niwaran Trust (BJPNT) receives industrial as well as domestic wastewater through conduit pipe of 2.5KMs length from a common sump of 2 drains coming adjacent to the Shyam Vatika (Rajasthan Housing Board) & Parshvanath Mall. The open drain near Shyam Vatika carries industrial-cum-domestic effluent of Phase- 1 RIICO area whereas the Parshvanath Mall open drain carries industrial-cum-domestic effluent of Phase 2, 3, 4 & Rampur Mundana RIICO area.

Presently the effluent is treated through Activated Sludge Process (ASP) followed by tertiary treatment and the treated effluent of CETP is being discharged 14 km away from the CETP through conduit pipe system (4KM HDPE and rest is RCC HUME pipe) via Khushkhera Industrial Area.

3.1.1 Methodology adopted for the EC assessment:

Duration of violation: The violation duration was considered from the Hon'ble NGT order dated 12.12.2017 (vide which matter was disposed of with a direction to comply the discharge

norms) to the last day of order i.e. 4.2.2021 (vide which Hon'ble NGT directed to assess the EC for the damage caused to environment so far)

Analysis report: The effluent analysis reports of the RSPCB during 12.12.2017 to 4.2.2021 were considered.

Violation observed: The violation was observed for Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Lead (Pb), Cadmium (Cd), Sulphides, Chloride, Fluoride (F-), Iron (Fe), Total Kjheldahl Nitrogen (TKN), Ammonical Nitrogen. The analysis results are enclosed as **Annexure-II.**

3.1.2 Environmental compensation

During the total period of assessment i.e. 12.12.2017 to 4.2.2021; the prescribed discharge standards were violated for Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Lead (Pb), Cadmium (Cd), Sulphides, Chloride, Fluoride (F-), Iron (Fe), Total Kjheldahl Nitrogen (TKN), Ammonical Nitrogen . **The non-compliance period is as tabulated below:**

The period of Non-compliance w.r.t. BOD		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	18.1.18 to 5.2.2018	19
2	22.2.18	1
3	16.3.18	1
4	26.7.18	1
5	27.8.18 to 12.10.18	47
6	29.11.18 to 14.12.18	16
7	8.2.19	1
8	11.3.19	1
9	10.4.19	1
10	13.5.19 to 23.5.19	11
11	15.10.19	1
12	15.11.19 to 12.12.19	28

13	10.1.2020	1
14	24.12.2020	1
	Total	**130**

The period of Non-compliance w.r.t. COD		
S. No	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	25.1.18	1
2	22.2.18	1
3	28.9.18 to 12.10.18	15
4	29.11.18 to 14.12.18	16
5	8.2.19	1
6	11.3.19	1
7	23.5.2019	1
8	25.11.2019	1
	Total	**37**

The period of Non-compliance w.r.t. Lead		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	10.4.2019	1
2	28.6.2019	1
3	28.8.2019	1
4	23.9.2019	1
5	20.2.2020 to 12.3.2020	22
6	21.8.2020 to 4.9.2020	15
7	24.9.2020	1
8	11.1.2021 to 4.2.2021	25
Total		**67**

The period of Non-compliance w.r.t. Cadmium		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	20.2.2020-12.3.2020	22
2	6.11.2020	1
3	9.12.2020-23.12.2020	15
Total		**38**

The period of Non-compliance w.r.t. Sulphides		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	14.12.2018	1
Total		**1**

The period of Non-compliance w.r.t. Chloride		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	23.4.2018	1
2	14.12.2018	1
Total		**2**

The period of Non-compliance w.r.t. Fluoride		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	17.9.2018-12.11.2018	57
Total		**57**

The period of Non-compliance w.r.t. Iron (Fe)		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	1.8.2019	1
2	10.1.2020	1
3	5.2.2020	1
Total		**3**

The period of Non-compliance w.r.t. Total Kjheldahl Nitrogen (TKN)		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	14.12.2018	1
2	6.9.2019	1
Total		**2**

The period of Non-compliance w.r.t. Ammonical Nitrogen		
S.No.	Period of Non-compliance of the prescribed Discharge Standard	Total number of Days of Non-compliance days
1	6.9.2019	1
Total		**1**

Total non-compliance period (in days) when parameters individually were found in exceedance of discharge standards

Parameter	Non-compliance days
BOD	130
COD	00
Lead (Pb)	66
Cadmium (Cd)	16
Sulphides	00
Chloride	01
Fluoride (F-)	14
Iron (Fe)	02
Total Kjheldahl Nitrogen (TKN)	00
Ammonical Nitrogen	01
Total days of Non-compliance period	**230**

The environmental compensation amount of **Rs. 50000/- per default** was considered as per the Hon'ble NGT order dated 12.12.2017 in this matter.

The total Environmental Compensation = 50000 x 230 days = **Rs. 1,15,000,00/-** (One Carore Fifteen Lacs rupees)

It is pertinent to mention, that Rajasthan State Pollution Control Board has imposed an EC of **Rs. 7.5 Lacs** to CETP Trust (BJPNT) vide letter dated 3.6.2021 for non-complying the prescribed discharge limits during 1.1.2018 to 31.1.2020 for 15 times. EC of Rs. 50000/- was imposed per default. The copy of the RSPCB letter is enclosed as **Annexure-III.** For the EC assessment, RSPCB considered only the day when non-compliance was observed in place of the days of non-compliance between two consecutive defaults.

For example: The default was observed on 02 monitoring dates
First day of monitoring: 18.1.18
Second day of monitoring: 5.2.2018
RSPCB considered: 02 days as default days whereas the total non-compliance period between 02 default dates needs to be considered i.e. **19 days.**

Considering the above, the difference amount of **Rs 1,07,50,000/-(One Carore Seven Lacs Fifty Thousand rupees)** may be imposed as environmental compensation on the RIICO & BJPNT, Bhiwadi.

3.2 Construction of the 05 STPs by Municipal Council, Bhiwadi

The action plan submitted by Department of Environment, Government of Rajasthan to Hon'ble NGT for the mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference of the O.A. No. 124/2015 (Sumitra Devi V/s CPCB & Ors.) stated the construction & commissioning date of all the 05 STPs by **31.5.2018.** The copy of the note on Action Plan of Govt. of Rajasthan is enclosed as **Annexure-IV**.

The details of the 05 Sequential Batch Reactor (SBR) STPs is as tabulated below:

STP location	**Capacity MLD**	**Operational capacity (31.8.2021)**	**Actual Commissioning date**	**Proposed commissioning date**
Santhalkha	3	1.4	17.9.2020	31.5.2018
Rajasthan Housing Board	1.5	1.32	28.9.2018	
Mundana Mev	2	0.95	9.9.2019	
Near Existing STP	3	1.62	28.9.2020	
Khanpur	2	0	Stay of Hon'ble Rajasthan High Court, Jaipur from 2018	

The average sewage generation during 2018 to 2020 @135LPCD water supply with 80% sewage generation is as tabulated below:

STPs	**Population of area**		**Average Sewage generation in MLD for 2018-2020 @ 135LPCD water supply during**
	Year 2016	**Year 2031**	
Santhalkha	20864	36903	2.4
Rajasthan Housing Board	6783	14210	0.8
Mundana Mev	9346	17372	1.1
Near Ext STP	5839	13006	0.7

The details of commissioning, operational capacity, coverage area & population are enclosed as **Annexure-V**.

3.2.1 Methodology adopted for assessment of the EC for the damage to the Environment by sewage

The environmental compensation for the failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The formula for estimation of Environment Compensation for untreated/partially treated sewage discharge *(as per Para 6 of Hon'ble NGT order dated 24.9.2020 in O.A. 7 of 2018)*

EC (Lacs Rs.) = 17.5 (Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total sewage generation – operational capacity) + 0.2(Total Sewage generation – operational capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation – Operational Capacity) x N

Where N is Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority. Quantity of sewage is in MLD.

- Here, the (N) is considered from the next day of proposed commissioning date i.e. 31.5.2018 to actual commissioning date for EC assessment during non-commissioning period.
- Further, the (N) is considered from commissioning date to Hon'ble NGT order dated 4.2.2021 for the STPs treating partial sewage quantity than the actual generation.

3.2.2 The Environmental Compensation for the 3 MLD Santhalkha STP

The EC assessed for the non-commissioning period of 990 days (1.6.2018 to 16.9.2020) and the period of treatment of partial quantity of sewage for 141 days (17.9.2020 to 4.2.2021) is of **Rs. 852.75 Lacs**. The detailed assessment is as tabulated below:

Environmental Compensation for Santhalkha STP					
S.No.	**Particulars**		**Commissioning period from 17.9.2020 to 4.2.2021)**	**Non-commissioning period (1.6.2018 to 16.9.2020)**	**Total EC in Lacs Rs.**
	Class		other	other	**852.75**
1	Sewage generation (MLD)		2.4	2.4	
2	Installed treatment capacity (MLD)		3	0	
3	Operational Capacity (MLD)		1.4	0	
4	Capacity Gap (MLD) i.e. (Generation-Installed capacity)		0.0	2.4	
5	Capacity Gap (MLD) i.e. (Generation-Operational Capacity)		1.0	2.4	
6	EC for CAPEX in Lacs i.e 17.5 (S.No. 4)		0.0	42.0	
7	EC for Conveyance in Lacs i.e 55.5(S.No. 5)		55.5	133.2	
8	EC CAPEX + Conveyance in Lacs (S.No. 6 + S.No. 7)		55.5	175.2	
9	Min & Max values of EC	Minimum in Lacs Rs.	100	100	
10		Maximum in Lacs Rs	1000	1000	
11	Final Total EC for Capital cost component Lacs Rs **(As EC for CAPEX is ZERO)**		55.5	175.2	
12	EC for O&M Lacs Rs. i.e. 0.2 (S. No. 5)		0.2	0.48	
13	Min & Max values of EC	Minimum in Lacs Rs/day	0.5	0.5	
14		Max. in Lacs Rs./day	5	5	
15	Final Total EC for O&M Lacs Rs/day		0.5	0.5	
16	Total days of non-compliance of sewage treatment		141	990	
17	Final Total EC for O&M Lacs Rs i.e. S.No. 15 * S.No. 16		70.5	495	
18	Calculated Env Externality (Lacs/day) based on marginal cost i.e. Rs. 75/MLD/Day		0.0018	0.0018	
19	Min & Max Env Externality (Lacs/day)	Minimum in Lacs Rs	0.05	0.05	
20		Max. in Lacs Rs.	0.1	0.1	
21	Final Env Externality (Lacs/day)		0.05	0.05	
22	Total Env Externality Lacs Rs. i.e. S.No. 21*S.No. 16		7.05	49.5	
Total EC in Lacs Rs i.e. Sum of S.No. 11, 17 & 22			133.05	719.70	

3.2.3 The EC for the 1.5 MLD Rajasthan Housing Board STP

The EC assessed for the non-commissioning period of 119 days (1.6.2018 to 27.9.2018) is of **Rs. 165.45 Lacs**.

The detailed assessment is as tabulated below:

Housing Board STP			
S.No.	**Particulars**		**Non-commissioning period (1.6.2018 to 27.9.2018)**
	Class		other
1	Sewage generation (MLD)		0.8
2	Installed treatment capacity (MLD)		0
3	Operational Capacity (MLD)		0
4	Capacity Gap (MLD) i.e. (Generation-Installed capacity)		0.8
5	Capacity Gap (MLD) i.e. (Generation- Operational Capacity)		0.8
6	EC for CAPEX in Lacs i.e 17.5 (S.No. 4)		14.0
7	EC for Conveyance in Lacs i.e 55.5(S.No. 5)		44.4
8	EC CAPEX + Conveyance in Lacs (S.No. 6 + S.No. 7)		58.4
9	Min & Max values of EC	Minimum in Lacs Rs.	100
10		Maximum in Lacs Rs	1000
11	Final Total EC for Capital cost component Lacs Rs		100.0
12	EC for O&M Lacs Rs. i.e. 0.2 (S. No. 5)		0.16
13	Min & Max values of EC	Minimum in Lacs Rs/day	0.5
14		Max. in Lacs Rs./day	5
15	Final Total EC for O&M Lacs Rs/day		0.5
16	Total days of non-compliance of sewage treatment		119
17	Final Total EC for O&M Lacs Rs i.e. S.No. 15 * S.No. 16		59.5
18	Calculated Env Externality (Lacs/day) based on marginal cost i.e. Rs. 75/MLD/Day		0.0006
19	Min & Max Env Externality (Lacs/day)	Minimum in Lacs Rs	0.05
20		Max. in Lacs Rs.	0.1
21	Final Env Externality (Lacs/day)		0.05
22	Total Env Externality Lacs Rs. i.e. S.No. 21*S.No. 16		5.95
Total EC in Lacs Rs. i.e. Sum of S.No. 11, 17 & 22			165.45

3.2.4 The EC for the 2 MLD Mundana Mev STP

The EC assessed for the non-commissioning period of 465 days (1.6.2018 to 8.9.2019) and the period of treatment of partial quantity of sewage for 515 days (9.9.2019 to 4.2.2021) is of **Rs. 647.33 Lacs**.

The detailed assessment is as tabulated below:

Mundana Mev STP					
S.No.	**Particulars**		**Commissioning period (from 9.9.2019 to 4.2.2021)**	**Non-commissioning period (1.6.2018 to 8.9.2019)**	**Total EC in Lacs Rs.**
	Class		other	other	
1	Sewage generation (MLD)		1.1	1.1	
2	Installed treatment capacity (MLD)		2	0	
3	Operational Capacity (MLD)		0.95	0	
4	Capacity Gap (MLD) i.e. (Generation-Installed capacity)		0.0	1.1	
5	Capacity Gap (MLD) i.e. (Generation- Operational Capacity)		0.15	1.1	
6	EC for CAPEX in Lacs i.e 17.5 (S.No. 4)		0.0	19.3	
7	EC for Conveyance in Lacs i.e 55.5(S.No. 5)		8.325	61.1	
8	EC CAPEX + Conveyance in Lacs (S.No. 6 + S.No. 7)		8.325	80.3	
9	Min & Max values of EC	Minimum in Lacs Rs.	100	100	
10		Maximum in Lacs Rs	1000	1000	
11	Final Total EC for Capital cost component Lacs Rs **(As EC for CAPEX is ZERO)**		8.325	100	
12	EC for O&M Lacs Rs. i.e. 0.2 (S. No. 5)		0.03	0.220	**647.33**
13	Min & Max values of EC	Minimum in Lacs Rs/day	0.5	0.5	
14		Max. in Lacs Rs./day	5	5	
15	Final Total EC for O&M Lacs Rs/day		0.5	0.5	
16	Total days of non-compliance of sewage treatment		515	465	
17	Final Total EC for O&M Lacs Rs i.e. S.No. 15 * S.No. 16		257.5	232.5	
18	Calculated Env Externality (Lacs/day) based on marginal cost i.e. Rs. 75/MLD/Day		0.0008	0.0008	
19	Min & Max Env Externality (Lacs/day)	Minimum in Lacs Rs	0.05	0.05	
20		Max. in Lacs Rs.	0.1	0.1	
21	Final Env Externality (Lacs/day)		0.05	0.05	
22	Total Env Externality Lacs Rs. i.e. S.No. 21*S.No. 16		25.75	23.25	
Total EC i.e. Sum of S.No. 11, 17 & 22			291.58	355.75	

3.2.5 The EC for the 3 MLD Near Existing STP

The EC assessed for the non-commissioning period of 850 days (1.6.2018 to 27.9.2020) is of **Rs. 567.50 Lacs**.

The detailed assessment is as tabulated below:

Near Existing STP			
S.No.	**Particulars**		**Non-commissioning period (1.6.2018 to 27.9.2020)**
	Class		other
1	Sewage generation (MLD)		0.7
2	Installed treatment capacity (MLD)		0
3	Operational Capacity (MLD)		0
4	Capacity Gap (MLD) i.e. (Generation-Installed capacity)		0.7
5	Capacity Gap (MLD) i.e. (Generation- Operational Capacity)		0.7
6	EC for CAPEX in Lacs i.e 17.5 (S.No. 4)		12.3
7	EC for Conveyance in Lacs i.e 55.5(S.No. 5)		38.9
8	EC CAPEX + Conveyance in Lacs (S.No. 6 + S.No. 7)		51.1
9	Min & Max values of EC	Minimum in Lacs Rs.	100
10		Maximum in Lacs Rs	1000
11	Final Total EC for Capital cost component Lacs Rs		100
12	EC for O&M Lacs Rs. i.e. 0.2 (S. No. 5)		0.14
13	Min & Max values of EC	Minimum in Lacs Rs/day	0.5
14		Max. in Lacs Rs./day	5
15	Final Total EC for O&M Lacs Rs/day		0.5
16	Total days of non-compliance of sewage treatment		850
17	Final Total EC for O&M Lacs Rs i.e. S.No. 15 * S.No. 16		425
18	Calculated Env Externality (Lacs/day) based on marginal cost i.e. Rs. 75/MLD/Day		0.0005
19	Min & Max Env Externality (Lacs/day)	Minimum in Lacs Rs	0.05
20		Max. in Lacs Rs.	0.1
21	Final Env Externality (Lacs/day)		0.05
22	Total Env Externality Lacs Rs. i.e. S.No. 21*S.No. 16		42.5
Total EC in Lacs Rs. i.e. Sum of S.No. 11, 17 & 22			567.50

NOTE:

Environmental compensation was not assessed for the Khanpur STP as the matter is sub-judicious at Hon'ble Rajasthan High Court, Jaipur from 2018.

3.3 Solid Waste Management (SWM) by RIICO & Municipal Council, Bhiwadi

The compliance status of industrial Solid Waste Management by the RIICO is reported by the joint committee of MoEFCC, CPCB & RSPCB in their recent report in compliance of Hon'ble NGT order dated 4.2.2021 is as below:

- RIICO has allotted land measuring 34729 m^2 near Rampura Mundana, Bhiwadi for dumping of non- hazardous industrial solid waste to Bhiwadi Jal Pradushan Niwaran Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land.
- As informed by Senior Regional Manager RIICO Bhiwadi-1, the work order for dumping yard boundary wall has been awarded on dated 30.01.2020 in favour of M/s Kapoor Singh & Company & the work has been completed on dated 09.09.2020.
- The Special Purpose Vehicle (SPV) has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sansthan (SARTHAK) on dated 25.09.2020. As per the agreement, Sarthak will run the project with installation of plant & machinery for segregation and recycling of waste, collection of solid waste material from the industries etc.
- RIICO has awarded work order for the construction of shed of size 3000 SQFT at disposal site for setting up Material Recovery Facility (MRF). Work completed on 05.04.2021.

As the work of industrial SWM collection and segregation at MRF facility not started till the Hon'ble NGT order dated 4.2.2021. The compliance was considered as **NOT COMPLIED.**

Secondly, during the field visit on 16th & 17th September, 2021, it was observed that the drains of Bhiwadi town were found chocked at various market places and water logging was observed whereas no heavy rain was recorded. As per the Municipal Council, Bhiwadi, there is a gap of 10T in MSW generation and collection. The solid waste management found not complied as per the SWM rule, 2016. The copy of the information regarding the municipal solid waste management is enclosed as **Annexure-V**

3.3.1 Methodology adopted for assessment of the EC for the damage to the Environment by improper solid waste management

As RIICO has delayed the commissioning of the MRF facility and not started the proper management of SWM as on 4.2.2021 and the Municipal Council, Bhiwadi has reported a gap of 10Tons in collection and disposal of MSW; and in absence of inventory data of daily industrial solid waste generation; it was recommended to assess the environmental compensation considering the gap in collection of 10Tons out of total generation of 60Tons by the ULB.

The environmental compensation for the failure to implement solid and other waste management rules comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The formula for estimation of Environment Compensation for untreated/partially treated sewage discharge *(as per Para 6 of Hon'ble NGT order dated 24.9.2020 in O.A. 7 of 2018)*

EC (Lacs Rs.) *= 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N*

Where N is Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority.

- Here, the (**N**) is considered after the expiry of the extension dates i.e. 30.6.2020 for the compliance of the SWM rules, 2016 as per the Hon'ble NGT order dated 21.05.2020 in O.A. 593/2017 to the last order date i.e. 4.2.2021 in the NGT O.A. 124 of 2015. (Copy of the order is enclosed as **Annexure-VI**)

The Environmental compensation assessed for the non-compliance of Solid waste management rule, 2016 is as tabulated below:

S.No.	Class	Class-I/Others	Remarks/formula
1	Waste generation (TPD)	60	
2	Waste disposal as per rules (TPD)	50	
3	Waste management capacity gap (TPD) i.e. (S.No. 1 - S.No. 2)	10	
4	Calculated EC(Capital cost component) in Lacs Rs. i.e. (2.4* S.No. 3)	24	2.4*(waste management capacity gap)
5	Minimum and Maximum values (Capital cost component) Lacs Rs.	Min.-100 Lacs Max. - 1000 Lacs	
6	**Final EC (Capital cost component) in Lacs Rs.**	**100**	
7	Calculated EC (O&M component) in Lacs Rs. i.e 0.02*(S.No. 3)	0.2	0.02*(waste management capacity gap)
8	Minimum and Maximum values (O&M cost component) Lacs Rs.	Min.-0.1 Lacs/day Max. - 1 Lacs/day	
9	**Final EC (O&M cost component) in Lacs Rs.**	**0.2**	
10	Calculated Environmental externality (Lacs Rs. Per Day) Marginal cost of env. Externality (upto 200TPD) is Rs. 15/TPD	0.0015	(Marginal cost of Environmental Externality)* (waste management capacity gap)
11	Minimum and maximum values of Environmental externality (Lacs Rs./day)	Min.-0.01 Lacs/day Max.- 0.05 Lacs/day	
12	**Final Environmental Externality Lacs Rs./Day**	**0.01**	
13	First day of non-compliance of SWM Rule, 2019 as per the Hon'ble NGT Order dated 21.05.2020 in O.A. 593/2017	1.7.2020	
14	Date upto which EC is assessed on non-compliance of SWM Rule 2016 as per Hon'ble NGT order dated 4.2.2021 in NGT O.A. 124/2015	4.2.2021	
15	Total days of non-compliance	219	
16	Environmental Compensation on non-compliance of SWM Rules 2016 in Lacs Rs.	**145.99**	Final EC(Capital cost component) + (Final EC (O&M component) * Total days of non-compliance) + (Final Environmental externality * Total days of non-compliance)

The assessed Environmental Compensation for non-compliance of SWM Rules 2016 is Rs. **145.99 Lacs**.

3.4 Reuse of the treated effluent from CETPs/STPs by RIICO

The compliance status of the reuse of the treated effluent of the water from the CETPs/STPs by RIICO is reported by the joint committee of MoEFCC, CPCB & RSPCB in their recent report (Copy of the report is enclosed as **Annexure-VII**) in compliance of Hon'ble NGT order dated 4.2.2021 is as below:

- To utilize 100% of the CETP treated effluent, a preliminary project report of amount Rs. 146 Crores for up-gradation of existing CETP to **6MLD** Zero Liquid Discharge (ZLD) facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNT Bhiwadi.
- Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44 (1)PF.S/2018-19/1377 dated **11/12/2018**. (Copy of the sanction order is enclosed as **Annexure-VIII).**
- RIICO has invited bids for appointment of Project Management Consultant (PMC) for this work on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and also a single bidder. Accordingly, bid was rejected by RIICO on 13.11.2019. After re-tender, M/s Excel Tech Consultancy and Projects Pvt. Ltd. have been appointed as Project management Consultant on 10.01.2020. PMC has submitted DPR to RIICO in September 2020 for approval of report. After approval from RIICO, Head Office and vetting from the experts institute Malviya National Institute of Technology (MNIT), Jaipur, Notice Inviting Tender (NIT) for "Up-gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 Years" bid had been invited on 15.04.2021 amounting to Rs. 162.32 Cr.
- The end date for submission of tender was 23.07.2021 and the bids has been opened on 28.07.2021, Total 5 nos. of bidders has participated and the Technical evaluation of bids is under process. The financial bids of technically qualified bidders shall be opened immediately after.

The financial sanction of Rs. 146 Cr was issued from Ministry of Finance, GOI, New Delhi on **11.12.2018** and **No progress** on the ground was made after 24 months (i.e. 10.12.2020) after the sanctioning of the fund.

It is observed that on compliance of the Hon'ble NGT direction on the reuse of the treated effluent of the CETP following can be avoided:

i. Daily extraction of 6 Million Litre groundwater during the non-compliance period and

ii. Negative environmental externality due to discharge of CETP treated effluent during the non-compliance period

Considering the above, The Environmental Compensation (EC) was assessed for the period from **11.12.2020** (24 months after the fund sanction date i.e. 11.12.2018) to **4.2.2021** (the Hon'ble NGT order date in O.A. 124 of 2015 for assessing the EC for the damage to the environment) based on the extraction of ground water for industrial purpose.

Environmental compensation (EC_{GW}) based on the purpose for illegal extraction of ground water as well as the deterrent factor detailed below:

(EC_{GW})= Water consumption per day **X** Environmental Compensation rate for illegal extraction of ground water (ECRGW) **X** No. of Days **X** Deterrent Factor

Where, water consumption is in m^3/day and ECR_{GW} in Rs/m^3"

Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water for use in industrial units as per the report on *"Assessment of Environmental compensation in case of illegal extraction of ground water, submitted in compliance to Hon'ble NGT Order dated 7.5.2019 in OA No. 327/2018 in the matter of Shailesh Singh vs CGWB & Ors."* is as detailed in below Tables;

6.4. ECR_{GW} for Industrial Units

S. NO.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs/m^3			
1.	Safe	20	30	40	50
2.	Semi Critical	40	60	80	100

3.	Critical	60	80	110	150
4.	Over Exploited	80	120	160	200
Minimum ECR_{GW} = Rs. 1,00,000/-					

6.5 Deterrent Factor

S.NO.	Water Consumption	Deterrent Factor		
		<2 years	2-5 years	>5 years
1.	<1000KLD	1.00	1.00	1.25
2.	1000-5000KLD	1.00	1.00	1.50
3.	>5000KLD	1.00	1.25	2.00
Note: The industrial operations may be reviewed and only permitted, if it is sage to continue withdrawal of ground water at the rate permitted.				

As per the Dynamic Ground water Resources Assessment of lndia - 2017, Tijara Tehsil of village Bhiwadi is categorized under **OVER-EXPLOITED.**

The daily Groundwater extraction can be avoided during non-compliance period of **56 days** (11.12.2020 to 4.2.2021) is 6000M^3 (6Million litre)

Environmental Compensation Rate (ECR_{GW}) in Rs/m^3 for **OVER-EXPLOITED** & **>5000M^3/day & above** is : **Rs. 200/M^3**

(EC_{GW})= Water consumption per day **X** Environmental Compensation rate for illegal extraction of ground water (ECRGW) **X** No. of Days **X** Deterrent Factor

EC_{GW} = 6000 m^3 **X** Rs. 200/ m^3 **X** 56 days **X** 1.00
= Rs. 6,72,00000 (Rs. 672 Lacs)

The assessed Environmental Compensation w.r.to the non-compliance of "Reuse of the treated effluent of the water from CETPs/STPs by RIICO" is Rs. **672 Lacs.**

3.5 Discharge of sewage of Sector 4A & Sector 6 towards Dharuhera, Haryana before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019

Before the commissioning of the 5 MLD SBR technology based STP by the Haryana Shahri Vikas Pradhikaran (HSVP) formerly Haryana Urban Development Authority (HUDA), Rewari, the untreated sewage of Sector 4 & 6 of Dharuhera was directly discharged that gets accumulated near Bestech, National Highway 48, behind Dhudhmoti Sagar diary industry with the effluent of Bhiwadi Industrial Area. The notices issued by Haryana State Pollution Control Board regarding the installation of STP to HSVP, Dharuhera. Copy of the same is enclosed as **Annexure-IX**.

The office of the Executive Engineer, HSVP Division, Rewari issued order dated 18.5.2016 to Sh Rajbir Singh Rathee, Contractor, Rohtak for construction of the 5MLD STP with total time limit of 21 months (18 months for construction & 03 months for testing/trial run). Copy of the order is enclosed as **Annexure-X**. The completion date was 17.2.2018. However, the STP commissioned with a delay of 487 days on 1st July 2019. (Copy of the information submitted by HSVP, Rewari is enclosed as **Annexure-XI**).

3.5.1 Methodology adopted for assessment of the EC for the damage to the Environment by sewage

The environmental compensation for the failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules comprised 02 components:

iii. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and

iv. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The formula for estimation of Environment Compensation for untreated/partially treated sewage discharge *(as per Para 6 of Hon'ble NGT order dated 24.9.2020 in O.A. 7 of 2018)*

EC (Lacs Rs.) = 17.5 (Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total sewage generation – operational capacity) + 0.2(Total

Sewage generation – operational capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation – Operational Capacity) x N

Where N is Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority. Quantity of sewage is in MLD.

- Here, the (N) is considered between the proposed commissioning date i.e. 17.2.2018 to actual commissioning date i.e. 1.7.2019 for EC assessment during non-commissioning period.

The assessed EC for the discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019 is as tabulated below:

5MLD STP HSVP Dharuhera			
S.No.	**Particulars**		**Non-commissioning period (18.2.2018 to 30.6.2019)**
	Class		other
1	Sewage generation (MLD)		1.5
2	Installed treatment capacity (MLD)		0
3	Operational Capacity (MLD)		0
4	Capacity Gap (MLD) i.e. (Generation-Installed capacity)		1.5
5	Capacity Gap (MLD) i.e. (Generation- Operational Capacity)		1.5
6	EC for CAPEX in Lacs i.e 17.5 (S.No. 4)		26.3
7	EC for Conveyance in Lacs i.e 55.5(S.No. 5)		83.3
8	EC CAPEX + Conveyance in Lacs (S.No. 6 + S.No. 7)		109.5
9	Min & Max values of EC	Minimum in Lacs Rs.	100
10		Maximum in Lacs Rs	1000
11	Final Total EC for Capital cost component Lacs Rs		109.5
12	EC for O&M Lacs Rs. i.e. 0.2 (S. No. 5)		0.30
13	Min & Max values of EC	Minimum in Lacs Rs/day	0.5
14		Max. in Lacs Rs./day	5
15	Final Total EC for O&M Lacs Rs/day		0.5
16	Total days of non-compliance of sewage treatment		497
17	Final Total EC for O&M Lacs Rs i.e. S.No. 15 * S.No. 16		248.5

18	Calculated Env Externality (Lacs/day) based on marginal cost i.e. Rs. 75/MLD/Day		0.0011
19	Min & Max Env Externality (Lacs/day)	Minimum in Lacs Rs	0.05
20		Max. in Lacs Rs.	0.1
21	Final Env Externality (Lacs/day)		0.05
22	Total Env Externality Lacs Rs. i.e. S.No. 21*S.No. 16		24.85
Total EC in Lacs Rs. i.e. Sum of S.No. 11, 17 & 22			382.85

The assessed EC for the discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019 is **Rs. 382.85 Lacs.**

4.0 Opportunity of hearing

4.1 Opportunity of hearing: Written response

In compliance of the Hon'ble NGT order, due opportunity of hearing was given to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana before finalizing the environmental compensation.

The letters were emailed & posted on 5th October 2021 to the following representatives of State of Rajasthan & Haryana and its authorities to seek their response on the methodology adopted for the environmental compensation assessment on or before 12th October 2021. Copy of the letters is enclosed as **Annexure-XII.** The details of the representatives of State of Rajasthan & Haryana and its authorities are as tabulated below:

Particular	**Department**	**Details of the representatives and Authorities**
State of Rajasthan	Department of Environment	The Principal Secretary Environment Deptt. Govt of Rajasthan Secretariat, Jaipur, Rajasthan
	Local Self Government Department	The Secretary Local Self Government Department, G-3, Rajmahal Residencial Area C-Scheme, Near Civil Line Phatak Jaipur-16, Rajasthan

	Municipal Council, Bhiwadi	The Commissioner Municipal Council Bhiwadi Near Tree House Hotel, Mansa Chowk
	RIICO (Head Office), Jaipur	Shri Ashutosh A.T. Pednekar Managing Director Rajasthan State Industrial Development & Investment Corporation Ltd. Udyog Bhawan, Tilak Marg, Jaipur, Rajasthan, INDIA
	RIICO, Bhiwadi	Sh K K Kothari Sr Regional Manager RIICO Limited Unit-I Bhiwadi Tehsil- Tijara, Dist- Alwar
	Bhiwadi Jal Pradushan Nivaran Trust (CETP)	Sh Surender Chauhan, Chairman Bhiwadi Jal Pradushan Nivaran Trust (BJPNT) Common Effluent Treatment Plant Opposite New Bus Stand Tijara Road ,Bhiwadi Tehsil- Tijara, Dist- Alwar Rajasthan, 301019
	Rajasthan State PCB - Head Office	Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
	Rajasthan State PCB, Bhiwadi (Regional Office)	Regional office RSPCB, G.O. -1, Phase-II, RIICO Industrial Area Bhiwadi Tehsil-Tijara, Dist- Alwar
State of Haryana	Haryana Shahri Vikas Pradhikaran, Rewari, Rewari	Sh Mahender Singh, EE Office of the Executive Engineer Haryana Shahri Vikas Pradhikaran (HSVP) Division HSVP Office Complex Sector-1, Rewari, Haryana
	Town & Country Planning, Haryana	Sh. Apoorva Kumar Singh, IAS, Principal Secretary to Govt., Haryana, Town & Country Planning Department
	Haryana State PCB - Head Office, Panchkula, Haryana	Sh. S Narayanan, IFS Member Secretary, HSPCB Haryana State Pollution Control Board C-11, Sector-6, Panchkula, Haryana.
	Haryana State PCB - Regional Office, Dharuhera	Sh Sandeep Singh, Regional Officer Haryana State Pollution Control Board Lala Nemi Chand Singhal Enclave, Sohna Rd, Near Hanuman Mandir, Dharuhera (Haryana)

The responses received by 12th October 2021 from the concern representatives & authorities viz. RIICO Bhiwadi, Bhiwadi Jal Pradushan Nivaran Trust (CETP), Municipal Council-Bhiwadi & Haryana Shahri Vikas Pradhikaran- Rewari, Haryana were recorded. The copy of the responses is enclosed as **Annexure-XIII.**

The response of the concern authorities and CPCB recommendation on the same is as tabulated below:

The responses received and recommendations of CPCB are as:

S. No.	The Basis of Environmental Compensation Assessment	Response received from concern authorities	CPCB recommendation on the response received from authorities
1.	Direction under Hon'ble NGT order dated 12.12.2017 **2. The CETP control the discharges at the outlet points.**	**Response of Bhiwadi Jal Pradushan Nivaran Trust (CETP):** As per RPCB letter viz: F-(E-Comp. Gen-11) RPCB/ECC/201-206 dated 03.06.2021 for Depositing environmental Compensation; we have submitted the Environmental Compensation of 7.5 lacs for the 15 samples failed out of 51 samples during the period 01.01.2018 to 31.01.2020 due to several reasons such as shock loading, temperature variation due to seasonal change from summer to winter & vice-versa (temperature variation in winters reduces the microbial activity significantly leading to reduced efficiency of secondary treatment). Afterwards we are continuously improving the treatment process and efficiency (by using bio-enzymes & advanced bio cultures) for better secondary treatment. We are also trying to control the inlet quality of water so that exceedance may not occur at outlet of CETP in future. We have increased the field surveillance of industrial units so that industries cannot discharge effluent without primary	The environmental compensation amount of **Rs. 50000/- per default** was considered as per the Hon'ble NGT order dated 12.12.2017 in this matter. For the EC assessment, RSPCB considered **only the day** when non-compliance was observed in place of the days of non-compliance between two consecutive defaults. **For example:** The default were observed on 02 monitoring dates First day of monitoring : 18.1.18 Second day of monitoring: 5.2.2018 RSPCB considered : 02 days as default days Whereas the total non-compliance period between 02 default dates needs to be considered i.e. **19 days.** **For accounting the non-monitoring days, it is rational to consider the**

		treatment and illegal disposal of acid and effluent into open drains have been curtailed up to great extent. Moreover 146 crore ZLD project is also been govern by RIICO for upgradation of CETP up to ZLD level it is at the tender allotment stage and will be started as soon as possible by RIICO.	**non-monitoring days as non-compliant days, when 02 consecutive monitoring days were found non-compliant to prescribed standards.** The Environmental Compensation of 7.5 lacs imposed by RSPCB was deducted from the present assessment.
		Response of RIICO, Bhiwadi: The effluent from Industrial area Bhiwadi is treated upto tertiary level at CETP, Bhiwadi of 9 MLD capacity. This CETP is operated and maintained by Bhiwadi Jal Pradushan Nivaran Association (BJPNA) an SPV constituted by the beneficiary Industries. The treated effluent from CETP is pumped upto Matila Village after which effluent flow under gravity upto industrial area Khushkhera in close conduit pipeline laid down by RIICO. Therefore, to ensure the quality of treated effluent upto outlet point is the sole responsibility of SPV and RIICO is not responsible for any kind of violation with respect to prescribed discharge standards. Here, it is humbly submitted that fortnightly monitoring reports of RSPCB has been considered for calculation of EC and in case there was a regular	Hon'ble NGT vide order dated 12.12.2017 under direction no. 4 directed as: ".....In the event of default not only the **RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default,** but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action". As per the above direction RIICO is liable to pay environmental compensation along with Society i.e. Bhiwadi Jal Pradushan Nivaran Trust. **No change is required in assessed Environmental compensation cost.**

		violation reported, then RPCB should have taken remedial measures/action against BJPNA, being a regulatory authority. As far as the violation in prescribed discharge standards during non compliant period is concerned, it is the sole responsibility of the BJPNA.	**The EC cost may be imposed on both the organization viz. RIICO & BJPNT.**
2.	Direction under Hon'ble NGT order dated 12.12.2017 14. **The projects in relation to establishment and construction of STP should also be given priority by the State government and they should be installed without any undue delay.**	**Response of Municipal Council, Bhiwadi:** Defeat liability period of some of STP has completed and Operation and management started other sewer cleaning machine is already Being deployed by L&T. Sir, Bhiwadi is an Industrial Town with a large number for industrial labour population live in city. So, with conceding the same be have made fresh DPR for Bhiwadi city which in sent for approval in DLB. For reuse of STP treated water Municipal Council Bhiwadi has appointed MNIT Jaipur as consultant they are working on it and they will submitted than report in 2 month.	The action plan submitted by Department of Environment, Government of Rajasthan to Hon'ble NGT for the mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference of the O.A. No. 124/2015 (Sumitra Devi V/s CPCB & Ors.) stated the construction & commissioning date of all the 05 STPs by **31.5.2018.** **Based on the stipulated timeline, EC was assessed on the delay in completion of the STPs considering the 02 components:** 1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and

			2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility **No change is required in assessed Environmental compensation cost.**
3.	Solid waste management by RIICO & Municipal Council, Bhiwadi Direction under Hon'ble NGT order dated 12.12.2017 **11. We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be chocked/blocked, it will be the duty of RIICO to**	**Response of RIICO, Bhiwadi:** Solid Waste Management ● RIICO has earmarked 34729 sqm land for development of non-hazardous solid waste dumping yard at Industrial area Rampur Mundana, Bhiwadi. For scientific development of solid waste disposal site, RIICO has given permission to Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV, on 24.01.2018. ● On request of BJPNA, RIICO has Constructed RCC boundary wall around the solid waste disposal site with cost of Rs. 74.89 lacs. This work has completed on 09.09.2020 ● Further, BJPNA has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sanstha (SARTHAK) on dated 25.09.2020. As per this agreement, Sarthak will run the project with installation of plant	The compliance status of industrial Solid Waste Management by the RIICO is reported as **NOT COMPLIED** by the joint committee of MoEFCC, CPCB & RSPCB in their recent report in compliance of Hon'ble NGT order dated 4.2.2021. Secondly, during the field visit on 16th & 17th September, 2021, it was observed that the drains of Bhiwadi town were found chocked at various market places and water logging was observed whereas no heavy rain was recorded. As per the Municipal Council, Bhiwadi, there is a gap of 10T in MSW generation and collection. The solid waste management found not complied as per the SWM rule, 2016.

	ensure regular maintenance thereof.	& machinery for segregation and recycling of waste, collection of solid waste material from the industries etc. ● After signing of agreement, as per terms & conditions RIICO constructed shed of size 3000 sqft for setting up Material Recovery Facility (MRF) with cost of Rs. 20.60 lacs. This work has completed on 05.04.2021. Subsequently, Sarthak Sanstha informed on 28.06.2021 during a joint meeting that they have procured 4 nos. of machines to run MRF centre and a power connection of 150 kwatt is required to run the plant. It was decided that RIICO shall take up the works necessary for release of 150 kwatt power connection required to run Material Recovery Facility (MRF). Accordingly, following actions were taken up by RIICO:- 1. Demand note (Rs. 2.53 Lacs & Rs. 0.81 Lacs) deposited by RIICO to JVVNL for 150 kwatt power connection. 2. Construction of Guard Room & Meter Room with cost of Rs. 5.21 Lacs Work is expected to be completed upto 31.10.2020 3. Electrification work required for release of 150 kw power connection at MRF facility for	As RIICO has delayed the commissioning of the MRF facility and not started the proper management of SWM and the Municipal Council, Bhiwadi has reported a gap of 10Tons in collection and disposal of MSW; and in absence of inventory data of daily industrial solid waste generation; it was recommended to assess the environmental compensation considering the gap in collection of 10Tons out of total generation of 60Tons by the ULB. The environmental compensation for the failure to implement solid and other waste management rules comprised 02 components: i Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and iii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage

		operation of machines with cost of Rs. 11.10 Lacs work is expected to be completed upto 15.10.2020 Further, the representative of Sarthak Sanstha has given commitment to start collection of recyclable/non-recyclable material from the industries w.e.f. 15.10.2021 and start the functioning of MRF centre. Although it was the sole responsibility of BJPNA to operate and maintain non-hazards solid waste disposal site after the issuance of permission by RIICO on 24.01.2018, however, as and when there was any hand holding required by BJPNA, RIICO has extended its full support. **Cleaning of Drains** RIICO is cleaning of drains of industrial area on regular basis. For this purpose, the work orders for annual cleaning of drains has been awarded through which silt/garbage from the drains is removed and disposed. As per the terms and conditions of contract agreement, all the drains were cleaned and regularly monitored, in case, any drain is found chocked at certain location then the blockage is removed within the period of 07 days. RIICO has cleaned all the drains of industrial area Bhiwadi by incurring expenditure of Rs. 16.93 Lacs between 01.06.2020 to 30.09.2020. Further, the work orders for annual	management/treatment facility **No change is required in assessed Environmental compensation cost.** **The assessed EC cost may be imposed on RIICO and Municipal Council, Bhiwadi.**

		cleaning of all the drains of Industrial area Bhiwadi amounting to Rs. 9.38 Lacs has been awarded and the work is under progress from December 2020. Further, compliance for this direction was also found complied during the joint inspection team (CPCB, MoEF & CC, RSPCB) during 05th & 06th October 2020. Therefore, RIICO has made all the compliance of direction no. 11 of Hon'ble NGT order dated 12.12.2017 and also done sincere efforts Solid Waste Management of the industrial area. **Response of Municipal Council, Bhiwadi:** Municipal Council Bhiwadi has written for the same to state government vis-a-vis and higher authority for auto tipper for solid waste door to door collection and state government has dispatched 3 Auto tipper and mechanical Road sweeping machine ordered 5th October 2021. So that gap of 10TPD will be covered it. Sir, Bhiwadi is an Industrial Town with a large number for industrial labour population live in city. So, with conceding the same be have made fresh DPR for Bhiwadi city which in sent for approval in DLB.	

4.	Direction under Hon'ble NGT order dated 12.12.2017 **16. The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.**	**Response of RIICO, Bhiwadi:** The effluent from industrial area Bhiwadi is treated upto tertiary level at CETP, Bhiwadi of 9 MLD capacity. This CETP is operated and maintained by Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV constituted by the beneficiary Industries. The treated effluent from CETP is pumped upto Matila Village after which effluent flow under gravity upto industrial area Khushkhera in close conduit pipeline laid down by RIICO. Therefore, to utilize 100% of CETP treated effluent, a project for up-gradation of existing CETP of 6 MLD ZLD plant with reject management system including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10years has been sanctioned under "Special Central Assistance" with grant of Rs. 146 Cr. By Government of India on dated 11.12.2018. RIICO has selected M/s Excel Tech Consultancy and Projects Pvt. Ltd. as the Project Management Consultant for this work and the work order has been issued on 30.01.2020 after following the pre-requisite tendering process and in-house	The financial sanction of Rs. 146 Cr was issued from Ministry of Finance, GOI, New Delhi on **11.12.2018** and **No progress** on the ground was made after 24 months (i.e. 10.12.2020) after the sanctioning of the fund. It is observed that on compliance of the Hon'ble NGT direction on the reuse of the treated effluent of the CETP following can be avoided: **i.** Daily extraction of 6 Million Litre groundwater during the non-compliance period and **ii.** Negative environmental externality due to discharge of CETP treated effluent during the non-compliance period Considering the above, The Environmental Compensation (EC) was assessed for the period from **11.12.2020** (24 months after the fund sanction date i.e. 11.12.2018) to **4.2.2021** (the Hon'ble NGT order date in O.A. 124 of 2015 for assessing the EC for the damage to the environment)

		preparation and approval of DPR for inviting RFP for selection of PMC Consultant. Further, the DPR and tender document has been prepared by the PMC Consultant after undertaking numerous meetings at Bhiwadi and Jaipur in presence of representatives of RPCB, SPV etc. The tender for this work was invited on 16.04.2021 with estimated cost of work amounting to Rs. 168.33 Cr. The financial bid for this work were opened on 26.08.2021 and the work order shall be issued after deciding the tender. Further, it is expected that this work will be completed within 18 months from date of issuance of work order. After completion of this work, the treated effluent will be 100% utilized by the beneficiary industries and development of Green belt, plantation etc. Therefore, RIICO has made sincere efforts for implementation of the project for 100% utilization of treated effluent from CETP Bhiwadi, so that the quantity of ground water abstracted for industrial purpose and horticulture is reduced. Here it is further submitted that RIICO has made joint efforts for utilization of treated effluent and about 3 MLD treated effluent is being utilized for development of Green belt, park and sprinkling of roads of industrial area Bhiwadi to control dust emissions, which has	based on the extraction of ground water for industrial purpose. **As NO progress was reported on ground, imposition of the assessed environmental compensation cost requires no change.**

		contributed in reduction of abstraction of ground water. Here it is Humbly submitted that although no progress on ground could be made but all the pre-requisite work has been completed and the work will be commenced at ground immediately after approval of work order. The work for implementation of the project has been delayed by a minimum period of one year due to first and second wave of Covid-19 Pandemic which was beyond control of the corporation. Therefore, it is requested to condone the non-compliant period from 10.12.2020 to 04.02.2021.	
5.	**Discharge of untreated sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019. Due to which untreated sewage gets accumulated near Bestech, National Highway 48, behind**	**Response of the HSVP, Rewari, Haryana:** Before commissioning of 5 MLD STP Dharuhera on July 2019, the untreated discharge approximately 0.75 MLD was pumped out through an intermediate pumping station previously existing at the site of STP to an existing sewerage line through industrial area sector-8 Dharuhera. The sewerage line was terminated to Rajpura disposal & further the sewage was pumped out in an open pucca channel (Approximately 500m length) and thereafter to kachha channel (Approximately 800m length). Since the discharge was domestic waste and used by the adjoining farmers as farms	The construction of the 5MLD STP with total time limit of 21 months (18 months for construction & 03 months for testing/trial run) shall be completed by 17.2.2018. However, the STP commissioned with a delay of 487 days on 1st July 2019. By this delay, authority failed to prevent the discharge of the pollutants. The EC assessment was based on following 02 components: I. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and

	Dhudhmoti Sagar dairy industry with the effluent of Bhiwadi Industrial Area.	manure and there was no accumulation of the discharge in the surrounding area. Secondly the issue of effluent from the Dharuhera Industrial area is concerned originally there was no water supply & sewerage network planned in industrial area sec-8. As the plot owner's had to arrange the water supply & treatment of their effluent at their own level with zero discharge. The industrial area sec-8 has been handed over to HSIIDC in March 2018, since then it is maintained by HSIIDC. The work for construction of 5 MLD STP was planned and the work was allotted to Sh. Rajbir Singh Rathi contractor vides this office memo no. 5304-13 dated 18.05.2016 with a time limit of 21 months. The same was commissioned on 1st July 2019. Simultaneously the scheme for the discharge treated effluent was prepared for discharging the treated effluent in Masani barrage, to be used in forestry with the consent of forest & irrigation department. Therefore the work of providing and laying of 300 mm dia DI Pipe line upto Masani barrage was allotted and the total length of 7.5 km upto Masani barrage has been laid accept the NH-48 Crossing. The permission from NH-48 crossing has been accorded by the NHAI and the work for crossing the pipe line under	II Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility **No change is required in assessed Environmental compensation cost.**

		trenchless method is in progress. Presently the treated sewage is used in green belt of sec-4A, 6 & sec-8 green belt. The accumulated semi treated/untreated industrial discharge coming from Bhiwadi industrial estate, CETP's which is flowing to Dharuhera area under gravity throughout the year and creating nuisance in Dharuhera and surrounding villages of Maheswari & Garhi etc. The matter has been already taken up with Rajasthan govt. by Haryana Govt. and a number of meeting, joint inspection has been made by Deputy Commissioner of Alwar & Rewari to resolve the issue but the matter has yet not been resolved.	

4.2 Opportunity of hearing: Virtual meeting

A virtual meeting held on 18.10.2021 with all the concern authorities' viz. Rajasthan State Industrial Development & Investment Corporation Limited (RIICO) Bhiwadi, Bhiwadi Jal Pradushan Nivaran Trust (BJPNT), Municipal Council-Bhiwadi & Haryana Shahri Vikas Pradhikaran (HSVP)- Rewari, Haryana and discussed the interim report with the respective department/authorities. During the meeting, the different methodologies adopted for assessment of the environmental compensation for the following 05 non-compliances was discussed:

1. The CETP control the discharges at the outlet points by Bhiwadi Jal Pradushan Niyantran Trust (BJPNT)

2. Construction of the 05 STPs by Municipal Council, Bhiwadi

3. Solid waste management by RIICO & Municipal Council, Bhiwadi

4. Reuse of the treated effluent of the water from CETPs/STPs by RIICO

5. Discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019

The available methodologies for assessment of the environmental compensation were adopted w.r.to ground water extraction, treatment gap in Sewage & solid waste management and non-compliance of prescribed discharge standards. The discussion on the calculation and interim EC amount liable to pay by the authorities was held. The copy of the Minutes of Meeting is enclosed as **Annexure-XIV.**

5.0 The Environmental Compensation assessed for the damage caused to the Environment

The assessed environmental compensation for the major 05 non-compliances is as tabulated below with the responsible authority/department:

S. No.	Major non-compliance issue	Assessed EC in Lacs Rs.	Responsible authority/department liable to pay
1.	The CETP control the discharges at the outlet points by Bhiwadi Jal Pradushan Niyantran Trust (BJPNT)	107.5	RIICO & CETP Trust
2.	Construction of the 05 STPs by Municipal Council, Bhiwadi	2233.03	Department of Local Self Government, through Municipal Council, Bhiwadi
3.	Solid waste management by RIICO & Municipal Council, Bhiwadi	145.99	RIICO and Municipal Council, Bhiwadi
4.	Reuse of the treated effluent of the water from CETPs/STPs by RIICO	672	RIICO
5.	Discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019	382.85	HSVP, Rewari, Haryana

(Milind Kumar Nimje)
Scientist 'C'
CPCB, RD, Bhopal

(Sunil Kumar Meena)
Scientist-D
CPCB, RD, Bhopal

(P Jagan)
Regional Director
CPCB, RD, Bhopal

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 42/2019
IN
Original Application No. 124/2015

M.A. No. 72/2020: for intervention

(With report dated 03.11.2020)

Sumitra Devi Applicant

Versus

CPCB Respondent

.....

HSPCB ..... Applicant in EA

Date of hearing: 04.02.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Mr. Shivesh P. Singh, Advocate for applicant in MA 72/2020

Respondent: Ms. Prachi Mishra, Advocate for State of Rajasthan
Mr. Aman Bhalla, Advocate for CPCB
Mr. Rahul Khurana, Advocate for HSPCB
Mr. K.K. Singh, Advocate for MoEF&CC
Mr. Nikhil Jain, Advocate for RIICO

ORDER

1. This application has been filed by the Haryana State PCB for execution of order dated 12.12.2017 passed by this Tribunal, directing the Rajasthan State Industrial Development and Investment Corporation (RIICO) and the CETP operating society at industrial area Bhiwadi, Rajasthan Bhiwadi to take remedial measures against water pollution from the CETP. It is submitted that the authorities failed to perform their duties and order of this Tribunal dated 12.12.2017 has not been complied with, resulting in stagnation of untreated effluents and

domestic sewage affecting the inhabitants in and around border of Rajasthan and Haryana, particularly in Dharuhera in Haryana.

2. A factual and action taken report with reference to the status of compliance of directions of this Tribunal in order dated 12.12.2017 was sought from a joint Committee of MoEF&CC, CPCB and Rajasthan State PCB with CPCB being the nodal agency. The matter was last considered on 28.01.2020 in the light of report of the CPCB (on behalf of the joint Committee) dated 13.12.2019 giving the compliance status of each of the directions as follows:

"Compliance Status of Hon'ble NGT order dated 12.12.2017, in O.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs. CPCB & Ors" before P.B., New Delhi

<table>
<tr><th>S. No.</th><th>Directions</th><th>Compliance as on 04.12.2019 as per the joint inspection team (RSPCB, CPCB and MoEF&CC</th></tr>
<tr><td>13.</td><td>The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex. To maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long-terms scheme for providing potable water to every house through pipelines and it should be given at utmost priority.</td><td>Out of 8 proposed villages, RO plants are installed in 7 villages. In Khijuribas village RO plant is not installed due to dispute onsite. The details including operational status of RO plants is as given below:
<table>
<tr><th>Name of village</th><th>RO plant capacity</th><th>Installation</th><th>Commissioned</th></tr>
<tr><td>Rampura</td><td>500 lit/hr</td><td>Completed on 11.02.2018</td><td>Not commissioned</td></tr>
<tr><td>Mundana Meo</td><td>500 lit/hr</td><td>Completed on 12.02.2018</td><td>Not commissioned</td></tr>
<tr><td>Milakpur-Gurjar</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Sahadod</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Khijuribas</td><td colspan="3">Work not started by contractor</td></tr>
<tr><td>Harchand pur</td><td></td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Nagaliya</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Kharani</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
</table>
Although RO plants in 7 villages have been installed</td></tr>
</table>

		but none of them made operational. As per the Executive Engineer, PHED-Bhiwadi, the firm has not started work for O & M period, therefore contact has been rescind by Add. Chief Engineer, NCR Alwar vide letter dated 7.8.2019 and retendering process under progress which will be completed within 2-3 months. The status report as on 03.12.2019 collected from PHED is enclosed at ***Annexure-IX.***
14.	*Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.*	*As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMRUT Yojana of 11.5 MLD capacity. The 5 Sequential Batch Reactor (SBR) STPs which were under construction at Rajasthan Housing board (1.5 MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is enclosed at* ***Annexure-X.***

Name	*Capacity in MLD*	*Completion*	*Present Status*	*Present Hindrance*	*Expected Completion*	*Remarks*
STP1 at RHB	*1.5*	*100%*	*Operational*	*Permission for disposal point is pending*	*Completed*	*Present flow: 0.5 MLD*
STP2 at Mundana Meo	*2*	*100%*	*Operational*	*-*	*Completed*	*Present flow: 0.05 MLD*
STP3 at Khanpur	*2*	*47%*	*High Court stay from 17.01.2018 to till date*			
STP4 at Housing Board (near existing)	*3*	*100%*	*Operational*	*Awaiting permanent power connection*	*31.012.2019*	
STP5 at Santhalka	*3*	*88%*	*Equipment installation is under progress*	*Disposal point not fixed*	*28.02.2020*	*Inlet connection is pending*

1.5 MLD STP at RHB:- *The SBR technology based STP was in operational with inlet flow of 46m^3/hr. as per the operator 0.5 MLD flow coming against the 1.5 MLD designed capacity. The treated wastewater*

		has been discharged on the open area at the back side of STP without any chlorination which created cesspool of stagnated wastewater in between the STP and nearby residential areas. Samples of STP outlet has been collected and the analysis results reveals that the treated STP outlet values of pH:-6.86, O&G:1.2mg/l, TSS:-54mg/l, COD:-184mg/l and BOD:30.33mg/l. The detailed analysis report is enclosed at Annexure-XI. ***2.0 MLD STP at Mundana Meo:-*** *The 2 MLD capacity SBR technology based STP was in operation with a inlet flow of 0.05 MLD against the 2MLD designed capacity, it is because of out of 4 villages (Mundana Meo, Rampura, Nayagoam, and Kairani) only Mundana Meo village domestic wastewater is coming to STP and other 3 villages sewer connection is not done. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. Presently the treated wastewater from STP is discharged on open plot just in front of STP, however Nagar Parishad has constructed a storage tank for reuse of this treated water. At the time of visit STP outlet samples collected and analysed for pH-7.29, TSS-15mg/l, COD-85mg/l, BOD-6mg/l and O & G:1.4mg/l. the detailed analysis report is enclosed at* ***Annexure-XII.*** ***2MLD STP at Khanpur:-*** *47% construction work has been completed and further no progress done by the construction agency i.e. M/s L & T due to stay order from Rajasthan High Court, Jaipur from May 2018. As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur.* ***3MLD STOP at Housing Board Colony:-*** *The STP is located near existing old 4.0 MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and connection to sewer line is pending which will be completed by end of February 2020. Presently the untreated sewage is going towards Dharuheda industrial area along with the untreated domestic wastewater of Maheshwari (village situated in Haryana) and Dharuhera and accumulated near Bestech shopping Centre and Dharuhehera industrial area. During visit collected the drain samples at Nagina Garden (Rajasthan), Modern public school after mixing with domestic effluent of Maheshwari village and accumulated wastewater*

		at Dharuheda industrial area for analysis of general parameters, bacteriological parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. During visit it was observed the untreated effluent from M/s Amul Dairy (Dudhmoti Sargar), a industry situated in Dharuhera Industrial area was, being discharged in to the accumulated waste water at Dharuhera Industrial Area. The combined effluent (domestic and industrial) generated from Bhiwadi Industrial Area is being treated in a 9MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. The details of drain samples collected is as given below:

S. NO.	*Drain Sampling Locations*	*pH*	*TSS*	*COD*	*BOD*	*Heavy Metals*			
						Fe	*ZN*	*Mn*	*Cu*
01	*Nagina Garden*	*7.16*	*36*	*188*	*49.61*	*0.318*	*0.0469*	*0.1644*	*0.008*
02	*Modern Public School*	*7.75*	*45*	*208*	*21.2*	*0.273*	*0.0385*	*0.1749*	*0.009*
03	*Domestic & Industrial effluent accumulated at Dharuheda Industrial Area*	*7.81*	*155*	*432*	*74.96*	*0.948*	*0.0915*	*0.1432*	*BDL*

Note: 1. all values are in mg/l except pH.
2. Other metals values reported as BDL.

3.0 MLD STP at Santhalka:-*As informed by Nagar Parishad Bhiwadi the STP is under construction and about 88% work has been completed and the entire work will be completed by 28/02/2020.*

In addition to above 5 STP"s and one 4MLD existing STP, Nagar Parishad Bhiwadi is also constructing 3 septage systems with 1.2 MLD sewage treatment capacity.

15.	*The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from*	*RIICO has allotted land measuring 34729m^2 near Rampura Mundana, Kharani for dumping of non-hazardous industrial solid waste to Bhiwadi Jal Pradushan Niwaran Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land. Due to non-availability of boundary wall. BJPNT has requested RIICO for construction of boundary wall of this site. Proposal*

	today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.	*for construction of boundary wall has been forwarded to RIICO head office, Jaipur for approval by RIICO Bhiwadi office on 4.11.2019. After construction of boundary wall BJPNT will take possession of the site for scientific development and operation of dumping yard. The land allotment and SPVC formation letter is enclosed at* ***Annexure-XIII.***
16.	*The RICCO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.*	*As informed by SRM, RIICO project report of amounting Rs. 146.00 cr. for the up gradation of existing CETP upto ZLD level was prepared by BJPNA, Bhiwadi (consultant M/s IL&FS). On the request if State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanctionof R* *F.No.44(1)PF.S/2018-19-1377dated11.12.2018.* *RIICO has invited proposal for selection of Project Management Consultant for this work in September 2019, but the tender got rejected in November 2019 due to participation of only one firm i.e. M/s IL&FS Company. Senior Regional Manger, RIICO informed that new tender for consultancy work will be floated soon.*
17.	*Needless to say that Pollution control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals.*	*RSPCB, Bhiwadi is collecting samples from outlet of CETP on fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area.*
18.	*The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and*	*It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 crore for the work of upgradation of industrial effluent management system at industrial area Bhiwadi.*

	if such proposal is mooted, the same shall be dealt with utmost expeditiously.		**”**

3. From the report, it was clear that necessary steps had not been taken by the concerned authorities in Rajasthan. The ROs had not been commissioned. The work of STPs was incomplete. The industries were violating the norms for which remedial action was not taken. The Tribunal accordingly directed further action and filing of a further report by the joint Committee on verification of compliance. The operative part of the order is extracted below:

> *“5. From the above it is clear that even after two years of the order of this Tribunal, all necessary steps have not taken in right earnest. ROs installed as far back as 11.02.2018 have still not being commissioned, without any valid reason. Work of STPs also remains incomplete even though financial assistance has been duly received from the Central Government for upgradation of the industrial effluent management. The industries which are violating the norms have not been closed, though it is stated that inspection was carried out and the report was sent to the head of the State PCB. Thus, the action taken by the concerned authorities is not consistent with the concern required for remedying the environment and for rule of law. There is no justification for not even adopting interim measures by way of phyto-remediation/ bio-remediation/ tapping of drains carrying pollutants and remedying the same.* ***Since basic responsibility is of the RIICO, the said Corporation and its key office bearers must be made accountable and they may be liable to be prosecuted if there is continuous negligence and failures. This Tribunal may have no other option except to take appropriate coercive measures, including stopping of salary of the Managing Director and other senior officers of the Corporation. The Tribunal may also consider compensation to be recovered for the damage to the environment from the salaries of the said officers.”***

4. Accordingly, further report of monitoring dated 03.11.2020 has been filed by the joint Committee comprising MoEF&CC, CPCB and RSPCB. Compliance status is mentioned to be as follows:

"Compliance Status of Hon'ble NGT order dated 28.01.2020, in 0.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs CPCB & Ors" before P.B. New Delhi

<table>
<tr><th>S. No</th><th>Directions</th><th>work progress in the field as on 05 & 06.10.2020 as per the joint inspection team (RSPCB, CPCB and MoEF&CC)</th><th>Remarks</th></tr>
<tr><td>1.</td><td>It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates as its optimum capacity and its effluents from the discharge point should also be within the prescribed limits.</td><td>The joint inspection team collected a sample of CETP final Outlet and analyzed at CPCB, Regional Directorate, Lab Bhopal Results tabulated below are:

<table>
<tr><th>Parameters</th><th>Analysis Results</th><th>Prescribe Standards</th></tr>
<tr><td>pH</td><td>6.98</td><td>5.5-9.0</td></tr>
<tr><td>TSS</td><td>24</td><td>100</td></tr>
<tr><td>COD</td><td>86</td><td>250</td></tr>
<tr><td>BOD</td><td>18</td><td>30</td></tr>
<tr><td>Oil & Grease</td><td>2.2</td><td>10</td></tr>
<tr><td>Chloride</td><td>784</td><td>1000</td></tr>
<tr><td>Sulphate</td><td>514</td><td>1000</td></tr>
<tr><td>Phosphate</td><td>0.05</td><td>--</td></tr>
<tr><td>Fluoride</td><td>2.2</td><td>2.0</td></tr>
<tr><td>Total Coliform MPN 100/m1</td><td>540</td><td>--</td></tr>
<tr><td>Faecal Coliform MPN 100/m1</td><td>84</td><td>--</td></tr>
</table>
Note: All Value are mg/l & except pH

The treated effluent was meeting the inland surface water discharge</td><td>Complied</td></tr>
</table>

standards prescribed under MoEF&CC notification S.O. 4(E) dated 01.01.2016 for general & heavy metal parameters. The copy of detailed analysis report is enclosed at Annexure-1. The inlet quality standards for CETP has been prescribed by RSPCB vide office order dated 11.03.2019 in compliance with MoEF& CC notification S.O. 4(E) dated 01.01.2016. Copy of the notification is enclosed at Annexure-11. The Bhiwadi Jal Pradushan Niwaran Association is calibrating the online continuous effluent monitoring system (OCEMS) on regular basis and last calibration done on 05/08/2020. Copy of analyser calibration report is enclosed at Annexure-111. On the day of the inspection i.e. 05/10/2020, the OCEMS installed at CETP outlet was showing readings of pH-7.66, TSS6. 79 mg/I, BOD- 11.68 mg/I and COD-54.46 mg/1. Copy of the day average enclosed at Annexure-IV. On the day of inspection the CETP was in operation with inlet flow of 362 m^3 /hour and the outlet flow was 353.Im^3 / hour. As per the record provided by CETP representative that the average flows of CETP in July, August and September2020 is as given below in table against the CETP capacity of 9 MLD. During visit no overflow and bypass observed from the CETP.

Month	**Monthly Average flow in MLD**	
	Inlet	Outlet
July-2020	9.01	8.04
August-2020	8.9	8.4
September-2020	8.6	8.3

Note: last three months daily flow details submitted by the CETP are enclosed at Annexure-V. As CETP receiving industrial as well as domestic wastewater through conduit pipe of 2.5KMs length from a common sump of 2 drains coming adjacent to the shyam vatika (Rajasthan housing board) & Parshvanath mall. The open drain near shyam vatika carries effluent of Phase+ 1 RIICO industrial -cum-domestic area whereas the Parshvanath mall open drain carries effluent of Phase 2, 3, 4 & Rampur Mundana RIICO industrial -cum-domestic area. Presently the treated effluent of CETP is being discharged at Khushkhera industrial area, which is 14 km away from the CETP through conduit pipe system (4KM HDPE and rest is RCC HUME

		pipe). During the visit it was observed that the treated effluent accumulated on the open plot near Mis Kundan edible oil from the final outlet of CETP (being pumped to Khushk.hera). During the visit the final discharge point samples accumulated on the open plot at Khuskhera has been collected and the analysis values found to be pH:6.99, TSS:54 mg/1, TDS: 1968 mg/1, COD-:293 mg/1, BOD-65 mg/1, Cl - 627 mg/I, Sulphate> 302 mg/I, Phosphate:-0.2158 mg/1, Fluoride> l.lmg/1 The copy of detailed analysis report is enclosed at Annexure-VI.	
2.	The CETP control the discharges at the outlet point	Treated effluent from CETP is pumped up to Matila village after which effluent flow under gravity up to RIICO Industrial Area, Khushkhera in closed conduit pipeline (4KM HDPE and rest is RCC HUME pipe) laid down by RIICO for disposal of effluent up to Sabi River. M/s Honda Two vehicler Limited is taking approx. 01 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt in Honda Campus. Mis G-Tekt India Pvt. Ltd Tapukara is taking approx 1.5 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt/irrigation in their premises. CETP treated water (approx. 0.5 MLD) is being utilized for sprinkling on roads in Bhiwadi industrial area to control the dust emissions & for watering in the parks/lawns maintained by Bhiwadi Manufacturers Association (BMA). As informed by SRM, RIICO Bhiwadi to utilize 100% of the CETP treated effluent, a preliminary project report of amount Rs. I 46 Crores for ~-gradation of existing CETP to 6 MI..D ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. **On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44(1) PF. S/2018-19/1377 dated 11/12/2018. RJICO has invited bids for appointment of Project Management Consultant for this work as on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and also a single bidder. Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed**	**Not complied**

		as Project management Consultant on 10.01.2020.PMC has submitted DPR to RJICO in September 2020 for approval of report. After approval from RJICO Head Office and after vetting from the experts of MNIT Tender for said work will be invited. RIICO Ltd. Bhiwadi informed that CETP for industrial area Chopanki & Kehrani will be constructed at industrial area Kehrani. Land measuring 17.05 Hectors has been acquired by RIICO. **No progress on the ground was observed.**	
3.	The CETP should ensure that all the parameters including that Fecal Coliform or the Total Coliform are maintained within the prescribed limits.	Disinfection of the CETP treated effluent using Chlorine gas was put in place on 08.02.2018 and operational since then. During visit it was observed that chlorine dosing was being done and records of chlorine gas dose are maintained.	**Complied**
4.	It will be the duty of Rajasthan Pollution Control Board, CPCB Department of Environment and the State of Rajasthan to conduct a joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.	Compliance of these directions were submitted jointly by RIICO and RSPCB on 27/08/2018. A joint inspection by CPCB and RSPCB was conducted on 28/09/2018 to ensure the compliance of these directions. Joint inspection on 4.12.2019 by CPCB, RSPCB and MoEF&CC official Copy of joint inspection report enclosed at **Annexure VII.**	**Complied**
5.	Out of the 346 industrial units which have consented to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RJICO and the representative of the State Government. These would be subjected to Comprehensive for which a will be inspection report Prepared particularly in relation to the source of water and utilization thereof. The effluent standards, the Functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries are found to be defaulting they shall be	In compliance with the RSPCB, Head Office, Jaipur office order dated 27.12.2017, teams of officials from RIICO Bhiwadi Unit- 1, Department of Industries (DIC Bhiwadi) & Regional office, RSPCB, Bhiwadi were constituted by office order dated 29.12.2017 & inspection of 346 nos. of industries which were running with valid consent of Board (as on 12.12.2017) completed by the joint inspection team. 5 industries were found permanently closed/dismantled/ shifted. Out of 341 operating industries, no major deficiency/non-compliance with regard to water pollution control arrangements was observed except one (M/s Singh Plasticizers, Bhiwadi) against which closure direction has been issued. However, for other non-compliances of conditions of CTO regarding air pollution control measure/ equipment, CGW A permission, record keeping etc. show-cause notice was issued to such industries. The report is prepared and submitted to RSPCB,	**Complied**

	shut down forth with without any further Notice.	Head Office for uploading on the website of the RSPCB and the same has been uploaded on the website.	
6.	The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.	Inspection of all 137 industries whose consent applications were pending as on 12.12.2017 has been completed by the joint inspection team. The all completed applications had been disposed by Board.	**Complied**
7	The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining the consent of the Board and are discharging effluents shall be shut down, within one week from today.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category). Remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. Or laying vacant or with closed/dismantled industrial units. The remaining 120 industrial units have either obtained Consent (as per category) or do not require to obtain consent from the board (being a White category) During a joint survey of 652 nos. of industrial units, none of the industry was found discharging trade effluent, thus immediate closure of industries was not required. The report has been uploaded on the website of the RSPCB.	**Complied**
8.	The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for godown/offices etc.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category).Out of 652 plots remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. or lying vacant or with closed/dismantled industrial units.	**Complied**
9.	For up gradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on Polluters Pays" principle. These industries have been polluting for years, in fact, we should have	Out of 943 nos. of industries (Red, Orange, Green & White) in RIICO industrial area, Bhiwadi, 840 nos. of industries have paid Environmental Compensation amounting to Rs. 2.412 Cores. Remaining industries are either lying closed/dismantled are covered under White Category" RSPCB & RIICO are pursuing with industries lying closed/dismantled & White	**Complied**

	imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and up gradation of the CETP, as it is stated that 92 industrial units which are in Red category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs.30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.	category industries to deposit the environmental compensation amount.	
10.	If the amount if not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.	Show cause notice intending directions for closure under section I 33(A) of the Water Act 1974 and under Section 3l(A) of the Air Act 1981 has been issued during April 2018 to individual industry for paying/depositing environmental compensation. Notices have been issued to industries lying closed/dismantled & White category industries to deposit the environmental compensation RSPCB & RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount	**Complied**
11.	We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be Chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.	As informed by Senior Regional Manager RIICO Bhiwadi- I 1,RIICO is taking up the work of cleaning of drains regularly of industrial areas. After December the total quantity 5264.87 cum has been cleaned from industrial area Kehrani and total quantity 42838.13 cum has been cleaned from all phases Bhiwadi industrial area. For annual cleaning of drains in industrial area Bhiwadi phase 1,2,3 and 4, the RIICO has invited tender on dated 29.09.2020. The drain repairing work has been executed in length 750mtr by brick masonry. The maintenance of drain by replacing old drain to RCC drain has been executed 935 m. drain in length.	**Complied**
12.	The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.	As informed by Ex.En PHED Bhiwadi water is being supplied through tankers in 14 villages i.e. Nagaliya, Alampur, Ghatal and Khijarpur, Gudhan, Rampura, Shahdod, *Kehrani,* Milakpur-Gurjar, villages (Rampura, MundanaMev, Milakpur-Gurjar, Sahadod, Harchandpur, Nagaliya and Kharani) but non-of them were functional. In khijuribas village RO plant is	**Partially complied**

<table>
<tr><td></td><td></td><td>yet to install.</td><td></td></tr>
<tr><td>13.</td><td>The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex, to maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall.</td><td>Out of 8 proposed villages, RO plants are installed in 7 villages. In khijuribas village RO plant is not installed so far. The details including operational status of RO plants is as given below:

<table><tr><th>Name of the villages</th><th>RO plant Capacity</th><th>Installation</th></tr><tr><td>Rampura</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>MundanaMev</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>MilakpurGujjar</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Shadod</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Harchandpur</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Nagaliya</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Kehrani</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Khijuribas</td><td colspan="2">Work not started by contractor</td></tr></table>
During the visit RO plants found not commissioned. Although RO plants in 7 villages have been installed but none of them made operational. As per the Executive Engineer, PHED-Bhiwadi, the firm M/s. Fontus Water Pvt. Ltd. Delhi had not started work for 0 & M period, therefore contact has been rescind by Add. Chief Engineer, NCR Alwar vide letter dated 7.8.2019. After re-tendering the work order of installation and commissioning of all 8 RO plants has been issued by PHED wide letter dated 27.08.2020 to M/s. Amera Agency, Tamil Naidu. Executive Engineer PHED intimated that entire work related to all 8 RO's shall be completed upto 15.11.2020 and till the time they are supplying potable water in the villages through tankers. The status report as on 05.10.2020 collected from HIED is enclosed at Annexure-VIII.</td><td>Not Complied</td></tr>
<tr><td>14.</td><td>Similarly the projects m relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.</td><td>As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMR.UT Yojana of l l.5MLD capacity. The 5 Sequential Batch Reactor .(SBR) STPs which were under construction at Rajasthan Housing board (l.5MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is</td><td></td></tr>
</table>

		enclosed at **Annexure-IX.** **<u>1.5 MLD STP at RHB:</u>** -The SBR technology based **STP was non Operational due to silt deposition in main inlet line as informed by the operator.** As there was no outlet flow, sample could not be collected. **<u>2.0 MLD STP at MundanaMeo:-The</u>** 2 MLD capacity SBR technology based STP was in operation with inlet flow of 0.7 MLD against the 2 MLD designed capacity, It is because of out of 5 villages (MundanaMeo, Bilaheri, Rampura, Nayagoam, andKairani) only MundanaMeo village domestic wastewater is coming to STP and **in other 4 villages, sewer connection is not done**. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. **Presently the treated wastewater from STP is discharged on open plot just in front of STP**, however Nagar Parishad has constructed a storage tank for reuse of this treated water. At the time of visit STP outlet samples collected and analysed for pH-7.28, TSS-18 mg/1, COD-61 mg/1, BOD-14 mg/1 and O&G: 1.8 mg/l. The detailed analysis report is enclosed at **Annexure-X.** **<u>2MLD STP at Khanpur:-47%</u>** construction work has been completed and further **no progress done by the construction agency** i.e. M/s L&T due to stay order from ***Rajasthan High Court, Jaipur from May 2018.*** As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur. **<u>3 MLD STP at Housing Board Colony:-The</u> STP** is located near existing old 4.0MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and commissioned on 28/09/2020. During visit, STP was operational with inlet flow of 0.4 MLD against the 3 MID designed capacity but was found under stabilization stage so sample was not collected. Presently only about 20 % sewer connection is done by the Nagar Parisad. **Due to significant non connection of sewer line, some part of untreated sewage is going towards Dharuheda along with the untreated domestic wastewater of Maheshwari** (village situated in Haryana) and Dharuhera and flowing towards Bestech shopping Centre at	

Dharuhera. During visit, team collected the drain samples at Nagina Garden (Rajastahan), Modern public school after mixing with domestic effluent of Maheshwari village (Haryana) and Flowing waste water near Bestech and accumulated waste at Dharukhera industrial area being generated from Waste Water for analysis of general parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. However it was observed by the team that quantity of waste water flowing toward Bestech (Dharuhera) was very less compared to previous visit in the month of December. 2019.

3.0 MLD STP at Santhalka:-

It is a SBR technology based STP and 100% construction work completed and commissioned on 17/09/2020. During visit, **STP was non operational due to silt deposition in main inlet line**. As there was no outlet flow, sample could not be collected. In addition to above 5 STP's and one 4 MLD existing STP, Nagar Parishad Bhiwadi is also constructing 3 septage systems **with 1.2** MLD sewage treatment capacity.

The combined effluent (domestic and industrial) generated from Bhiwadi Industrial Area is being treated in a 9 MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. The details of drain samples collected is as given below:

Drain Sampling locations	**PH**	**TSS mg/I**	**COD mg/I**	**BOD mg/I**	**Chloride mg/1**	**Sulphate mg/I**	**Fluoride mg/I**
Nagina marriage Garden	7.3	29	143	21	385	56	0.42
Modem public School	7.44	41	193	39	380	96	0.45
Open drain at Bestech City Center, Dharuhera	7.25	28	200	60	337	99	0.52
Domestic & Industrial	**4.77**	**357**	**2858**	**1420**	**689**	**96**	**0.56**

		effluent accumulated at Dharuheda Industrial Area | | |

		also a single bidder. Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, *Mis* Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as Project management Consultant on 10.01.2020. PMC has submitted DPR to RJICO in September 2020 for approval of report. After approval from RIICO Head Office and after vetting from the experts of MNIT Tender for said work will be invited.	
17.	Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.	RSPCB, Bhiwadi is collecting samples from outlet of CETP on I fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area.	**Complied**
18.	The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted, the same shall be dealt with utmost expeditiously	It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 corer for the work of up gradation of industrial effluent management system at industrial area Bhiwadi.	**Complied**
19.	It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in the public domain the inspection report as well as analysis reports.	The inspection report/analysis reports are uploaded on official websites of RSPCB.	**Complied**
20.	The applicant and for that matter, any citizen would be at liberty to file objections if it comes to the notice that these reports do not depict the actual ground realities. The above directions shall be carried out by all concerned without delay and default, whosoever is found to be obstructing the compliance shall be liable to be proceeded against for violating the order of the Tribunal and shall be dealt with in accordance with law.	Noted for compliance.	**Noted for compliance**
21.	Vide our order dated 01st March 2017, we had imposed environmental compensation and cost upon the various departments and officers. In the event, these directions are complied with in that event the compensation or the cost imposed shall stand waived, but in the event of default they shall become	Noted the directions.	**Noted the directions.**

	operative and it will be the duty of State of Rajasthan to comply with those orders without any default.		
22.	The Central Pollution Control Board shall also be responsible for keeping general supervision in relation to compliance of these directions. This general directions issued in relation to industrial clusters Bhiwadi shall be adopted and followed by the State Government and all the other concerned authorities with such modifications as may be necessary.	In compliance of the Hon'ble NGT directions, CPCB hold a meeting on 12.04.2018 with officials of Department of Environment, Rajasthan, Rajasthan State Pollution Control Board (RSPCB) and Rajasthan State Industrial Development & Investment Corporation Limited (RIICO), Rajasthan. During meeting, the participants were requested to accomplish various actions within time frame fixed by the Hon'ble NGT and further review of the progress is ongoing.	**CPCB is conducting review meetings regularly with stake holders. The last meeting was held on 13.08.2020**
23.	The industries which were permitted to operate under the orders of the Tribunal and the board was required to inspect the same if their a status report is not filed by the joint inspection team now within two weeks from the today, they shall be liable to be closed.	Inspection of all the 19 industries had been carried out by RSPCB and units were found complying with Environmental laws so no action was required.	**Complied**

Recommendations:

A. ***The Santhalka 3MLD capacity STP and the 0.5 MLD capacity STP at RHB were non-operational due to silt deposition in main inlet lines, the MundanaMeo 2 MLD capacity STP was in operation with inlet flow of 0.7 MLD against the 2 :MLD designed capacity and the Housing Board Colony 3MLD capacity STP was operational with inlet flow of 0.4 MLD against the 3 MLD designed capacity. These STPs are not receiving the full quantity of domestic wastewater due to 20 % sewer connection only. Because of non-connectivity of 100% sewer lines and non-operation of these STPs, the part of untreated - sewage was going towards Dharuhera(Haryana). Therefore, directions may be issued to Municipal Corporation. Bhiwadi for submitting the time bound action plan for early completion of entire sewer connections and proper functioning of constructed STP's.***

B. *During the visit the joint committee has also collected 3 drain samples from Nagina marriage Garden(pH-7.3, TSS-29mg/l, BOD-21mg/l and COD-143mg/l), Modern public School pH-7.44, TSS-4lrng/1, BOD- 39mg/l and COD-193mg/l -) and Open drain at Bestech City Center(pH-7.25, TSS-28mg/l, BOD-·60mg/l and COD-200mg/l). All the drain samples results are within the limits except the BOD values of Modem Public School and Bestech City Center drains whereas the accumulated*

C. *wastewater sample values are 15 to 20 times higher than the drain samples values. The* ***higher concentrations (pH-4.77, TSS-357mg/I, COD- 2858mg/1, BOD-1420mg/l and Fluoride-0.56mg/l) of wastewater accumulated in the open land at the Dharuhera industrial area reveals that industrial effluent from Dharuhera industrial area also mixing with the accumulated wastewater.*** *Therefore directions may be given to HSPCB for identifying the industries which are contributing the industrial effluent accumulated at Dharuhera industrial area.*

D. *During the visit the joint committee members collected the samples of treated waste water pumped from CETP to Khushkhera industrial area where the treated effluent is accumulated in open area and the analysis values found to be* ***pH-6.99, TSS-54 mg/1, TDS-1968 mg/I, COD-293 mg/1, BOD-65mg/1, Chlorides-627 mg/1, Sulphate-302 mg/1, Phosphate:-0.2158 mg/I, Fluoride- 1.1mg/I. from the analysis report that it indicate that the COD, BOD and fluoride values are exceeding the discharge norms of CETP.*** *Therefore directions may be issued to Bhiwadi Jal Pradushan Niwaran Association (BJPNA) for utilization of CETP treated waste water up to the maximum possible extant*

so that treated waste water may not get accumulated in Khushkhera.

E. ***Ministry of Finance, Govt. of India has given a financial sanction of 146 Cores for construction of 6 MLD ZLD plant at CETP Bhiwadi on 11.12.2018. RIICO has invited bids for appointment of Project Management Consultant for the work on 23.10.2019 and rejected the bid due to exorbitantly higher rates and also a single bidder on 13.11.2019. later on retendering done by RIICO, after re-tender M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as Project management Consultant on 10.01.2020 and the consultant has submitted DPR to RIICO in September 2020 for approval. As per SRM, RIICO Bhiwadi the Tenders for the work will be invited after approval from RIICO Head Office at Jaipur and after vetting from the experts of MNIT, Jaipur. Therefore directions may be issued to RIICO for submitting the time bound action plan for early completion of 6 MLD ZLD project to prevent further damage to the environment.***

F. *Out of 8 villages RO plants are installed in 7 villages but none of them found in operational and all the plants are damaged and the potable water is being supplied to the villagers through tankers as per the demand. As per the Executive Engineer, PITIED, Bhiwadi that the firm M/s. Fontus Water Pvt. Ltd. Delhi had not started work for 0 & M period, therefore contact has been rescind vide letter dated 7.8.2019. After re-tendering the work order for installation and commissioning of all 8 RO plants has been issued vide letter dated 27.08.2020 to M/s. Amera Agency, Tamil Naidu and work will be completed on or before 15.11.2020. In view of the above Additional Chief Engineer PHED NCR Alwar may be directed to submit the time bound action plan to complete the installation and commissioning of RO plants in all the identified villages."*

5. From the above, it is seen that STPs are non-functional due to silt deposition in the inlet lines. They were not receiving the full quantity of the waste because of non-connectivity of sewer-lines. Waste water was getting accumulated in the open land. Treated waste water was also not being utilized but was getting accumulated. RIICO has still not finalized the ZLD project plant at CETP inspite of sanction of funds on 11.12.2018. RO plants

installed in seven villages were not operational. It is also seen that industrial effluent from Dharuheda industrial area is also mixing with the waste water.

6. Response of the RIICO filed on 06.11.2020 is that the work of cleaning of drains in the industrial area has been taken up. Land has been provided for solid waste management, boundary wall has been constructed for dumping yard, letter has been written for setting up of waste treatment plant and for upgrading CETP to ZLD level. Steps are being taken to appoint consultant. Work order has been issued for installation and commissioning of RO. STP is to be provided by the Nagar Parishad. Additional affidavit has been filed by the State of Rajasthan on 07.11.2020 to the effect that there is no flow of effluent from Bhiwadi to the State of Haryana. Direction has been issued for closure of non-compliant polluting industrial units. The construction of new STP is being expedited. RO systems have become operational in three villages and in five villages the same was likely to be completed soon. Phyto/bio remediation and tapping of the drains is to be undertaken by a Special Purpose Vehicle - **Bhiwadi Jal Pradushan Niwaran Association (BJPNA),** under the Chairmanship of ACS Industries.

7. HSPCB has filed its response on 03.02.2021 to the effect that on account of non-connectivity of sewer lines and non-operational of STPs, the untreated sewage was flowing to Dharuhera in Haryana. The HSPCB has already taken steps to prevent any effluent of Dharuhera industrial area flowing to residential area.

8. M.A. No. 72/2020 has been filed on 05.10.2020 for intervention by one Rahul Maheshwari, resident of Bhiwadi, for intervention, disputing the version of the authorities in the State of Rajasthan that remedial

action has been taken. According to him, unsatisfactory state of affairs continues on the ground. He has given following table of comments on the report of the joint Committee:

"

Report of Joint Committee	***Actual ground position***
Point No.1, page 4 says that CETP is compliant.	*The CETP is not complying consistently.* *In response to letter dated* ***06.02.2020*** *of Head Office, RSPCB the Regional Office sent the report admitting that out of 51 samples collected* ***from 01.01.2018 to 31.01.2020,*** *15 samples were exceeding significantly. Copy of letter dated 06.02.2020 and report in reply there is annexed as Annexure-S/1 (Colly). However, as per report submitted vide letter dated 25.09.2019, out of 40 samples collected from 01.01.2018 & onwards, 22 samples were exceeding. Copy of letter dated 25.09.2019 consisting of report is annexed as Annexure-S/2 (Colly).* *Two different reports show that Regional Office, RSPCB is misguiding its Head Office also.* *The BJPNA was served with the Show Cause Notices dated 31.03.2020 and June, 2020 whereby it was directed to appear on 30.03.2020 and 31.06.2020 w.r.t. Environment Compensation. Copy of SCN dated 31.03.2020 and June, 2020 are annexed herewith as Annexure-S/3 (Colly). These letters further says that CETP neither has CTO nor Environmental Clearance as on date.*
Point No. 2, Page No.7 w.r.t. establishment of ZLD facility of 6 MLD CETP	*Despite sanction of Rs.146 crore, no progress achieved. Infact, requisite legal permissions have not been obtained including the Environmental Clearance etc. BJPNA was asked on 06.05.2020 to withdraw the application of EC and to file it through proper channel but no step still has not been taken for last six months.*
Point No. 2, Page No.7 w.r.t. utilization of treated effluents	*Let M/s Honda Two vehicle Ltd. and M/s G-Takt India Pvt Ltd. may be asked to submit the affidavit in this regard. Reality is that effluent was of that quality which destroys the green park of M/s Honda Two vehicle Ltd. Therefore, it stopped to take the supply of CETP effluent stated to be treated.*
Point No.3, Page No.8 w.r.t. Fecal Coliform treatment with Chlorine gas	*The report of disinfection using Chlorine gas is beyond reality. Infact, no chlorine gas is being used. The BJPNA be called upon to submit the bills for procuring the Chlorine gas and payment thereto.*
Point No. 15, Page-20	*Contrary to report, SWM Rules, 2016 not complied within*

"

9. It is further stated in the application:

"1. That 2400 tons of sludge was disposed of in open industrial plot situated at Neelam Chowk in the name of Jay Complex Pvt. Ltd. The applicant sent a complaint on 12.01.2020. Copy of email

dated 12.01.2020 and Media Reports are annexed herewith as ***Annexure-S/4 (Colly).***

It is important to note that a platform has been constructed using hazardous sludge into CETP premises to execute Brick manufacturing plant. If sample is being taken from underneath of that land and their surrounding thereof, the analysis report will reveal the presence of hazardous waste therein.

2. The spent acid of Pickling Units is not being treated scientifically. There is no authorization under hazardous Waste Management Rules with CETP Operator i.e BJPNA. The photographs of fumes of spent acid are annexed herewith as ***Annexure-S/5 (Colly).*** *It shows that how the life of residents is under threat and unsafe. The spent acid is being transported without taking preventive measures."*

10. Further statement has been filed on 05.11.2020 by the said Rahul Maheshwari in continuation of the application alleging discharge of untreated effluents on open land in Bhiwadi. Further comments with regard to the joint Committee report have also been filed by him as follows:

"2. xxx ……xxx ……xxx

1) Point No.1- Page No.4:- CETP is not functioning and effluents at the discharge point are not within the prescribed limits. However, report submitted before the Hon'ble NGT is not showing this clear picture.

2) Page No.7 Point No. 2:- The Plan to setup a ***RO project has not*** *been effectively implemented as amended/new application for Environmental Clearance has not been filed after* ***rejection of previous*** *application in May, 2020. Further, there is no place for establishment of RO project in CETP premises as shown in Layout Plan by BJPNA and as shown in application of EC. The application for EC has not been resubmitted in last 6 months. The modalities between RIICO and BJPNA are still on the ground level* ***and they are just doing basic*** *discussions to shift* ***the responsibility.***

3) Page No.8 Point No.2:- Further no *treated effluents* ***are being used at industrial area Tapukara as said in the report as after the trial it damaged their green park. As committed in the Affidavit Cum Action Plan by Secretary, Department of Environment, Rajasthan in OA 124/2015 on 12th September, 2017 the plan to*** *setup CETP in the nearby industrial areas of Bhiwadi is not at all implemented*

4) *Page 8: - No Chlorine dosing is clone for treatment of fecal coliform*

5) *Dumping Ground of waste: No Compliance of SWM Rules, 2020. No Compliance or any other work is either done by RIICO or CETP administration/BJPNA.*

6) *Page 22:- Point No. 19 & 20. No reports are being updated in public domain. Even after regular complaints RSPCB is reluctant in taking any action irrespective of issuing show cause notices. None of these Show Cause notices are being answered by CETP administration/BJPNA."*

11. Further statement filed by the said intervener on 27.01.2021 is as follows:

"2. xxx ..... xxx .....xxx.....

(a) In regard to Solid Waste Management mentioned at page no.9, 10 of affidavit, the applicant submits as under:

(i) The RIICO cannot get rid of from its liabilities to ensure compliance of SWM Rules, 2016. Merely allotting land is not the compliance of SVVM Rules, 2016. It is further submitted that after allotment of land in 24.01.2018, no development has been carried out in compliance of SWM Rules, 2016 except construction of boundary wall of dumping yard. The State of Rajasthan and the RIICO are merely shifting their responsibilities towards BJPNA which itself is not interested for environmental safeguards. This fact is clear from the letter dated 04.11.2020 issued by the RIICO to Managing Director, BJPNA requesting him to take over Dumping Yard site. Copy of letter dated 04.11.2020 and 04.09.2020 of RIICO addressed to MD, BJPNA are annexed with additional affidavit of State of Rajasthan as Annexure-R112 (Colly) at page No.132-133.

(ii) That establishment of Dumping Yard is not the compliance of SWM Rules, 2016. The Rules requires scientific processing of waste on which the State is silent. No timelines given for establishment of Waste Treatment process. Even, MRF Centre has not been constructed.

(iii) The agreement purported to be executed for Solid Waste Management itself titled as 'For Recycle Plastic Waste management' under the head `Agreement'. It appears that a third party agreement is executed with some Plastic Waste

Management unit. All this is just to create a third party interference for delaying the work and shifting their own responsibility. The RIICO has allocated the plot for Solid Waste Management to the SPV managing CETP and that SPV has signed an MOU with a Plastic Waste Management Company. (Refer Annexure 13 Page 134).

(b) Admittedly, even after 3 years from passing of order dated 12.12.2017 (under execution), no CETP has been established in Chopanki Industrial Area and Khushkhera industrial Area. Even, no timelines prescribed in Additional Affidavit dated 07.11.2020. [Refer page 10, 11 of Addl. Affidavit].

(c) The RIICO is misleading about up gradation of existing CETP to ZLD Level. The applicant submits as under:

(i) GoI sanctioned Rs. 146 Crores on 11.12.2018 for the above project. However, RIICO took more than 1 year in only appointing a consultant.

(ii) The RIICO is taking shelter of obtaining Environmental Clearance without taking sincere steps in this regard. Firstly, BJPNA files application for Amendment in ToR for Environmental Clearance for the RO project only on 29.02.2020. Secondly, said application has been rejected on technical grounds on 06.05.2020. After rejection of EC, no fresh step has been taken to obtain EC."

12. We have heard learned Counsel for the Haryana State PCB, State of Rajasthan and RIICO and also the intervenor and considered the rival submissions. From the above, it is seen that even though the funds were made available to the State of Rajasthan by the Government of India in the year 2018, the upgradation of CETP has not been even started though more than two years have passed thereafter and after more than three years of the order of this Tribunal. Only progress is said to be acquisition of land which by itself is not a solution of the problem. When a serious situation of water pollution has been found and directions issued by this Tribunal in the year 2017 and inspite of funds being available, the problem remains untackled, it may be a clear case of

failure of the authorities to perform their duties, to the detriment of the citizens for which accountability needs to be fixed.

13. Accordingly, while directing the State of Rajasthan and its authorities to take prompt emergency measures in the matter for compliance of rule of law and protection of public health and the environment, we direct the CPCB to assess compensation for the damage caused to the environment so far, after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit, if necessary. This process may be completed within three months. The status of compliance as on 30.04.2021 may be verified by the joint Committee and report furnished by 15.05.2021 by e-mail with a copy to the States of Rajasthan and Haryana to enable them to file their response, if any, before the next date. While verifying the compliance, status of member unit in meeting the PETP norms/standards may also be verified and the mechanism setup for regular monitoring. In view of continuing violation of law inspite of repeated orders of this Tribunal and the funds allotted by the Central Government more than two years ago, the Chairman, Rajasthan State PCB and MD, RIICO may remain present in person by video conference on the next date with their version so that final responsibility for the failure can be fixed in the light of status of compliance on the next date.

List for further consideration on 28.05.2021.

A copy of this order be forwarded to the CPCB, States of Haryana and Rajasthan, Rajasthan SPCB and MD, RIICO by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 04, 2021
Execution Application No. 42/2019
IN Original Application No. 124/2015
(M.A. No. 72/2020)
DV

RAJASTHAN STATE POLLUTION CONTROL BOARD
COMPARATIVE STATEMENT
Analysis Results of CETP, Bhiwadi

Annexure-II

Outlet of CETP

| Parameters | Moef & CC Notification Dated 01.01.2016 for treated effluent quality standard into inland surface water For CETP | 08.01.2016 | 02.02.2016 | 03.03.2016 | 01.04.2016 | 06.05.2016 | 16.06.2016 | 12.07.2016 | 05.08.2016 | 16.08.2016 | 08.09.2016 | 07.10.2016 | 23.11.2016 | 26.12.2016 | 20.01.2017 | 08.02.2017 | 05.03.2017 | 24.03.2017 | 19.04.2017 | 05.05.2017 | 29.06.2017 | 17.07.2017 | 03.08.2017 | 05.09.2017 | 03.10.2017 | 01.11.2017 | 18.12.2017 | 18.01.2018 | 25.01.2018 | 05.02.2018 | 15.02.2018 | 22.02.2018 | 09.03.2018 | 16.03.2018 | 22.03.2018 | 06.04.2018 | 23.04.2018 | 14.05.2018 | 25.05.2018 | 06.06.2018 | 20.06.2018 | 09.07.2018 | 26.07.2018 | 08.08.2018 | 27.08.2018 | 17.09.2018 | 28.09.2018 | 12.10.2018 | 30.10.2018 | 12.11.2018 | 29.11.2018 | 14.12.2018 | 09.01.2019 | 24.01.2019 | 08.02.2019 | 19.02.2019 | 11.03.2019 | 29.03.2019 | 10.04.2019 | 29.04.2019 | 13.05.2019 | 23.05.2019 |
|---|---|---

RAJASTHAN STATE POLLUTION CONTROL BOARD
COMPARATIVE STATEMENT
Analysis Results of CETP, Bhiwadi

| Outlet of CETP | | |

Annexure-III

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-2716907,2716804 e-mail : member-secretary@rpcb.nic.in
Toll Free HelpLine No. : 18001806127 Ext. 7

No. F14(Tech-Alwar/15-CETP)/RPCB/Alwar/ 1465 Date 13/1/2021

Group Incharge
Environmental Compensation Cell
Rajasthan State Pollution Control Board,
Jaipur

CETP file

Sub:- Regarding imposition of Environmental Compensation under the Water (Prevention & Control of Pollution) Act, 1974, on Common Effluent Treatment Plant (CETP) at Bhiwadi.

Ref:- (i) Order dated 12/12/2017 of the Hon'ble NGT.
(ii)Regional office Bhiwadi letter no. RPCB/RO/BWD/2849/3799 dated 13/02/2020.

Sir,

With reference to above, and in compliance of NGT order under reference (copy enclosed), Regional Officer Bhiwadi has informed that out of 51 total samples collected, 15 times the samples were out of limits. Thus the amount of environmental compensation on the basis of rate as per above order of NGT works out to be Rs. 7.50 lacs. It would, therefore, be appropriate to impose environmental compensation in this case for compliance of the NGT order.

Please find enclosed data sheet in the prescribed format for imposing Environmental Compensation along with photocopy of note sheet of group file for futher necessary action in the matter.

This bears the approval of the competent authority.

Encls:- As above

05/02
Atty

Yours Sincerely,

(Niraj Mathur)
Group Incharge (HSW)

Copy to following for information/ necessary action:

1. Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi.
2. Master Files.

Group Incharge (HSW)

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2711263 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

Registered Post

F- (E-Comp. Gen-11)RPCB/ECC/ 201 to 206 Date: 07-06-21

M/s Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
CETP Bhiwadi,
Opp. New Bus Stand Tijara Road, Bhiwadi, Tehsil Tijara,
District Alwar

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others, the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and the Hon'ble NGT in O.A. no. 124/2015 Sumitra Devi Vs. CPCB & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhiwadi Jal Pradushan Nivaran Association (CETP Bhiwadi)**, which is engaged in operating an industrial plant / operation / process **Opp. New Bus Stand Tijara Road, Bhiwadi, Tehsil Tijara, District Alwar**, and during the process the industry discharges water and/or air pollutants.
5. And whereas 51 samples of treated effluent were collected from the unit between 01.01.2018 to 31.01.2020 so as to assess adequacy of operation and maintenance of CETP. Out of the collected 51 samples, results of 15 samples have been found exceeding the prescribed limits significantly.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, in the matter of O.A. no. 124/2015 – Sumitra Devi vs. CPCB & Ors. has 'inter-alia' passed following directions vide order dated 12.12.2017 –
   i. It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.
   ii. The CETP control the discharges at the outlet point.
   iii. The CETP should ensure that all the parameters including that Faecal Coliform or the Total Coliform are maintained within the prescribed limits.
   iv. It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2711263 e-mail : member-secretary@rpcb.nic.in
Toll Free Help Line No. : 18001806127 Ext. 7

10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs 7,50,000/- **(Rupees Seven Lakh Fifty Thousand only)** on the basis of Polluter Pays Principle and in accordance with the directions passed by the Hon'ble NGT in OA No. 124/2015.
12. And whereas a show cause notice was issued to the industry vide this office letter dated 23.03.2021 as to why the environmental compensation may not be imposed on your industry/ unit and opportunity was given to appear in person in the office of RSPCB at Jaipur on 06.04.2021 at 3:00 PM for hearing in respect of the observed violations/ shortcomings and to submit reply along with the evidence based supporting documents.
13. And whereas the hearing was held on 06.04.2021 in the office of RSPCB at Jaipur. The submissions made by the industry/ unit and representation submitted by it during OBH were considered by the Board and it is observed that the industry has failed to justify the observed non compliances. Accordingly, it has been decided to impose Environmental Compensation of **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only)** against your unit.
14. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above and Hon'ble NGT directions, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the industry/ unit to deposit the amount of **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only)** as Environmental Compensation on the basis of 'Polluter Pays Principle' in Regional Office of the RSPCB at Bhiwadi by 31.05.2021. The Environmental Compensation may be deposited through a demand draft drawn in favour of the **Member Secretary, Rajasthan State Pollution Control Board, Jaipur.**

Please be informed that in case of failure to deposit the Environmental Compensation the industry will be liable for following actions:-

i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
iv. After 60 days the industry shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

This bears approval of the competent authority.

Yours sincerely

(Vishnu Datt Purohit)
Environmental Engineer (Env. Comp.)

F- (E-Comp. Gen-11)RPCB/ECC/ Date:

Copy to following for information and necessary action:-

1. Group In Charge, HSW, RSPCB, Jaipur.
2. Group In Charge (Legal), Rajasthan State Pollution Control Board, Jaipur.
3. Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi.
4. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
5. Guard File.

Environmental Engineer (Env. Comp.)
O/C

MD
End
812
02/05/17

Chm(EM)

2.5.2017.

Government of Rajasthan
Department of Environment

Sub:- Action Plan to be submitted to Hon'ble NGT for mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference to the OA no. 124/2015 (Sumitra Devi V/s CPCB & Ors) and 127/2016 (Dr. Laxman V/s State of Rajasthan & Ors) pending before the Hon'ble NGT. Principal Bench, New Delhi.

I am to draw your kind attention to the subject mentioned above and enclose a copy of the Action Plan finalized on 20/03/2017 under the Chairmanship of ACS (Env.) and request that action on points related to your department as per the Action Plan may please be taken within the time schedule stipulated in the Action Plan.

This issues with the approval of Chief Secretary.

Encl: As above

Sd/-
(Rajesh Kumar Grover)
Secretary, Environment

(1) Additional Chief Secretary
Industries Department,
Jaipur

(2) Pr. Secretary,
LSG Department,
Jaipur.

U.O. Note no. F.12(64) Env./15
Jaipur, dated: 02.05.2017

Chm(EM)
316
3/05/17

1. Copy to Shri Shiv Mangal Sharma, AAG, Rajasthan with request that Action plan may please be filed before the NGT, Principal Bench, New Delhi in the case/OA mentioned above.
2. Copy to MD, RIICO/ MS, RSPCB/ District Collector, Alwar for ensuring time bound action as per Action Plan on points related to them.

Secretary, Environment

OFFICE OF M.D.
RIICO LTD., JPR.
02 MAY 2017
DDR: 1698

SDGM(EM)

2/5/17

RM(VG)
5.17

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राजस्थानराज्य प्रदूषण नियंत्रण मण्डल, जयपुर

262 1809 623

कार्यालय टिप्पणी (क्रमिक)

Sub: Action Plan For Control of Water pollution in Bhiwadi Area

A meeting was held under the chairmanship of ACS (Environment) in his chamber on 20.03.2017 to discuss the issue regarding pending matter before Hon'ble NGT related to water pollution problem of Bhiwadi. The meeting was attended by ACS (Industries), Chairperson, RSPCB, Secretary (Environment), MD, RIICO, Member Secretary, RSPCB and representative from LSG.

During the meeting, it was decided that an action plan needs to be prepared and submitted to Hon'ble NGT on next date of hearing on 22.03.2017. Accordingly, action plan on the points agreed during the meeting has been prepared which is as below:

Action	Action Taken/Proposed to be Taken	Responsible Agency
Segregation of domestic sewage and Industrial effluent by installation of Sewage Treatment Plants (STPs)	• At present approx 9 MLD of waste water is reaching to the Common Effluent Treatment Plant (CETP), of which a substantial part is domestic waste water from five villages located in and around RIICO Industrial Area Bhiwadi. • Segregations of domestic sewage and its separate treatment is required so as to reduce load on CETP. • The Municipal Council Bhiwadi has taken up the work of construction of 5 STPs at a cost of over 140 Cr to treat the domestic sewage. • **All the 5 STPs will be constructed and commissioned by 31/05/2018.**	Department of Local Self Government, through Municipal Council Bhiwadi
Capacity enhancement of CETP from 6 MLD to 9 MLD	• The capacity of CETP is being enhanced from 6 MLD to 9 MLD but still not made operational. • **Installation of diffused aeration system will be completed within one month and consent to operate obtained and 9 MLD CETP will be made operational by 31.05.2017.**	BJPNT
Re-use of tertiary treated effluent from the CETP	• Reuse/recycle of tertiary treated effluent which is meeting the irrigation standards needs to be promoted in horticulture, irrigation, industrial use etc. so as to minimise its discharge. • **For this, the pipeline laid down upto River Sabi for disposal of treated effluent will be re-activated by encouraging the local people to allow the use of the pipeline and sorting out related law and order issues. Time line - 30.09.2017**	BJPNT and District Administration will generate public consensus. RIICO will execute the work.
Laying of closed conveyance	• Closed conveyance system is required so that the industrial effluent	BJPNT, with 50% of the

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system for collection of industrial effluent and distribution of treated effluent.	effluent from the individual industries is collected and conveyed to the CETP without it getting mixed with sewage, storm water etc. Also, a reverse conveyance system (i.e. from CETP to member Industries) is to be laid down for distribution of treated effluent to member industries for re-use in the process and plantation. • Detailed project report will be prepared by BJPNT and submitted for approval of RIICO by 30.06.2017.	cost being met by RIICO as per decision taken in the meeting held on 21.11.2016.
Establishment of CETPs in the remaining areas i.e. Kehrani, Chopanki and Khushkhera	• To cater to the industrial effluent generated from the industries established in RIICO Industrial Areas of Kehrani, Choplanki, Sarekhurd and Khushkhera, separate CETPs will be set up. • SPV (Special Purpose Vehicle) will be formed within three months by the industries located in these areas as per the guidelines issued by RSPCB for installation of CETPs. • DPRs will be prepared and work of establishment of CETPs will be started by the SPVs before 31.12.2017.	Industrial Associations, with financial assistance from State Government and MoEF &CC, GoI as per their schemes.
Up-gradation of the existing CETP to Zero Liquid Discharge (ZLD)	• To ensure complete recycle and reuse of treated effluent, the tertiary treated effluent from CETP is required to be further treated through Reverse Osmosis Process for which CETP has to be upgraded upto ZLD with Reject Management System. • BJPNT has submitted a DPR of Rs. 52.90 Cr. for ZLD and requested for Grant-in-Aid under the provisions of Central Sponsored Scheme which has been forwarded to MoEF & CC on 16/01/2017 by the state government. • State Government has recently also made budget announcement reiterating its commitment to share the cost of installation of RO plant. • The ZLD system will be installed within 24 months after sanction is received from MoEF & CC. Time line-30.06.2019	MoEF & CC to issue sanction BJPNT to construct with financial assistance from MoEF & CC, GoI and state government under their schemes which provide that50% of the cost will be borne by the Central Government and rest 50% will be equally shared by the State Government and BJPNT.
Detailed Study of Ground Water	• State Board will engage Malviya National Institute of Technology	RSPCB

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कार्यालय टिप्पणी (क्रमिक)

Quality in Bhiwadi Area.	(MNIT), Jaipur for carrying out a comprehensive study of ground water in Bhiwadi Area to identify the marker pollutants and to carry out aquifer studies which will help in mapping of groundwater levels and its flow. • The study will also carry out groundwater vulnerability assessment indicating zones where groundwater is susceptible to pollution. • The study will help in scientific assessment of the extent of groundwater contamination and will be completed within 3 months. • Second phase of the study will cover remediation techniques and management of groundwater resources of the study area. (Time -2 years) • **First Phase of this study will be completed by 30.06.2017 and second Phase by 31.12.2018**	
Regular Monitoring of Industries	• **Regular monitoring of the industries will be carried out to ensure compliance of the conditions of consent. Stringent action against non- compliant industries will be taken on continuous basis**	RSPCB

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OFFICE OF MUNICIPAL COUNCIL BHIWADI

Project Town: Bhiwadi			STP STATUS UNDER AMRUT PROJECT														Date: 31-08-2021	
Scope of Work and Status of Project:																		
Component	Scope of Work	Progress Status Executed																
Sewer Network (Kms)	93.47	93.22																
HSC	8868	5811																
STP	Location	Villages Serving	Plant Capacity	STP Work			HSC WORK					Plant flow (MLD)		Population Covered (Nos)			Disposal Point	Commissioning Status	Remarks	Re-use of treated sewage
				Scope (%)	Completed(%)	Balance(%)	HSC Scope	HSC Avl	HSC Achived	Hindrance	Balance	In flow (MLD)	Out flow (MLD)	2016	2031	2046				
STP 1	Santhalkha Govt. Land	Santhalka Khijerpur Container Depot Ghatal Harchandpura Suraj Cinema	3 MLD	100%	100.00%	0.00%	1930	1930	1768		162	1.40	1.15	20864	36903	57209	Lake in front of Baba Mohan Ram Temple	Commissioned	**Plant Commissioned on 17.09.2020.** HSC work is ongoing.	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 2	Housing Board	B.S. Colony Saidpur	1.5 MLD	100%	100.00%	0.00%	793	793	793		0	1.32	1.10	6783	14210	26240	Thada Nala	Commissioned	**Plant Commissioned on 28.09.2018** **Under O&M since 28.09.2019**	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 3	Khanpur	Khanpur	2 MLD	100%	47.00%	53.00%	500		0	500	0	NA	NA	2601	5690	10566	**Under High Court Stay Since Jan'18**			
STP 4	Mundana Mev	Kehrani Billaheri Rampura Nayagaon Mundana Mev	2 MLD	100%	100.00%	0.00%	1387	1387	1337		50	0.95	0.87	9346	17372	28337	RIICO Drain (Contractual Disposal Point)	Commissioned	**Plant Commissioned on 09.09.2019** **Under O&M since 09.09.2020** HSC delayed as box culvert construction is balance for crossing of sewer pipe line from DFC. MC bhiwadi deposited 3.0 crore in DFCC by RTGS to due work start and we touch continue with DGM DFC and we told them start working soon.	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 5	Near Ext. STP	Khijooriwas Vasundranagar	3 MLD	100%	100.00%	0.00%	3595	1250	1250	2345	0	1.62	1.34	5839	13006	14171	Thada Nala	Commissioned	**Plant Commissioned on 28.09.2020**	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 1	Godhan Septage	Godhan	0.4 MLD	100%	100.00%	0.00%	98	98	98		0	0.14	0.13	1508	2899	4640	Govt Land Godhan Village (Contractual Disposal Point)	Commissioned	**Plant Commissioned on 30.12.2020**	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 2	Udaipur Septage	Udaipur	0.3 MLD	100%	97.00%	3.00%	305	305	305		0	0.26	0.24	2576	5635	10465	Udaipur Village	Commissioned	**Plant Commissioned on 05.07.2021**	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 3	Shahdod Septage	Shahdod	0.5 MLD	100%	100.00%	0.00%	260	260	260		0	0.16	0.15	2322	4310	7740	Govt Land Shahdod Village (Contractual Disposal Point)	Commissioned	**Plant Commissioned on 18.06.2020**	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Total			**22.7 MLD**				**8868**	**6023**	**5811**	**2845**	**212**			**51839**	**100025**	**159368**				

SOLID WASTE REPORT		**TOTAL GERETE WASTE**	60 TPD
		waste collection either 45 or 50TPD	
		The solid waste disposed at GODHAN	
		TENDER FOR BOUNDRYWALL AND FLOORING OF MRF WILL BE STARTED SOON	

Water supply is 135LPCD since 2017 The status of solid waste management is since 2017

Note: Design is Considered for the next 25years of flow.

COMMISSIONER
MUNICIPAL COUNCIL BHIWADI

Item Nos. 01 & 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 593/2017

(arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble Supreme Court)

(With Report dated 13.02.2020 and 14.05.2020)

WITH

Original Application No. 148/2016

(With Report dated 15.05.2020)

Paryavaran Suraksha Samiti & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

With

Mahesh Chandra Saxena Applicant(s)

Versus

South Delhi Municipal Corporation & Ors. Respondent(s)

Date of hearing: 21.05.2020

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant(s): Mr. Rahul Khurana, Advocate

Respondent(s): Mr. Raj Kumar, Advocate for CPCB
Mr. Balendu Shekhar, Advocate for EDMC
Mr. A.K. Prasad, Advocate for CGWA
Mr. Narendra Pal Singh, Advocate for DPCC

ORDER

INDEX

Background: Transfer of proceedings to this Tribunal by the Hon'ble Supreme Court vide order in (2017) 5 SCC 326 to monitor compliance of directions to set up STPs/ETPs/CETPs by 31.3.2018 (as per para 10 of the order of Hon'ble Supreme Court) by concerned Industries and Local Bodies to prevent water pollution.	Para 1
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ORIGINAL APPLICATION NO. 593/2017 (PARYAVARAN SURAKSHA SAMITI & ANR. VS. UNION OF INDIA & ORS.)

Background: Transfer of proceedings to this Tribunal by the Hon'ble Supreme Court vide order in (2017) 5 SCC 326 to monitor compliance of directions to set up STPs/ETPs/CETPs by 31.3.2018 (as per para 10 of the order of Hon'ble Supreme Court) by concerned Industries and Local Bodies to prevent water pollution:

1. Proceedings in this matter are consequential to the order of the Hon'ble Supreme Court dated 22.02.2017 in *Paryavaran Suraksha*

Samiti Vs. Union of India[1] transferring the proceedings in *W.P. (Civil) No. 375/2012* for monitoring compliance of the orders of the Hon'ble Supreme court. The order of the Hon'ble Supreme Court requires establishment and functioning of requisite ETPs/CETPs/STPs and in default to close industrial activities discharging effluents without treatment and to take action against local bodies for failing to install STPs and discharging sewage without treatment. Some of the observations in the judgment of the Hon'ble Supreme Court are:

> "***7.*** *Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants.* ***We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks****. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters.* ***We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same****.*
>
> ***10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to***

[1] (2017) 5 SCC 326

hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.

11. *Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge* ***industrial pollutants and sewer, directly into rivers and water bodies.***

12. *We are of the view that in the manner suggested above,* ***the malady of sewer treatment, should also be dealt with simultaneously.*** *We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*

13. ***We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down.*** *We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned.* ***The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions.*** *They shall be also responsible for collecting and maintaining records of data, in respect of the*

directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional ***National Green Tribunal.***

14. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

(emphasis supplied)

Proceedings before this Tribunal: Significant orders dated 3.8.2018, 19.2.2019 and 28.8.2019 in the light of data furnished by the CPCB based on information furnished by State PCBs/PCCs:

2. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports showing gaps in waste generated and treatment capacity. It was further stated that action had been initiated to remedy the situation. After considering the status report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

3. Vide order dated 03.08.2018, the matter was reviewed and after noting that in absence of functional ETPs/CETPs/STPs, untreated effluents were being discharged in water bodies leading to contamination of surface and ground water which causes various diseases and also has adverse consequence on aquatic organism due to decreased level of oxygen. The Tribunal directed the CPCB to

prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.

4. Vide order dated 19.02.2019, after considering the status report furnished by the CPCB, based on the reports furnished by the States/UTs, this Tribunal after referring to orders passed in O.A NO. 673/2018 for remedial action in respect of 351 polluted river stretches, which had direct nexus with the steps for ETPs/CETPs/STPs and order passed in O.A No. 606/2018 requiring Chief Secretaries to monitor progress *inter alia* on the subject of control of pollution of the river stretches, directed that the Chief Secretaries may look into the subject of setting up and proper functioning of ETPs/CETPs/STPs in their respective States/ UTs. Further direction issued was to prepare a report on assessment of compensation on account of discharge of untreated sewage and dumping of solid waste, loss to ecological services due to illegal mining, deforestation, after taking inputs from expert bodies. The Tribunal also directed the CPCB to compile its monitoring report with regard to 97 CETPs (assuming the total number of CETPs in the country to be 97) installed in different States. CPCB was also directed to furnish its report in *O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* which concerned the issue of inadequate functioning CETP leading to water pollution.

Further proceedings:

5. In the light of directions of this Tribunal dated 19.02.2019, the CPCB furnished reports dated 30.05.2019 updated on 19.07.2019 and 14.08.2019 giving the status of setting up of ETPs/ CETPs/STPs with regard to methodology for assessment of environmental compensation and monitoring of CETPs. The reports were considered exhaustively vide order dated 28.08.2019. Before we advert to the observations of this Tribunal with regard to the reports, we may refer to the observations on the main issue:

> *"1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs to prevent untreated sewage/effluents being discharged in water bodies, including rivers and canals meeting such rivers or otherwise. The magnitude of the problem is well acknowledged. In the year 1962 GoI set up a Committee for prevention of water pollution. The recommendations led to enactment of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") in pursuance of Article 252 of the Constitution. The Water Act provides for the constitution of a Central Board and State Boards/Committees. No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle.*
>
> *2. Inspite of above statutory regime we are faced with serious problem of water pollution. The Hon'ble Supreme Court noted*[2] *that the water pollution caused serious diseases, including Cholera and Typhoid. Water pollution could not be ignored and adequate measures for prevention and control are necessary. Polluting industries were directed to be shifted on 'Precautionary' principle. It is not necessary to refer to all the judgments of the Hon'ble Supreme Court dealing with the significance of water and need to prevent pollution of water. We may only refer to the observations that everyone has right to have access to drinking water in quantum and equality equal to the basic needs. This is fundamental to life and part of Article 21.*[3]

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[2] (1988) 1 SCC 471

[3] APPCB vs. Prof. M.V Nayudu (2001) 2 SCC 62 at para 3, 4, State of Orissa Vs. Government of India (2009) 5 SCC 492, at para 58 "**Rivers in India are drying up, groundwater is being**

3. ***As per CPCB's report 2016[4], it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.***

4. ***We may note that discharge of untreated effluents and sewage is the principal cause of water pollution in the country as noted in cases relating to pollution of rivers.[5] Similarly, in the case of 100 polluted industrial clusters being dealt with by this Tribunal[6], water pollution is one of the factors polluting the said industrial clusters. As already noted, official data of CPCB is to the effect that 351 river stretches in the Country are polluted.*** *The Tribunal held that remedial action for restoration of the said river stretches is necessary.[7] In the said order, it was observed:*

> *"As already noted, well known causes of pollution of rivers are* ***dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters, encroachments of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. Tough governance is the need of the hour. If pollution does not stop, the industry has to be stopped. If sewage dumping***

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rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting over pumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels."

[4] http://www.sulabhenvis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

[5] O.A No. 673 of 2018 this Tribunal is considering remedial action to rejuvenate 351 polluted river stretches. Therein, other cases of river pollution are mentioned thus "This Tribunal also considered the issue of pollution of river Yamuna, in Manoj Mishra Vs. Union of India, river Ganga in M.C. Mehta Vs. Union of India, river Ramganga which is a tributary of river Ganga in Mahendra Pandey Vs. Union of India & Ors., rivers Sutlej and Beas in the case of Sobha Singh & Ors. Vs. State of Punjab & Ors., river Son in Nityanand Mishra Vs. State of M.P. & Ors., river Ghaggar in Stench Grips Mansa's Sacred Ghaggar River (Suo-Moto Case)", river Hindon in Doaba Paryavaran Samiti Vs. State of U.P. & Ors., river Kasardi in Arvind Pundalik Mhatre Vs. Ministry of Environment, Forest and Climate Change & Ors., River Ami, Tapti, Rohani and Ramgarh lake in Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., rivers Chenab and Tawi in the case of Amresh Singh Vs. Union of India & Ors. and Subarnarekha in Sudarsan Das Vs. State of West Bengal & Ors. and issued directions from time to time"

[6] O.A No. 1038/2018

[7] O. A No.673/2018, order dated 08.04.2019

does not stop, local bodies have to be made accountable and their heads are to be prosecuted. Steps have to be taken for awareness and public involvement."

5. *All the States and UTs where polluted river stretches exist are required to constitute River Rejuvenation Committees to prepare actions plans for restoration (which are to be reviewed by the highest authority in the States, i.e Chief Secretary) to be monitored by CPCB and thereafter to be further monitored by this Tribunal. Accordingly, the action plans have been prepared which broadly envisage action to prevent discharge of untreated effluent/sewage. The same are being monitored by the CPCB and by this Tribunal and the matter is now listed for hearing on 29.11.2019. In O.A 606/2018 while dealing with the compliance of Solid Waste Management Rules, 2016, this Tribunal vide order dated 16.01.2019 directed personal appearance of all the Chief Secretaries with their monitoring reports on major environment issues including the rejuvenation of polluted river stretches.* ***The Chief Secretaries of all States/UTs have accordingly appeared and furnished their reports which envisages steps for setting up of ETPs/CETPs/STPs to prevent water pollution. The Chief Secretaries have to appear before this Tribunal with further progress reports on the subjects.***

6. *Further, control of pollution of river Ganga is being monitored by this Tribunal in O. A No. 200/2014 after transfer from the Hon'ble Supreme Court. Therein timelines have been prescribed to the effect that STPs be set up in time bound manner and no a drop of pollution be discharged in the river. The Tribunal observed:*

> "*Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.*
>
> *With regard to works under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per month to CPCB for discharging untreated sewage in any drain*

connected to river Ganga or its tributaries and Rs. 10 lakhs per month to CPCB per incomplete STP and its sewerage network will apply. Further with regard to the sectors where STP and sewerage network works have not yet started, the State has to pay an Environmental Compensation of Rs. 10 lakhs per month after 31.12.2020. The NMCG will also be equally liable for its failure to the extent of 50% of the amount to be paid. Till such compliance, bioremediation or any other appropriate interim measure may start from 01.11.2019."

(emphasis supplied)

6. We now refer to the observations of this Tribunal while considering the reports dated 30.05.2019 updated on 19.07.2019 and 14.08.2019:

"**I. <u>Report dated 30.05.2019 updated on 19.07.2019</u>**

13. *According to updated report dated19.07.2019, out of 62,897 number of industries requiring ETPs, 60,944 industries are operating with functional ETPs and 1949 industries are operating without ETPs. 59,258 industries are complying with environmental standards and 1,524 industries are noncomplying. There are total 192 CETPs, out of which 133 CETPs are complying with environmental standards and 59 CETPs are non-complying. There are total 13,709 STPs (Municipal and other than municipal), out of which, 13,113 STPs are complying with environmental standards and 637 STPs are non-complying 73 CETPs in construction/proposal stage, whereas, for STPs, 1164 projects (municipal and non-municipal) are under construction/proposal stage.*

14. *A report has also been prepared on the scale of environmental compensation to be recovered from individual/authorities for causing pollution or failure for preventing causing pollution, apart from illegal extraction of ground water, failure to implement Solid waste Management Rules, damage to environment by mining and steps taken to explore preparation of an annual environmental plan for the country. Extracts from the report which are considered significant for this order are:*

"**I. Environment Compensation to be levied on Industrial Units**

Recommendations

The Committee made following recommendations:

1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, band c, Environmental Compensation may be calculated based on the formula "EC= Pl x N x Rx S x LF", wherein, Pl

may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. Sand LF may be taken as prescribed in the preceding paragraphs

1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.

1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others {Writ Petition {Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	***State Of Air Quality***	***Environmental Compensation ()***
Industrial Emissions	*Severe +/Emergency*	*Rs 1.0 Crore*
	Severe	*Rs 50 Lakh*
	Very Poor	*Rs 25 Lakh*
	Moderate to Poor	*Rs 10 Lakh*
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	*Target Date*	*Rs 1.0 Crore*
ii. Non functional	*Very poor to Severe +*	*Rs 50.0 Lakh*
	Moderate to Poor	*Rs 25.0 Lakh*
Construction sites ***(Offending plot more than 20,000 Sq.m.)***	*Severe +/Emergency*	*Rs 1.0 Crore*
	Severe	*Rs 50 Lakh*
	Very Poor	*Rs 25 Lakh*
	Moderate to Poor	*Rs 10 Lakh*
Solid waste/ garbage dumping in Industrial Estates	*Very poor to Severe +*	*Rs 25.0 Lakh*
	Moderate to Poor	*Rs 10.0 Lakh*
Failure to water sprinkling on unpaved roads		
a) Hot-spots	*Very poor to Severe +*	*Rs 25.0 Lakh*
b) Other than Hot-spots	*Very poor to Severe +*	*Rs 10.0 Lakh*

III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	***Mega-City***	***Million-plus City***	***Class-I City/Town and others***
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	*Min. 2000* *Max. 20000*	*Min. 1000* *Max. 10000*	*Min. 100* *Max. 1000*
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	*Min. 2* *Max. 20*	*Min. 1* *Max. 10*	*Min. 0.5* *Max. 5*

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	***Mega-City***	***Million-plus City***	***Class-I City/Town and others***
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	*Min. 1000* *Max. 10000*	*Min. 500* *Max. 5000*	*Min. 100* *Max. 1000*
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	*Min. 1.0* *Max. 10.0*	*Min. 0.5* *Max. 5.0*	*Min. 0.1* *Max. 1.0*

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:

BIS 15-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013}, may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr/ MLD (marginal average cost). Further, expected cost for conveyance system is assumed

as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) *+* ***Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)]+ O&M Cost Factor x Marginal Average O&M Cost*** *x (Total Generation- Operational Capacity) x No. of Days for which facility was not available*
+ Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.)= [17.S{Total Sewage Generation - Installed Treatment Capacity)+ 55.S{Total Sewage Generation-Operational Capacity)] *+* ***0.2(Sewage Generation-Operational Capacity) x N*** *+* ***Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) X N***

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) *(as per the latest data available with CPCB)*	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5

Treatment Capacity Gap (MID)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00
Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	**20000.00**	**10000.00**	**1000.00**	**693.75**
Calculated EC (O&M Component in Lacs Rs./day	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	**20.00**	**10.00**	**5.00**	**2.50**
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	**0.80**	**0.25**	**0.10**	**0.05**

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	**Delhi**	**Agra**	**Gurugram**	**Ambala**
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) *(assumed as 25% of waste generation for sample calculation)*	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000

Final EC (capital cost component) in Lacs. Rs.	**10000.00**	**1584.26**	**631.42**	**360.56**
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	**10.00**	**5.00**	**1.00**	**1.00**
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	**0.80**	**0.25**	**0.03**	**0.02**

IV. Environmental Compensation in Case of Illegal Extraction of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{Gw}):

EC_{GW} = Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water {ECR_{Gw})

Where water Consumption is in m^3/day and ECRGw in Rs./m^3

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in ***Annexure-VI.***

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as

calculated with assumptions of yield and time may be used for calculation of EC_{Gw}.

4.6 Environmental Compensation Rate (ECRGw) for illegal use of Ground Water:

The committee decided that the Environmental Compensation Rate (ECR_{Gw}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{Gw} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/Categorization0fAssessmentUnits.pdf#ZOOM=150.

Environmental Compensation Rates ($ECR_{G}w$) for illegal use of ground water ($ECR_{G}w$) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECRGw for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	***Area Category***	***Water Consumption (m^3/day)***			
		<2	***2 to <5***	***5 to <25***	***25 & above***
		Environmental Compensation Rate (ECRGw) in Rs./m^3			
1	*Safe*	*4*	*6*	*8*	*10*
2	*Semi Critical*	*12*	*14*	*16*	*20*
3	*Critical*	*22*	*24*	*26*	*30*
4	*Over-Exploited*	*32*	*34*	*36*	*40*
Minimum $EC_{G}w$=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECRGw for Packaged drinking water units:

Sl. No.	***Area Category***	***Water Consumption (m^3/day)***			
		<200	***200 to <1000***	***1000 to <5000***	***5000 &***
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	*Safe*	*12*	*18*	*24*	*30*
2	*Semi critical*	*24*	*36*	*48*	*60*
3	*Critical*	*36*	*48*	*66*	*90*
4	*Over-exploited*	*48*	*72*	*96*	*120*
Minimum $EC_{G}w$=Rs 1,00,000/-					

4.6.3 ECR_{Gw} for Mining, Infrastructure and Dewatering Projects

SI. No	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.4 ECRGw for Industrial Units:

SI. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECRGw) in			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum EC_{Gw} = Rs 1,00,000/-					

4.8 Recommendations

The committee has given following recommendations:

- *The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.*
- *In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.*
- *Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.*
- *For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.*
- *For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.*

- *Authorities assigned for levy EC and taking penal action are listed below:*

S. No.	***Actions***	***Authority***
1.	*To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project*	*District Collector*
2.	*To levy EC_{Gw} as per prescribed method*	*District Collector,*
3.	*To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"*	*CPCB/SPCB/PCC*
4.	*Prosecution of violator*	*CGWA under EP Act*
		SPCB/PCC under Air and Water Act

- *CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report."*

"Discussion on the report dated 30.05.2019 updated on 19.07.2019

15. *It is clear from the order of the Hon'ble Supreme Court[8] that the responsibility of operating STPs under Article 243W and item 6 of Schedule XII to the Constitution is of local bodies who have to evolve norms to recover funds for the purpose which is to be supervised by the States/UTs. The norms were to be finalized upto 31.03.2017 to be implemented from the next year, i.e 01.04.2018. In absence thereof, the States/UTs have to cater to the financial requirement from its own resources. The States/UTs are to prioritize the cities, towns, villages discharging effluents/sewage directly into the water bodies. Industrial activity without proper treatment plants (ETPs and CETPs) is not to be allowed by the State PCBs and the Secretaries, Environment of the States/UTs are to be answerable. Thus, the source for financial resources for the STPs, stands finalized under the binding judgment of the Hon'ble Supreme Court. Authorities and persons accountable are identified. Rigid implementation has been laid down. This Tribunal has been required to monitor compliance of the directions and timelines.*

16. *It is in this background that the present report needs to be appraised and further directions given. As regards the Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water is accepted as an interim measure. With regard to setting up of STPs, while we appreciate the extensive work of the CPCB based on information furnished by States/UTs, the challenge remains about verification of the said data on the one hand and analysis of the steps taken and required on*

[8] Para 10-13 in *Paryavaran Suraksha Samiti Vs. Union of India, Supra*

the other. There is already a database available with the CPCB with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites. This needs to be collated and river basinwise macro picture needs to be prepared by the CPCB in terms of need for interventions, existing infrastructure and gaps therein. The States have given timelines which need to be effectively monitored both by the CPCB and the Chief Secretaries in terms of its execution.

17. *As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018."*

"II. Report dated 14.08.2019 with regard to monitoring of CETPs

18. *The Committee inspected 127 CETPs in 14 States. Figure of CETP assumed to be 97 was not correct. 66 CETPs were found to be non-compliant. CPCB directed SPCBs to take following steps:*

    "1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.

2. *CETP should be directed to take action as per the recommendations provided at Annexure A-N within a time frame.*
3. *In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.*
4. *In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples."*

"Discussion on the report dated 14.08.2019

19. *We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.*

20. *The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB."*

(emphasis supplied)

7. After the above discussion, this Tribunal proceeded to issue following directions:

"Directions

21. *We may now sum up our directions:*
   (i) The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.
   (ii) SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.
   (iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.

(iv) *The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basin-wise macro picture in terms of gaps and needed interventions.*

(v) The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in O.A. No. 606/2018.

List for further consideration on 21.05.2020, unless required earlier. A copy of this order be placed on the file of O.A. No. 606/2018 relating to all States/UTs and be sent to Chief Secretaries of all States/UTs, Secretary MoEF&CC, Secretary Jal Shakti and Secretary, MoHUA.

(emphasis supplied)

8. Before proceeding further, we may also note further order of this Tribunal dated 06.12.2019 in *O.A. No. 673/2018* directing as follows:

"XII. Directions:

47. We now sum up our directions as follows:

i. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.

ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

iii. We further direct that an institutional mechanism be evolved for ensuring compliance of above directions. For

this purpose, monitoring may be done by the Chief Secretaries of all the States/UTs at State level and at National level by the Secretary, Ministry of Jal Shakti with the assistance of NMCG and CPCB.

iv. For above purpose, a meeting at central level must be held with the Chief Secretaries of all the States/UTs atleast once in a month (option of video conferencing facility is open) to take stock of the progress and to plan further action. NMCG will be the nodal agency for compliance who may take assistance of CPCB and may give its quarterly report to this Tribunal commencing 01.04.2020.

v. The Chief Secretaries may set up appropriate monitoring mechanism at State level specifying accountability of nodal authorities not below the Secretary level and ensuring appropriate adverse entries in the ACRs of erring officers. Monitoring at State level must take place on fortnightly basis and record of progress maintained. The Chief Secretaries may have an accountable person attached in his office for this purpose.

vi. Monthly progress report may be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB. Any default must be visited with serious consequences at every level, including initiation of prosecution, disciplinary action and entries in ACRs of the erring officers.

vii. As already mentioned, procedures for DPRs/tender process needs to be shortened and if found viable business model developed at central/state level.

viii. Wherever work is awarded to any contractor, performance guarantee must be taken in above terms.

ix. CPCB may finalize its recommendations for action plans relating to P-III and P-IV as has been done for P-I and P-II on or before 31.03.2020. This will not be a ground to delay the execution of the action plans prepared by the States which may start forthwith, if not already started.

x. The action plan prepared by the Delhi Government which is to be approved by the CPCB has to follow the action points delineated in the order of this Tribunal dated 11.09.2019 in O.A. No. 06/2012.

xi. Since the report of the CPCB has focused only on BOD and FC without other parameters for analysis such as pH, COD, DO and other recalcitrant toxic pollutants having tendency of bio magnification, a survey may now be conducted with reference to all the said parameters by involving the SPCB/PCCs within three months. Monitoring gaps be identified and upgraded so to cover upstream and downstream locations of major

discharges to the river. CPCB may file a report on the subject before the next date by e-mail at judicial-ngt@gov.in.

xii. Rivers which have been identified as clean may be maintained."

(emphasis supplied)

Latest CPCB report dated 14.5.2020 furnishing status of compliance:

9. The CPCB has filed two reports:

(i). Report dated 13.02.2020 titled "Steps taken Report".

(ii). Report dated 14.05.2020 titled "Compliance Report".

10. Since report dated 14.05.2020 covers the entire subject, it is not necessary to refer to the report dated 13.02.2020 in detail. Report dated 14.05.2020 mentions the compliance status of ETPs/CETPs & STPs, as reported by State PCBs/PCCs as on 05.05.2020, which has been given in a tabular form and the summary is given as follows:

"i. As per the data received from SPCBs/PCCs, out of total 65,135 number of industries requiring ETPs, 63,108 industries are operating with functional ETPs and ***2,027 industries are operating without ETPs. Show-cause notices and closure directions have been issued to 968 and 881 industries, respectively for operating without ETPs. Legal cases have been filed against 7 industries and action is under process against 269 industries****. Out of 63,108 operational industries, 61,346 industries are complying with environmental standards and* ***1,616 industries are non-complying. Show-cause notices and closure directions have been issued to 921 and 260 industries, respectively for non-compliance. Legal cases have been filed against 22 industries and action is under process against 798 industries.***

ii. *As per the data received from SPCBs/PCCs, there are total 191 CETPs, out of which 128 CETPs are complying with environmental standards and* ***63 CETPs are non-complying. Show-cause notices and closure directions have been issued to 18 and 4 CETPs, respectively, for non-compliance. Legal cases have***

been filed against 9 CETPs and action is under process against remaining 32 CETPs.

iii. *As per the data received from SPCBs/PCCs, there are total 15,403 STPs (Municipal and other than municipal), out of which, 14,795 STPs are complying with environmental standards and* ***608 STPs are non-complying. Show-cause notices and closure directions have been issued to 340 and 38 STPs, respectively for non-compliance. Legal cases have been filed against 15 STPs and action is under process against 215 STPs****.*

iv. As per the data received from SPCBs/PCCs, there are 82 CETPs in construction/proposal stage, whereas, for STPs, 1084 projects (municipal and non-municipal) are under construction/proposal stage.

v. As per the data received from 36 SPCBs/PCCs, 14 SPCBs/PCCs (namely- Andhra Pradesh, Assam, Bihar, Goa, Haryana, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Odisha, Puducherry, Tamil Nadu, Telangana, West Bengal) are displaying OCEMS data in public domain. The link provided by Maharashtra and Gujarat is password protected and data is not available in public domain. ***The 4 SPCBs (namely, Chhattisgarh, Jammu & Kashmir, Punjab and Sikkim) have not provided appropriate web links****. Further, Chandigarh PCC has clarified that Data will be displayed after upgradation of STPs. Mizoram SPCB has informed that there is no industry requiring OCEMS connectivity. Lakshadweep PCC informed that there is no industry in the Union Territory of Lakshadweep.*

*13 S****PCBs/PCCs (Andaman & Nicobar, Arunachal Pradesh, Daman & Diu, Dadra Nagar Haveli, Delhi, Karnataka, Manipur, Meghalaya, Nagaland, Rajasthan, Tripura, Uttar Pradesh and Uttarakhand) are not displaying OCEMS data in public domain."***

(emphasis supplied)

11. Action taken has been mentioned as 'river basin-wise data collection and analysis by CPCB for compliance of Hon'ble NGT directions dated 28.08.2019'; Status of Non-complying CTEPs; Meeting of the Monitoring Committee and Quarterly Steps Taken Reports. Extracts from the report are:

"3.0 Action taken by CPCB for compliance of Hon'ble NGT directions dated 28.08.2019:

i. River basin wise macro picture of ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites:

The issue was deliberated in the meetings of the Monitoring Committee, wherein, it was observed that specific river basin wise data regarding location (latitude & longitude), waste generation and treatment etc. for each and every industry, CETP, STP, MSW facility and Legacy Waste Site is not available with CPCB. Further, to find out river-basin wise gaps in treatment system and needed interventions for particular sector, unit-wise data regarding actual generation, treatment and discharge of effluent/waste etc. is required. Therefore, to compile such a compressive database, it was decided that information will be collected through online portal, by developing specific formats for each sector. This database will also be helpful for policy makers and regulators to critically analyse the needed interventions/measures for abatement and control of pollution.

CPCB has finalized the formats for collection of information from concerned SPCBs/PCCs, for preparation of river basin wise macro picture related to ETPs and CETPs ***(Annexure-II & III)****. An online portal has also been developed by CPCB, which is available on the following weblink: http://125.19.52.219/gpi/riverbasin/. CPCB vide email dated 12.05.2020* ***(Annexure-IV)*** *requested all SPCBs/PCCs to provide the information on the portal by 31st May, 2020. The formats for STPs, MSW facilities and Legacy Waste Sites have been finalized and the same are given at* ***Annexure-V, Annexure-VI*** *and* ***Annexure-VII****, respectively. However, portal development for STPs, MSW facilities, Legacy Waste sites is in the process.*

It is to be noted that following river basin, as classified by Central Water Commission, Ministry of Jal Shakti, Government of India, are being considered for the data collection and analysis:

1. *Indus*
2(a). *Ganga (Upto Border)*
2(b). *Brahmaputra (Upto Border)*
2(c). *Barak etc. (Upto Border)*
3. *Godavari*
4. *Krishna*
5. *Cauvery*
6. *Pennar*
0. *East flowing rivers between Krishna and Pennar and between Mahanadi and Godavari*
7. *East flowing rivers between Krishna and Kanyakumari*
8. *Mahanadi*
1. *Brahmani and Baitarani*

2. *Subernarekha*
3. *Sabarmati*
4. *Mahi*
5. *West flowing ivers of Kutch and Kathiawar including Luni*
6. *Narmada*
7. *Tapi*
8. *West flowing rivers from Tapi to Tadri*
9. *West flowing rivers from Tadri to Kanyakumari*
10. *Area of Inland drainage in Rajasthan*
11. *Minor river basins drainage to Bangladesh & Burma*

(Source: http://www.cwc.gov.in/river-basin-planning)

ii. Status of Non-complying CTEPs:

a) In compliance of Hon'ble NGT directions, during March-May, 2019, CPCB inspected a total number of 144 CETPs in 14 states, out of which 17 were found closed. As per the monitoring, 66 CETPs were found non-complying in terms of outlet standards. The compiled inspection-cum-monitoring reports and action taken by CPCB were submitted to Hon'ble NGT on 14.08.2019. CPCB has directed all concerned SPCBs, through directions u/s 18(1)(b) of Air and Water Act, issued on 13.08.2019, to take following actions against defaulting CETPs:

1. *SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.*

2. *SPCBs shall direct all non-complying CETPs to take action as per the recommendations of CPCB, within a time frame.*

3. *In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.*

4. *In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples.*

CPCB has been following-up the matter with the concerned SPCBs/PCCs. Action Taken Reports, w.r.t. 66 non-complying CETPs has been received from all the 14 SPCBs. The dates of ATRs submitted by SPCBs/PCCs, are given at ***Annexure-VIII.***

As per the information received from concerned SPCBs, out of 66 noncomplying CETPs, 26 CETPs have complied the directions, however, 40 CETPs are still non-complying. Environmental compensation has been levied on 13

CETPs. Actions for levying EC / legal action are under process against 10 CETPs. The state-wise summary status of 66 non-complying CETPs and action taken by concerned SPCBs is given at ***Annexure-IX.*** *Further, CETP-wise compliance status of CPCB's directions and recommendations is attached at* ***Annexure-X.***

b) Regarding evolving environmental compensation regime for CETPs, it is to submit that in compliance of Hon'ble NGT order dated 03.08.2017, in the matter of OA No. 593/2017 (Paryavaran Suraksha Samiti v/s UoI), CPCB has earlier finalized the following formula, which is primarily based on the Pollution Index (PI) of the concerned sector, for levying environmental compensation on a defaulting industry:

$$EC = PI \times N \times R \times S \times LF$$

Where,
EC is Environmental Compensation in ₹
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees (₹) for EC
S = Factor for scale of operation
LF = Location factor
Presently, considering the PI value as 80, the same formula is being used for levying EC on non-complying CETPs. Further, as per the Hon'ble NGT directions CPCB is in the process of revising EC regime for non-complying CETPs. The issue was discussed in the Committee, dealing with the EC matter, on 17.02.2020 and 04.03.2020. CPCB will finalize the revised EC regime for non-complying CETPs, shortly.

iii. Meeting of the Monitoring Committee:

CPCB has been conducting meetings of the Monitoring Committee on regular basis to review the compliance status of ETPs/CETPs/STPs submitted by SPCBs/PCCs and to deliberate on issues for ensuring the compliance of Hon'ble NGT's directions. So far, fifteen meetings of the Monitoring Committee have been conducted. Since the date last hearing i.e. 28.08.2019, meetings of the Monitoring Committee were held on 27th September 2019, 9th December 2019, 13th February, 2019 at CPCB Head Office, Delhi.

iv. Quarterly Steps Taken Reports:

CPCB has been uploading Steps Taken Reports on its website, as directed by the Hon'ble Tribunal. The reports can be accessed through the URL-https://cpcb.nic.in/ngt-court-cases/. So far, six reports with the status as on 26.10.2018, 23.01.2019, 15.04.2019, 19.07.2019, 22.10.2019 and 04.02.2020 have been uploaded. The copies of the Steps Taken Report i.e. 22.10.2019 and

04.02.2020 were also submitted to the Hon'ble NGT through e-filing."

12. The report further mentions preparation of formats for collection of information from concerned States PCBs/PCCs, development of online portal. Compliance status is found to be as follow:

> *"As per the information received from concerned SPCBs,* ***out of 66 noncomplying CETPs, 26 CETPs have complied the directions, however, 40 CETPs are still non-complying. Environmental compensation has been levied on 13 CETPs. Actions for levying EC / legal action are under process against 10 CETPs.*** *The state-wise summary status of 66 non-complying CETPs and action taken by concerned SPCBs is given at Annexure-IX. Further, CETP-wise compliance status of CPCB's directions and recommendations is attached at Annexure-X."*

Analysis of the report dated 14.5.2020:

13. The above report shows that some steps have been initiated against non-compliant ETPs/CETPs/STPs while further steps need to be taken. With regard to industries not having ETP or not connected to CETP, pending construction of CETPs as mentioned in the above report, the State PCBs/PCCs may ensure that there is no discharge of any untreated pollutants by the industries and such polluting activities must be stopped and compensation recovered for the non-compliance, if any, apart from any other legal action in accordance with law. As regards non-compliant STPs, further action may be completed by the State PCBs/PCCs and it may be ensured that there is 100% treatment of sewage and till STPs are set up, atleast in-situ remediation takes place. However, on account of Corona pandemic which has affected several on-going activities, the timeline of levy of compensation in terms of order dated 28.08.2019 in *O.A. No. 593/2017* read with order dated 06.12.2019 in *O.A. No. 673/2018*, of 01.04.2020 may be read as 01.07.2020 and 01.04.2021 may be

read as 01.07.2021. Further reports may be taken by the CPCB from all the State PCBs/PCCs as per the system evolved by the CPCB from time to time.

14. At this stage, it will also be appropriate to mention the proceedings in another matter pending before this Tribunal which have bearing on the present case namely *O.A. No. 1038, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels"* which was last dealt with on 14.11.2019. Brief reference to same has been made in earlier order also. The issue therein was remedial action against pollution of industrial clusters, classified as such, based on Comprehensive Environmental Pollution Index (CEPI) prepared by CPCB on the basis of data furnished by the State PCBs/PCCs. The said data shows that 100 industrial clusters are polluted in terms of air, water and soil. Some of the salient observations in the said order are as follows:

> *"9.* ***In view of the above, since the data compiled so far shows increasing trend of air, water and soil pollution, meaningful action must result in reversing such trend and the violators of law cannot be allowed to have a free run at the core of environment and public health. Inaction by the statutory authorities is also at the cost of Rule of Law which is the mandate of the Constitution and is necessary for meaningful enforcement of legitimate constitutional rights of citizens and basic duty of a welfare State under the Constitution.***
>
> *10. We may note the observation of the Hon'ble Supreme Court in the subject of accountability of authorities for failing to discharge their duties. In* ***M.C. Mehta v. UOI & Ors.,*** *W.P Civil No. 13029/1985 vide order dated 04.11.2019, the Hon'ble Supreme Court observed:*
>
> > *"…..Obviously, it is writ large that* ***the State Governments, Government of NCT of Delhi and civic bodies have miserably failed to discharge their liability as per the directive principles of State***

Policy which have found statutory expression, they are being made statutory mockery and also the directions of this Court and High Courts in this regard are being violated with impunity.

…. Time has come when we have to fix the accountability for this kind of situation which has arisen and is destroying right to life itself in gross violation of Article 21 of the Constitution of India.

*…. **Everybody has to be answerable including the top state machinery percolating down to the level of gram panchayat. The very purpose of giving administration power up to the panchayat level is that there has to be proper administration and there is no room for such activities.** The action is clearly tortuous one and is clearly punishable under statutory provisions, besides the violation of the Court's order."*

In **Techi Tagi Tara vs. Rajendra Singh Bhandari and Ors., (2018) 11 SSC 734,** it was observed:

*"2…... **There can be no doubt that the protection and preservation of the environment is extremely vital for all of us and unless this responsibility is taken very seriously, particularly by the State Governments and the SPCBs**, we are inviting trouble that will have adverse consequences for future generations. Issues of sustainable development, public trust and intergenerational equity are not mere catch words, but are concepts of great importance in environmental jurisprudence.*

4. One of the principal attributes of good governance is the establishment of viable institutions comprising professionally competent persons and the strengthening of such institutions so that the duties and responsibilities conferred on them are performed with dedication and sincerity in public interest. This is applicable not only to administrative bodies but more so to statutory authorities- more so, because statutory authorities are the creation of a law made by a competent legislature, representing the will of the people."

11. ***The Tribunal has thus no option except to reiterate that meaningful action has to be taken by the State PCBs/PCCs as already directed and action taken report furnished showing the number of identified polluters in polluted industrial areas mentioned above, the extent of closure of polluting activities, the extent of environmental compensation recovered, the cost of restoration of the damage to the environment of the said areas, otherwise there will be no meaningful environmental governance. This may be failure of rule of law and breach of trust reposed in statutory authorities rendering their existence useless and burden on the society.***

On default, the Tribunal will have no option except to proceed against the Chairmen and the Member Secretaries of the State PCBs/PCCs by way of coercive action under Section 25 of the National Green Tribunal Act, 2010 read with Section 51 CPC. Such action may include replacement of persons heading such PCBs/PCCs or direction for stopping their salaries till meaningful action for compliance of order of this Tribunal. The Tribunal may also consider deterrent compensation to be recovered from the State PCBs/PCCs. Such action taken reports strictly in terms of law and order of this Tribunal referred to above may be furnished by the State PCBs/PCCS on or before 31.01.2020 to the CPCB. The CPCB may prepare a tabulated analysis of the same and file a consolidated report before this Tribunal before February 15, 2020 by email at judicial-ngt@gov.in. The CPCB may also revise its mechanism for expansion and new activities by red and orange category of industries in critically/ severely polluted areas consistent with the spirit of the earlier orders of this Tribunal and principles of environmental law to bring down the pollution load and ensure that activities do not further add to such load."

15. We may also refer to the proceedings in another connected matter being *O.A. No. 606/2018* dealing with the solid waste management and other issues. The same has also been briefly referred to earlier. The said matter was taken up in pursuance of the order of the Hon'ble Supreme Court dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*[9] In the said matter, this Tribunal flagged important environmental issues including solid waste and liquid waste management in the light of orders of the Hon'ble Supreme Court. On account of continuous non-compliance for a long period, the Chief Secretaries of all States/UTs were required to appear before this Tribunal vide order

[9] Operative part of the order of the Hon'ble Supreme Court reads:

"Enforcement of the Rules and efforts to upgrade the technology relevant to the handling of solid municipal waste is a perennial challenge and would require constant efforts and monitoring with a view to making the municipal authorities concerned accountable, taking note of dereliction, if any, issuing suitable directions consistent with the said Rules and direction incidental to the purpose underlying the Rules such as upgradation of technology wherever possible. **All these matters can, in our opinion, be best left to be handled by the National Green Tribunal established under the National Green Tribunal Act, 2010.** The Tribunal, it is common ground, is not only equipped with the necessary expertise to examine and deal with the environment related issues but is also competent to issue in appropriate cases directions considered necessary for enforcing the statutory provisions."

dated 16.01.2019. The Tribunal issued directions in the presence of the Chief Secretaries of all the States/UTs by separate orders. Since Chief Secretaries sought time for compliance, they were required to appear again with progress report on crucial issues, including water pollution leading to pollution of rivers and industrial clusters and other issues. Further order dated 12.09.2019 was passed with regard to the schedule of appearance of the Chief Secretaries in second round. Some of the Chief Secretaries have already appeared. It may be sufficient to refer to order dated 28.02.2020 (other orders be almost on same lines) inter-alia directing as follows:

> *"3. The matter was earlier considered by the Hon'ble Supreme Court inter-alia vide judgments reported in (2000) 2 SCC 679 and (2004) 13 SCC 538 directing scientific disposal of waste by setting up of compost plants/processing plants, preventing water percolation through heaps of garbage, creating focused* ***'solid waste management cells'*** *in all States and complying with the Municipal Solid Waste Management Rules, 2016 (SWM Rules, 2016) on urgent basis.* ***It was observed that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees.*** *Domestic garbage and sewage along with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums have multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers.* ***Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open****. Accordingly, the Court directed that provisions pertaining to sanitation and public health be complied with, streets and public premises be cleaned daily,* ***statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste****, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks.*

4. *Further observations in the judgment of the Hon'ble Supreme Court[10] are:*

"3. The petitioner has handed over a note in the Court showing the progress that has been made in some of the States and also setting out some of the suggestions, including the suggestion for creation of solid waste management cell, so as to put a focus on the issue and also to provide incentives to those who perform well as was tried in some of the States. The said note states as under:

"1. As a result of the Hon'ble Supreme Court's orders on 26-7-2004, in Maharashtra the number of authorisations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3% authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. ***All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001****, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.*

3. Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.

4. States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before

[10] (2004) 13 SCC 538

seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitising/ stabilising, which is always the first step in composting viz. inoculate the waste with cow dung solution or bio culture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.

5. *Unless each State creates a focussed* ***'solid waste management cell'*** *and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.*

6. ***The admitted position is that the MSW Rules have not been complied with even after four years.*** *None of the functionaries have bothered or discharged their duties to ensure compliance.* ***Even existing dumps have not been improved.*** *Thus, deeper thought and urgent and immediate action is necessary to ensure compliance in future."*

26. *As per available statistics, there is huge gap in generation and treatment of solid and liquid waste in the country.* ***As per CPCB report 2016 (06.12.2016), as against 61948 MLD sewage generated in urban areas in India, the treatment capacity is 23277 MLD. The deficit in capacity is 62%.*** *There is no data of sewage generation in rural areas.* ***As per CPCB estimate of solid waste[11], about 65 million tonnes of waste is generated annually in the country out of which about 62 million tonnes is Municipal Solid Waste (MSW). Only about 75-80% of the municipal waste gets collected and out of this only 22- 28% is processed and treated and remaining is deposited indiscriminately at dump yards. It is projected that by the year 2031, the MSW generation shall increase to 165 million tonnes and to 436 million tonnes by 2050. There are more than 4000 dump sites as per CPCB data[12] which need to be remediated to avoid harmful impact on environment and public health.***

37. *The Chief Secretaries mentioned that the central assistance was inadequate which cannot be a justification for failure of the State in managing its waste. Waste management is responsibility of the State and Local Bodies, as already held by the Hon'ble Supreme Court in the judgments referred to above. If the funds available are inadequate, the State has to raise the same from the generators of waste.*

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11 http://164.100.47.193/lsscommittee/Urban%20Development/16_Urban_Development_25.pdf

12 Order dated 18.10.2019 in O.A. No. 606/2018 para 6

38. *The Chief Secretaries must ensure adverse entries in the service records of erring officers in respect of liquid waste management atleast from 01.04.2020.*

41. *In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:*

a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.*

b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28*[13] *even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and*

[13] The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

c. *Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*

d. *The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:*

i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

ii. Commencement of setting up of STPs – 31.03.2020. Compensation is payable for

failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

iii. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

e. *Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*

f. *An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs."*

g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

(emphasis supplied)

Directions:

16. All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform. CPCB may further continue efforts on compilation of River Basin-wise data. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020. CPCB may

consolidate all action plans and file a report accordingly. Ministry of Jal Shakti and Ministry of Housing and Urban Affairs may facilitate States/UTs for ensuring that water quality of rivers, lakes, water bodies and ground water is maintained. As observed in para 13 above, 100% treatment of sewage/effluent must be ensured and strict coercive action taken for any violation to enforce rule of law. Any party is free to move the Hon'ble Supreme Court for continued violation of its order after the deadline of 31.3.2018. This order is without prejudice to the said remedy as direction of the Hon'ble Supreme Court cannot be diluted or relaxed by this Tribunal in the course of execution.

17. **The CPCB may study and analyse the extent of reduction of industrial and sewage pollution load on the environment, including industrial areas and rivers and other water bodies and submit its detailed report to the Tribunal.**

18. **During the lockdown period there are reports that the water quality of river has improved, the reasons for the same may be got studied and analysed by the CPCB and report submitted to this Tribunal.[14] If the activities reopen, the compliance to standards must be maintained by ensuring full compliance of law by authorities statutorily responsible for the same.**

ORIGINAL APPLICATION NO. 148/2016 (MAHESH CHANDRA SAXENA VS. SOUTH DELHI MUNICIPAL CORPORATION & ORS.)

Consideration of consequential issue of utilization of treated water: Earlier proceedings leading to order dated 11.9.2020:

[14] https://www.indiatoday.in/india/story/coronavirus-lockdown-india-fresh-air-clean-rivers-1669726-2020-04-22

19. This matter is connected with and incidental to the setting up of STPs. In the course of operation of STPs, treated water is generated and proper use of such water for secondary purposes can lead to availability of more clean water for drinking purposes. Right to access fresh drinking water is part of right to life. There is huge shortage of drinking water in the country. This Tribunal noted that in absence of proper planning, fresh water was being used for purposes for which treated water could easily be used. Some the statistics noted by the Tribunal and other pertinent observations in the order dated 11.09.2019 are as follows:

> *"1. ……* ***Delhi is an urbanized city state having a population of about 20 millions which is expected to increase to 23 million by the year 2021. Present total water requirement for domestic purposes for population of 20 million @ 60 GPCD works out to 1200 MGD. Present average potable water production by Delhi Jal Board is about 936 MGD and includes about 80-85 MGD of ground water. Thus, there is a gap of 204 MGD. Only 81.3 households have piped water supply. Reuse of water both in domestic and industrial sectors is essential. Around 150 billion liters of sewage water is produced in India annually. 70% of Singapore drinks treated sewage water.[15] There appears to be no satisfactory plan with any of the States/Union Territories (UTs) in the country. This Tribunal monitored the matter with reference to the NCT of Delhi for more than two years and passed several orders.***
>
> *2. Finally, on 27.11.2018, the Tribunal considered the report of the Delhi Jal Board (DJB) dated 16.11.2018 to the effect that* ***460 MGD waste water was being treated but reuse of such water was not being ensured.***
>
> ***(emphasis supplied)***

20. The Tribunal further noted:

> *"3.* ***As per CPCB's report 2016[16], it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India.***

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[15] Second interim report dated 31.07.2019 of Monitoring Committee constituted under O.A. No. 496/2016.

[16] http://www.sulabhenvis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

Thereby the deficit in capacity of waste treatment is of 62%. *There is no data available with regard to generation of sewage in the rural areas. To remedy this situation orders have been passed by the Hon'ble Supreme Court[17] as well as this Tribunal[18] directing 100% treatment of the sewage and industrial effluents by installing requisite ETPs/CETPs/STPs. Proper utilization of treated water has implications not only to save potable water but also to prevent illegal extraction of groundwater and conservation of water bodies. Timelines have been laid down for ensuring treatment of sewage and effluents for preventing pollution of river Ganga[19] as well as other polluted river stretches which will result in more treated water being available.*

4. ***Having regard to the necessity to ensure utilization of treated waste water to reduce pressure on the ground water resources throughout the country, the Tribunal directed all the States/UTs in India to prepare and furnish their action plans within three months to the Central Pollution Control Board (CPCB) so that CPCB could review the same and issue further directions.***

5. *Report dated 01.05.2019 furnished by the CPCB was considered by this Tribunal on 10.05.2019 and it was noted that some of the States did not furnish their action plans and the action plans furnished by some of the States needed improvements. The Tribunal directed that the States/UTs which had not yet furnished their action plans may do it by 30.06.2019 and such action plans may have monitoring mechanism for coordination with the local bodies which will be the responsibility of the Chief Secretaries of the States/UTs.*

6. *The Tribunal observed:*

> *"7.* ***It is well known that absence of plan for reuse of treated water affects recharge of ground water and also results in fresh water being used for purposes for which treated water can alternatively be used. Proper plans for reuse of waste water can add to availability of potable water which is many times denied this basic need or has to travel long distances to fetch clean water****. This being a substantial question of environment, direction is issued to the States/UTs which have not yet submitted their action plans to do so latest by 30.06.2019, failing which the Tribunal may have to consider coercive measures, including compensation for loss to the environment. The plans may include a monitoring mechanism in the States for coordination with the local bodies. This will be the*

[17] Paryavaran Suraksha Samiti Vs. Union of India, (2017) 5 SCC 326
[18] Paryavaran Suraksha Samiti Vs. Union of India, O.A No. 593/2017 order dated 28.08.2019
[19] O.A No. 200/2014

responsibility of the Chief Secretaries of all the States/UTs.

8 The issue is also connected with the rejuvenation of 351 river stretches. The States/UTs may include this subject in the deliberations with the Central Monitoring Committee constituted in terms of orders dated 08.04.2019 in O.A. No. 673/2018, News item published in The Hindu authored by Shri Jacob Koshy titled More river stretches are now critically polluted CPCB and order dated 24.04.2019 in O.A.606/2018, Compliance of Municipal Solid Waste Management Rules, 2016. ***The Chief Secretaries may also include this subject in their reports to this Tribunal in pursuance of orders passed in O.A. No. 606/2018 on 16.01.2019 and further orders in their presence.***

9. The CPCB may place on its website guidelines for preparing an appropriate plan within two weeks from today and also furnish its final report after analysis of gaps in the plans by 31.07.2019 by e-mail at ngt.filing@gmail.com."

7. *In respect of Delhi, this Tribunal noted the stand of the DJB that Municipal Corporations and the* ***DDA may lift the treated water by tankers till the pipelines are laid for which time bound plans have been prepared and included in the action plan submitted to the CPCB. On this aspect, it was directed:***

"10. ... ...
We understand that about 103 MGD of treated water is not being effectively used by DJB out of the total 459 MGD. This is a colossal waste of our precious natural resources and cannot be permitted. *This in our view needs to be expeditiously sorted out by Chief Secretary Delhi, Municipal Corporations and DDA by way of intersectoral coordination. We also direct that laying of pipelines be expedited in a time bound manner and revised plan to this regard be submitted which is duly vetted and ratified by CPCB."*

8. *As per the Monitoring Committee on Yamuna, a flat recovery rate towards collection and treatment of sewage can be an option towards viable sewage management.*

> *"****A strong direction is needed to be given in order to make everyone pay a flat rate for sewage collection and treatment whether using below or upto 20 KL, as those using more than 20 KL in any case are paying for sewage treatment.*** *The DJB charges Rs. 11.93 per KL for the sewage it treats on behalf of NDMC*

and the Cantonment Board. A specialized institution like the National Institute of Financial Policy & Planning or the C&AG may be directed to examine the costs involved and revenue generated as it is leading to mindless pollution of the environment and depletion of ground water".

(emphasis supplied)

21. The Tribunal considered the report of the CPCB furnished in pursuance of earlier order as follows:

> *"9.* ***Accordingly, further report has been furnished by the CPCB on 31.07.2019 to the effect that guidelines have been prepared for utilization of treated sewage from the STPs and uploaded on the website of CPCB on 24.04.2019. 23 States/UTs have furnished their action plans but 13 States/UTs have yet to submit. The action plans of 23 States/UTs needed further improvements.*** *'Major observations and shortcomings' are mentioned as follows:*
>
> *"1. Action plan received from State of Andhra Pradesh, Madhya Pradesh and NCT of Delhi has mentioned schemes for utilization of treated sewage in different sectors like horticulture, Metro washing, Power Plants, Construction activity, rejuvenation of water bodies (Pond/lakes), industrial sectors. Action plan also include firmed timelines for implementation of various schemes.*
> 2. *Action plan of Delhi covers all aspects as per suggested action plan. However, wastewater demand from bulk users like DDA, PWD, CPWD, DMCs, DMRC are comparative on lower side and same need to be enhanced. Chief Secretary may take up said matter with bulk users to increase the utilization of treated sewage. Option of restricted uses of bore wells by said stakeholders may explore to compel more demand of treated sewage.*
> 3. *Public Health Engineering Department, Manipur mentioned that they do not have any specific policy of utilization of treated wastewater from STPs.*
> 4. *Union Territory of Lakshadweep has mentioned that no STPs was installed in their territory and no action plan was provided.*
> 5. *Department of Urban Development and Municipal Affairs vide letter dated 29.04.2019 requested for extension of 02 months (June, 2019) for submission of action plan. However, no action plan has been received till date.*
> 6. *State of Gujrat has only submitted action plan related to Surat city which indicate use of treated sewage for industrial purpose.*

7. *Only three states have adequate capacity for sewage treatment - Himachal Pradesh and Chandigarh.*
8. *Utilization of treatment in industrial sector has been indicated by few states (Andhra Pradesh- Steel, Thermal Power Plant and Oil Refinery), Chhattisgarh & Odisha (Thermal Power Plant). Surat and Daman have indicated reuse of treated waste water in industrial clusters.*
9. *In most of the remaining states/UTs, Utilization of treated sewage has been indicated in activities like Horticulture and Irrigation. Other potential users of treated sewage like Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture and Bus Depots have not been explored*
10. *Projection of future Sewage Generation and Treatment Capacity has not been done and same has not been taken into consideration in the utilization plan.*
11. *Timelines for implementation of proposed schemes have not been indicated."*

Some of the salient features of the guidelines which highlight suggestive actions for formulation of action plan for usage of treated waste water from sewage treatment plants are as follows:

"1. Estimate Present and Projected Sewage Generation and Treatment Capacity.
2. *Identify bulk users of Water: Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD.*
3. *Quantify their potential Water Demand.*
4. *Development of Dead Water Aquatic Sources (Lake, Pond etc).*
5. *Time line for establishing such infrastructure (Treatment, Conveyance and Utilization of Treated Sewage).*
6. *To promote use of treated waste water for various usage.*
7. *To promote supply of treated sewage to industrial clusters*
8. *Industrial clusters can set up treatment facility to meet their raw water requirement instead of drawing groundwater.*
9. *Maximizing re-use of treated waste- water will minimize groundwater abstraction."*

The States/UTs must submit their Action Plans to CPCB in terms of timelines and measurable indicators with regard to utilization of treated sewage water and institutional set up in the States/UTs validating the use of treated water in terms of its safety to human health and environment.

10. *This Tribunal has held that standards of Faecal coliform need to be adhered to by the STPs so that treated sewage water can be safely utilized*[20].

11. *In view above, we direct that the States/UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States/UTs will be liable to pay compensation @ of Rs. 1 Lakh per month till action plans are filed. The States/UTs which have furnished the action plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month. The compensation may be deposited with the CPCB which may be used for restoration of the environment.*

12. *The CPCB may furnish a consolidated report on or before 31.01.2020 by e-mail at judicial-ngt@gov.in. Information about the quantum of sewage generated and treated may also be furnished. The Chief Secretaries of the concerned States/UTs may monitor compliance of the order."*

(emphasis supplied)

Report of the CPCB dated 15.5.2020:

22. Accordingly, status report dated 15.05.2020 has been filed by the CPCB giving the gap analysis as follows:

"3.0 GAP ANALYSIS

As per Hon'ble NGT Directions dated 10.5.2019, suggestive measures for action plan for use of treated sewage was uploaded on CPCB's website. The same was also sent to all States/UTs vide letter dated 16.07.2019. CPCB had directed all States / UTs to cover the following action points in the Action Plan to be prepared for use of treated sewage:

i. *Estimation of quantity of present and projected sewage generation,*
ii. *Estimation of Present and planned treatment capacity*
iii. *Identification of Bulk users (Irrigation, horticulture, Industries, PWD and Railways etc) and to quantify the usage*
iv. *Estimation of quantity of treated sewage to be used by the bulk users*
v. *Specification time lines to meet the target.*

Accordingly, action plan submitted by 31 States / UTs were assessed based on its adequacy in addressing the above-mentioned points. The overview of the assessment is given in Table-1. Following are the major observations based on the assessment:

[20] Order dated 21.12.2018 and 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande vs. UOI & Ors.

i. ***06 States/ UTs (Andhra Pradesh, Delhi, Puducherry, Haryana, Tamil Nadu, Madhya Pradesh) have addressed all the five action points as listed above in their action plan.***

ii. ***10 States/UTs have partially addressed the above- listed action points in their action plan. 09 States / UTs (Gujrat, Chhattisgarh, Jharkhand, Goa, Daman & Diu, Dadar Nagar Havelli, Jammu and Kashmir, Maharashtra and Rajasthan) have identified bulk users However, quantity of treated sewage to be used by these bulk-users as well as timelines for meeting these targets have not been specified. Chandigarh has not estimated the presented / projected qty of Sewage generation and not specified timelines for meeting the target.***

iii. ***08 States / UTs (Assam, Bihar, Himachal Pradesh, Mizoram, Nagaland, Meghalaya, Orissa and West Bengal) have submitted very limited information in the action plan.***

iv. ***Action plan received from 03 States (Kerala (Trivandrum), Karnataka (Bangalore), Telangana (Hyderabad) are city specific. Action plan for treated sewage reuse in the state not provided.***

v. ***Apart from above, it has been informed 4 States / UTs that due to local terrain and technical issues and action plan could not be conceptualized., 02 UTs (Lakshadweep, Andaman and Nicobar Islands) do not have STPs and having only septic management. Fecal Sludge Treatment Plant has been planned in these UTs. 02 States (Sikkim, Tripura) have high water table and therefore plan to discharge treated water to rivers.***

vi. ***5 States/ UTs (Arunachal Pradesh, Manipur, Uttar Pradesh, Uttarakhand, Punjab) have not submitted any information.***

CPCB's observations on the action plan submitted by the individual states/UTs have been enumerated in Table 1. Additional observations on the action plan submitted by the States /UTs are as follows:

i. ***Only 14 States/UTs (Andhra Pradesh, Daman & Diu, Delhi, Gujarat, Haryana, Himachal Pradesh, J&K, Madhya Pradesh, Maharashtra, Nagaland, Rajasthan, Tripura, Puducherry, A&N) have estimated present quantity of Sewage generated in their States/UTs.***

ii. ***Only 3 States/UTs (Haryana, Himachal Pradesh, Jammu & Kashmir) have adequate capacity of Sewage treatment w.r.t to present quantity of sewage generated.***

iii. ***Major bulk users identified include- Irrigation, horticulture,, Rejuvenation of water bodies, Construction, Recreation, Railways, Vehicles and Coach washing, firefighting, recreation and industry.***

iv. ***13 States/UTs (Andhra Pradesh, Maharashtra, Chhattisgarh, Goa, Delhi, Rajasthan, Tamil Nadu, Puducherry, Odisha, Madhya Pradesh, Gujarat, Haryana, Jharkhand) plan to use treated sewage in industries which include Steel Plant, Thermal Power Plant, Refineries and Railways.***

v. ***Percentage of reuse of treated sewage planned maximum in Haryana (80 %) followed by Puducherry (55 %), Delhi (50 %), Chandigarh (35 %), Tamil Nadu (25%), Madhya Pradesh (20 %), Andhra Pradesh (5 %).***

vi. ***NCT of Delhi has set target to increase their re usage from 12.5 % to 60 %. In future, utilization of 341 MGD treated sewage are proposed for drinking purpose (197 MGD), Irrigation (112 MGD) and 10 MGD in rejuvenation of water bodies.***

vii. ***Time-line specified by States/UTs for implementation of Action Plan varies between 2020 -2030."***

(emphasis supplied)

Analysis of report dated 15.5.2020:

23. The above shows serious deficiencies on the part of several States/UTs in performing their constitutional obligation of properly and rationally managing the treated water so as to make more potable water available for drinking purposes. Some States have shown apathy and indifference in giving appropriate response.

Further Directions:

24. **Accordingly, we direct that States which have not addressed all the action points may do so promptly latest before 30.06.2020,**

reducing the time lines in the action plans. The timelines must coincide with the timelines for setting up of STPs since both the issues are interconnected. All the States may take steps accordingly. The CPCB may compile further information on the subject. The compliance for action plans will be the responsibility of the Secretaries of Urban Development/other concerned, including Irrigation & Public Health, Local Bodies, Rural Development Departments of all the States/UTs and to be overseen by the Chief Secretaries. The Ministry of Jal Shakti and Ministry of Housing and Urban Affairs, Government of India may also monitor and coordinate the situation appropriately in the interest of water qualities of rivers, lakes, water bodies and protection of groundwater.

25. **Needless to say that since the issue of sources of funding has already been dealt with in the orders of the Hon'ble Supreme Court, the States may not put up any excuse on this pretext in violation of the judgment of the Hon'ble Supreme Court.**

26. Summary of directions:

i. All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform.

CPCB may further continue efforts on compilation of River Basin-wise data. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020. CPCB

may consolidate all action plans and file a report accordingly.

Ministry of Jal Shakti and Ministry of Housing and Urban Affairs may facilitate States/UTs for ensuring that water quality of rivers, lakes, water bodies and ground water is maintained.

As observed in para 13 above, 100% treatment of sewage/effluent must be ensured and strict coercive action taken for any violation to enforce rule of law. Any party is free to move the Hon'ble Supreme Court for continued violation of its order after the deadline of 31.3.2018. This order is without prejudice to the said remedy as direction of the Hon'ble Supreme Court cannot be diluted or relaxed by this Tribunal in the course of execution. PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/PCCs will be accountable.

ii. **The CPCB may study and analyse the extent of reduction of industrial and sewage pollution load on the environment, including industrial areas and rivers and other water bodies and submit its detailed report to the Tribunal.**

iii. **During the lockdown period there are reports that the water quality of river has improved, the reasons for the same may be got studied and analysed by the CPCB and report submitted to this Tribunal. If the activities reopen, the compliance to standards must be maintained by ensuring full compliance of law by authorities statutorily responsible for the same.**

iv. **Accordingly, we direct that States which have not addressed all the action points with regard to the utilisation of sewage treated water may do so promptly latest before 30.06.2020, reducing the time lines in the action plans. The timelines must coincide with the**

timelines for setting up of STPs since both the issues are interconnected. The CPCB may compile further information on the subject accordingly.

v. **Needless to say that since the issue of sources of funding has already been dealt with in the orders of the Hon'ble Supreme Court, the States may not put up any excuse on this pretext in violation of the judgment of the Hon'ble Supreme Court.**

27. **The CPCB may furnish its report by 15.09.2020 giving the status of furnishing of action plans and their execution as on 31.08.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image/PDF.**

A copy of this order be sent to the Chief Secretaries of all States/UTs, Secretaries of MoHUA and Ministry of Jal Shakti, Govt. of India, CPCB and all the State PCBs/PCCs by e-mail.

A copy of this be also sent to the Secretary General, Supreme Court of India with reference to the order of the Hon'ble Supreme Court Supreme Court in *(2017) 5 SCC 326*, for information and record.

List for further consideration 21.09.2020.

Adarsh Kumar Goel, CP

Sheo Kumar Singh, JM

Dr. Nagin Nanda, EM

May 21, 2020
Original Application No. 593/2017
Original Application No. 148/2016
DV

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Execution Application No. 42/2019
In
O.A. No. 124/2015

Sumitra Devi — Applicant

Vs.

CPCB — Respondent

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2.	**Annexure-I:** A copy of Lab analysis report of Common Effluent Treatment Plant (CETP) outlet.	
3.	**Annexure-II:** A copy of CETP inlet standards prescribed by Rajasthan State Pollution Control Board (RSPCB).	
4.	**Annexure- III:** A copy of Lab analysis report of CETP inlet.	
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10.	**Annexure-IX:** A copy of status report submitted by Public Health Engineering Department (PHED), Bhiwadi regarding Reverse Osmosis (RO) plants.	
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12.	**Annexure- XI:** A copy of Lab Analysis report of Sewage Treatment Plants (STPs).	
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14.	**Annexure- XIII:** A copy of status Report submitted by RIICO regarding Solid Waste Management (SWM).	
15.	**Annexure-XIV:** A copy of Comparative status of CETP inlet and outlet effluent analysis reports.	
16.	**Annexure- XV:** A copy of Hon'ble NGT order dated 04.02.2021.	

(S K Gupta)
Scientist-E
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 13.10.2021
Place: Delhi

Compliance verification Report of Joint committee in O.A. No. 124 of 2015(Execution Application No. 42/2019) M.A. No. 72/2020 for intervention in the matter of "Sumitra Devi Vs CPCB & Ors"

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 04.02.2021 in O.A. No. 124 of 2015 (Execution Application No. 42/2019) M.A. No. 72/2020 for intervention in the matter of "Sumitra Devi Vs CPCB &Ors" directed as:

***Para 13**, Accordingly, while directing the state of Rajasthan and its authorities to take prompt emergency measures in the matter for compliance of rule of law and protection of public health and the environment, we direct the CPCB to assess compensation for the damage caused to the environment so far, after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representative of state of Haryana and undertaking site visit, if necessary. This process may be completed within three months. The status of compliance as on 30.04.2021 may be verified by the joint committee and report furnished by 15.05.2021 by e-mail with copy to the states of Rajasthan and Haryana to enable them to file their response. If any, before the next date. While verifying the compliance status of member unit in meeting the PETP norms/standards may also be verified and the mechanism setup for regular monitoring.*

The joint committee has not carried out the field visit / inspection of the site due to COVID-19 second phase lock down period from May 2021 to June 2021.

Later on the following committee members conducted the joint inspection during 3rd-5th August, 2021-

1. Sh. Sharad Saxena, Regional Officer, RSPCB, Regional Office, Bhiwadi
2. Sh. Mahesh Dutt Purohit, Scientist – "C" MoEF&CC, IRO, Jaipur
3. Sh. Milind Kumar Nimje, Scientist – "C" CPCB-RD, Bhopal

During the visit the team has jointly inspected and collected the wastewater samples from CETP, STPs, drains and accumulated wastewater at Khushkhera (Rajasthan) and Dharuhera (Haryana). The compliance status of directions as on 3rd-5th August 2021 submitted by RSPCB, RIICO, PHED, CETP and Nagar Parishad, Bhiwadi are as tabulated below:

Compliance Status of directions issued by Hon'ble NGT order dated 28.01.2020, in O.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs CPCB &Ors" before P.B., New Delhi

<table>
<tr><th>S. No.</th><th>Directions</th><th>work progress in the field as on 03-05.08.2021 as per the joint inspection team (RSPCB, CPCB and MoEF&CC)</th><th>Remarks</th></tr>
<tr><td>1.</td><td>It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates as its optimum capacity and its effluents from the discharge point should also be within the prescribed limits.</td><td>The joint inspection team collected CETP final Outlet sample and analyzed in the Laboratory of Regional Directorate CPCB Bhopal and the results are tabulated below:
<table>
<tr><th>Parameters of Final Outlet</th><th>Analysis Results</th><th>Prescribe Standards</th></tr>
<tr><td>pH</td><td>7.22</td><td>5.5-9.0</td></tr>
<tr><td>TSS</td><td>26</td><td>100</td></tr>
<tr><td>COD</td><td>81</td><td>250</td></tr>
<tr><td>BOD</td><td>16</td><td>30</td></tr>
<tr><td>Oil & Grease</td><td>1.1</td><td>10</td></tr>
<tr><td>Chloride</td><td>102</td><td>1000</td></tr>
<tr><td>Sulphate</td><td>286</td><td>1000</td></tr>
<tr><td>Fluoride</td><td>0.09</td><td>2.0</td></tr>
<tr><td>Ammonical Nitrogen (as N)</td><td>2.97</td><td>50.0</td></tr>
<tr><td>Total Coliform MPN 100/ml</td><td>37</td><td>--</td></tr>
<tr><td>Faecal Coliform MPN 100/ml</td><td><1.8</td><td>--</td></tr>
<tr><td>Boron</td><td>BDL</td><td>0.2</td></tr>
</table></td><td>Complied</td></tr>
</table>

Chromium Cr^{+6}	0.09	--
Zinc (Zn)	0.0161	5.0
Lead (Pb)	BDL	0.1
Nickel (Ni)	BDL	3.0
Total Chromium (Cr)	0.0099	2.0
Phenol	BDL	1.0

Note:

1. All value are mg/l except pH,
2. During the visit weather is rainy and one day before rains are occurred.

The treated effluent was meeting the inland surface water discharge standards prescribed under MoEF&CC notification S.O. 4(E) dated 01.01.2016 for general & heavy metal parameters. The copy of detailed analysis report is enclosed at **Annexure-I.**

The inlet quality standards for CETP has been prescribed by RSPCB vide office order dated 11.03.2019 in compliance with MoEF& CC notification S.O. 4(E) dated 01.01.2016.Copy of the notification is enclosed at **Annexure-II.**

The CETP Inlet sample was also collected and the analysis report is enclosed at **Annexure-III.**

Inlet Parameters	**Analysis Results**
pH	7.61

TSS	114
Oil & Grease	7.5
NH_3-N	13.23
Fluoride	2.4
Boron	1.81
Chromium Cr^{+6}	0.48
Zinc (Zn)	0.095
Lead (Pb)	BDL
Nickel (Ni)	BDL
Total Chromium (Cr)	0.0151
Phenolic Compound	0.63
Sulphate SO_4	778
COD	304
BOD	64
Chloride (CL)	291
Sodium(Na)	468

Note:

- All Value are mg/l & except pH,
- **During the visit weather is rainy & one day before rains was occurred.**

It may be noted that the RSPCB also collects samples from inlet of CETP and the analysis report are within permissible limit.

The Bhiwadi Jal Pradushan Niwaran Association is calibrating the online continuous effluent monitoring system (OCEMS) on regular basis and last calibration done on 17/06/2021. Copy of analyser calibration report is enclosed at **Annexure-IV**.

On the day of the inspection on 04/08/2021, the OCEMS installed at CETP outlet was showing readings of pH-7.49, TSS-11.77 mg/l, BOD- 4.36 mg/l and COD-29.63 mg/l. Copy of the print out is enclosed at **Annexure-V.**

On the day of inspection the CETP was in operation with inlet flow of 317.6m^3/hour and the outlet flow was 300.3m^3/ hour. As per the record provided by CETP representative that the average flows of CETP in April, May, June, July&12thAugust, 2021 is as given below in table against the CETP capacity of 9 MLD. During visit no overflow and bypass observed from the CETP.

Month	**Monthly Average flow in MLD**	
	Inlet	**Outlet**
April-2021	8.69	7.95
May-2021	8.77	8.41
June- 2021	7.82	7.22
July-2021	8.18	7.61
5thAugust2021	8.23	7.59

Note: last four months daily flow details submitted by the CETP are enclosed at Annexure**-VI.**

		As CETP receiving industrial as well as domestic wastewater through conduit pipe of 2.5Kms length from a common sump of 2drains coming adjacent to the Shyamvatika (Rajasthan housing board) & Parshvanath mall. The open drain near Shyamvatika carries effluent of Phase-1, RIICO industrial-cum-domestic area whereas the Parshvanath mall open drain carries effluent of Phase 2,3, 4 & Rampura Mundana RIICO industrial-cum-domestic area. Presently the treated effluent of CETP is being discharged at Khushkhera industrial area, which is 14 km away from the CETP through conduit pipe system (4KM HDPE and rest is RCC HUME pipe). During the visit it was observed that the treated effluent accumulated on the open plot near M/s Sai Enterprises from the final outlet of CETP (being pumped to Khushkhera). During the visit the final discharge point samples accumulated on the open plot at Khuskhera has been collected and the analysis values found to be pH-7.71, TSS-38mg/l, TDS-1005mg/l, COD-88mg/l, BOD-19mg/l, Cl-122mg/l, Sulphate-168mg/l, Fluoride-0.07mg/l Ammonical Nitrogen-11.37mg/l Cr^{+6}- 0.08mg/l Boron–BDL & Heavy Metals Zinc-0.0169mg/l, Total Chromium, Lead, Nickel are not traceable. The copy of detailed analysis report is enclosed at **Annexure-VII.**	
2.	The CETP control the discharges at the outlet point	Treated effluent from CETP is pumped up to Matila village after which effluent flow under gravity up to RIICO Industrial Area, Khushkhera in closed conduit pipeline (4KM HDPE and rest is RCC HUME pipe) laid down by RIICO for disposal of effluent up to Sabi River.	**Not complied**

		M/s Honda Cars India Pvt. Ltd. is taking approx. 01 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt in Honda Campus. M/s G-Tekt India Pvt. Ltd Tapukara is taking approx. 1.5 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt/irrigation in their premises. CETP treated water (approx. 0.5 MLD) is being utilized for sprinkling on roads in Bhiwadi industrial area to control the dust emissions & for watering in the parks/lawns maintained by Bhiwadi Manufacturers Association (BMA). As informed by SRM, RIICO Bhiwadi to utilize 100% of the CETP treated effluent, a preliminary project report of amount Rs. 146 Crores for up-gradation of existing CETP to 6 MLD ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44 (1) PF. S/2018-19/1377 dated 11/12/2018. RIICO has invited bids for appointment of Project Management Consultant for this work as on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and also a single bidder. Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as	

		Project management Consultant on 10.01.2020.PMC has submitted DPR to RIICO in 25th September 2020 for approval of report. After approval from RIICO Head Office and after vetting from the experts of MNIT, tender was invited for submitted final DPR. The date of submission of tender was 23.07.2021 and the bids have been opened on 28.07.2021. The financial bids of Technically qualified bidders shall be opened shortly. Details Status enclosed as **Annexure-VIII** RIICO Ltd. Bhiwadi informed that CETP for RIICO industrial area Chopanki & Kehrani will be constructed at industrial area Kehrani. Land measuring 17.05 Hectors has been acquired by RIICO.	
3.	The CETP should ensure that all the parameters including that Fecal Coliform or the Total Coliform are maintained within the prescribed limits.	During the visit chlorine dosing was observed for disinfection of the CETP treated effluent using Hypo-Chloride solution at the rate 6.0-6.5 Kg/hr. The CETP is also having a stand by Chlorine gas cylinders. Both were in use from 08.02.2018and in operational since then. During visit it was observed that chlorine dosing was being done and records of chlorine dose are maintained. The analysis results of TC&FC are given as below: Total Coliform 37 MPN 100/ml & Fecal Coliform<1.8 MPN100/ml ***Analysis report enclosed at Annexure -I***	**Complied**
4.	It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of	Compliance of these directions were submitted jointly by RIICO and RSPCB on 27/08/2018. A joint inspection by CPCB and RSPCB was conducted on 28/09/2018 to ensure the compliance of these directions.	**Complied**

	Environment and the State of Rajasthan to conduct a joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.	The copy of the Joint inspection report conducted during5th to 6th October, 2020by CPCB, RSPCB and MoEF&CC official is enclosed.	
5.	Out of the 346 industrial units which have consented to operate shall be subjected to an inspection by the joint inspecting team consisting	In compliance with the RSPCB, Head Office, Jaipur office order dated 27.12.2017, teams of officials from RIICO Bhiwadi Unit-1, Department of Industries (DIC Bhiwadi) & Regional office, RSPCB, Bhiwadi were constituted by office order dated 29.12.2017 & inspection of 346 nos. of industries which were running with valid consent of Board (as on 12.12.2017)	**Complied**

	of Pollution Control Board, RIICO and the representative of the State Government. These would be subjected to Comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, the functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries are found to be defaulting they shall be shut down forth with without any further Notice.	completed by the joint inspection team. 5 industries were found permanently closed/dismantled/ shifted. Out of 341 operating industries, no major deficiency/non-compliance with regard to water pollution control arrangements was observed except one (M/s Singh Plasticizers, Bhiwadi) against which closure direction has been issued. However, for other non-compliances of conditions of CTO regarding air pollution control measure/ equipment, CGWA permission, record keeping etc. show-cause notice was issued to such industries. The report is prepared and submitted to RSPCB, Head Office for uploading on the website of the RSPCB and the same has been uploaded on the website.	
6.	The 137 industrial units whose applications	Inspection of all 137 industries whose consent applications were pending as on 12.12.2017 has been completed by the joint	**Complied**

	are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.	inspection team. The all completed applications had been disposed by Board. The direction was already complied in the last inspection dated05.10.2020 and Hon'ble NGT order dated 04.02.2021	
7.	The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining the consent of the Board and are discharging effluents shall be shut down, within one week from today.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category). Remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. Or laying vacant or with closed/ dismantled industrial units. The remaining 120 industrial units have either obtained Consent (as per category) or do not require to obtain consent from the board (being a White category)	**Complied**

		During a joint survey of 652 nos. of industrial units, none of the industry was found discharging trade effluent, thus immediate closure of industries was not required. The report has been uploaded on the website of the RSPCB.	
8.	The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for go-down/offices etc.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category).Out of 652 plots remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. or lying vacant or with closed/dismantled industrial units.	**Complied**
9.	For up gradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on Polluters Pays" principle. These industries have been polluting for years, in fact, we should have imposed much more environmental	Out of 943 nos. of industries (Red, Orange, Green & White) in RIICO industrial area, Bhiwadi, 840 nos. of industries have paid Environmental Compensation amounting to Rs. 2.412 Cores. Remaining industries are either lying closed/dismantled are covered under White Category. RSPCB& RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount.	**Complied**

	compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and up gradation of the CETP, as it is stated that 92 industrial units which are in Red category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs.30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.		
10.	If the amount if not paid within two weeks from	Show cause notice intending directions for closure under section 33(A) of the Water Act 1974 and under Section 31(A) of the Air	**Complied**

	today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.	Act 1981 has been issued during April 2018 to individual industry for paying/depositing environmental compensation. Notices have been issued to industries lying closed/ dismantled & White category industries to deposit the environmental compensation, RSPCB & RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount.	
11.	We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be Chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.	As informed by Senior Regional Manager RIICO Bhiwadi-1, RIICO is taking up the work of cleaning of drains regularly of industrial areas. RIICO has removed 18297 cum Malba / Silt, 75.0 Km drain has been cleaned and 1.15 Km. Drain has been repaired in industrial area Bhiwadi during financial year 2020-21. Similarly, RIICO has removed 2401 cum Malba / Silt, 75.0 Km drain has been cleaned and 1.5 Km drain has been repaired in industrial area Bhiwadi during financial Year 2021-22 (01.04.2021 to 31.07.2021). Similarly, RIICO has proposed to remove 7200 cum Malba/ silt, cleaning of 75.0 Km drain, repair of 4.2 Km drain in industrial area Bhiwadi during remaining period of Financial year 2021-22 (01.08.2021 to 31.03.2022).	**Complied**

<table>
<tr>
<td>12.</td>
<td>The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.</td>
<td>As informed by Executive Engineer, PHED Bhiwadi water is being supplied through tankers in14 villages i.e. Nagaliya, Alampur, Ghatal and Harchandpur, Bilahery, Mundana Mew, Ghatal, Amlaki, Khijarpur, Gudhan, Rampura, Shahdod, Kehrani, Milakpur-Gurjar, Bhiwadi Village as per the demand.

RO plants are installed in 8 villages i.e. Rampura, Mundana Mev, Milakpur-Gurjar, Sahadod, Harchandpur, Nagaliya, Kharani and Khajuribas. All the eight RO Plants were found in operation.</td>
<td>Complied</td>
</tr>
<tr>
<td>13.</td>
<td>The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex, to maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall.</td>
<td>The RO plants are installed and commissioned in 8 villages .The RO Plant in Rampura village is not in operation due to dry of the TW, During the visit a new TW drilling work was going on. The details of RO plants are as given below:
<table>
<tr><th>S. No.</th><th>Name of the village</th><th>RO plant Capacity</th><th>Date of Commissioning</th></tr>
<tr><td>1.</td><td>Rampura</td><td>500 Lit/Hr</td><td>Pending due to TW drilling work under progress</td></tr>
<tr><td>2.</td><td>MundanaMev</td><td>500 Lit/Hr</td><td>02.12.2020</td></tr>
<tr><td>3.</td><td>MilakpurGujjar</td><td>500 Lit/Hr</td><td>20.10.2020</td></tr>
<tr><td>4.</td><td>Shadod</td><td>500Lit/Hr</td><td>28.10.2020</td></tr>
<tr><td>5.</td><td>Harchandpur</td><td>500Lit/Hr</td><td>25.02.2021</td></tr>
<tr><td>6.</td><td>Nagaliya</td><td>500 Lit/Hr</td><td>04.12.2020</td></tr>
<tr><td>7.</td><td>Kehrani</td><td>500 Lit/Hr</td><td>28.10.2020</td></tr>
<tr><td>8.</td><td>Khijuribas</td><td>500 Lit/Hr</td><td>13.01.2021</td></tr>
</table>
</td>
<td>Complied</td>
</tr>
</table>

<table>
<tr><td></td><td></td><td>As per the Executive Engineer, The water is being supplied required potable water in the Bhiwadi villages through 12 no. Tankers per day. The status report as on 05.08.2021 collected from PHED is enclosed at Annexure-IX.</td><td></td></tr>
<tr><td>14.</td><td>Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.</td><td>As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMRUT Yojana of 11.5MLD capacity. The 5 Sequential Batch Reactor (SBR) STPs which were under construction at Rajasthan Housing board (1.5MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is enclosed at Annexure-X.
The details of Final Out let samples collected is as given below:
Analysis Report enclosed at Annexure- XI
<table>
<tr><th>Drain Sampling locations</th><th>pH</th><th>TSS mg/l</th><th>COD mg/l</th><th>BOD mg/l</th><th>Chloride mg/l</th><th>Oil &Grease</th><th>Faecal Coliform MPN/100ml</th></tr>
<tr><td>1.5 MLD RHBA</td><td>7.44</td><td>28</td><td>63</td><td>14</td><td>82</td><td>1.8</td><td>370</td></tr>
<tr><td>3.0 MLD BIDA near Existing</td><td>7.13</td><td>40</td><td>47</td><td>11</td><td>78</td><td>2.1</td><td><1.8</td></tr>
<tr><td>2.0 MLD Mundana Mev</td><td>7.47</td><td>95</td><td>78</td><td>54</td><td>44</td><td>2.2</td><td>410</td></tr>
<tr><td>3.0 MLD Santhalka</td><td>7.08</td><td>16</td><td>39</td><td>08</td><td>52</td><td>1.6</td><td><1.8</td></tr>
<tr><td>Santhalka Discharge at near Baba Mohan Ram Mandir (Proposed Biodiversity Park)</td><td>7.58</td><td>19</td><td>55</td><td>06</td><td>57</td><td>--</td><td>----</td></tr>
</table></td><td>Not complied</td></tr>
</table>

CTO discharge Standard NGT Order dated 30.04.2019	**6.5-9.0**	**30**	**100**	**20**	**---**	**10**	**230**			
2.0 MLD Khanpur	Incomplete due to Stay of Rajasthan High Court									

1.5 MLD STP at RHB:-The SBR technology based STP was found Operation during the visit on 04.08.2021 and inlet flow was noted as 0.6 m3/hr., The sample was collected and the analysis results are within a limit as per CTO. It was informed that heavy rain fall occurred in Bhiwadi one day before the visit of the committee.

2.0 MLD STP at Mundana Mev:-The 2 MLD capacity SBR technology based STP was in operation with inlet flow of 0.7 MLD against the 2 MLD designed capacity, It is because of out of 5 villages (Mundana Mev, Bilaheri, Rampura, Nayagoam, and Kairani) only Mundana Mev village domestic wastewater is coming to STP and in other 4 villages, sewer connection is not done. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. Presently the treated wastewater from STP is being discharged in to RIICO drain just in front of STP, During the visit collected the samples and the analysis result of TSS & BOD are higher than

		limits given in CTO. **2MLD STP at Khanpur:-**47% construction work has been completed and further no progress done by the construction agency i.e. M/s L&T due to stay order from ***Rajasthan High Court, Jaipur from May 2018***. As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur. **3 MLD STP near existing BIDA STP :-**The STP is located near existing old 4.0MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and commissioned on 28/09/2020. During visit, STP was operational with inlet flow of 0.50 MLD against the 3 MLD designed capacity. Presently only about 20 % sewer connection is done by the Nagar Parishad. STP Outlet sample collected during visit and the analysis results are within the limits. Due to significant non connection of sewer line, some part of untreated sewage is going towards Dharuhera along with the untreated domestic wastewater of Maheshwari (village situated in Haryana) and Dharuhera and flowing towards Bestech shopping Centre at Dharuhera. During visit, the committee has collected the drain samples at Nagina Garden (Rajasthan), Modern public school after mixing with domestic effluent of	

		Maheshwari village(Haryana) and Flowing waste water near Bestech and accumulated wastewater at Dharuhera industrial area has been collected for analysis of general parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. However it was observed by the team that quantity of waste water flowing toward Bestech (Dharuhera) was very less compared to previous visit in the month of October 2020. **3.0 MLD STP at Santhalka:-** It is a SBR technology based STP and 100% construction work completed and commissioned on 17/09/2020. During the visit sample was collected at final outlet. In addition to above 5 new STP's and one old 4 MLD capacity existing STP, Nagar Parishad Bhiwadi is also constructed 3 Septage treatment systems with a 1.2 MLD Capacity. During the visit commissioning and trial run was under progress. **The combined effluent** (Domestic and Industrial) generated from Bhiwadi Industrial Area is being treated in a 9 MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. **Domestic waste water drain**: Domestic waste water generated from village Akera (Harayana) Narayan vihar, (Harayana), Karankunj, Ghatal (Harayana) is discharged in to RIICO drain	

through which it reached to CETP, Bhiwadi

The details of drain samples collected is as given below:

Drain Sampling locations	pH	TSS mg/l	COD mg/l	BOD mg/l	Chloride mg/l	Sulphate mg/l	Fluoride mg/l
Nagina marriage Garden	7.69	129	157	67	157	98	0.47
Modern public School	7.49	150	314	97	131	56	0.39
Open drain at Bestech City Center, Dharuhera	7.77	41	188	24	129	49	0.54
Domestic & Industrial effluent accumulated at Dharuheda Industrial Areanear M/s. AmulSagar	8.36	61	173	18	75	33	0.59
Domestic waste water drain at Haryana-Bhiwadi border NaryanVihar (HR)	8.29	92	392	43	157	30	1.1
Domestic waste water drain at Haryana-Bhiwadi border Karanpur (HR)	7.62	2662	627	144	138	31	0.36
CETP Inlet open drain bypass near UTI , Thana	7.75	461	549	289	421	709	2.22

Note: All values are in mg/l except pH. Lab Analysis Report

		enclosed at **Annexure- XII**	
15.	The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.	RIICO has allotted land measuring 34729m^2 near Rampura Mundana, Bhiwadi for dumping of non- hazardous industrial solid waste to Bhiwadi Jal Pradhushan Niwaran Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land. It was informed by Senior Regional Manager RIICO Bhiwadi-1, the work order for dumping yard Boundary wall has been awarded on dated 30.01.2020 in favour of M/s Kapoor Singh & Company & the work has been completed on dated 09.09.2020. The SPV has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sansthan (SARTHAK) on dated 25.09.2020. As per the agreement, Sarthak will run the project with installation of plant & machinery for segregation and recycling of waste, collection of solid waste material from the industries etc. RIICO has awarded work order for construction of shed of size 3000 sqft. at disposal site for setting up MRF (Material Recovery Facility), work has also completed on 05.04.2021. The representative of SARTHAK has informed to Sr. Manger RIICO, Bhiwadi, that necessary machine has reached to Bhiwadi and they will start installation work from 15.08.2021. Status note Copy of letter enclosed at **Annexure-XIII.**	**Not Complied**
16.	The RIICO and the State	As informed by SRM, RIICO, to utilize 100% of the CETP	**Not**

	Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.	treated effluent, a preliminary project report of amount Rs. 146 Crores for up-gradation of existing CETP to 6MLD ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44(1)PF.S/2018-19/1377 dated 11/12/2018. RIICO has invited bids for appointment of Project Management Consultant for this work on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and also a single bidder. *Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as Project management Consultant on 10.01.2020. PMC has submitted DPR to RIICO in September 2020 for approval of report. After approval from RIICO Head Office and after vetting from the experts of MNIT Tender for said work will be invited.* **Present Status:-** NIT for "Up-gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 Years" bid had been invited on 15.04.2021 amounting to Rs. 162.32 Cr. *The end date for submission of tender was 23.07.2021 and the bids has been opened on 28.07.2021, Total 5 nos. of bidders has participated and the Technical evaluation of bids is under process. The financial bids of Technically qualified bidders shall be opened immediately after*.	**complied**

		Status note Copy of letter enclosed at **Annexure-XIII.**	
17.	Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.	RSPCB, Bhiwadi is collecting samples from outlet of CETP on fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area. The CETP Inlet & out let samples collected by RSPCB Regional Office Laboratory, Bhiwadi from April 2020 to July2021 and the range of values found to be COD: 80-210 mg/l & BOD:11-47 mg/l.*(***Annexure- XIV**).	**Complied**
18	The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted, the same shall be dealt with utmost expeditiously.	It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 corer for the work of up gradation of industrial effluent management system at industrial area Bhiwadi.	**Complied**
19.	It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in the public domain the inspection report as well as analysis reports.	The inspection report/analysis reports are uploaded on official websites of RSPCB. (Important NGT order and their Compliance vide order dated 12.12.2017) *RSPCB website link "Important NGT orders" and their compliance*	**Complied**

20.	The applicant and for that matter, any citizen would be at liberty to file objections if it comes to the notice that these reports do not depict the actual ground realities. The above directions shall be carried out by all concerned without delay and default, whosoever is found to be obstructing the compliance shall be liable to be proceeded against for violating the order of the Tribunal and shall be dealt with in accordance with law.	Noted for compliance.	**Noted for compliance**
21.	Vide our order dated 01st March 2017, we had imposed environmental compensation and cost upon the various departments and officers. In the event, these directions are complied with in that	Noted the directions.	**Noted the directions.**

	event the compensation or the cost imposed shall stand waived, but in the event of default they shall become operative and it will be the duty of State of Rajasthan to comply with those orders without any default.		
22.	The Central Pollution Control Board shall also be responsible for keeping general supervision in relation to compliance of these directions. These general directions issued in relation to industrial clusters Bhiwadi shall be adopted and followed by the State Government and all the other concerned authorities with such modifications as may be necessary.	In compliance of the Hon'ble NGT directions, CPCB hold a meeting on 12.04.2018 with officials of Department of Environment, Rajasthan, Rajasthan State Pollution Control Board (RSPCB) and Rajasthan State Industrial Development & Investment Corporation Limited (RIICO), Rajasthan. During meeting, the participants were requested to accomplish various actions within time frame fixed by the Hon'ble NGT and further review of the progress is ongoing.	**CPCB is conducting review meetings regularly with stake holders. The last meeting was held on 13.08.2020**
23.	The industries which were permitted to operate under the orders of the Tribunal	Inspection of all the 19 industries had been carried out by RSPCB and units were found complying with Environmental laws so no action was required.	**Complied**

	and the board was required to inspect the same if their a status report is not filed by the joint inspection team now within two weeks from the today, they shall be liable to be closed.		

Other observations and Recommendations:

The matter was filed by the Haryana State Pollution Control Board in the Hon'ble NGT vide Execution Application No. 42/2019 in the matter of Original Application No. 124 of 2015 (Sumitra Devi Vs. CPCB &Ors.) for which directions were given to the RIICO and CETP to take remedial measures against water pollution from CETP. During the visit it was found that:

1. The treated water of the STPs are also collected in cess pools and low lying areas and are not being utilized or recycled for plantation or by industries.
2. It is imperative that treated waste water of STP should be recycled and arrangements for the reuse is RO systems should be established for the recycling of the same by water intensive industries of the industrial area.
3. There is a proposal for installation of RO system at the CETP 9 MLD combined with 03 MEEs after the same for which bid has been finalized by RIICO for which amount of Rs. 146 Crores has been allotted by Govt. of India and the same is proposed to be completed in 18 months.

4. The treated waste water of the CETP is discharged through a conduit line which is installed till the Sabiriver. However the line is broken in Khushkhera industrial area opposite M/s Sai Enterprises, Plot No. F-37,47 RIA Khushkhera, the treated waste water is discharged through a drain into the RIICO plots and other nearby areas. It is worthwhile to note that the problem can be solved if the water intensive industries or any other industry which are abstracting ground water are bound to use this treated waste water of the CETP which is actually being waste or creating nuisance/pollution in the area. The industries of Khushkhera should be directed as above and RIICO be directed to lay any connectivity pipelines if need be for example, The industry M/s Honda Cars India Pvt. Ltd. is already utilizing 1 MLD from the same & others should follow.
5. During the visit information was gathered from the local people and Municipal Authorities and the following was received:
   a. Domestic waste water generated from some area of Suraj cinema, Village –Harchandpur, Santhalka, Ghatal Nayagoan and commercial establishments which falls in between them is discharged in to RIICO drain through which it reached to CETP, Bhiwadi
   b. Domestic waste water generated from village Akera (Harayana) Narayan Vihar, (Harayana), Karankunj, Ghatal (Harayana) is discharged in to RIICO drain through which it reached to CETP, Bhiwadi
   c. Domestic waste water generated from Housing board sector 1,2, 3, Bhiwadi village, Neelam Chowk and Samtal Chowk and also the commercial establishments which fall in between them flow through drains and meet at nallah near bus stand Bhiwadi, from there it flow through gravity to Dharuhera.

6. It may be please be noted that although the case has been filed by State Pollution Control Board, Haryana regarding discharge of waste water into Dharuhera it was found that waste water from Dharuhera also enters the Rajasthan boundary at certain points and sample were taken at such points.
7. During the visit of Dharuhera it was founded the industries of the area may not be on ZLD and it must be investigated as to how the sewage waste water of Dharuhera and the industrial waste water is being treated and it was gathered on visual observations that the problem is aggregated due to waste water (sewage/industrial) of Dharuhera itself.
8. It needs be mentioned that looking to the fact that domestic waste water is also either reaching to CETP or flowing towards Dharuhera due to poor progress in sewer line confectioning with the newly installed STPs at Santhalka, RHB Arravali Vihar, near existing BIDA STP and Mundana Mev STP. For example, STP near the existing STP (BIDA) has a capacity of 03 MLD and as per the observations during inspection only 0.5-0.8 MLD waste water is being received there, The municipal authorities should check the reason of the same vis-à-vis the DPR prepared and the area which should contribute waste water to the STP above and such areas which should but not conveying waste water should be connected. All the above points were also discussed with the CEO BIDA, Bhiwadi Sh. Rohitashav Singh Tomar (IAS) who assured to take up the matter and as such coordinates with different department. He immediately gave directions to the Municipal Officers to calculate the total volume of water generated based on the thumb rule and compare it with the capacities of STP installed.
9. During the visit the joint committee has also collected 3 drain samples from Nagina Marriage Garden (pH-7.69, TSS-129mg/l, BOD-67mg/l and COD-157mg/l), Modern Public School (pH-7.49, TSS-150 mg/l, BOD-

97mg/l and COD-314mg/l) and Open drain at Bestech City Center (pH-7.77, TSS-41mg/l, BOD-24mg/l and COD-188mg/l). All the drain samples results are within the limits except the BOD values of Modern Public School and Bestech City Center drains whereas the accumulated wastewater sample values are near to lower than the drain samples values. The lower concentrations (pH-8.36, TSS-61 mg/l, COD-173 mg/l, BOD-18 mg/l and Fluoride-0.59 mg/l) of wastewater accumulated in the open land at the Dharuhera industrial area reveals that industrial effluent from Dharuhera industrial area also mixing with the accumulated wastewater as well as rain water.

10. During the visit the joint committee members collected the samples of treated waste water pumped from CETP to Khushkhera industrial area where the treated effluent is accumulated in open area and the analysis values found to be pH-7.71, TSS-38 mg/l, TDS-1005 mg/l, COD-88 mg/l, BOD-19 mg/l, Chlorides-122 mg/l, Sulphate-168 mg/l, Fluoride- 0.07 mg/l. from the analysis report that it indicate rain water mixing that the COD, BOD and fluoride values are under the discharge norms of CETP.

11. Compliance status of member unit in meeting the PETP norms/standards: In order to verify the compliance of PETP standards sample was taken from the inlet to CETP where the combined effluent from all the member industries is reaching after the PETPs individually installed, the parameters in the analysis report meets the CETP inlet standards/ PETPs discharge standards hence it can be said that member industries as a whole comply with the CETP inlet standards/ PETPs discharge standards.

12. Mechanism setup for regular monitoring of industries by RSPCB: Samples are being taken fortnightly from the CETP inlet to verify the PETP standards and the list of parameters in the analysis report is enclosed. It can be seen from the same that the PETP standards/CETP standards are being met.

30/08/2021

(SharadSaxena)	(Mahesh DuttPurohit)	(MilindKumarNimje)
Regional Officer,	Scientist-C"	Scientist -"C"
RSPCB,RO-Bhiwadi	MoEF&CC,IRO-Jaipur	CPCB,RD-Bhopal

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case. Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/20
Sample Description		CETP, Bhiwadi Final Out Let		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.22**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1320**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**26**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**936**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**81**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**16**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**102**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	**Oil & Grease**	**mg/L**	**1.1**	**APHA 5520-D**	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA. 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**286**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**2.97**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.09**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**89**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**2.75**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.09**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**BDL**	**APHA 4500-B-C**	
33	**Faecal Coliform**	**FC/100ml**	**<1.8**	**APHA 9221-E**	
34	**Total Coliform**	**TC/100ml**	**37**	**APHA 9221-B**	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**BDL**		
37					

Prepared by:

Milind Kumar
Laboratory Hea

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

CUSTOMER COPY .....
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COPY FOR LAB I/C.....

EPA Recognised Lab
Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/15
Sample Description		CETP Bhiwadi, Final Outlet		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0099**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0161**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by:

Milind Kumar Ninje
Laboratory Head

Annexure-II

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari JAIPUR-302 004
Phone: 5159500, 5159697 Fax: 5159695, 5159697

OFFICE ORDER

In exercise of the powers conferred vide Notification No. S.O.4(E) dated 01/01/2016 [illegible] the Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi [illegible] compliance of Hon'ble NGT order dated 16.11.2018 in Original Application No. 329/2017 Gram Panchayat Araba Vs. State of Rajasthan & Ors and other connected matters. The State Board hereby adopts the standards as suggested by the Committee constituted by Hon'ble NGT in order dated 23.10.2018 in the aforesaid matters. Accordingly, the State Board prescribes following standards for the inlet quality of the CETPs located in the state:

Parameter	Steel	Textile and Others
pH	5.5 - 8.5	6.5 - 8.5
Oil & Grease	20 mg/l	20 mg/l
Phenolic Compounds	5.0 mg/l	5.0 mg/l
Ammonical Nitrogen	50 mg/l	50 mg/l
Cyanide	2.0 mg/l	2.0 mg/l
Chromium hexavalent	2.0 mg/l	2.0 mg/l
Chromium (total)	2.0 mg/l	2.0 mg/l
Copper	3.0 mg/l	3.0 mg/l
Lead	1.0 mg/l	1.0 mg/l
Nickel	3.0 mg/l	3.0 mg/l
Zinc	15 mg/l	15 mg/l
Arsenic	0.2 mg/l	0.2 mg/l
Mercury	0.01 mg/l	0.01 mg/l
Cadmium	1.0 mg/l	1.0 mg/l
Selenium	0.05 mg/l	0.05 mg/l
Fluoride	15 mg/l	15 mg/l
Boron	2.0 mg/l	2.0 mg/l
Total Suspended Solids	600 mg/l	600 mg/l

This order will come into force with immediate effect.

[illegible]

[illegible]

114 (CETP-14)/RSPCB/Plg [illegible] Date [illegible]

Copy to the following for information & necessary action:

01. PS to Chairperson, RSPCB, Jaipur
02. Sr. P.A to Member Secretary, RSPCB, Jaipur
03. Collector, Pali

04. Collector, Jodhpur.
05. Collector,Barmer
06. Collector, Alwar
07. Collector Jaipur
08. The Regional Officer,Rajasthan State Pollution Control Board, Alwar, Balotra, Bhilwara, Bharatpur, Bikaner, Chittorgarh, Jaipur(S)/(N), Jodhpur, Kishangarh, Kota, Pali ,Sikar,Bhiwadi and Udaipur.
09. GroupIncharge,Admn/Textile/HSW/CPM/HOP/Mines/SGMG&CD/LegalCell/Cess /MUID/CCC/ EC/Plastic/PDF/PAAC/VTR/MSW/BMW/ Project/IT, RSPCB, Jaipur
10. Pali Water Pollution Control, Treatment & Research Foundation, MandiaRaod,Pali
11. Jasol Water Pollution Control And Treatment Trust, Regd Office LaghuUdhyogMandal, Nakoda Road, Jasol 344024(Raj.), Site Office: Tilwara Road, Jasol 344 024 (Raj
12 Balotra Water Pollution Control Treatment & Research Foundation Trust, RIICO Ind. Area, Khed Road, BALOTRA-344 022 (Raj)
13 Jodhpur PradushanNivaran Trust, Plot No. SP-1, Sangaria Industrial Area, Phase II, Sangaria, Jodhpur, Rajasthan
14. Bhiwadi JalPradushanNivaran Trust, Bhiwadi
15. Sanganer Enviro Project Development, 7, Maruti colony,Oppsite Chaudhary Tent house, sanganer, Jaipur
16. ACP,IT-Cell,RSPCB,Jaipur
17. Master file.

Member Secretary

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Annexure-III

Project Name	NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/19
Sample Description	CETP, Bhiwadi In Let		Requisition No.	3. 4
Date of sample collection	04.08.2021		Date	19.08.2021
Date of sample receipt	07.08.2021		Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.61**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**2880**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**114**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**1884**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**304**	**APHA, 5220 B**
14	**BOD (3 days, 27°C)**	**mg/L**	**64**	**IS 3025, 1993**
15	**Chloride**	**mg/L**	**291**	**APHA, 4500-CL-B**
16	Total Alkalinity	mg/L	-	APHA 2320-B
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B
20	**Oil & Grease**	**mg/L**	**7.5**	**APHA 5520-D**
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D
24	**Sulphate (as SO_4)**	**mg/L**	**778**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**13.23**	**APHA 4500-NH_3-F**
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B
28	**Fluoride (as F)**	**mg/L**	**2.4**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**467.75**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**19.75**	**APHA 3500-K-B**
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.48**	**APHA 3500-Cr B**
32	**Boron (as B)**	**mg/L**	**1.81**	**APHA 4500-B-C**
33	Faecal Coliform	FC/100ml	-	APHA 9221-E
34	Total Coliform	TC/100ml	-	APHA 9221-B
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36	**Phenol**	**mg/L**	**0.63**	
37				

Milind Kum[illegible]
Laboratory Head

Prepared by:

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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COPY FOR LAB I/C.....

EPA Recognised Lab
Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/14
Sample Description		CETP Bhiwadi Inlet		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0151**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0905**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

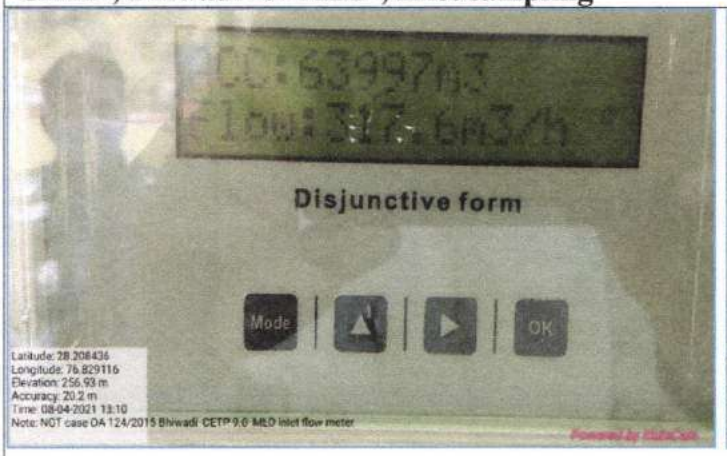
Prepared by.

Milind Kumar Ninje
Laboratory Head
Laboratory Head

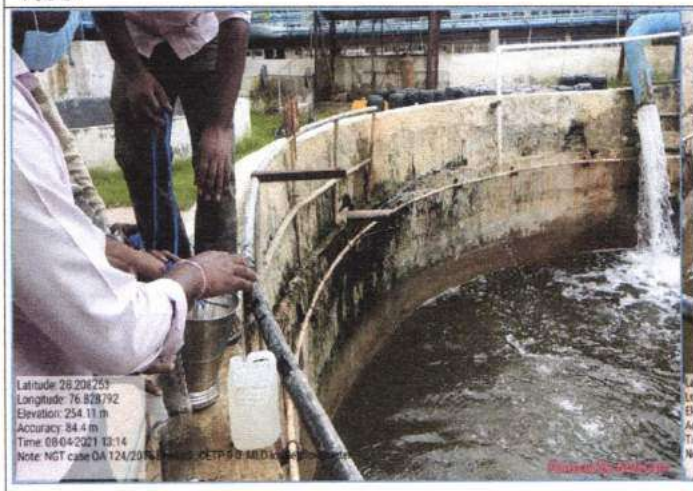
Photograph

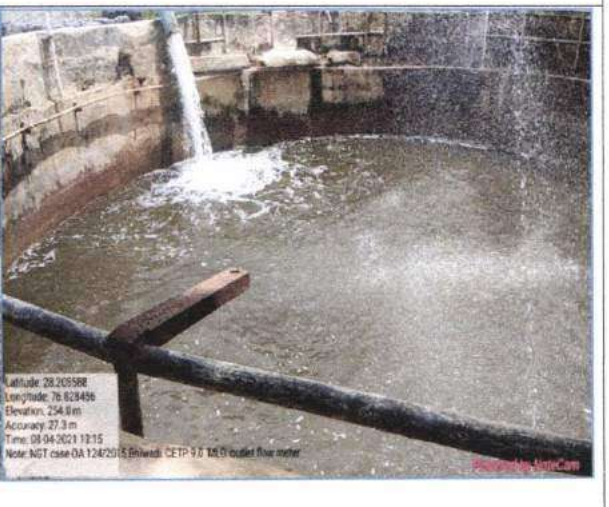
CETP 9.0 MLD & Drains monitoring 4th August 2021

CETP , Bhiwadi 9.0 MLD , Inlet sampling



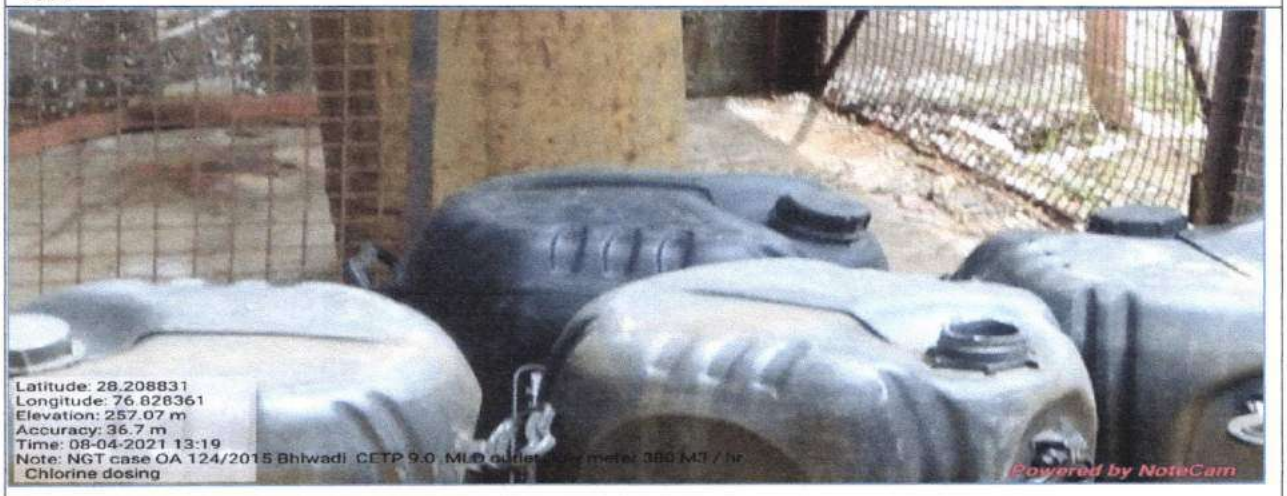
During Monitoring Inlet observed Flow meter reading 317.6 M^3/hr (7.62 MLD) & pH 7.06





During Out let Monitoring

During Monitoring Outlet observed Flow meter reading 300.3 M^3/hr (7.20 MLD) & pH 7.80



Chlorination of treated water using Hypo- chloride 6.5 kg/hr

CETP Open drain leakage Bypass channel near UIT Thana, Bhiwadi

During the visit sample taken from Haryana- Bhiwadi Border drain at Karanpur (HR)

During Visit sample taken from Haryana- Bhiwadi border at Narayan Vihar (HR)

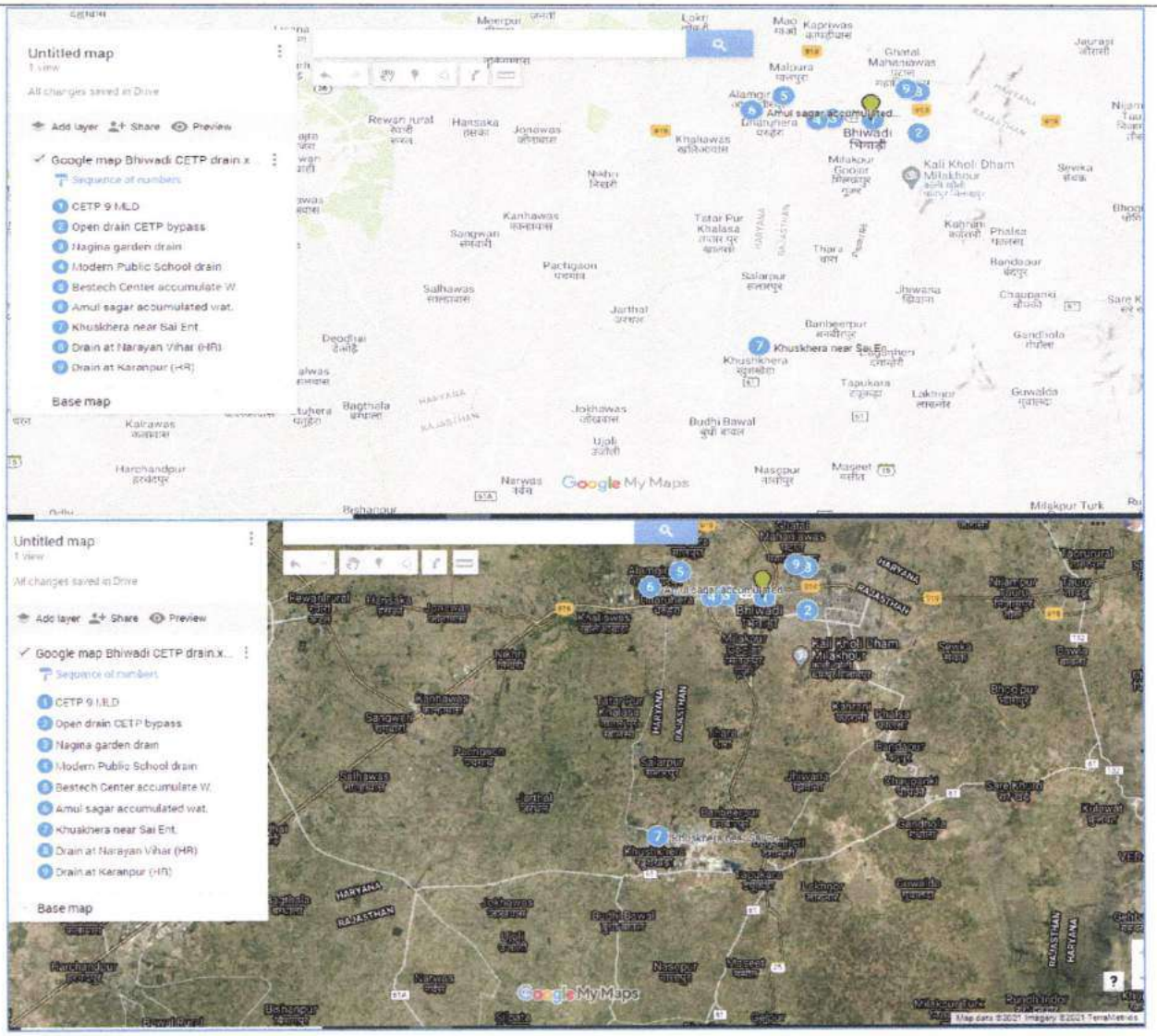
Drain at Nagina Garden main road Bhiwadi

Drain at Modern Public School main Road Bhiwadi

Accumulated waste water near Bestech Center, Dharuhera (HR)

Accumulated Waste water near M/s. Amul Sagar , Dharuhera (HR)

Leakage of CETP Bhiwadi treated water pipeline near M/s. Sai Enterprises, Khuskhera



Google Map of CETP & Drains

Envirozone Instruments & Equipments

Analyser Calibration Report

Analyzer type:	Site name/Sr. No.	Parameter
TETHYS UV300	Bhiwadi Jal Pradushan Nivaran Trust Sr. No. F-180611	BOD,COD,TSS,PH

Cal. Date: 17/06/2021

A. DI WATER TEST RUN

Method	Sample	Result
COD	D-I Water	0.0ppm
BOD	D-I Water	0.0ppm
TSS	D-I Water	0.0ppm
pH	D-I Water	7.00pH

B. FINAL ACTUAL SAMPLE RUN

Method	Sample	Result
COD	ETP OUTLET	131.9ppm
BOD	ETP OUTLET	19.37ppm
TSS	ETP OUTLET	9.47ppm
pH	ETP OUTLET	6.47pH

Envirozone Personal
Signature-
Neha Nagarwal
Name- Neha Nagarwal
Contact No-9540011000
Date- 19/06/2021

Customer Personal
Signature-

Name-
Date-
Contact No.-

BC-60, West, Shalimar Bagh, New Delhi-110088
+91 98 111 38 359, +91 954 001 1000, + 91 11 49128359
E – Mail: -marketing.eieindia@gmail.com, Website: -www.eieindia.co.in

Scanned with CamScanner

Annexure-V

Online Pollution Monitoring Portal						
Bhiwadi Jal Pradushan Nivaran Association, Bhiwadi						
Day Average Report 1 August to 14 August 2021						
Sl No.	Time	CETP_1_OUTLET-BOD(mg/l)	CETP_1_OUTLET-COD (mg/l)	CETP_1_OUTLET-Flow(m3/hr)	CETP_1_OUTLET-TSS (mg/l)	CETP_1_OUTLET-pH (pH)
1	2021-08-01 00:00:00	6.03	41	282.27	13.72	7.95
2	2021-08-02 00:00:00	NA	NA	NA	NA	NA
3	2021-08-03 00:00:00	NA	NA	NA	NA	NA
4	**2021-08-04 00:00:00**	**4.36**	**29.63**	**345.83**	**11.77**	**7.49**
5	2021-08-05 00:00:00	6.02	40.96	397.09	11.22	7.81

During the visit of Joint Committee on 04.08.2021

Manager , BJPNA, Bhiwadi

Bhiwadi Jal Pradushan Nivaran Association

OCEMS data (Day Avg) April to July 2021

Date	BOD	COD	Flow	TSS	pH
2021-04-01	7.30	44.24	383.47	22.53	8.36
2021-04-02	8.38	50.77	376.45	18.60	8.50
2021-04-03	9.27	56.23	223.65	13.61	8.49
2021-04-04	7.69	46.65	274.27	18.45	8.48
2021-04-05	8.22	49.87	327.74	20.06	8.48
2021-04-06	10.91	66.12	345.02	18.46	8.45
2021-04-07	10.85	65.74	371.55	16.61	8.52
2021-04-08	10.84	65.70	297.17	15.26	7.55
2021-04-09	13.13	79.49	342.15	17.17	8.52
2021-04-10	21.33	129.25	371.68	20.02	8.49
2021-04-11	15.51	93.96	370.87	15.83	8.48
2021-04-12	14.63	88.63	364.43	17.92	8.45
2021-04-13	15.38	93.15	344.11	18.66	8.44
2021-04-14	19.16	116.20	362.55	22.99	8.44
2021-04-15	16.47	99.86	385.81	17.61	8.42
2021-04-16	15.51	93.95	274.94	15.23	7.75
2021-04-17	21.05	127.59	271.03	17.36	7.75
2021-04-18	17.94	108.71	35.77	8.77	2.50
2021-04-19	13.81	83.72	249.32	24.07	6.40
2021-04-20	15.70	95.13	317.48	23.03	6.87
2021-04-21	9.30	56.37	408.10	21.85	6.86
2021-04-22	8.58	52.02	230.35	23.20	6.85
2021-04-23	8.32	50.43	314.10	22.68	6.83
2021-04-24	7.27	44.08	227.70	11.76	5.18
2021-04-25	8.01	48.53	280.40	9.59	5.64
2021-04-26	9.93	60.23	348.05	12.72	6.81
2021-04-27	10.63	64.41	377.85	14.28	6.83
2021-04-28	11.73	71.10	321.18	15.45	7.00
2021-04-29	10.06	61.01	348.10	13.78	7.01
2021-04-30	8.77	53.20	319.43	11.87	6.96
2021-05-01	8.31	50.37	402.68	11.71	7.04
2021-05-02	7.95	48.19	198.46	11.67	7.06
2021-05-03	9.10	55.15	123.88	13.38	7.07
2021-05-04	9.00	54.54	127.86	13.85	7.03
2021-05-05	8.34	50.53	124.82	13.15	7.08
2021-05-06	8.57	51.94	109.22	14.17	7.10
2021-05-07	10.54	63.93	139.45	17.65	7.12
2021-05-08	10.37	62.86	306.54	16.76	7.04
2021-05-09	11.58	70.19	152.21	17.22	7.04
2021-05-10	11.16	67.61	149.65	16.62	7.09
2021-05-11	13.70	82.99	150.70	19.77	7.09
2021-05-12	10.94	66.32	139.57	14.54	7.08
2021-05-13	32.48	196.82	131.95	27.13	7.10

2021-05-14	33.60	203.60	137.56	12.52	7.73
2021-05-15	19.94	120.84	136.33	4.05	7.62
2021-05-16	N.A	N.A	N.A	N.A	N.A
2021-05-17	N.A	N.A	N.A	N.A	N.A
2021-05-18	N.A	N.A	N.A	N.A	N.A
2021-05-19	N.A	N.A	N.A	N.A	N.A
2021-05-20	6.43	38.98	137.33	1.95	2.59
2021-05-21	18.30	110.90	361.91	7.00	8.10
2021-05-22	14.14	85.69	418.18	6.32	7.93
2021-05-23	12.58	76.25	387.17	11.38	7.97
2021-05-24	14.33	86.87	80.42	18.74	7.81
2021-05-25	19.67	119.19	63.27	22.74	7.39
2021-05-26	24.23	146.85	14.67	14.95	7.43
2021-05-27	16.62	100.64	9.67	4.88	6.97
2021-05-28	14.05	85.15	175.36	1.89	6.66
2021-05-29	15.30	92.73	228.40	4.44	6.67
2021-05-30	13.49	81.76	347.45	4.78	6.03
2021-05-31	16.44	99.67	283.50	6.72	6.53
2021-06-01	2.75	16.67	1.99	1.08	1.03
2021-06-02	13.95	84.46	73.14	5.19	5.13
2021-06-03	18.86	114.31	9.68	7.28	6.47
2021-06-04	19.15	116.05	10.71	5.48	6.47
2021-06-05	19.20	116.33	11.42	4.78	6.52
2021-06-06	12.08	73.20	7.79	3.26	4.15
2021-06-07	7.92	47.97	6.42	1.49	3.69
2021-06-08	13.53	81.95	11.37	2.36	6.49
2021-06-09	16.59	100.51	210.70	4.70	7.31
2021-06-10	18.42	111.58	308.35	5.35	8.01
2021-06-11	12.69	76.89	356.45	1.88	7.77
2021-06-12	11.28	68.33	400.89	0.55	7.46
2021-06-13	10.47	63.44	469.16	0.96	7.28
2021-06-14	10.20	61.79	516.37	1.64	6.92
2021-06-15	10.22	61.93	507.09	1.57	6.55
2021-06-16	9.33	56.57	471.22	1.69	5.93
2021-06-17	13.74	88.83	459.36	6.04	6.14
2021-06-18	13.59	92.34	499.35	16.02	6.64
2021-06-19	9.50	64.54	447.60	12.82	6.30
2021-06-20	6.14	41.66	222.32	4.67	3.07
2021-06-21	5.47	37.21	234.62	2.77	2.93
2021-06-22	11.76	80.13	454.03	6.35	6.07
2021-06-23	9.03	61.38	293.24	4.14	4.03
2021-06-24	6.55	44.52	245.56	2.75	3.87
2021-06-25	11.76	79.95	440.61	2.67	7.01
2021-06-26	12.14	82.48	305.52	15.36	6.98
2021-06-27	12.18	82.82	228.84	4.39	7.04
2021-06-28	11.47	77.93	282.36	8.36	7.24
2021-06-29	11.65	79.15	287.43	3.46	7.47

2021-06-30	11.41	77.53	319.66	5.48	7.24
2021-07-01	16.07	109.29	239.30	7.92	8.02
2021-07-02	19.36	131.69	318.69	19.35	7.57
2021-07-03	9.28	63.10	372.11	10.53	7.13
2021-07-04	40.12	272.68	398.62	25.94	8.35
2021-07-05	29.34	199.34	360.82	17.68	7.57
2021-07-06	8.27	56.17	365.77	14.63	7.62
2021-07-07	6.33	42.96	354.61	11.90	7.75
2021-07-08	4.60	31.23	347.60	9.01	7.56
2021-07-09	4.91	33.31	337.91	7.42	7.42
2021-07-10	4.87	33.06	293.08	8.26	7.08
2021-07-11	4.14	28.10	281.53	9.26	6.20
2021-07-12	6.87	46.63	360.58	12.45	7.31
2021-07-13	6.29	42.76	600.00	11.38	7.93
2021-07-14	9.40	63.80	476.39	11.95	8.00
2021-07-15	3.04	20.62	418.54	13.47	7.50
2021-07-16	5.25	35.80	200.15	8.70	5.77
2021-07-17	10.80	73.42	315.58	21.22	7.16
2021-07-18	6.01	40.82	257.55	12.09	4.70
2021-07-19	4.89	33.21	339.47	9.37	4.33
2021-07-20	13.09	88.95	391.68	16.86	6.23
2021-07-21	15.55	105.65	327.89	16.46	6.06
2021-07-22	11.83	80.38	381.68	13.71	5.71
2021-07-23	10.70	72.73	326.82	15.66	6.71
2021-07-24	8.27	56.20	326.64	14.15	6.32
2021-07-25	1.52	10.34	65.91	2.76	1.13
2021-07-26	3.50	23.73	220.56	5.65	4.19
2021-07-27	4.85	32.93	401.72	8.80	6.03
2021-07-28	4.82	32.76	433.90	8.14	6.06
2021-07-29	4.28	28.97	346.10	8.96	6.01
2021-07-30	4.06	27.58	320.25	8.87	6.16
2021-07-31	9.90	67.31	217.61	11.45	6.82

Annexure-VI

Bhiwadi Jal Pradushan Nivaran Ass[illegible]

Site CETP Office : Opposite New Bus Stand, Tijara Road, Bhiwadi (Rajasthan) 301019
Mobile : 9352449481 E-mail : cetppradushan@gmail.com
CIN : U41000RJ2018NPL060720

Date : 13/8/2021

Avg Flow details of CETP inlet and outlet flow upto 13 August 2021 are as following:

CETP Flow Details		
Date	**Avg Inlet (MLD)**	**Avg Outlet (MLD)**
Apr-21	8.69	7.95
May-21	8.77	8.41
Jun-21	7.82	7.22
Jul-21	8.18	7.61
upto 13-Aug-21	8.23	7.59

BJPNA BHIWADI

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

Annexure-VII

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/28
Sample Description		Drain at Near Sai Interprises Inel, Kushkheda		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.71**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1530**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**38**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**1005**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**88**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**19**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**122**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**168**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**11.37**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.07**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**227**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**2.8**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.08**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**BDL**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**BDL**		
37					

Prepared by

Milind Kumar Nimje
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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EPA Recognised Lab
Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name	NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/23
Sample Description	Drain at Near Sai Interprises, Kushkhera		Requisition No.	4,5
Date of sample collection	04.08.2021		Date	19.08.2021
Date of sample receipt	07.08.2021		Type of sample	Grab
Date of analysis	17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB

S.No.	Parameters	Unit	Result	Method
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B
2	**Chromium Total**	**mg/L**	**BDL**	**APHA 3111 B**
3	Copper (as Cu)	mg/L	-	APHA 3111 B
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**
6	**Zinc (as Zn)**	**mg/L**	**0.0169**	**APHA 3111 B**
7	Iron (as Fe)	mg/L	-	APHA 3111 B
8	Manganese (as Mn)	mg/L	-	APHA 3111 B
9	Cobalt (as Co)	mg/L	-	APHA 3111 B
10	Boron (as B)	mg/L	-	APHA 3111 B
11	Vanadium (as V)	mg/L	-	APHA 3111 B
12	Arsenic (as As)	µg/L	-	APHA 3112-B
13	Mercury (as Hg)	µg/L	-	APHA 3112-B
14	Selenium (as Se)	µg/L	-	APHA 3112-B
15	Tin (as Sn)	µg/L	-	APHA 3112-B
16	Antimony (as Sb)	µg/L	-	APHA 3112-B
17	α-BHC	µg/L	-	APHA 6630 B
18	β-BHC	µg/L	-	APHA 6630 B
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B
20	δ-BHC	µg/L	-	APHA 6630 B
21	Aldrin	µg/L	-	APHA 6630 B
22	α-Endos.	µg/L	-	APHA 6630 B
23	pp-DDE	µg/L	-	APHA 6630 B
24	Dieldrin	µg/L	-	APHA 6630 B
25	β –Endos.	µg/L	-	APHA 6630 B
26	op-DDT	µg/L	-	APHA 6630 B
27	pp-DDT	µg/L	-	APHA 6630 B
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B
31	Malathion(MLT)	µg/L	-	APHA 6630 B
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B
33	Ethion	µg/L	-	APHA 6630 B
34			-	
35			-	
36				

Prepared by:

Milind Kumar Nimje
Laboratory Head

OFFICE OF THE SR REGIONAL MANAGER RIICO LIMITED BHIWADI UNIT 1

Detail sheet of work of Request for selection of Consultant for Up-gradation of Industrial Effluent Management System at I/A Bhiwadi w.e.f. 28.01.2020

Sr No	Date	Particulars
01	30.01.2020	Work order has been issued to M/s Excel Tech Consultancy and Projects Private Limited Jaipur vide work order no. 5434 dated 30.01.2020
02	27.02.2020	Agency M/s Excel Tech Consultancy and Projects Private Limited Jaipur is doing Survey work at present.
03	06.03.2020	Meeting was held in RIICO Office Bhiwadi Unit I along with SPV/BMA, RO RSPCB and M/s Excel Tech Consultancy and Projects Private Limited Jaipur representative regarding survey of industrial units. Survey performa finalized by committee members.
04	22.03.2020	Survey work regarding leveling has also been completed at site. Regarding industrial survey, it is in progress. 10 no. of units has been surveyed. Work has been stopped at site due to lockdown w.e.f. 22.03.2020.
05	01.05.2020	Lockdown w.e.f. 22.03.2020 to till date due to Covid-19, no significant progress at site could be achieved.
06	27.05.2020	PMC Submitted the topographic survey of RIICO Bhiwadi area to RIICO office Bhiwadi.Meeting of RIICO, RSPCB, BJPNA &Exceltech at Bhiwadi Discussion about the survey of industrial units in Bhiwadi
07	10.07.2020	Meeting of RIICO, RSPCB, BJPNA &Exceltech at Bhiwadi 1.In conveyance system flow calculated including non member of BJPNA. 2. Conveyance system designed for 12 hrs. 3.Inlet parameters Shall be finalized as per Effluent survey , CTO issued by RSPCB. 4.Acid discharging units will send their effluent by tankers.
09	18.07.2020	Submission of Effluent chemical analysis reports. PMC Submitted the Effluent chemical analysis reports to RIICO office Bhiwadi
10	23.07.2020	Meeting of RIICO, RSPCB, BJPNA &Exceltech at Bhiwadi 1 Finalization of inlet and outlet parameters of ZLD Plant 2. ETP will be installed by all factory's. 3. Due to effect of COVID-19 , PMC face some issues in factory survey , all members instructed PMC to evaluate the existing data and drive a factor for calculation of effluent.

11	27.07.2020	Submission of detailed estimate of conveyance system and treated water reuse system. PMC Submitted to the RIICO Bhiwadi office
12	30.07.2020	BJPNA request PMC to submit the 2 proposal of ZLD plant 1.For TDS<500 2.For TDS<2000
13	05.08.2020	Submission of detailed estimate of ZLD plant (with 2 options) PMC submit the cost proposal for both option as discussed in meeting dated 30.07.2020
14	07.08.2020	Submission of Draft bid document PMC submit the draft bid document to RIICO Bhiwadi office.
15	10.08.2020	Meeting at UdhyogBhawan Jaipur under chairmanship of MD RIICO. 1. MD RIICO instructed to PMC to include the up gradation in existing CETP. 2. Flow meter, TDS PH analyzer has to be installed on each factory. 3 Agreement has to be signed between SPV and RIICO.
16	17.08.2020	Meeting at UdhyogBhawan Jaipur under chairmanship of Advisor (EM).Consultant was instructed to submit the cost analysis report for 85% recovery and 90% recovery from ZLD
17	24.08.2020	Submission of draft agreements 1.Between RIICO and SPV 2.Between SPV and member PMC submit the draft agreements to RIICO Bhiwadi Office
18	31.08.2020	PMC Submitted the revised DPR to RIICO Bhiwadi Office.
19	25.09.2020	PMC Submitted the revised DPR to RIICO Bhiwadi Office.
20	14.10.2020	Meeting at UdyogBhawan Jaipur under chairmanship of GM(EM) Discussion about the Detailed project report prepared by PMC.
21	26.10.2020	Meeting at UdyogBhawan Jaipur under chairmanship of Chief environmental Engineer RSPCB .1 PMC instructed to use the nano filter in ZLD Scheme. 2. Consultant to ensure all modifications and associated capex for up gradation of existing CETP up to ZLD including all modification required in existing CETP plant. 3. Use PNG for cost reduction in MEE
22	14.12.2020	Meeting at chamber of Chief env. Officer RSPCB. . TDS for permeate water shall be 1000 mg/ltr
23	16.12.2020	PMC submit their DPR to SPV.
24	16.12.2020	Meeting of RIICO, RSPCB, BJPNA &Exceltech at Bhiwadi 1. TDS for permeate water shall be 1000 mg/ltr. 2. Use solar plant In CETP premises and cost of installation shall be added in CAPAX of project. Installation of analyzer on strategic manholes.
25	03.01.2021	Submission of Final DPR PMC submit the final DPR by compiling all the points of RIICO and SPPV to RIICO Bhiwadi office and SPV.
26	04.01.2021	Letter written to SPV for giving consent regarding DPR submitted by Consultant (which is prepared on basis of discussions held several times) & inviting tender of said work by implementing agency i.e. RIICO

27.	05.01.2021	Acceptance for tendering from BJPNA to RIICO
28.	15.01.2021	Letter written to ShY.P.Mathur MNIT for vetting of DPR
29.	22.01.2021	Meeting notice for finalization of DPR scheduled on 25.01.2021
30.	25.01.2021	Meeting at UdyogBhawan Jaipur 1.A condition has to be mentioned in tender document that "moisture content in the sludge should not be more than 20%, suitable arrangement has to be installed to achieve the same". 2.LD plant shall be designed as per effluent parameter of CETP, to achieve guaranteed out let parameters of ZLD plant. Desiliting, repairing /chemical grouting of water retaing units and replacement of equipments of existing CETP, to achieve desired outlet parameter for inlet of ZLD plant shall be mentioned in the scope of work of tender document. 3.PQ criteria is to be modified in such a manner that max. Firms have to be qualified to increase the competition, experience of maintenance may be deleted. 4.Condition shall be mentioned in tender that PNG charges, power charges and sludge disposal charges has to be paid by SPV(BJPNA). 5.Defect liability period shall be taken 5 years in tender document. 6.Completion period including trial run shall be 18 months. 7.In the factory premises one more analyzer i.e. TOC (Total organic carbon) analyzer shall be installed with PH analyzer, TDS analyzer and flow meter connected with SCADA system; all these analyzers shall be installed by factory owner. 8.JV should be allowed in PQ criteria to ensure road works experienced firm can be entered as JV partner and lead firm should fulfill all remaining qualification criteria's. 9.In PQ criteria experience shall be considered only from gov./PSU/Semi-gov./SPV experience can be considered subjected to project was funded under any Govt. scheme, supporting documents shall be attached for evidence.. 10.In PQ criteria turnover shall be calculated on total NIT cost. 11.In the key experience of PQ criteria, length of conveyance pipe network/sewer network/water supply network or combination of all networks is to be kept 30 Km..
31.	15.02.2021	Estimates for the project submitted to HO for the issuance of TS (file of conveyance system)
32.	18.02.2021	Letter to MNIIT for road design
33.	19.02.2021	Estimates for the project submitted to HO for the issuance of TS (file of road restoration, reuse system)
34.	19.02.2021	Letter to RUDSICO for providing approved tender documents.
35.	22.02.2021	Estimates for the project submitted to HO for the issuance of TS (file of ZLD)
36.	23.02.2021	Estimates for the project submitted to HO for the issuance of TS (file ofO &M)
37.	25.02.2021	Tender documents submitted to H.O(without JV condition)
38.	30.03.2021	Tender documents re-submitted to H.O(with JV condition)
39.	31.03.2021	Meeting at HO for finalization of Tender document on dated 01.04.2021.

Sr. Regional Manager.
RIICO, Bhiwadi

Status Note on "Up-gradation of existing CETP of Bhiwadi"

Background :-

Corporation has accorded approval for " Up-gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years" with estimated cost of Rs. 174.18 Cr.

Administrative & Financial Sanction :-

The Management of the Corporation has accorded Administrative & Financial Sanction of Rs. 146.00 Cr. for Up-gradation of existing CETP of Bhiwadi under the head "Special maintenance" vide Office Order dated 15.07.2020.

Technical Sanction:-

(i) The Technical Sanction of civil works has been issued by GM (Civil) vide TS No. 2414 dated 12.04.2021 amounting to Rs 174.18 Cr .

Present Status :-

(i) NIT for " **Up-gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years**" had been invited on 15.04.2021 amounting to Rs 162.32 Cr.

(ii) The end date for submission of tender was 23.07.2021 and the bids has been opened on 28.07.2021. Total 5 nos of bidders has participated and the Technical evaluation of bids is under process. The financial bids of Technically qualified bidders shall be opened immediately after.

(K.K. Kothari) 4.8.21
Sr. Regional Manager

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

NIT No. 02/2021-2022/286-300/1 **Date : 15-Apr-2021**

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

The schedule of dates is as follows:-

S.No.	Schedule	Date	Time
1.	Publishing date	17-Apr-2021	09:30 AM
2.	Document Download Start Date	18-Apr-2021	03:00 PM
3.	Document Download End Date	18-May-2021	02:00 PM
4.	Pre bid Meeting	26-Apr-2021	02:00 PM
5.	Tender Submission Start Date	03-May-2021	04:00 PM
6.	Tender submission End Date	18-May-2021	06:00 PM
7.	Tender Opening Date	21-May-2021	03:00 PM
8.	Payment Proof Submission Start Date	19-May-2021	09:30 AM
9.	Payment Proof Submission End Date	20-May-2021	03:00 PM

Detail of tenders:

Name of work	Approx. value of work (Rs. In lac)	Earnest Money (in Rs.)	Tender Fee	Processing Fees (in Rs.)	Period of completion
1.Up gradation of existing CETP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O & M for 10 years, District Alwar, Rajasthan UBN NO:-RDC2122WLOB00037	16832.86	0.00	5,900.00	1,000.00	11 Year 6 Months

NOTE:-OUT OF TOTAL TIME PERIOD MENTIONED 11 YEARS 6 MONTHS, THE TIME PERIOD FOR COMPLETION OF DEVELOPMENT PART OF THE PROJECT SHALL BE 1 YEAR 6 MONTHS AND AFTER COMPLETION OF PROJECT THE O & M OF 10 YEARS WILL COMMENCE.

Terms & Conditions:-

1. Tender shall be submitted online only through www.eproc.rajasthan.gov.in
2. No physical/offline Tender/Bid shall be accepted.
3. The contractors must have sufficient experience of execution of similar type of works in Govt. Departments/Public Enterprises.
4. Foam of Bid secuing declaration must be submitted on Rs 50.00 stamp in place of Earnest money (Format enclosed with tender document)
5. Bidders are requested to submit original Foam of Bid secuing declaration must be submitted on Rs 50.00 stamp in place of Earnest money in RIICO OFFICE upto schedule date and time.

6. **The Tender Fees and Processing Fees of RISL shall be paid through electronic mode like RTGS/NEFT/Interbank Transfer.The details of the Information for RTGS/NEFT/Inter-bank Transfer is as under**

Name of Bank	SBI, Bhiwadi
Name of Account	RIICO Ltd. Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

7. Bidder shall furnish self attested copy of the UTR No.(Unit Transaction Reference No.) and Bank statement towards proof of Payment of Tender Fees and Processing fees of RISL in the office of the Sr. Regional Manager, RIICO Ltd.,Bhiwadi (Unit-I) upto schedule date and time.
8. In no case the, Tender Fees and Processing Fees shall be accepted in the form of Demand Draft/Cheque.
9. The corporation reserves right to cancel the tender without assigning any reason to the Bidder or anyone else.
10. GST & other taxes payable, if any, under the contract shall be paid by the Bidder.
11. Conditional tenders and casual letters sent by the contractors will not be accepted.
12. Any representation after opening of tenders shall be ignored. These parties may be debarred from tendering in future for a specific period. Their earnest money in such case will stand forfeited.
13. Bidders are requested to read the instruction in the Technical Document/Bid before submitting the Tender/Bid online.
14. If your firm is registered in Micro, Small & Medium Enterprises Development 2006 then attach Registration Certificate.
15. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.
16. * Tender Cost inclusive GST

Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

Copy To:-

1. SE(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
2. Mining Engineer,Alwar for necessary action Please.
3. Dy Manager (F) RIICO Ltd Bhiwadi-I.
4. CGM(PR),RIICO LTD ,Jaipur for information with request to vide publicity of tender and publish and upload on RIICO website as per policy of the corporation. .
5. General Manager (Civil), RIICO Ltd.
6. AGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
7. All units Head RIICO Limited.
8. President, BMA/BCCI Bhiwadi alwar raj. for information .
9. Sh.Deep Kumar Agarwal ,RM,RIICO Ltd ,Bhiwadi-1 .
10. Master File/ Concerned File.

Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

OFFICE OF THE SENIOR REGIONAL MANAGER

RIICO LTD BHIWADI-I

No. Sp.1 Date:- 26.04.2021

CORRIGENDUM

Corrigendum in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O & M for 10 years"** is as under :-

S.No.	Schedule	As per NIT		As per Corrigendum	
		Date	Date	Date	Time
1.	Pre Bid Meeting	26-Apr-2021	02:00 PM	05-May-2021	02:00 PM
2.	Tender Submission Start Date	03-May-2021	04:00 PM	10-May-2021	09:30 AM
3.	Tender Submission End Date	18-May-2021	06:00 PM	24-May-2021	06:00 PM
4.	Tender Opening Date	21-May-2021	03:00 PM	27-May-2021	03:00 PM
5.	Payment Proof Submission Start Date	19-May-2021	09:30 AM	25-May-2021	09:30 AM
6.	Payment Proof Submission End Date	20-May-2021	03:00 PM	26-May-2021	05:00 PM

(K K Kothari)
Sr. Regional Manager
RIICO Ltd, Bhiwadi Unit-

OFFICE OF THE SR REGIONAL MANAGER RIICO LTD

BHIWADI-1

No. Sp.2 Date: - 05.05.2021

CORRIGENDUM-2

Corrigendum in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years"** is as under:-

S.No.	Schedule	As per Corrigendum-1		As per Corrigendum-2	
		Date	Date	Date	Time
1.	Pre Bid Meeting	05-May-2021	02:00 PM	20-May-2021	02:00 PM
2.	Tender Submission Start Date	10-May-2021	09:30 AM	24-May-2021	09:30 AM
3.	Tender Submission End Date	24-May-2021	06:00 PM	08-Jun-2021	06:00 PM
4.	Tender Opening Date	27-May-2021	03:00 PM	11-Jun-2021	03:00 PM
5.	Payment Proof Submission Start Date	25-May-2021	09:30 AM	09-Jun-2021	09:30 AM
6.	Payment Proof Submission End Date	26-May-2021	03:00 PM	10-Jun-2021	03:00 PM

5.5.21

(K K Kothari)

Sr. Regional Manager

RIICO Ltd., Bhiwadi Unit-I

OFFICE OF THE SR REGIONAL MANAGER RIICO LTD

BHIWADI-1

No. SM - 3 Date: - 20.05.2021

CORRIGENDUM-3

Corrigendum in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years"** is as under:-

Part-A:-

S.No.	Schedule	As per Corrigendum-2		As per Corrigendum-3	
		Date	Date	Date	Time
1.	Pre Bid Meeting	20-May-2021	02:00 PM	08-Jun-2021	02:00 PM
2.	Tender Submission Start Date	24-May-2021	09:30 AM	11-Jun-2021	09:30 AM
3.	Tender Submission End Date	08-Jun-2021	06:00 PM	25-Jun-2021	06:00 PM
4.	Tender Opening Date	11-Jun-2021	03:00 PM	30-Jun-2021	03:00 PM
5.	Payment Proof Submission Start Date	09-Jun-2021	09:30 AM	28-Jun-2021	09:30 AM
6.	Payment Proof Submission End Date	10-Jun-2021	03:00 PM	29-Jun-2021	03:00 PM

Part-B:-

As per terms and condition no 04 of NIT stamp duty of Rs 50.00 plus Rs 15.00 surcharge [illegible] be payable along with bid security declaration. This stamp duty [illegible] only through E-stamping facility at egras.raj.nic.in or by [illegible] from a licenced vender.

20.5.21
(K K Kothari)
Sr. Regional Manager
RIICO Ltd., Bhiwadi Unit-

OFFICE OF THE SR REGIONAL MANAGER RIICO LTD

BHIWADI-1

No. 581-4 Date: - 03.06.2021

CORRIGENDUM-4

Corrigendum in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years"** is as under:-

S.No.	Schedule	Location of Pre-bid Meeting			
		Date	Time	Through Virtual Mode	Physical M
1.	Pre Bid Meeting	08-Jun-2021	02:00 PM	RIICO is inviting you to a scheduled Zoom meeting. Topic: Pre-bid meeting for the work of "Up-gradation of existing CETP at Bhiwadi" Time: Jun 8, 2021 02:00 PM India Join Zoom Meeting https://us02web.zoom.us/j/85344823843?pwd=Q21zKzE2WDRVZTJnc1E4MnRSV3Fkdz09 Meeting ID: 853 4482 3843 Passcode: cetp123	Office of S Regional Manager, RIICO Ltd. Bhiwadi-I, RIICO Cho Bhiwadi.

3.6.21

(K.K. Kothari)
Sr. Regional Manager
RIICO Ltd., Bhiwadi Unit-I

OFFICE OF THE SR REGIONAL MANAGER RIICO LTD

BHIWADI-1

(366)

No. 1083 Date: - 24-6-2021

CORRIGENDUM-5

Corrigendum in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years"** is as under:-

S.No.	Schedule	As per Corrigendum-3		As per Corrigendum-5	
		Date	Date	Date	Time
1.	Tender Submission Start Date	11-Jun-2021	09:30 AM	29.06.2021	09:30 AM
2.	Tender Submission End Date	25-Jun-2021	06:00 PM	13.07.2021	06:00 PM
3.	Tender Opening Date	30-Jun-2021	03:00 PM	16.07.2021	03:00 PM
4.	Payment Proof Submission Start Date	28-Jun-2021	09:30 AM	14.07.2021	09:30 AM
5.	Payment Proof Submission End Date	29-Jun-2021	03:00 PM	15.07.2021	03:00 PM

24.6.21

(K K Kothari)

Sr. Regional Manager

RIICO Ltd., Bhiwadi Unit-I

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OFFICE OF THE SR REGIONAL MANAGER, RIICO LTD

BHIWADI-1

No. 1387 Date: - 12.07.2021

CORRIGENDUM-6

Corrigendum No-6 in NIT No. 02/2021-2022/286-300/1 dated 15.04.2021 for the work of **"Up gradation of existing CETP by installing 6.0 MLD ZLD plant with reject management system including conveyance system to collect effluent from industries and reuse of treated water system at Bhiwadi industrial area including O&M for 10 years"** is as under:-

S.No.	Schedule	As per Corrigendum-5		As per Corrigendum-6	
		Date	Date	Date	Time
1.	Tender Submission End Date	13-Jul-2021	06:00 PM	23-Jul-2021	06:00 PM
4.	Tender Opening Date	16-Jul-2021	03:00 PM	28-Jul-2021	03:00 PM
5.	Payment Proof Submission Start Date .	14-Jul-2021	09:30 AM	26-Jul-2021	09:30 AM
6.	Payment Proof Submission End Date	15-Jul-2021	03:00 PM	27-Jul-2021	03:00 PM

12.7.21

(K K Kothari)
Sr. Regional Manager
RIICO Ltd., Bhiwadi Unit-I

Physiacal Target to be Achieved during Financial Year 2021-2022 of Industrial Area Bhiwadi-I

(01.08.2021 to 31.03.2022)

Unit Office	Removal of over burden/Mulba/silt etc		Cleaning of Ind. Area		Drain Cleaning		Drain Repairing	
	Qty (in cum)	Fin (in lacs)	Row to be cleaned (in Ha)	Fin. (In lacs)	Length (in Km)	Fin (in lacs)	Length (in Km)	Fin (in lacs)
Bhiwadi-I	7200	7.67	164	11.34	75.00	8.75	4.2	98.08

कार्यालय अधिशाषी अभियन्ता, जन स्वास्थय अभियान्त्रिकी विभाग,
खण्ड भिवाडी (एन0सी0आर0)
ई–मेल–phed_cencrbhd@rediffmail.com
पता: डी–ब्लॉक, भगत सिंह कालोनी, अलवर बाई पास रोड, भिवाडी,
जिला अलवर, पिनकोड–301019

कमांक:–अ.अ/भि./सहा अभि./2021–22/ 712–714 दिनांक:– 05.08.2021

मुख्य अभियन्ता (शहरी एवं एन.आर.डब्लयु),
जन स्वास्थय अभियांत्रिकी विभाग,
जल भवन, जयपुर राजस्थान।

विषय:– कस्बा भिवाडी में स्थापति आर.ओ प्लांट की प्रगति रिपोर्ट भिजवाने के कम में।

उपरोक्त विषयान्तर्गत निवेदन है कि कस्बा भिवाडी में माननीय एन.जी.टी. न्यायालय के निर्देशानुसार स्थापित किये गये आर.ओ प्लांट का एन.जी.टी विभाग द्वारा दिनांक 03.08.2021 को भौतिक निरीक्षण किया गया। भौतिक निरीक्षण के दौरान पाई गई कमियों को ठीक करने हेतु अनुबन्धकफर्म को पत्र द्वारा अवगत करा दिया गया है, जिसे 02 दिवस में ठीक कर प्रारम्भ कर दिया जावेगा। इसके अतिरिक्त माननीय एन.जी.टी न्यायालय द्वारा कस्बा भिवाडी में 07 स्थानों पर आवश्यकतानुसार 12 टैंकर ट्रिप प्रतिदिन पेयजल उपलब्ध करावाया जा रहा है।

जिसकी भौतिक रिपोर्ट इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्न:– उपरोक्तानुसार

(रमेश चन्द सैनी)
अधिशाषी अभियन्ता
जन स्वा0 अभि0 विभाग
खण्ड भिवाडी (एन.सी.आर)

कमांक:–अ.अ/भि./सहा अभि./2021–22/712–714 दिनांक:– 05–08–2021

प्रतिलीपी निम्न को सूचनार्थ हेतु प्रेषित है।

01. अति0 मुख्य अभियन्ता, जन स्वास्थय अभियान्त्रिकी विभाग, (एन0सी0आर0) क्षेत्र अलवर।
02. अधीक्षण अभियन्ता, जन स्वास्थय अभियान्त्रिकी विभाग, (एन0सी0आर0) वृत अलवर।

अधिशाषी अभियन्ता
जन स्वा0 अभि0 विभाग
खण्ड भिवाडी (एन.सी.आर)

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RO PLANT PROGRESS PHED DIVISION BHIWADI (NCR)

03.08.2021

S. No.	RO Plant Location	STATUS OF SOURCE	STATUS OF CIVIL WORK OF RO PLANT	STATUS OF COMMISSIONING OF RO PLANT	STATUS OF RTMS	Date of commissioning	Capacity (in ltr/hr)	Output capacity of RO plant in LPH	Water supplied (ltr/day)	No of cards issued till date	Remark
1	Milkhpur Gurjar	completed	Completed	Commissioned	Running	20.10.2020	3000	500	2200	55	ATM machine short circuit occurred,to be repaired by the firm shortly
2	Shahdod	completed	Completed	Commissioned	Running	28.10.2020	3000	500	600	10	Running Successfully
3	Mundana meo	completed	Completed	Commissioned	Running	02.12.2020	3000	500	1000	25	cable theft occurred,other RO machinery parts also stolen,operator not ready to work
4	Nagaliya	completed	Completed	Commissioned	Running	04.12.2020	3000	500	4000	100	Running Successfully
5	Kahrani	completed	Completed	Commissioned	Running	28.10.2020	3000	500	1500	40	It was running successfully till 1.08.21,some technical error occurred,to be repaired by the firm shortly.letter has already been issued to the firm
6	Khijuriwas	completed	Completed	Commissioned	Running	13.01.2021	3000	500	320	5	Running Successfully
7	Harchandpur	completed	Completed	Commissioned	Running	25.02.2021	3000	500	0	0	Due to thunderstorm,currently there is some cable fault,will be rectified by 6th aug 21.
8	Rampura	TW DRY & New TW Work order issued	Completed	Pending	Pending	-	3000	500	-	0	TW drilling work under progress, new tentative completion 15.08.2021 and water supplied through 2 no. tankers daily

Remarks- At most of the locations,consumers are not willing to pay for the RO water and hence are not interested to take cards.Operators are also not willing to work as they are not getting paid due to less consumption of water at site.Theft is another major issue at certain sites.

Assistant Engineer
PHED Division Bhiwadi (NCR)

Executive Engineer
PHED Division Bhiwadi (NCR)

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Scanned with CamScanner

Tanker Detail

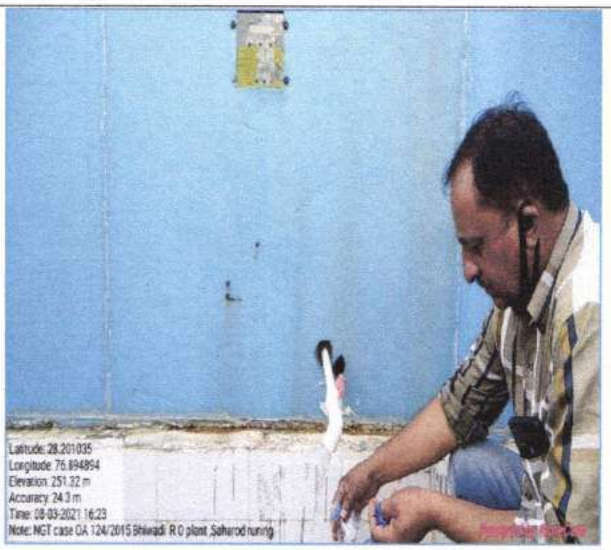
S.No.	Town	ward /location	no. of tanker
1	Bhiwadi	Alampur	2
2	Bhiwadi	Godhan	1
3	Bhiwadi	Bilahedi	1
4	Bhiwadi	Amlaki	1
5	Bhiwadi	Ghatal	3
6	Bhiwadi	Rampura	2
7	Saidpur	Saidpur	2
		Total	**12**

(रमेश चन्द्र सैनी)
अधिशाषी अभियन्ता
जन स्वा० अभि० विभाग
खण्ड भिवाड़ी (HCR)

Scanned with CamScanner

Photograph of RO Plant at Bhiwadi Villages
During Visit 3rd August 2021

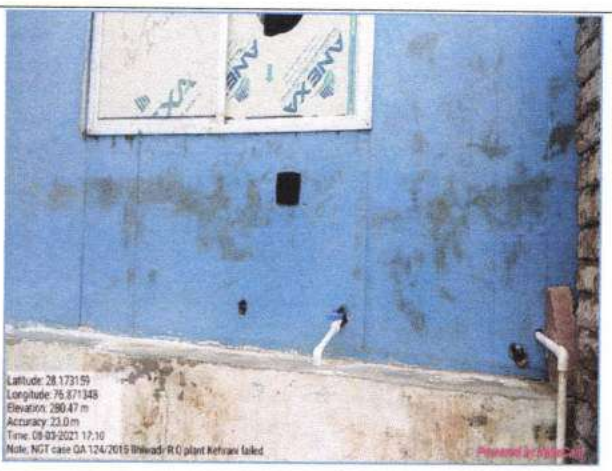
Completed ATM machine short circuit occurred 55 card issued to villagers of Milakpur Gujar



Completed running successfully 10 card issued to Sahdod villegers

Installation complete cable theft occurred other RO machinery parts also operator not ready to work 25 card issued to villagrs of Mundana mev

Running successfully 100 ATM card issued to Nangaliya villagers

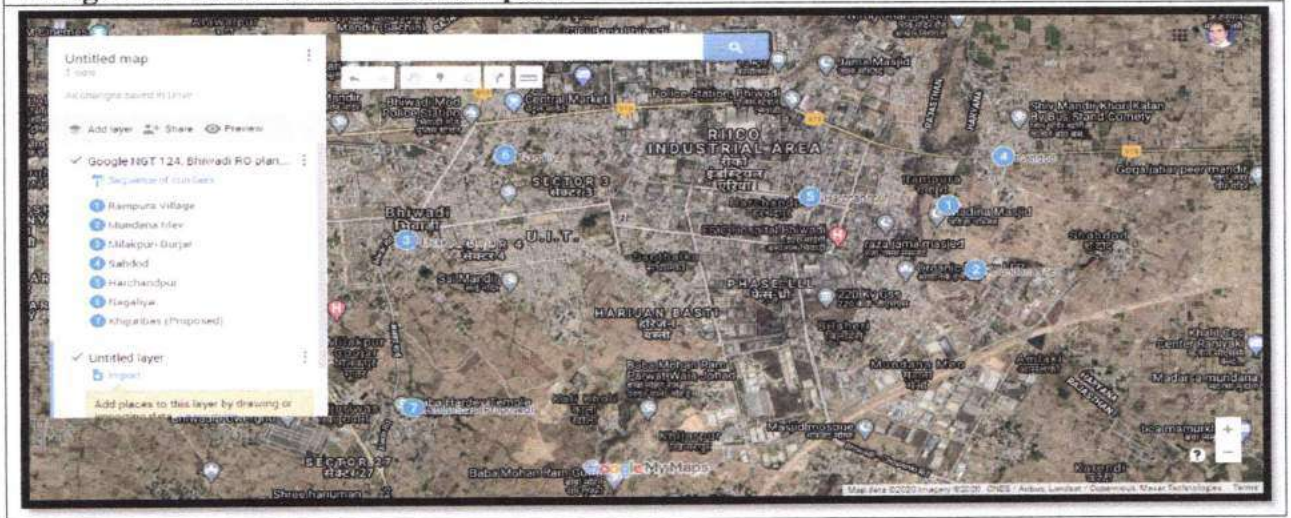


Running successfully some technical error 40 ATM Card issued in Kehrani Villagers

Running Successfully 3 ATM card issued to Khajuribas villager

Running successfully currently some cable fault will be rectified shortly at Harchandpur village no card issue to villagers

Tube Well Drilling work under progress earlier tube well is dry , Water supply to Villegers 02 no. of Tankers to Rampura



Annexure-X

OFFICE OF MUNICIPAL COUNCIL BHIWADI

Project Town: Bhiwadi			STP STATUS UNDER AMRUT PROJECT					Date: 25.05.2021	
Scope of Work and Status of Project:									
Component	Scope of Work	Progress Status: Executed							
Sewer Network (Kms)	92.48	92.23							
HSC	8868	6458							

STP	Location	Villages Serving	Plant Capacity	STP Work: Scope (%)	STP Work: Completed(%)	STP Work: Balance(%)	HSC WORK: HSC Scope	HSC WORK: HSC Achived	Plant flow (MLD): In flow (MLD)	Plant flow (MLD): Out flow (MLD)	Population Covered (Nos): 2016	Population Covered (Nos): 2031	Population Covered (Nos): 2046	Expected Date of Completion	Remarks	Re-use of treated sewage
STP 1	Santhalkha Govt. Land	Santhalka Khijeerua Container Depot Gharal Harchandpura Suraj Cinema	3 MLD	100%	100.00%	0.00%	1871	1856	1.30	0.85	20864	36903	57209	Commissioned	Plant Commissioned on Date 17.09.2020. HSC work is ongoing.	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 2	Rajasthan Housing Board	B.S Colony Sadpur	1.5 MLD	100%	100.00%	0.00%	795	795	1.22	0.95	6783	14210	26240	Commissioned	Commissioning Completed on 28.09.2018 RHB existing line connected which is serving 1395 Nos houses resume operation on 07.10.2020	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 3	Khanpur	Khanpur	2 MLD	100%	47.00%	53.00%	500	0	NA	NA	2601	5690	10566	Under High Court Stay Since Jan'19		
STP 4	Mundana Mev	Kehraar Billakon Rampura Nayagaon Mundana Mev	2 MLD	100%	100.00%	0.00%	1351	1309	0.86	0.70	9246	17372	28337	Commissioned	Plant Commissioned on 09.09.2019 HSC delayed as box culvert construction is balance for crossing of sewer pape line from DFC MC Bhiwadi deposited 3.0 crore in DFCC by RTGS to duc work start and we touch continue with DGM DFC and we told them start working soon	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
STP 5	BIDA Near Est. STP	Khijoorwas Vasundranagar	3 MLD	100%	100.00%	0.00%	3633	1820	1.50	1.20	5839	13006	14171	Commissioned	Plant Commissioned on 28.09.2020	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 1	Godhan Septage	Godhan	0.4 MLD	100%	100.00%	0.00%	98	98	0.13	0.13	1508	2959	4640	Commissioned	Trial run started on 30.12.2020	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 2	Udaipur Septage	Udaipur	0.3 MLD	100%	97.00%	3.00%	360	320			2576	5635	10465	Not Commissioned	Expected trial run on 20-06-2021	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Septage 3	Shahdol Septage	Shahdol	0.3 MLD	100%	100.00%	0.00%	360	360	0.15	0.15	2322	4530	7748	Commissioned	Trial run started on 18.06.2020	Horticulture,Greenspaces and sprinkling of carriageway berm portion. We are looking for an NGO to spread awareness among local farmers to accept treated water for seansonal crops as per T&C of State Sewerage and waste water Policy.
Total			22.7 MLD				8868	6458			51839	100825	159868			

Note: Assumes connected to the next 25years of flow

(COMMISSIONER)
M.C. Bhiwadi (Raj.)

Photograph

STP Bhiwadi 4th August, 2021

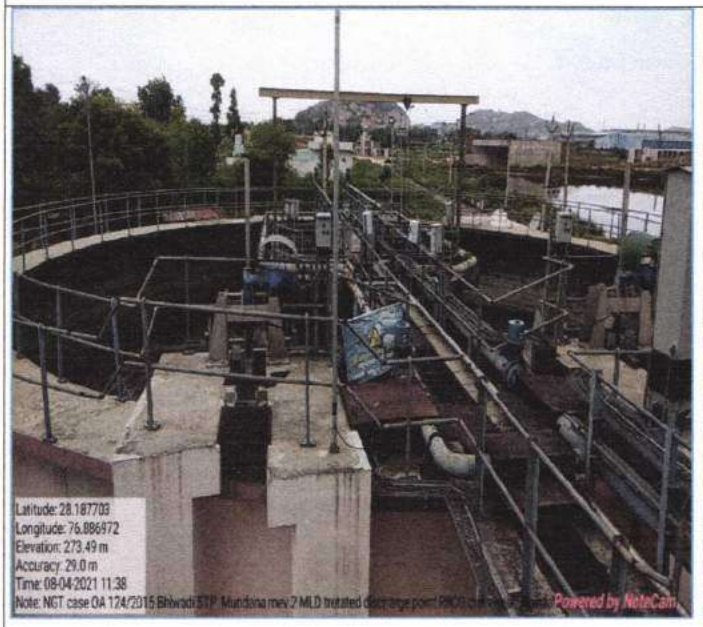
STP 2.0 MLD Khanpur site High Court judicial matter Rajasthan pending Construction work

STP RHB 1.5 MLD Running with Chlorination dosing 0.5 kg /hr

STP BIDA 3.0 MLD near Existing Chlorination dosing

RHB & BIDA STP Disposal of Treated STP Waste Water at Thara Nallha , Alwar –

Bhiwadi Bypass

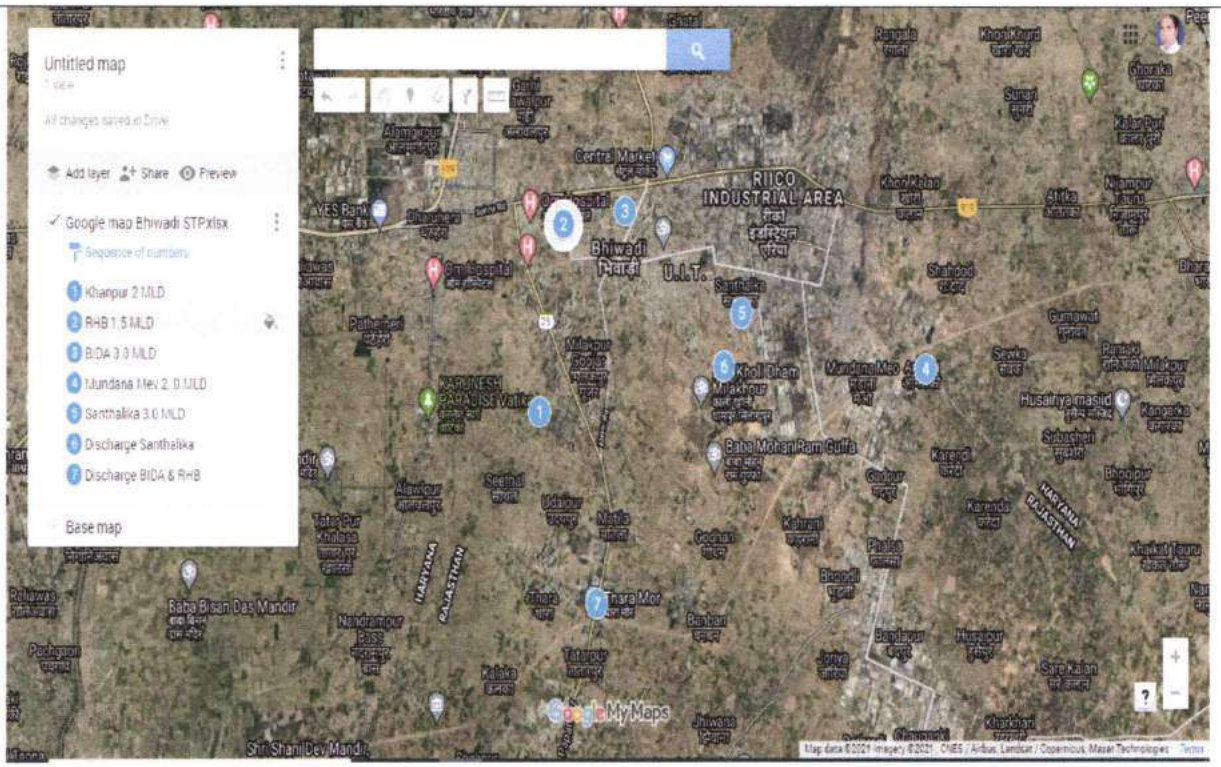


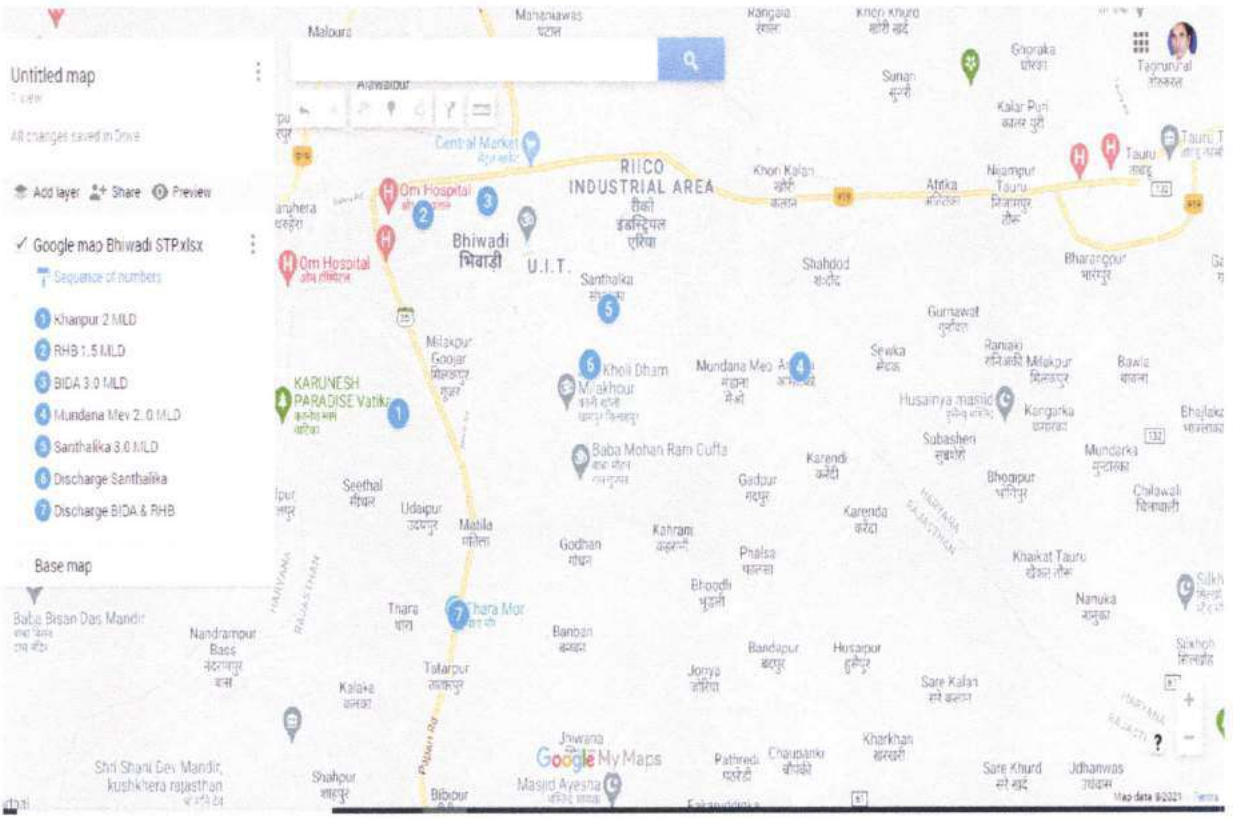
STP Mundana Mev 2.0 MLD Discharge treated water RIICO drain

STP 3.0 MLD Santhalika with Chlorination dosing

STP 3.0 MLD Santhalika treated water disposal at Baa Mohan das Mandir /

proposed Biodiversity Park





Google View Map of STP in Bhiwadi & discharge point of STP treated water

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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F/LAB/06/TR-02

Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/14
Sample Description		RHBA 1.5 MLD STP Final Out Let, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.44**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1300**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**28**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**760**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**63**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**14**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**82**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	**Oil & Grease**	**mg/L**	**1.8**	**APHA 5520-D**	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E	
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	**Faecal Coliform**	**FC/100ml**	**370**	**APHA 9221-E**	
34	**Total Coliform**	**TC/100ml**	**780**	**APHA 9221-B**	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
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Prepared by

Milind Kumar Nin
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/15
Sample Description		BIDA 3.00 MLD STP Final Out Let, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.13**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1090**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**40**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**601**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**47**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**11**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**78**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	**Oil & Grease**	**mg/L**	**2.1**	**APHA 5520-D**	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E	
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	**Faecal Coliform**	**FC/100ml**	**<1.8**	**APHA 9221-E**	
34	**Total Coliform**	**TC/100ml**	**<1.8**	**APHA 9221-B**	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					

Milind Kumar Nimje
Laboratory Head

Prepared by

Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name	NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/18
Sample Description	2.00 MLD STP Mundana Mev Bhiwadi Final Out Let		Requisition No.	3, 4
Date of sample collection	04.08.2021		Date	19.08.2021
Date of sample receipt	07.08.2021		Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.47**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**716**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**95**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**424**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**78**	**APHA, 5220 B**
14	**BOD (3 days, 27°C)**	**mg/L**	**54**	**IS 3025, 1993**
15	**Chloride**	**mg/L**	**44**	**APHA, 4500-CL-B**
16	Total Alkalinity	mg/L	-	APHA 2320-B
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B
20	**Oil & Grease**	**mg/L**	**22**	**APHA 5520-D**
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B
30	Potassium (as K)	mg/L	-	APHA 3500-K-B
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B
32	Boron (as B)	mg/L	-	APHA 4500-B-C
33	**Faecal Coliform**	**FC/100ml**	**410**	**APHA 9221-E**
34	**Total Coliform**	**TC/100ml**	**680**	**APHA 9221-B**
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36				
37				

Prepared by

Milind Kumar Nimje
Laboratory Head

Central Pollution Control Board
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EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/16
Sample Description		3.00 MLD STP Sunthalka BhiwadiFinal Out Let		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.08**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**822**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**16**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**483**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**39**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**8**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**52**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	**Oil & Grease**	**mg/L**	**1.6**	**APHA 5520-D**	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E	
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	**Faecal Coliform**	**FC/100ml**	**<1.8**	**APHA 9221-E**	
34	**Total Coliform**	**TC/100ml**	**<1.8**	**APHA 9221-B**	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					

Prepared by:

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EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/17
Sample Description		Sunthalka STP Discharge From Near Mohanram Mandir, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.58**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**962**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**19**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**573**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**55**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**6**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**57**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E	
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					

Prepared by

Milind Kumar Nimje
Laboratory Head

Head Office (PLG)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442

Order No : 2020-2021/PLG/1112 **Date:** 19/06/2020

Unit Id : 85901

M/s Municipal Council Bhiwadi

Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path, In Front of Presidency School, , Bhiwadi

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/01/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Near Existing STP (3MLD) plant** situated at **Near Existing STP, Planned Area by UIT Bhiwadi, In Front of Star Hospital, Bus Stand Road, Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **25/01/2019** to **31/12/2023** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.19 15:03:57 IST
Reason: SelfAttested
Location: Service

Particular	Quantity with Unit
STP Based on SBR Technology	3.00 MLD

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442
Order No : 2020-2021/PLG/1112 Date: 19/06/2020
Unit Id : 85901

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3000.000	NIL	3,000.000 On Land For Plantation/Horticulture after adequate treatment

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(320KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Signature Not Verified
Digitally signed by Bhanwar Singh Mathur
Date: 2020.06.19 15:03:57 IST
Reason: SaiAttested
Location:

Parameters	Standards
pH Value	**Between 5.5 to 9.0**
Phosphate as P	**Not to exceed 1.0 mg/l**
Chemical Oxygen Demand	**Not to exceed 100 mg/l**
Fecal Coliform	**not to exceed 230 MPN/100 ml**

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442
Order No : 2020-2021/PLG/1112 **Date: 19/06/2020**
Unit Id : 85901

7 **That unit shall achieve following standards for treated waste water before discharge:-**
1. pH=5.5-9.0
2. B.O.D= 20 mg/l
3.Total Suspended Solids(TSS)=30 mg/l
4. Chemical Oxygen Demand(COD)=100 mg/l
5.Nitogen(Total)=15 mg/l
6. phosphate(P)=1.0mg/l
7.Fecal Coliform(FC)=230 MPN/100 ml

8 **That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.**

9 **That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.**

10 **That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.**

11 **That revised standards will come into force as and when notified by MoEF and CC in compliance to Hon'ble NGT order dated 30/4/2019 in matter of Nitin Shankar Deshpande vs Union of India and Ors.**

12 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**

Signature Not Verified
Digitally signed by Shivenesh Mathur
Date: 2020.06.19 15:03:57 IST
Reason: SelfAttested
Location:

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s).

Head Office (PLG)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442

Order No : 2020-2021/PLG/1112

Date: 19/06/2020

Unit Id : 85901

Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[PLG]

(A): **Copy To:-**

1. P.S. to Chairperson, RSPCB, Jaipur..
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board,,Bhiwadi to carry out inspection and water sampling of the STP.
3. Master File.

Group Incharge[PLG]

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.19 15:03:57 IST
Reason: SelfAttested
Location:

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833
Order No : 2020-2021/PLG/1103 **Date:** 03/06/2020
Unit Id : 85899

M/s Municipal Council Bhiwadi

Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path, In Front of Presidency School, , Bhiwadi

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/01/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Rajasthan Housing Board STP (1.5 MLD) plant** situated at **Rajasthan Housing Board, Planning Colony, Aravali Vihar, In Front of RTO Office, Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **25/01/2019** to **31/12/2023** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.03 12:42:12 IST
Reason: SelfAttested
Location: Service

Particular		Quantity with Unit
Sewage Treatment Plant		1,500.00 KLD

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833
Order No : 2020-2021/PLG/1103
Date: 03/06/2020
Unit Id : 85899

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1500.000	NIL	1,500.000 On Land For Plantation/Horticulture after adequate treatment

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(200KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water.** The main parameters for regular monitoring shall be as under.

Signature Not Verified
Digitally signed by Anil Kumar Mathur
Date: 2020.06.09 12:42:12 IST
Reason: SelfAttested
Location:

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 6.5 to 9.0**
Biochemical Oxygen Demand (3 days at 27C)	**Not to exceed 10 mg/l**
Fecal Coliform	**not to exceed 230 MPN/100 ml**

7 **That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.**

8 **That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.**

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833
Order No : 2020-2021/PLG/1103 **Date:** 03/06/2020
Unit Id : 85899

9 **That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.**

10 **That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.**

11 **That revised standards will come into force as and when notified by MoEF and CC in compliance to Hon'ble NGT order dated 30/4/2019 in matter of Nitin Shankar Deshpande vs Union of India and Ors.**

12 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject to the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** as amended to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.03 12:42:12 IST
Reason: Approved
Location:

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[PLG]

Head Office (PLG)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833

Order No : 2020-2021/PLG/1103 **Date:** 03/06/2020

Unit Id : 85899

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board,,Bhiwadi to carry out inspection and water sampling of the STP.

2 Master File.

Group Incharge[PLG]

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.03 12:42:12 IST
Reason: SelfAttested
Location:

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/2992(1)/2017-2018/828-830
Order No : 2020-2021/PLG/1102 **Date:** 03/06/2020
Unit Id : 86480

M/s Municipal Council Bhiwadi

Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path,
In Front of Presidency School, , Bhiwadi

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/01/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Mundana Mev STP (2 MLD) plant** situated at **Khasra No 253, In Front of Madarsa, RIICO Industrial Area, Ward No/ 43, Mundana Mev Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **25/01/2019** to **31/12/2023** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Bhavenesh Mathur
Date: 2020.06.09 12:41:37 IST
Reason: SelfAttested
Location: Service

Particular	Quantity with Unit
STP	2.00 MLD

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Head Office (PLG)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/2992(1)/2017-2018/828-830
Order No : 2020-2021/PLG/1102 Date: 03/06/2020
Unit Id : 86480

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	2000.000	NIL	2,000.000 On Land For Plantation/Horticulture after adequate treatment

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(200KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Signature Not Verified
Digitally signed by Shiveneeta Mathur
Date: 2020.06.03 12:41:37 IST
Reason: SelfAttested
Location:

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 6.5 to 9.0**
Biochemical Oxygen Demand (3 days at 27C)	**Not to exceed 10 mg/l**
Fecal Coliform	**not to exceed 230 MPN/100 ml**

7 **That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.**

8 **That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.**

Head Office (PLG)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/2992(1)/2017-2018/828-830

Order No : 2020-2021/PLG/1102 **Date:** 03/06/2020

Unit Id : 86480

9 **That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.**

10 **That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.**

11 **That revised standards will come into force as and when notified by MoEF and CC in compliance to Hon'ble NGT order dated 30/4/2019 in matter of Nitin Shankar Deshpande vs Union of India and Ors.**

12 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject to the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Bhuvnesh Nahar
Date: 2020.06.03 12:41:37 IST
Reason: Attested
Location:

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[PLG]

Head Office (PLG)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/2992(1)/2017-2018/828-830

Order No : 2020-2021/PLG/1102 **Date:** 03/06/2020

Unit Id : 86480

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board,,Bhiwadi to carry out inspection and water sampling of the STP.

2 Master File.

Group Incharge[PLG]

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2020.06.03 12:41:37 IST
Reason: SelfAttested
Location:

Head Office Liquid Waste
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716852 Fax: 0141-276852

Registered

File No : F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427
Order No : 2020-2021/Liquid Waste/1189 **Date:** 23/02/2021
Unit Id : 85897

M/s Municipal Council Bhiwadi

Nagar Parishad Bhiwadi, Gaurav Path, Near Mansa Chowk,
In front of Presidency School , Bhiwadi Tehsil:Tijara
District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/01/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Santhalka STP (3 MLD) plant** situated at **Khasra No 547,Near Shiv Mandir, Santhalka Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **26/01/2019** to **31/12/2023** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.02.28 12:20:43 IST
Reason: SelfAttested
LocationService

Particular	Quantity with Unit
Sewage Treatment Plant	3.00 MLD

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Head Office Liquid Waste
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716852 Fax: 0141-276852

Registered

File No : F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427
Order No : 2020-2021/Liquid Waste/1189 Date: 23/02/2021
Unit Id : 85897

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3000.000	NIL	3,000.000 On Land For Plantation/Horticulture after adequate treatment

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

6 In addition to above total suspended solids in the treated effluent before disposal shall not exceed 20 mg/l.
7 That no treated/untreated effluent shall be discharged into any water body and entire treated sewage shall be utilized for plantation/horticulture/ other gainful purposes.
8 That the sludge will be properly digested, de-watered and used as manure or disposed in a scientific manner.
9 That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.
10 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.
11 That above stated effluent standards are subject to the Hon'ble NGT order dated 30/4/2019 in matter of O.A. no 1069/2018 Nitin Shankar Deshpande Vs Union of India and Ors.
12 That efforts should be made to reuse the treated sewage to the maximum possible extent and minimize its discharge. A network of pipelines should be laid from the treated sewage collection tank to fields for utilisation.

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.02.23 12:20:43 IST
Reason: SelfAttested

Head Office Liquid Waste
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716852 Fax: 0141-276852

Registered

File No : F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427
Order No : 2020-2021/Liquid Waste/1189
Date: 23/02/2021
Unit Id : 85897

13 **That adequate measures shall be taken to avoid foul odour during treatment and disposal of sewage and sludge.**

14 **That Online Continuous Effluent Monitoring System(OCEMS) for parameters namely pH, TSS,COD,BOD and flow meter shall be installed and monitoring data shall be connected with the servers of State Board and Central Pollution Control Board before 31.07.2020.**

15 **That regular maintenance and operation of the OCEMS with temper proof mechanism with facilities for calibration shall be ensured.**

16 **That guidelines prescribed by CPCB for OCEMS for effluents and Standard Operating Procedure(SOP) for Verification of Installation and Calibration of UV-Vis Dual Beam Scanning & Multipoint calibration mechanism technology based OCEMS (Effluent)used in STPs shall be followed.**

17 **That the project proponent shall provide the flow measurement facilities at final outlet of treated waste water discharged.**

18 **That the project proponent shall maintain the Log Book for STP operation.**

19 **That Project Proponent shall improve operation & maintenance of the STP to achieve the prescribed standards.**

20 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

21 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent of the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

22 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.02.23 12:20:43 IST
Reason: SelfAttested
Location:

Head Office Liquid Waste

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716852 Fax: 0141-276852

Registered

File No : **F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427**

Order No : **2020-2021/Liquid Waste/1189** **Date:** **23/02/2021**

Unit Id : 85897

revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

roup Incharge[Liquid Waste

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board,,Bhiwadi with request to carry out inspection and collect the sample of treated sewage.

2 Master File.

roup Incharge[Liquid Waste

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.02.23 12:20:43 IST
Reason: SelfAttested
Location:

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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F/LAB/06/TR-02

Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/22
Sample Description		Drain of Nagina Gardaen, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.69**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1730**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**129**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**1071**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**157**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**67**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**157**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**98**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**11.65**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.47**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**229**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**30.25**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.49**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**6.69**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**0.05**		
37					

Prepared by:

Milind Kumar Nimje
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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EPA Recognised Lab
Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/17
Sample Description		Drain at Nagina Garden Bhiwadi		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0063**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0103**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by

Milind Kumar
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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F/LAB/06/TR-02

Project Name	NGT Case, Alwar, Bhiwadi (Raj.)			Test Report No.	WW/21-22/23
Sample Description	Drain of Modern Public School, Bhiwadi			Requisition No.	3, 4
Date of sample collection	04.08.2021			Date	19.08.2021
Date of sample receipt	07.08.2021			Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021			Sample collected by	Sh. R Bandewar, RSPCB Team

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.49**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**1570**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**150**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**910**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**314**	**APHA, 5220 B**
14	**BOD (3 days, 27°C)**	**mg/L**	**97**	**IS 3025, 1993**
15	**Chloride**	**mg/L**	**131**	**APHA, 4500-CL-B**
16	Total Alkalinity	mg/L	-	APHA 2320-B
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B
20	Oil & Grease	mg/L	-	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D
24	**Sulphate (as SO_4)**	**mg/L**	**56**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**11.51**	**APHA 4500-NH_3-F**
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B
28	**Fluoride (as F)**	**mg/L**	**0.39**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**211**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**22**	**APHA 3500-K-B**
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.78**	**APHA 3500-Cr B**
32	**Boron (as B)**	**mg/L**	**9.66**	**APHA 4500-B-C**
33	Faecal Coliform	FC/100ml	-	APHA 9221-E
34	Total Coliform	TC/100ml	-	APHA 9221-B
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36	**Phenol**	**mg/L**	**0.86**	
37				

Prepared by:

Milind Kumar Nimje
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Central Pollution Control Board
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EPA Recognised Lab
Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/18
Sample Description		Drain at Modern Public School, Bhiwadi		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0137**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0270**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by

Milind Kumar Nimje
Laboratory Head

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EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

F/LAB/06/TR-02

Project Name	NGT Case, Alwar, Bhiwadi (Raj.)			Test Report No.	WW/21-22/24
Sample Description	Drain of Discharge at Bestach Center, Dharuheda			Requisition No.	3, 4
Date of sample collection	04.08.2021			Date	19.08.2021
Date of sample receipt	07.08.2021			Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021			Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.77**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1600**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**41**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**926**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**188**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**24**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**129**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**49**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**10.9**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.54**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**220**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**22.5**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.99**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**13.16**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**0.51**		
37					

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Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name	NGT Case, Bhiwadi			Test Report No.	Inst/WW/2021-22/19
Sample Description	Drain Discharge at Bestach Center, Bhiwadi			Requisition No.	4,5
Date of sample collection	04.08.2021			Date	19.08.2021
Date of sample receipt	07.08.2021			Type of sample	Grab
Date of analysis	17.08.2021			Sample collected by	Sh. R Bandewar, RSPCB

S.No.	Parameters	Unit	Result	Method
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B
2	**Chromium Total**	**mg/L**	**0.0076**	**APHA 3111 B**
3	Copper (as Cu)	mg/L	-	APHA 3111 B
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**
6	**Zinc (as Zn)**	**mg/L**	**0.0116**	**APHA 3111 B**
7	Iron (as Fe)	mg/L	-	APHA 3111 B
8	Manganese (as Mn)	mg/L	-	APHA 3111 B
9	Cobalt (as Co)	mg/L	-	APHA 3111 B
10	Boron (as B)	mg/L	-	APHA 3111 B
11	Vanadium (as V)	mg/L	-	APHA 3111 B
12	Arsenic (as As)	µg/L	-	APHA 3112-B
13	Mercury (as Hg)	µg/L	-	APHA 3112-B
14	Selenium (as Se)	µg/L	-	APHA 3112-B
15	Tin (as Sn)	µg/L	-	APHA 3112-B
16	Antimony (as Sb)	µg/L	-	APHA 3112-B
17	α-BHC	µg/L	-	APHA 6630 B
18	β-BHC	µg/L	-	APHA 6630 B
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B
20	δ-BHC	µg/L	-	APHA 6630 B
21	Aldrin	µg/L	-	APHA 6630 B
22	α-Endos.	µg/L	-	APHA 6630 B
23	pp-DDE	µg/L	-	APHA 6630 B
24	Dieldrin	µg/L	-	APHA 6630 B
25	β –Endos.	µg/L	-	APHA 6630 B
26	op-DDT	µg/L	-	APHA 6630 B
27	pp-DDT	µg/L	-	APHA 6630 B
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B
31	Malathion(MLT)	µg/L	-	APHA 6630 B
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B
33	Ethion	µg/L	-	APHA 6630 B
34			-	
35			-	
36				

Prepared by

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Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report: Waste Water (PhysicoChemical Parameter)

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Project Name	NGT Case, Alwar, Bhiwadi (Raj.)			Test Report No.	WW/21-22/25
Sample Description	Accumlaled Water From Near Amul Sagar Ind., Dharuheda			Requisition No.	3, 4
Date of sample collection	04.08.2021			Date	19.08.2021
Date of sample receipt	07.08.2021			Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021			Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**8.36**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**974**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**61**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**612**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**173**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**18**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**75**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**33**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**12.43**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.59**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**166**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**17**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.83**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**5.31**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**1.3**		
37					

Prepared by

Milind Kumar Nimje
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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EPA Recognised Lab
Test Report:Waste Water(Instrumentation) F/LAB/06/TR-06

Project Name		**NGT Case, Bhiwadi**		**Test Report No.**	**Inst/WW/2021-22/20**
Sample Description		**Accumlated Water From Near Amul Sagar Ind., Dharuheda**		**Requisition No.**	4,5
Date of sample collection		04.08.2021		**Date**	19.08.2021
Date of sample receipt		07.08.2021		**Type of sample**	Grab
Date of analysis		17.08.2021		**Sample collected by**	Sh. R Bandewar, RSPCB
S.No.	**Parameters**	**Unit**	**Result**	**Method**	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0055**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0568**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by

Milind Kumar Nimje
Laboratory Head

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name	NGT Case, Alwar, Bhiwadi (Raj.)			Test Report No.	WW/21-22/26
Sample Description	Drain at Narayan Vihar (Akera), Hariyana			Requisition No.	3, 4
Date of sample collection	04.08.2021			Date	19.08.2021
Date of sample receipt	07.08.2021			Type of sample	Grab
Date of analysis	07.08.2021 to 17.08.2021			Sample collected by	Sh. R Bandewar, RSPCB Team

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**8.29**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**1920**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**92**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**1040**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**392**	**APHA, 5220 B**
14	**BOD (3 days, 27°C)**	**mg/L**	**43**	**IS 3025, 1993**
15	**Chloride**	**mg/L**	**157**	**APHA, 4500-CL-B**
16	Total Alkalinity	mg/L	-	APHA 2320-B
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B
20	Oil & Grease	mg/L	-	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D
24	**Sulphate (as SO_4)**	**mg/L**	**30**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**12.55**	**APHA 4500-NH_3-F**
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B
28	**Fluoride (as F)**	**mg/L**	**1.1**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**258**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**35**	**APHA 3500-K-B**
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.77**	**APHA 3500-Cr B**
32	**Boron (as B)**	**mg/L**	**3.47**	**APHA 4500-B-C**
33	Faecal Coliform	FC/100ml	-	APHA 9221-E
34	Total Coliform	TC/100ml	-	APHA 9221-B
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36	**Phenol**	**mg/L**	**3.44**	
37				

Prepared by

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Test Report:Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/21
Sample Description		Drain at Narayan Vihar (A Kera), Hariyana		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**BDL**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0286**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by:

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EPA Recognised Lab
Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/27
Sample Description		Drain at Hariyana, Rajasthan Border Karanpur, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.62**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**1720**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**2662**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**994**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**627**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**144**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**138**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**31**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**11.97**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**0.36**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**231**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**25**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.95**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**16.35**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**0.24**		
37					

Prepared by.

Milind Kumar Nichje
Laboratory Head

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Regional Directorate (Central)
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Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016

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Test Report: Waste Water(Instrumentation)

F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/22
Sample Description		Drain at Hariyana, Rajasthan Border, Karanpur, Bhiwadi		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0063**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0613**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

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Test Report:Waste Water (PhysicoChemical Parameter)

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Project Name		NGT Case, Alwar, Bhiwadi (Raj.)		Test Report No.	WW/21-22/21
Sample Description		CETP, Bhiwadi In Let by Pass Drain, Bhiwadi		Requisition No.	3, 4
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		07.08.2021 to 17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB Team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.75**	**APHA, 4500H+B**	
8	**Specific Conductivity**	**µmho/cm**	**4720**	**APHA 2510 B**	
9	**Suspended Solids**	**mg/L**	**461**	**APHA 2540 D**	
10	**Total Dissolved Solids**	**mg/L**	**3351**	**APHA 2540 C**	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**549**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**289**	**IS 3025, 1993**	
15	**Chloride**	**mg/L**	**421**	**APHA, 4500-CL-B**	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	**Sulphate (as SO_4)**	**mg/L**	**709**	**APHA 4500-SO_4-E**	
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**13.23**	**APHA 4500-NH_3-F**	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	**Fluoride (as F)**	**mg/L**	**2.22**	**APHA 4500-F-D**	
29	**Sodium (as Na)**	**mg/L**	**954**	**APHA 3500-Na-B**	
30	**Potassium (as K)**	**mg/L**	**39**	**APHA 3500-K-B**	
31	**Chromium (as Cr^{+6})**	**mg/L**	**0.32**	**APHA 3500-Cr B**	
32	**Boron (as B)**	**mg/L**	**21.6**	**APHA 4500-B-C**	
33	Faecal Coliform	FC/100ml	-	APHA 9221-E	
34	Total Coliform	TC/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36	**Phenol**	**mg/L**	**0.24**		
37					

Prepared by

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F/LAB/06/TR-06

Project Name		NGT Case, Bhiwadi		Test Report No.	Inst/WW/2021-22/16
Sample Description		CETP, Bhiwadi, Inlet By Pass Drain, Bhiwadi		Requisition No.	4,5
Date of sample collection		04.08.2021		Date	19.08.2021
Date of sample receipt		07.08.2021		Type of sample	Grab
Date of analysis		17.08.2021		Sample collected by	Sh. R Bandewar, RSPCB
S.No.	Parameters	Unit	Result	Method	
1	Cadmium (as Cd)	mg/L	-	APHA 3111 B	
2	**Chromium Total**	**mg/L**	**0.0231**	**APHA 3111 B**	
3	Copper (as Cu)	mg/L	-	APHA 3111 B	
4	**Lead (as Pb)**	**mg/L**	**BDL**	**APHA 3111 B**	
5	**Nickel (as Ni)**	**mg/L**	**BDL**	**APHA 3111 B**	
6	**Zinc (as Zn)**	**mg/L**	**0.0242**	**APHA 3111 B**	
7	Iron (as Fe)	mg/L	-	APHA 3111 B	
8	Manganese (as Mn)	mg/L	-	APHA 3111 B	
9	Cobalt (as Co)	mg/L	-	APHA 3111 B	
10	Boron (as B)	mg/L	-	APHA 3111 B	
11	Vanadium (as V)	mg/L	-	APHA 3111 B	
12	Arsenic (as As)	µg/L	-	APHA 3112-B	
13	Mercury (as Hg)	µg/L	-	APHA 3112-B	
14	Selenium (as Se)	µg/L	-	APHA 3112-B	
15	Tin (as Sn)	µg/L	-	APHA 3112-B	
16	Antimony (as Sb)	µg/L	-	APHA 3112-B	
17	α-BHC	µg/L	-	APHA 6630 B	
18	β-BHC	µg/L	-	APHA 6630 B	
19	γ- BHC (Lindane)	µg/L	-	APHA 6630 B	
20	δ-BHC	µg/L	-	APHA 6630 B	
21	Aldrin	µg/L	-	APHA 6630 B	
22	α-Endos.	µg/L	-	APHA 6630 B	
23	pp-DDE	µg/L	-	APHA 6630 B	
24	Dieldrin	µg/L	-	APHA 6630 B	
25	β –Endos.	µg/L	-	APHA 6630 B	
26	op-DDT	µg/L	-	APHA 6630 B	
27	pp-DDT	µg/L	-	APHA 6630 B	
28	Monocrotophos (MCP)	µg/L	-	APHA 6630 B	
29	Dimethoate (DMT)	µg/L	-	APHA 6630 B	
30	M-Parathion (MPT)	µg/L	-	APHA 6630 B	
31	Malathion(MLT)	µg/L	-	APHA 6630 B	
32	Chloropyriphos (CPP)	µg/L	-	APHA 6630 B	
33	Ethion	µg/L	-	APHA 6630 B	
34			-		
35			-		
36					

Prepared by

Milind Kumar
Laboratory Head

Status Note on Development of Solid Waste Disposal Site, Bhiwadi

- The corporation has earmarked 34729 sqm land for development of non-hazardous solid waste dumping yard at Industrial area Rampur Mundana, Bhiwadi.
- Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV has been given permission to use earmarked land on licence for developing non-hazardous solid waste disposal site initially for a period of 10 years vide letter no. 5224 dated 24.01.2018 **(Annexure-1).**
- On the request of Bhiwadi Manufacturers Association (BMA), RIICO has Awarded work order for construction of RCC boundary wall around the solid waste disposal site amounting to Rs. 74.89 lacs on 30.01.2020. The work has been completed on 09.09.2020 **(Annexure-2).**
- The SPV has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sanstha (SARTHAK) on dated 25.09.2020. As per this agreement, Sarthak will run the project with installation of plant & machinery for segregation and recycling of waste, collection of solid waste material from the industries etc **(Annexure-3).**
- RIICO has awarded to work order construction of shed of size 3000 sqft at disposal site for setting up Material Recovery Facility (MRF) amounting to Rs. 20.60 lacs on dated 20.11.2020. This work has also completed on 05.04.2021 **(Annexure-4).**
- During a joint meeting of SPV, Sarthak, RIICO and RPCB, Bhiwadi on dated 28.06.2021, representative of Sarthak Sanstha informed that they have procured 4 nos of machines required for MRF and a power connection of 150 kwatt is required to run the plant.
- During the meeting it was decided that RIICO shall take up the works necessary for release of 150 kwatt power connection required to run Material Recovery Facility (MRF).
- For release of power connection, a meter room, transformer, CTBT etc are required. Therefore, an application for release 150 kwatt power connection was filled in JVVNL Bhiwadi on 05.07.2021.
- Demand letter amounting to Rs. 2.53 lacks has been deposited on 27.07.2021 vide cheque no. 676499.

- An NIT for Construction of meter and guard room for MRF facility amounting to Rs 8.27 lacs has been issued 08.07.2021. The work order amounting to Rs. 5.21 lacs has been issued on dated 03.08.2021**(Annexure-5).**
- An NIT for electrician work of MRF facility amounting to Rs 13.96 lacs has been issued 19.07.2021. The tender shall be opened on 06.08.2021. **(Annexure-6).**
- The representative of SARTHAK has informed that necessary machines has reached Bhiwadi and they will start installation work from 15.08.2021.
- SPV has been requested to take over possession of Solid Waste Disposal site as per permission letter dated 24.01.2018.

(K.K. Kothari) 4.8.21
Sr. Regional Manager

RIICO
GROW WITH RAJASTHAN

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi–I
Ph. No. : 01493 – 221186, 220070
Fax No. : 01493 – 220169
E-mail: bhiwadi1@riico.co.in

No. : 5324-5330
24/1/18

Chairman,
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Bhiwadi, Alwar.

Sub: Permission to use earmarked land on license for dumping site of Non-Hazardous Industrial wastes at Industrial Area, Kaharani.
Ref.: Minutes of meeting dated 03.01.2018 in the Chairmanship of ACS (Industries).

Dear Sir,

As per decision taken in the above referred meeting vide item no. 15 regarding Solid Waste Dumping Site for scientific disposal of non-hazardous industrial wastes generated from Industrial Area, Bhiwadi, permission is hereby accorded to handover earmarked land measuring 34729.00 sqm. at I/A Kaharani for the purpose of development facilities of non-hazardous Solid Waste Dumping yard.

The land being so earmarked is being given on license basis to the Bhiwadi Jal Pradushan Nivaran Trust (in short *"the Trust/SPV"*) for developing Non-Hazardous Solid Waste Disposal Site initially for a period of 10 years on the following terms & Conditions :-

(i) That the title of land shall remain with RIICO. RIICO will not levy any charges on the land being used for such facilities, however any statutory taxes, charges, fees, cess etc. if applicable by virtue of operation of law, shall be paid by Trust/SPV for that purpose.

(ii) The land will be used exclusively for disposal/dumping of non-hazardous solid industrial wastes generated from the I/A Bhiwadi and cluster of surrounding Industrial Areas. The expenses so incurred on development,

maintenance of land for creating of such facilities shall be borne at its own level by the Trust/SPV for that purpose.

(iii) Management & Maintenance of the Solid Waste Disposal Site will be carried out by the Management Committee of the Trust/SPV.

(iv) The Trust/SPV shall obtain Consent to Establish (CTE) & Consent to Operate (CTO) from RSPCB and shall develop/Operate dumping yard as per the terms and conditions of consent to Establish / Operate issued by RSPCB.

(v) The Trust/SPV shall also obtain Environmental Clearance for development of Dumping Yard from concern authority if require as EIA notification 2006 & amended made therein from time to time.

(vi) The Trust/SPV shall also adhere the provisions of EP Act, Water Act, Air Act, Orders, Circulars & Guidelines issued by Hon'ble NGT/MOEF/CPCB/RSPCB or any other Competent Authority for development and operation of such type of Dumping Yard.

(vii) The Trust/SPV shall appoint a highly qualified technical/professional Agency for developing and operation of Dumping Yard. The Selected agency should have adequate experience in relevant field for development maintenance and operation of such type of Dumping Yard.

(viii) The Trust/SPV shall indemnify RIICO against all liabilities ir which may be arose on RIICO on account of any default during land si be retained with the Trust for development and operation of Dumpi Yard and allied get inties.

(ix) The land shall be used only for the purpose for which it is being giv No other activity shall be permitted in any case what so ever.

(x) All other charges such as Government Taxes, Electricity Charges, V Charges etc. shall be borne by the Trust/SPV and RIICO will liable to make payment of such charges in any manner.

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

Kapoor Singh and Co.,
B.O.- A-26, Friends colony,Karan kunj
Gurjar Ghatal,Dharuhera
Rewari Haryana

No. U(42)/2019-2020/10576

UBN No.

Date : 30-Jan-2020

Subject: Construction of Boundary wall around dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 30-Dec-2019

Dear Sir,

With reference to your Tender dated 30-Dec-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 7,489,590.16** (In words Seventy Four Lakh Eighty Nine Thousand Five Hundred Ninety Rupees Sixteen Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (BUILDING WORKS BSR 2019)	10,055,840.71	25.52 % Below	7,489,590.16
			Total	**7,489,590.16**

The stipulated dates of commencement & completion shall be **30-Jan-2020 & 29-Jul-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the *Contract Agreement* on non-judicial stamp worth 18730 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 581200 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Mining Engineer,Alwar for necessary action Please.
5. T C Bhatt,RM,Bhiwadi-I.
6. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
7. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I to execute the work as per specification.
8. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

(xi) Requisite licenses/permissions required for operation of activities permitted on land from other department of State Government or Central Government, as the case may be, shall be obtained by the Trust/SPV at its own level.

(xii) RIICO will not be responsible, if any condition of license/permission is violated/breached by the Trust/SPV or its members. The Trust/SPV or its member shall be responsible for the same.

(xiii) In case of any dispute among members of the respective Trust/SPV and managing committee or any outsider, RIICO shall not be a party in such disputes. Further, RIICO shall not be liable for any damages/losses arising out of such disputes.

(xiv) An undertaking shall be furnished by authorized person on behalf of respective Trust/SPV to the effect that they will abide by the terms & conditions of this permission and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.

(xv) In case of any dispute between RIICO and allottee/user/licensee, decision of RIICO shall be binding on such allottee/ licensee/ Trust, as the case may be.

(xvi) The Trust/SPV shall bound to make functional the site so being given within the stipulated time of one year failing which action will be taken to withdraw the permission by RIICO without payment of any cost/damages, if any.

(xvii) RIICO will be free to take over the possession of such land, in case any unauthorized activity is found to be performed and/or term of license is expired. After expiry of the period of license, the same may be further extended for a period of 2 years by RIICO however, this will be purely on discretion of RIICO.

(xviii) As per the EIA Notification dated 14.09.2006, Environmental Clearance is required for Common Municipal Solid Waste Dumping Site (Sr. no.

7(1), as such Municipal Waste from the industrial areas, residential areas should not be allowed to dispose/dump in the yard/site.

(xix) The Solid Waste Dumping Site shall be developed in such a manner that the entry should be through specified location/gates with proper arrangement of watch and ward. The Agency/Authority engaged for operation and maintenance of site should deployed guard/security person at the entry to check vehicles coming with non-hazardous wastes. Proper receipt/parchi system should be developed and daily record of waste disposal at the site be maintained.

(xx) The dumping of wastes should be made in systematic and scientific manner and in phased manner with reclamation of exhausted parts of the area by levelling and plantation as simultaneous measures in guidance with RSPCB.

(xxi) The Trust/SPV for taking up development and maintenances of site shall prepare plans/maps and obtain approval/consent/of RSPCB before taking up the work.

(xxii) The Trust/SPV shall ensure that after development of dumping ground, no industrial wastes should be dumped/disposal along the road sides and in ROW of road. If such activity is observed, the Trust shall take measuring to stop such tendency and shall be responsible for taking action against such entrepreneurs.

(xxiii) The /SPV shall execute license deed with the Corporation within 90 days of issuing this letter and get registered with concerned authorities. The expenses to be registration and stamp duty shall be borne by Trust.

(xxiv) This permission for license is granted by the Corporation on non transferable basis.

(xxv) This permission for license shall be treated as withdrawn for any breach of above terms of condition of this permission.

The key plan showing designated space/sites for developing facility of Solid Waste Disposal Site is enclosed.

Thanking you,

Yours faithfully,

(S. P. Shardul)
Sr. Regional Manager
Bhiwadi-I

Encl. : Site Plan as above.

Copy to :
1. CGM (EM), RIICO Ltd., Jaipur.
2. R.O., RSPCB, Bhiwadi.
3. GM, DIC, Bhiwadi.
4. President, BMA, Bhiwadi.
5. RM(B)/ARM Bhiwadi for information and necessary action.

27/11/2018

Sr. Regional Manager
Bhiwadi-I

Copy also to :
1. PS to Collector, Alwar for kind information.

राजस्थान RAJASTHAN

AGREEMENT
(For Recycle Plastic Waste Management)

THIS AGREEMENT is entered into on this Friday day of 25/09/ 2020 at 3.45 by and between:

(1) Bhiwadi Jal Pradushan Niwaran Association (BJPNA), And Bhiwadi Manufacturing Association (BMA) at Shri Surender Singh Chauhan respectively, Rajasthan, India, represented by its representatives Sh. late. Surya Singh hereinafter referred to as "Association" which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE FIRST PARTY,

AND

(2) Sarthak Samudayik Vikas Avam Jan Kalyan Sabstha, having its office at 597, New Categories Market, Bagai Golden, Near Transport Berasia Road, Bhopal, Madhya Pradesh, India, represented by its authorized person Razakhan (Designation), Project coordinater (Name), hereinafter called the 'Sarthak', which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE SECOND PARTY,

The BMA, RIICO & SPCB are collectively referred to as the 'Parties' and severally as the 'Party' as the context requires.

WHEREAS:

- The Swachh Bharat Mission (SBM) emanates from the vision of the Government articulated in the address of The President of India in his address to the Joint Session of the Parliament on 9th June 2014.

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- In line with SBM (Urban) and as a part of SBM goals towards disposal & recycle of Municipal Solid Waste in modern & scientific methods, Association intends to take up solid waste management with appropriate technologies and methods for treatment, disposal and management of solid waste.
- In pursuance of the said objective, the Association has authorized Sarthak through appropriate resolutions, to run the project. The Association shall be responsible for providing the site, construction, machinery & adequate power/water supply to run this project.
- Subject to and in accordance with the terms and conditions set forth in this Agreement the Association here by grants and authorizes the Sarthak to exercise and enjoy the rights, powers, benefits, privileges, authorizations and entitlements as set forth in this Agreement .
- The project period is for 5 years commencing from the appointment day & extendable to next 5 years.
- Now therefore, in consideration of the foregoing and respective covenants and agreements set forth in this Agreement, the sufficiency and adequacy of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows:

1. GOVERNING LAW AND JURISDICTION

This Agreement shall be governed by the laws of India. The Court at the place of Association shall have sole and exclusive jurisdiction over all matters arising out of or relating to this Agreement.

2. WAIVER

a) Waiver by either Party of any default by the other Party in the observance and performance of any provision of or obligations under this Agreement:

- shall not operate or be construed as a waiver of any other or subsequent default hereof of other provisions or obligations under this Agreement;
- shall not be effective unless it is in writing and executed by a duly authorized representative of such Party; and
- shall not affect the validity or enforceability of this Agreement in any manner.

b) Neither the failure by either Party to insist on any occasion upon the performance of the terms, conditions and provisions of this Agreement or any obligation hereunder nor time or other indulgence granted by a Party to the other Party shall be treated or deemed as waiver / breach of any terms, conditions or provisions of this Agreement.

3. NOTICES

Unless otherwise stated, notices to be given under this Agreement including but not limited to a notice of waiver of any term, breach of any term of this Agreement and termination of this Agreement, shall be in writing and shall be given by hand delivery, recognized international courier, mail, telegram or facsimile transmission and delivered or transmitted to the Parties at their respective addresses set forth below:

If to the Association:

If to the Sarthak:

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such address, or facsimile number as may be duly notified by the respective Parties from time to time, and shall be deemed to have been made or delivered.

i. in the case of any communication made by letter, when delivered by hand, by recognized international courier or by mail (registered, return receipt requested) at that address, and

ii. in the case of any communication made by facsimile, when transmitted properly addressed to such facsimile number and copy sent by mail.

4. TERMINATION

i) Either Party may terminate the Agreement with an advance notice of 180 days.

ii) If the Agreement is terminated by Association for whatever reason including ensuring continuous services to its citizens, the Association shall pay 100% of the depreciated value (as per Income tax provisions) of equipment/machinery deployed by Sarthak. In such an eventuality, after termination notice is issued & subsequent formalities are completed, the Sarthak is obligated to immediately transfer the plant and equipment ownership to MC without delay.

iii) If the Agreement is terminated by the Sarthak, unless the Association proposes to retain the equipment/machinery deployed by Sarthak as per the valuation of the registered valuator registered with in Income Tax Department shall be paid by Association to the Sarthak, otherwise the Sarthak may take away the moveable assets.

5. DISPUTE RESOLUTION

i) Amicable Settlement

Save where expressly stated to the contrary in this Agreement, any dispute, difference or controversy of whatever nature howsoever arising under, out of or in relation to this Agreement including validity, interpretation, rights and obligations between the Parties and so notified in writing by either Party to the other (the "Dispute") in the first instance shall be attempted to be resolved amicably through mutual discussions. If the Dispute is not amicably settled within 15 (fifteen) days of such reference, either Party may refer the dispute to arbitration in accordance with the provisions of this Article.

ii) Arbitration

- Any Dispute, which is not resolved amicably as provided above, shall be finally decided by reference to arbitration. Such arbitration will be subject to the provisions of the Arbitration and Conciliation Act 1996. The place and seat of such arbitration will be decided by Sarthak or may be mutually selected as the case may be, and the language of arbitration proceedings will be English.
- There may be a single arbitrator as mutually selected by the Parties. Otherwise, there shall be four arbitrators of whom each Party shall select one and the third arbitrator shall be selected by both Arbitrators.
- The arbitrators shall issue a reasoned award.
- The Sarthak and Association undertake to carry out any decision or award of the arbitrators (the "Award") without delay. Awards relating to any Dispute shall be final and binding on the Parties as from the date they are made.
- The cost of arbitration shall be shared equally by the Parties or shall be paid as the Arbitrators may award.

6. SEVERABILITY

If for any reason whatsoever any provision of this Agreement is or becomes invalid, illegal or unenforceable or is declared by any court of competent jurisdiction or any other instrumentality to be

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invalid, illegal or unenforceable, the validity, legality or enforceability of the remaining provisions shall not be affected/in any manner, and the Parties shall negotiate in good faith with a view to agreeing upon one or more provisions which may be substituted for such invalid, unenforceable or illegal provisions, as nearly as is practicable. Provided failure to agree upon any such provisions shall not be subject to dispute resolution under this Agreement or otherwise.

7. LANGUAGE

All notices required to be given under this Agreement and all communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English.

SCOPE OF WORK

a) SARTHAK after agreement should prepare and submit a Solid Waste Management Plan (MSWM), as per their business proposal and technical plan with further inputs.

b) Sarthak will run the project with adequate manpower & will deploy all means to collect waste material from the vicinity. Sarthak will setup an arrangement for the purchase of waste material from rag-pickers directly for the project.

c) Sarthak will collect solid waste material from the industries, for the recyclable one will pay industries & for the non-recyclable will charge industries as per agreed mutual price.

d) Sarthak shall handover any domestic hazardous waste, biomedical waste if found during sorting / segregation, shall handover the waste to nearest biomedical waste management facility.

e) Sarthak will take necessary steps and processes that would bring in control of odor and leach ate in the region.

f) The ~~Association~~ RIICO will provide minimum 3000 SqFt area & will construct office room along with toilet /washroom & water/electricity supply. The site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation. The Association will provide weighbridge to measure quantity of various components of waste handled at the facility in terms of sorting and segregated materials, compost material, and inserts going out of the site. The Association will provide fire protection measures and safety equipments at the facility.

g) The Association will hand over the plant in running condition to Sarthak with 3 machinery & Sarthak will further deploy 2 machinery for his side.

h) The Association will liaison with Bhiwadi Municipal Corporation for picking recyclable waste material from the residents in the industrial area & same will be delivered at the plant.

i) Sarthak will undertake a mass awareness in surrounding residential/ village's area, so as to ensuring the local people are aware and taken into confidence of the SWM activities.

j) Sarthak will create a sustained system of information, education and communication for SWM through collaborations with expert institutions and civil societies. Sarthak will directly work with rag-pickers in this project & will create a sustainable employment for them.

k) Looking to the trend of increase in the Industrialization & population. The Association & Sarthak

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will mutually plan to augment the SWM activity.

l) The Association reserves the right to carry out inspection, as and when required without intimating the Sarthak. Any shortcoming found during inspection will be intimated to the Sarthak or his supervisor orally or in written which shall have to be attended immediately by the Sarthak or his supervisor.

m) Sarthak will ensure timely payments to his workforce and meet all the contractual commitments in terms of payments, insurance, safety of its workforce. All statutory payments to the workforce shall be done immediately upon becoming due.

n) Sarthak will keep perfect record of the weight of the waste handled.

8. EXCLUSION OF IMPLIED WARRANTIES ETC

This Agreement expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties and any representation by any Party not contained in a binding legal agreement executed by the Parties.

IN WITNESS WHEREOF THE PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

Witnesses for Parties

Signature
Name Anoop Kumar Saxena
Address Sr. RM, RIICO
Mob.No. Bhiwadi - I

Signature
Name
Address
Mob.No.

Signature
Name
Address
Mob.No.

For and on behalf of the BMA/BJPNA
Signature
Name: Surender Singh Chauhan
Designation:
Common Seal:

For and on behalf of the RIICO
Signature:
Name:
Designation:
Common Seal:

For and on behalf of the SARTHAK
Signature:
Name:
Designation:
Common Seal:

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Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

Mohan Construction Company,
Vill. Fakharpur Teh.- Khekra
Bhagpat UP

No. U(42)/2020-2021/10654
UBN No.
Date : 20-Nov-2020

Subject: Construction of Shed in dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 29-Oct-2020

Dear Sir,

With reference to your Tender dated 29-Oct-2020 is hereby accepted on rates & mentioned hereunder with total amountlng to Rs. **RS. 2,060,485.91** (In words Twenty Lakh Sixty Thousand Four Hundred Eighty Five Rupees Ninety One Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BOQ1 (BUILDING WORKS BSR 2019,ELECTRICAL BSR 2013)	2,520,780.42	18.26 % Below	2,060,485.91
			Total	2,060,485.91

The stipulated dates of commencement & completion shall be **21-Nov-2020 & 20-Feb-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 89100 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-
1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. T C Bhatt,RM,Bhiwadi-I.
4. Mining Engineer,Alwar for necessary action Please.
5. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
6. President, BMA/BCCI Bhiwadi alwar raj. for information .
7. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

M TECH BUILDCON,
PUNJABI COLONY PUNHANA
DIST MEWAT
HARYANA

No. U(42)/2021-2022/10731

UBN No.

Date : 03-Aug-2021

Subject: Construction of Meter and Guard room for MRF in Dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 30-Jul-2021

Dear Sir,

With reference to your Tender dated 30-Jul-2021 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 521,169.21** (In words Five Lakh Twenty One Thousand One Hundred Sixty Nine Rupees Twenty One Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	SCHEDULE (BUILDING WORKS BSR 2019,ROAD WORKS BSR 2019,ELECTRICAL BSR 2013)	827,121.42	36.99 % Below	521,169.21
			Total	**521,169.21**

The stipulated dates of commencement & completion shall be **09-Aug-2021 & 09-Dec-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 70400 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd.Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Mining Engineer,Alwar for necessary action Please.
5. Sh.Deep Kumar Agarwal ,RM,RIICO Ltd ,Bhiwadi-1 .
6. Sh. Manoj kumar Bansal RM RIICO LTD BHIWADI-I .
7. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-i)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

NIT No. 12/2021-2022/1441-1448/(1-3) **Date : 19-Jul-2021**

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

The schedule of dates is as follows:-

S.No.	Schedule	Date	Time
1.	Publishing date	23-Jul-2021	09:30 AM
2.	Document Download Start Date	23-Jul-2021	10:00 AM
3.	Document Download End Date	03-Aug-2021	10:00 AM
4.	Pre bid Meeting	-	-
5.	Tender Submission Start Date	23-Jul-2021	11:00 AM
6.	Tender submission End Date	03-Aug-2021	06:15 AM
7.	Tender Opening Date	06-Aug-2021	01:00 PM
8.	Payment Proof Submission Start Date	04-Aug-2021	09:30 AM
9.	Payment Proof Submission End Date	05-Aug-2021	06:00 PM

Detail of tenders:

S.No.	Name of work	Approx. value of work (Rs. in lac)	Earnest Money (in Rs.)	Tender Fee	Processing Fees (in Rs.)	Period of completion
1.	Maintenance of cement concrete road in water logging area at Industrial area Bhiwadi	80.62	0.00	2,360.00	1,000.00	4 Months
2.	Maintenance of drain by constructing RCC drain and approach culverts at various location at Industrial area Bhiwadi.	109.33	0.00	5,900.00	1,000.00	4 Months
3.	Electrification work of material recovery facility (MRF) solid waste disposal site at Industrial area Bhiwadi.	13.96	0.00	1,180.00	500.00	3 Months

Terms & Conditions:-

1. Tender shall be submitted online only through www.eproc.rajasthan.gov.in
2. No physical/offline Tender/Bid shall be accepted.

3. The contractors must have sufficient experience of execution of similar type of works in Govt. Departments/Public Enterprises.

4. Foam of Bid secuing declaration must be submitted on Rs 50.00 stamp in place of Earnest money (Format enclosed with tender document)

5. **The Tender Fees and Processing Fees of RISL shall be paid through electronic mode like RTGS/NEFT/Interbank Transfer.The details of the information for RTGS/NEFT/Inter-bank Transfer is as under**

Name of Bank	SBI, Bhiwadi
Name of Account	RIICO Ltd., Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

6. Bidder shall furnish self attested copy of the UTR No.(Unit Transaction Reference No.) and Bank statement towards proof of Payment of Earnest Money, Tender Fees and Processing fees of RISL in the office of the Sr. Regional Manager, RIICO Ltd.,Bhiwadi (Unit-I) upto schedule date and time.

7. In no case the Earnest Money, Tender Fees and Processing Fees shall be accepted in the form of Demand Draft/Cheque.

8. The corporation reserves right to cancel the tender without assigning any reason to the Bidder or anyone else.

9. GST & other taxes payable, if any, under the contract shall be paid by the Bidder.

10. Conditional tenders and casual letters sent by the contractors will not be accepted.

11. Any representation after opening of tenders shall be ignored. These parties may be debarred from tendering in future for a specific period. Their earnest money in such case will stand forfeited.

12. Bidders are requested to read the instruction in the Technical Document/Bid before submitting the Tender/Bid online.

13. If your firm is registered in Micro, Small & Medium Enterprises Development 2006 then attach Registration Certificate.

14. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.

15. * Tender Cost inclusive GST

Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

Copy To:-

1. SE(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.

2. Mining Engineer,Alwar for necessary action Please.
3. Dy Manager (F) RIICO Ltd Bhiwadi-I.
4. General Manager (Civil), RIICO Ltd.
5. AGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
6. All units Head RIICO Limited.
7. President, BMA/BCCI Bhiwadi alwar raj. for information .
8. Sr DGM (Finance).
9. Sh. Manoj kumar Bansal RM RIICO LTD BHIWADI-I .
10. Master File/ Concerned File.

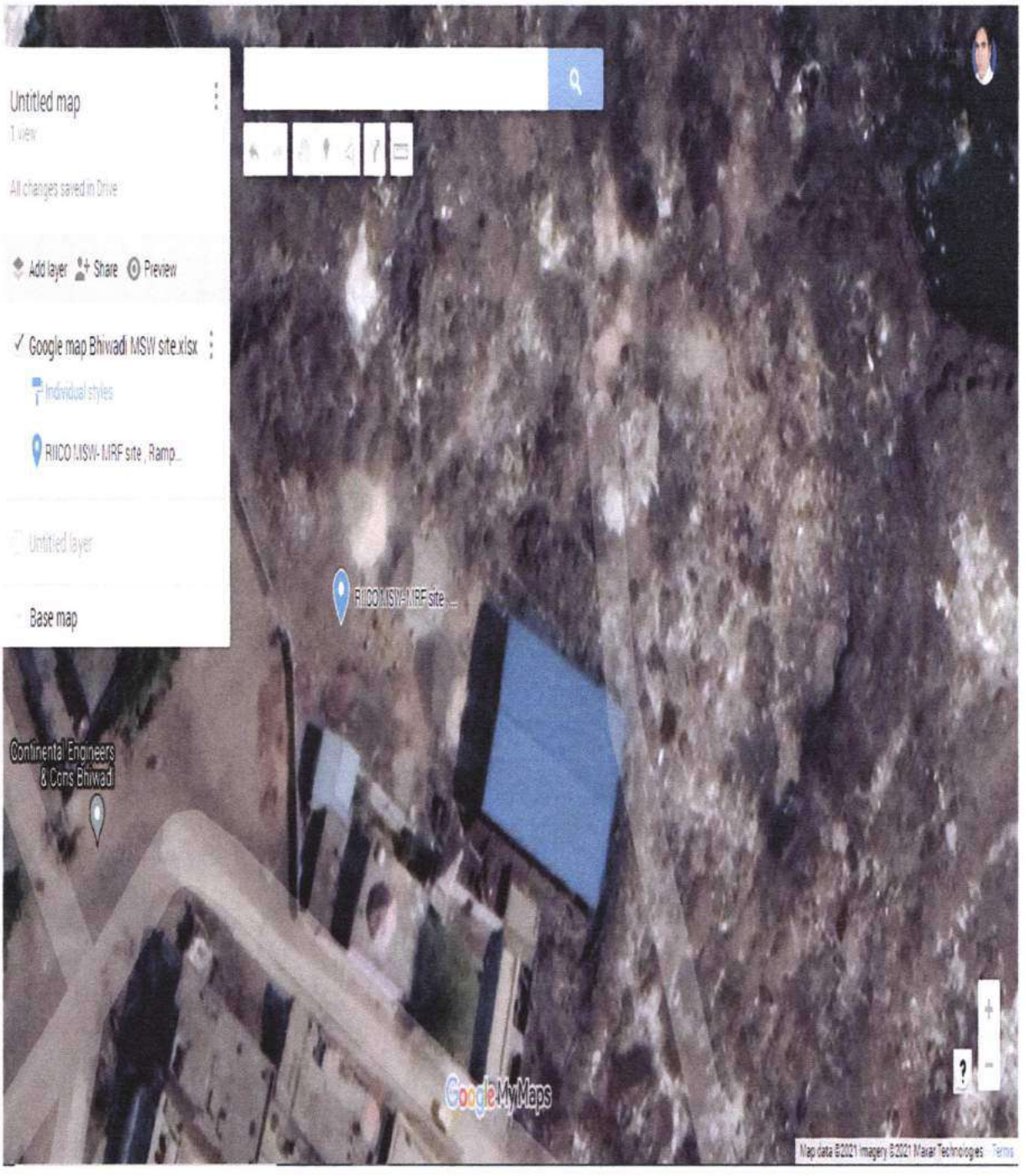
Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

Photograph

MSW site Rampur, Mundana Bhiwadi 3rd August, 2021

Joint Committee Visit MSW, MRF site at Rampur,- Mundana

Proposed MSW MRF site at Rampur Mundana, Bhiwadi



Google View Map of RIICO MSW MRF ste, Rampur –Mundana, Bhiwadi

Annexure-XIV

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD, Bhiwadi

COMPARATIVE STATEMENT

Analysis Results of the samples taken from Inlet of CETP, Bhiwadi

Parameters	MoeI & CC Notification Dated 01.01.2016 for treated effluent quality standard into inland surface water for CETP	21.04.2020	08.06.2020	23.06.2020	10.07.2020	22.07.2020	06.08.2020	21.08.2020	04.09.2020	21.09.2020	24.09.2020	12.10.2020	27.10.2020	06.11.2020	25.11.2020	09.12.2020	23.12.2020	24.12.2020	11.01.2021	29.01.2021	04.02.2021	16.02.2021	01.03.2021	08.03.2021	25.03.2021	08.04.2021	09.06.2021	29.06.2021	12.07.2021
pH	6.5 - 8.5	7.37	7.42	7.1	7.33	7.61	7.68	7.56	7.63	7.33	7.56	7.2	7.62	7.07	7.81	7.76	7.27	-	7	[illegible]	7.39	7.86	-	7.01	7.22	7.15	7.55	7.97	7.21
Total Suspended Solids (mg/L)	600	306	154	111	102	83	97	97	133	120	208	186	160	121	[illegible]	139	563	-	237	184	182	239	-	221	169	268	[illegible]	225	102
BOD (mg/L)	-	325	233	145	95	93	120	115	250	230	310	257	185	247	480	325	375	-	305	410	463	283	-	247	390	490	520	230	135
COD (mg/L)	-	800	574	448	363	357	414	341	607	550	682	656	542	775	1200	824	1360	-	648	1281	917	712	-	596	1338	1108	1447	549	500
Oil & Grease (mg/L)	20	9	10	8.4	4	3.4	3.3	3	9.7	7.6	8	7.6	6.4	11	13	11.5	13	-	7.5	7	12	7	-	7.4	9.4	10	9	4.1	6.2
Sulphides as S (mg/L)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-		-						
Total Residual Chlorine as Cl_2 (mg/L)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	NT	-	NT	NT		NT	NT	NT
Chloride as Cl (mg/L)	-	-	-	-	-	-	-	250	770	800	-	-	-	-	-	-	-	-	-	-	-	878	-	956	937		823	960	883
Sulphate as SO_4 (mg/L)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-		-						
Ammonical Nitrogen as N (mg/L)	50	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-		-						
Fluoride as F (mg/L)	15.0	-	-	-	-	-	-	0.75	0.57	0.65	-	-	-	-	-	-	-	-	-	-	-	1.1	-	1.74	0.81		1.39	1.33	1.11
Copper as Cu (mg/L)	3.0	-	0.167	0.181	0.162	0.152	0.07	0.067	0.221	-	0.43	0.063	0.076	0.0736	0.142	0.0951	0.0911	-	0.523	0.581	0.489	0.579	-	0.747	0.294	0.294			
Zinc (mg/L)	15.00	-	1.158	1.288	1.112	1.136	0.265	0.018	0.214	-	0.363	0.271	0.308	0.385	0.398	0.416	0.4207	-	0.389	0.397	0.371	0.411	-	0.347	0.408	0.376			
Nickel as Ni (mg/L)	3.0	-	0.148	0.153	0.16	0.109	0.1063	NT	0.083	-	0.217	0.1152	0.1046	0.1287	0.0958	0.1318	0.1291	-	0.283	0.309	0.27	0.302	-	0.6098	0.1668	0.1557			
Lead as Pb (mg/L)	0.1	-	NT	NT	NT	NT	0.031	0.068	0.131	-	0.221	0.029	0.036	0.0218	0.0841	0.0454	0.0423	-	0.272	0.237	0.291	0.261	-	0.291	0.216	0.233			
Total Chromium as Cr (mg/L)	2	-	NT	NT	NT	NT	0.019	NT	0.063	-	0.486	0.025	0.0262	0.0311	0.0346	0.0387	0.0348	-	0.519	0.613	0.488	0.416	-	0.476	0.498	0.479			
Iron as Fe (mg/L)	-	-	1.857	1.896	1.438	1.368	7.023	NT	12.2	-	15.24	8.012	7.162	7.625	8.136	7.856	8.142	-	14.183	15.287	13.146	13.205	-	11.50	15.71	14.3			
Cadmium as Cd (mg/L)	-		NT	NT	NT	NT	0.0316	NT	NT		0	0.0415	0.0301	0.0369	0.0526	0.0542	0.0488	-	0.052	0.071	0.051	0.069	-	0.062	0.073	0.063			

NT : Not Traceable

Colored Boxes indicate the values exceeding the prescribed standards

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD, Bhiwadi

COMPARATIVE STATEMENT

Analysis Results of the samples taken from Outlet of CETP, Bhiwadi

Parameters	MoeF & CC Notification Dated 01.01.2016 for treated effluent quality standard into inland surface water For CETP	21.04.2020	08.06.2020	23.06.2020	08.07.2020	22.07.2020	06.08.2020	21.08.2020	04.09.2020	21.09.2020	24.09.2020	12.10.2020	27.10.2020	06.11.2020	25.11.2020	09.12.2020	23.12.2020	24.12.2020	11.01.2021	29.01.2021	04.02.2021	16.02.2021	01.03.2021	08.03.2021	25.03.2021	11.01.2021	29.01.2021	04.02.2021	16.02.2021	01.03.2021	08.03.2021	25.03.2021	08.04.2021	09.06.2021	29.06.2021	12.07.2021	23.07.2021
pH	6.0 - 9.0	7.15	7.47	6.63	7.25	6.89	7.13	6.43	7.65	7.08	7.18	7.01	7.06	7.97	7.25	7.26	7.58	7.16	7.64	7.47	7.17	8.1	7.87	7.56	7.43	7.64	7.47	7.17	8.1	7.87	7.56	7.43	7.19	7.67	7.75	6.41	
Total Suspended Solids mg/l	100	37	27	30	31	25	27	23	16	20	33	23	21	27	35	44	28	74	56	36	59	43	46	42	12	56	36	59	43	46	42	12	46	21	21	19	
Chemical Oxygen Demand (COD) mg/l	250	95	120	97	89	103	102	87	105	88	129	85	80	116	177	132	99	210	119	117	126	204	162	137	119	119	117	126	204	162	137	119	167	82	90	87	
Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	30	21	25	19.6	17	21	17	21	26.5	20	24	20	15	22	28	27.5	23	37.5	22.5	27	27	44	36	23	22.5	22.5	27	27	44	36	23	22.5	27.5	11	16	17	
Oil & Grease mg/l	10	1	3.8	1.8	1.4	1.9	1.8	1.2	3.8	2.3	3	1.9	1.6	3	4	2	1.6	3.3	2	2.3	2	3	1.2	1.5	1.1	2	2.3	2	3	1.2	1.5	1.1	1.9	1.4	1.1	1.2	
Fluoride F mg/l	2.0	_	_	_	_	_	_	1	1.52	1.5	_	_	_	_	_	_	_	_	_			1.5		1.26	_	_			1.5		1.26	_		1.35	1.24	0.63	
Sulphides as S mg/l	2.0	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_						_	_						_					
Sulphate as SO4 mg/l	1000	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_						_	_						_					
Iron Fe mg/l	3.0	_	0.638	0.638	0.418	0.488	0.325	0.605	0.247	_	1.145	0.378	0.418	0.438	0.422	0.472	0.518	_	0.314	0.334	0.368	0.377		0.9891	2.013	0.314	0.334	0.368	0.377		0.9891	2.013	2.402				
Total Chromium Cr mg/l	2.0	_	NT	NT	NT	NT	NT	NT	NT	_	NT	NT	0.012	NT	NT	NT	0.006	_	NT	NT	NT	NT		NT	NT	NT	NT	NT	NT		NT	NT	NT				
Copper Cu mg/l	3.0	_	0.079	0.086	0.061	0.079	0.076	0.062	0.066	_	0.064	0.0681	0.0720	0.0703	0.0791	0.0736	0.0811	_	0.0810	0.096	0.0682	0.0783		0.252	0.1437	0.0810	0.096	0.0682	0.0783		0.252	0.1437	0.1330				
Lead Pb mg/l	0.1	_	NT	NT	NT	NT	0.029	0.126	0.168	_	0.211	0.026	0.035	0.0296	0.0591	0.0309	0.0359	_	0.1260	0.153	0.171	0.192		0.169	0.162	0.1760	0.153	0.212	0.134		0.169	0.167	0.1781				
Cadmium Cd mg/l	0.05	_	NT	NT	NT	NT	0.000	NT	NT	_	NT	0.021	0.030	0.0510	0.0420	0.0429	0.0436	_	NT	NT	NT	NT		NT	NT	NT	NT	NT	NT		NT	NT	NT				
Zinc Zn mg/l	5.0	_	0.523	0.562	0.423	0.458	0.125	0.180	0.079	_	0.127	0.118	0.138	0.157	0.138	0.186	0.204	_	0.092	0.0102	0.0791	0.0761		0.089	0.087	0.092	0.0102	0.0791	0.0761		0.089	0.087	0.0104				
Nickel Ni mg/l	3.0	_	0.032	0.036	0.017	0.026	0.051	0.036	NT	_	0.126	0.050	0.071	0.0693	0.0102	0.0728	0.0702	_	0.0350	0.0471	0.046	0.0331		0.0163	0.1363	0.0350	0.0471	0.046	0.0331		0.0163	0.1363	0.1199				
Total Residual Chlorine mg/l	1	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_			NT		NT	_	_			NT		NT	_	_	NT	NT	0.25	_
Ammonical Nitrogen as N mg/l	50	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_						_	_						_	_	_	_	_	_
Total Kjheldahl Nitrogen as N mg/l	50	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_						_	_						_	_	_	_	_	_
Chloride as Cl mg/l	1000	_	_	_	_	_	_	480	681	768	_	_	_	_	_	_	_	_	_			736		489	_	_			736		489	_	_	540	517	329	_
Phosphate as P mg/l	5	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_	_						_	_						_	_	_	_	_	_

NT : Not Traceable

Colored Boxes indicate the values exceeding the prescribed standards

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 42/2019
IN
Original Application No. 124/2015

M.A. No. 72/2020: for intervention

(With report dated 03.11.2020)

Sumitra Devi Applicant

Versus

CPCB Respondent

.....

HSPCB ..... Applicant in EA

Date of hearing: 04.02.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Mr. Shivesh P. Singh, Advocate for applicant in MA 72/2020

Respondent: Ms. Prachi Mishra, Advocate for State of Rajasthan
Mr. Aman Bhalla, Advocate for CPCB
Mr. Rahul Khurana, Advocate for HSPCB
Mr. K.K. Singh, Advocate for MoEF&CC
Mr. Nikhil Jain, Advocate for RIICO

ORDER

1. This application has been filed by the Haryana State PCB for execution of order dated 12.12.2017 passed by this Tribunal, directing the Rajasthan State Industrial Development and Investment Corporation (RIICO) and the CETP operating society at industrial area Bhiwadi, Rajasthan Bhiwadi to take remedial measures against water pollution from the CETP. It is submitted that the authorities failed to perform their duties and order of this Tribunal dated 12.12.2017 has not been complied with, resulting in stagnation of untreated effluents and

domestic sewage affecting the inhabitants in and around border of Rajasthan and Haryana, particularly in Dharuhera in Haryana.

2. A factual and action taken report with reference to the status of compliance of directions of this Tribunal in order dated 12.12.2017 was sought from a joint Committee of MoEF&CC, CPCB and Rajasthan State PCB with CPCB being the nodal agency. The matter was last considered on 28.01.2020 in the light of report of the CPCB (on behalf of the joint Committee) dated 13.12.2019 giving the compliance status of each of the directions as follows:

"Compliance Status of Hon'ble NGT order dated 12.12.2017, in O.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs. CPCB & Ors" before P.B., New Delhi

<table>
<tr><th>S. No.</th><th>Directions</th><th>Compliance as on 04.12.2019 as per the joint inspection team (RSPCB, CPCB and MoEF&CC</th></tr>
<tr><td>13.</td><td>The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex. To maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long-terms scheme for providing potable water to every house through pipelines and it should be given at utmost priority.</td><td>Out of 8 proposed villages, RO plants are installed in 7 villages. In Khijuribas village RO plant is not installed due to dispute onsite. The details including operational status of RO plants is as given below:
<table>
<tr><th>Name of village</th><th>RO plant capacity</th><th>Installation</th><th>Commissioned</th></tr>
<tr><td>Rampura</td><td>500 lit/hr</td><td>Completed on 11.02.2018</td><td>Not commissioned</td></tr>
<tr><td>Mundana Meo</td><td>500 lit/hr</td><td>Completed on 12.02.2018</td><td>Not commissioned</td></tr>
<tr><td>Milakpur-Gurjar</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Sahadod</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Khijuribas</td><td colspan="3">Work not started by contractor</td></tr>
<tr><td>Harchand pur</td><td></td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Nagaliya</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
<tr><td>Kharani</td><td>500 lit/hr</td><td>Completed</td><td>Not commissioned</td></tr>
</table>
Although RO plants in 7 villages have been installed</td></tr>
</table>

<table>
<tr><td></td><td></td><td>but none of them made operational. As per the Executive Engineer, PHED-Bhiwadi, the firm has not started work for O & M period, therefore contact has been rescind by Add. Chief Engineer, NCR Alwar vide letter dated 7.8.2019 and retendering process under progress which will be completed within 2-3 months. The status report as on 03.12.2019 collected from PHED is enclosed at Annexure-IX.</td></tr>
<tr><td>14.</td><td>Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.</td><td>As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMRUT Yojana of 11.5 MLD capacity. The 5 Sequential Batch Reactor (SBR) STPs which were under construction at Rajasthan Housing board (1.5 MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is enclosed at Annexure-X.
<table>
<tr><td>Name</td><td>Capacity in MLD</td><td>Completion</td><td>Present Status</td><td>Present Hindrance</td><td>Expected Completion</td><td>Remarks</td></tr>
<tr><td>STP1 at RHB</td><td>1.5</td><td>100%</td><td>Operational</td><td>Permission for disposal point is pending</td><td>Completed</td><td>Present flow: 0.5 MLD</td></tr>
<tr><td>STP2 at Mundana Meo</td><td>2</td><td>100%</td><td>Operational</td><td>-</td><td>Completed</td><td>Present flow: 0.05 MLD</td></tr>
<tr><td>STP3 at Khanpur</td><td>2</td><td>47%</td><td colspan="4">High Court stay from 17.01.2018 to till date</td></tr>
<tr><td>STP4 at Housing Board (near existing)</td><td>3</td><td>100%</td><td>Operational</td><td>Awaiting permanent power connection</td><td>31.012.2019</td><td></td></tr>
<tr><td>STP5 at Santhalka</td><td>3</td><td>88%</td><td>Equipment installation is under progress</td><td>Disposal point not fixed</td><td>28.02.2020</td><td>Inlet connection is pending</td></tr>
</table>
<u>1.5 MLD STP at RHB:-</u> The SBR technology based STP was in operational with inlet flow of 46m^3/hr. as per the operator 0.5 MLD flow coming against the 1.5 MLD designed capacity. The treated wastewater</td></tr>
</table>

		has been discharged on the open area at the back side of STP without any chlorination which created cesspool of stagnated wastewater in between the STP and nearby residential areas. Samples of STP outlet has been collected and the analysis results reveals that the treated STP outlet values of pH:-6.86, O&G:1.2mg/l, TSS:-54mg/l, COD:-184mg/l and BOD:30.33mg/l. The detailed analysis report is enclosed at Annexure-XI. ***2.0 MLD STP at Mundana Meo:-*** *The 2 MLD capacity SBR technology based STP was in operation with a inlet flow of 0.05 MLD against the 2MLD designed capacity, it is because of out of 4 villages (Mundana Meo, Rampura, Nayagoam, and Kairani) only Mundana Meo village domestic wastewater is coming to STP and other 3 villages sewer connection is not done. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. Presently the treated wastewater from STP is discharged on open plot just in front of STP, however Nagar Parishad has constructed a storage tank for reuse of this treated water. At the time of visit STP outlet samples collected and analysed for pH-7.29, TSS-15mg/l, COD-85mg/l, BOD-6mg/l and O & G:1.4mg/l. the detailed analysis report is enclosed at* ***Annexure-XII.*** ***2MLD STP at Khanpur:-*** *47% construction work has been completed and further no progress done by the construction agency i.e. M/s L & T due to stay order from Rajasthan High Court, Jaipur from May 2018. As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur.* ***3MLD STOP at Housing Board Colony:-*** *The STP is located near existing old 4.0 MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and connection to sewer line is pending which will be completed by end of February 2020. Presently the untreated sewage is going towards Dharuheda industrial area along with the untreated domestic wastewater of Maheshwari (village situated in Haryana) and Dharuhera and accumulated near Bestech shopping Centre and Dharuhehera industrial area. During visit collected the drain samples at Nagina Garden (Rajasthan), Modern public school after mixing with domestic effluent of Maheshwari village and accumulated wastewater*

		at Dharuheda industrial area for analysis of general parameters, bacteriological parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. During visit it was observed the untreated effluent from M/s Amul Dairy (Dudhmoti Sargar), a industry situated in Dharuhera Industrial area was, being discharged in to the accumulated waste water at Dharuhera Industrial Area. The combined effluent (domestic and industrial) generated from Bhiwadi Industrial Area is being treated in a 9MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. The details of drain samples collected is as given below:

S. NO.	*Drain Sampling Locations*	*pH*	*TSS*	*COD*	*BOD*	*Heavy Metals*			
						Fe	*ZN*	*Mn*	*Cu*
01	*Nagina Garden*	*7.16*	*36*	*188*	*49.61*	*0.318*	*0.0469*	*0.1644*	*0.008*
02	*Modern Public School*	*7.75*	*45*	*208*	*21.2*	*0.273*	*0.0385*	*0.1749*	*0.009*
03	*Domestic & Industrial effluent accumulated at Dharuheda Industrial Area*	*7.81*	*155*	*432*	*74.96*	*0.948*	*0.0915*	*0.1432*	*BDL*

Note: 1. all values are in mg/l except pH.
2. Other metals values reported as BDL.

3.0 MLD STP at Santhalka:-*As informed by Nagar Parishad Bhiwadi the STP is under construction and about 88% work has been completed and the entire work will be completed by 28/02/2020.*

In addition to above 5 STP"s and one 4MLD existing STP, Nagar Parishad Bhiwadi is also constructing 3 septage systems with 1.2 MLD sewage treatment capacity.

15.	*The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from*	*RIICO has allotted land measuring 34729m^2 near Rampura Mundana, Kharani for dumping of non-hazardous industrial solid waste to Bhiwadi Jal Pradushan Niwaran Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land. Due to non-availability of boundary wall. BJPNT has requested RIICO for construction of boundary wall of this site. Proposal*

	today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.	*for construction of boundary wall has been forwarded to RIICO head office, Jaipur for approval by RIICO Bhiwadi office on 4.11.2019. After construction of boundary wall BJPNT will take possession of the site for scientific development and operation of dumping yard. The land allotment and SPVC formation letter is enclosed at* ***Annexure-XIII.***
16.	*The RICCO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.*	*As informed by SRM, RIICO project report of amounting Rs. 146.00 cr. for the up gradation of existing CETP upto ZLD level was prepared by BJPNA, Bhiwadi (consultant M/s IL&FS). On the request if State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanctionof R* *F.No.44(1)PF.S/2018-19-1377dated11.12.2018.* *RIICO has invited proposal for selection of Project Management Consultant for this work in September 2019, but the tender got rejected in November 2019 due to participation of only one firm i.e. M/s IL&FS Company. Senior Regional Manger, RIICO informed that new tender for consultancy work will be floated soon.*
17.	*Needless to say that Pollution control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals.*	*RSPCB, Bhiwadi is collecting samples from outlet of CETP on fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area.*
18.	*The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and*	*It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 crore for the work of upgradation of industrial effluent management system at industrial area Bhiwadi.*

	if such proposal is mooted, the same shall be dealt with utmost expeditiously.		”

3. From the report, it was clear that necessary steps had not been taken by the concerned authorities in Rajasthan. The ROs had not been commissioned. The work of STPs was incomplete. The industries were violating the norms for which remedial action was not taken. The Tribunal accordingly directed further action and filing of a further report by the joint Committee on verification of compliance. The operative part of the order is extracted below:

> *“5. From the above it is clear that even after two years of the order of this Tribunal, all necessary steps have not taken in right earnest. ROs installed as far back as 11.02.2018 have still not being commissioned, without any valid reason. Work of STPs also remains incomplete even though financial assistance has been duly received from the Central Government for upgradation of the industrial effluent management. The industries which are violating the norms have not been closed, though it is stated that inspection was carried out and the report was sent to the head of the State PCB. Thus, the action taken by the concerned authorities is not consistent with the concern required for remedying the environment and for rule of law. There is no justification for not even adopting interim measures by way of phyto-remediation/ bio-remediation/ tapping of drains carrying pollutants and remedying the same.* ***Since basic responsibility is of the RIICO, the said Corporation and its key office bearers must be made accountable and they may be liable to be prosecuted if there is continuous negligence and failures. This Tribunal may have no other option except to take appropriate coercive measures, including stopping of salary of the Managing Director and other senior officers of the Corporation. The Tribunal may also consider compensation to be recovered for the damage to the environment from the salaries of the said officers.”***

4. Accordingly, further report of monitoring dated 03.11.2020 has been filed by the joint Committee comprising MoEF&CC, CPCB and RSPCB. Compliance status is mentioned to be as follows:

"Compliance Status of Hon'ble NGT order dated 28.01.2020, in 0.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs CPCB & Ors" before P.B. New Delhi

<table>
<tr><th>S. No</th><th>Directions</th><th>work progress in the field as on 05 & 06.10.2020 as per the joint inspection team (RSPCB, CPCB and MoEF&CC)</th><th>Remarks</th></tr>
<tr><td>1.</td><td>It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates as its optimum capacity and its effluents from the discharge point should also be within the prescribed limits.</td><td>The joint inspection team collected a sample of CETP final Outlet and analyzed at CPCB, Regional Directorate, Lab Bhopal Results tabulated below are:

<table><tr><th>Parameters</th><th>Analysis Results</th><th>Prescribe Standards</th></tr><tr><td>pH</td><td>6.98</td><td>5.5-9.0</td></tr><tr><td>TSS</td><td>24</td><td>100</td></tr><tr><td>COD</td><td>86</td><td>250</td></tr><tr><td>BOD</td><td>18</td><td>30</td></tr><tr><td>Oil & Grease</td><td>2.2</td><td>10</td></tr><tr><td>Chloride</td><td>784</td><td>1000</td></tr><tr><td>Sulphate</td><td>514</td><td>1000</td></tr><tr><td>Phosphate</td><td>0.05</td><td>--</td></tr><tr><td>Fluoride</td><td>2.2</td><td>2.0</td></tr><tr><td>Total Coliform MPN 100/m1</td><td>540</td><td>--</td></tr><tr><td>Faecal Coliform MPN 100/m1</td><td>84</td><td>--</td></tr></table>
Note: All Value are mg/l & except pH

The treated effluent was meeting the inland surface water discharge</td><td>Complied</td></tr>
</table>

standards prescribed under MoEF&CC notification S.O. 4(E) dated 01.01.2016 for general & heavy metal parameters. The copy of detailed analysis report is enclosed at Annexure-1. The inlet quality standards for CETP has been prescribed by RSPCB vide office order dated 11.03.2019 in compliance with MoEF& CC notification S.O. 4(E) dated 01.01.2016. Copy of the notification is enclosed at Annexure-11. The Bhiwadi Jal Pradushan Niwaran Association is calibrating the online continuous effluent monitoring system (OCEMS) on regular basis and last calibration done on 05/08/2020. Copy of analyser calibration report is enclosed at Annexure-111. On the day of the inspection i.e. 05/10/2020, the OCEMS installed at CETP outlet was showing readings of pH-7.66, TSS6. 79 mg/I, BOD- 11.68 mg/I and COD-54.46 mg/1. Copy of the day average enclosed at Annexure-IV. On the day of inspection the CETP was in operation with inlet flow of 362 m^3 /hour and the outlet flow was 353.Im^3 / hour. As per the record provided by CETP representative that the average flows of CETP in July, August and September2020 is as given below in table against the CETP capacity of 9 MLD. During visit no overflow and bypass observed from the CETP.

Month	**Monthly Average flow in MLD**	
	Inlet	Outlet
July-2020	9.01	8.04
August-2020	8.9	8.4
September-2020	8.6	8.3

Note: last three months daily flow details submitted by the CETP are enclosed at Annexure-V. As CETP receiving industrial as well as domestic wastewater through conduit pipe of 2.5KMs length from a common sump of 2 drains coming adjacent to the shyam vatika (Rajasthan housing board) & Parshvanath mall. The open drain near shyam vatika carries effluent of Phase+ 1 RIICO industrial -cum-domestic area whereas the Parshvanath mall open drain carries effluent of Phase 2, 3, 4 & Rampur Mundana RIICO industrial -cum-domestic area. Presently the treated effluent of CETP is being discharged at Khushkhera industrial area, which is 14 km away from the CETP through conduit pipe system (4KM HDPE and rest is RCC HUME

		pipe). During the visit it was observed that the treated effluent accumulated on the open plot near Mis Kundan edible oil from the final outlet of CETP (being pumped to Khushk.hera). During the visit the final discharge point samples accumulated on the open plot at Khuskhera has been collected and the analysis values found to be pH:6.99, TSS:54 mg/1, TDS: 1968 mg/1, COD-:293 mg/1, BOD-65 mg/1, Cl - 627 mg/I, Sulphate> 302 mg/I, Phosphate:-0.2158 mg/1, Fluoride> l.lmg/1 The copy of detailed analysis report is enclosed at Annexure-VI.	
2.	The CETP control the discharges at the outlet point	Treated effluent from CETP is pumped up to Matila village after which effluent flow under gravity up to RIICO Industrial Area, Khushkhera in closed conduit pipeline (4KM HDPE and rest is RCC HUME pipe) laid down by RIICO for disposal of effluent up to Sabi River. M/s Honda Two vehicler Limited is taking approx. 01 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt in Honda Campus. Mis G-Tekt India Pvt. Ltd Tapukara is taking approx 1.5 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt/irrigation in their premises. CETP treated water (approx. 0.5 MLD) is being utilized for sprinkling on roads in Bhiwadi industrial area to control the dust emissions & for watering in the parks/lawns maintained by Bhiwadi Manufacturers Association (BMA). As informed by SRM, RIICO Bhiwadi to utilize 100% of the CETP treated effluent, a preliminary project report of amount Rs. I 46 Crores for ~-gradation of existing CETP to 6 MI..D ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. **On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44(1) PF. S/2018-19/1377 dated 11/12/2018. RJICO has invited bids for appointment of Project Management Consultant for this work as on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and also a single bidder. Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed**	**Not complied**

		as Project management Consultant on 10.01.2020.PMC has submitted DPR to RJICO in September 2020 for approval of report. After approval from RJICO Head Office and after vetting from the experts of MNIT Tender for said work will be invited. RIICO Ltd. Bhiwadi informed that CETP for industrial area Chopanki & Kehrani will be constructed at industrial area Kehrani. Land measuring 17.05 Hectors has been acquired by RIICO. **No progress on the ground was observed.**	
3.	The CETP should ensure that all the parameters including that Fecal Coliform or the Total Coliform are maintained within the prescribed limits.	Disinfection of the CETP treated effluent using Chlorine gas was put in place on 08.02.2018 and operational since then. During visit it was observed that chlorine dosing was being done and records of chlorine gas dose are maintained.	**Complied**
4.	It will be the duty of Rajasthan Pollution Control Board, CPCB Department of Environment and the State of Rajasthan to conduct a joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.	Compliance of these directions were submitted jointly by RIICO and RSPCB on 27/08/2018. A joint inspection by CPCB and RSPCB was conducted on 28/09/2018 to ensure the compliance of these directions. Joint inspection on 4.12.2019 by CPCB, RSPCB and MoEF&CC official Copy of joint inspection report enclosed at **Annexure VII.**	**Complied**
5.	Out of the 346 industrial units which have consented to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RJICO and the representative of the State Government. These would be subjected to Comprehensive for which a will be inspection report Prepared particularly in relation to the source of water and utilization thereof. The effluent standards, the Functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries are found to be defaulting they shall be	In compliance with the RSPCB, Head Office, Jaipur office order dated 27.12.2017, teams of officials from RIICO Bhiwadi Unit- 1, Department of Industries (DIC Bhiwadi) & Regional office, RSPCB, Bhiwadi were constituted by office order dated 29.12.2017 & inspection of 346 nos. of industries which were running with valid consent of Board (as on 12.12.2017) completed by the joint inspection team. 5 industries were found permanently closed/dismantled/ shifted. Out of 341 operating industries, no major deficiency/non-compliance with regard to water pollution control arrangements was observed except one (M/s Singh Plasticizers, Bhiwadi) against which closure direction has been issued. However, for other non-compliances of conditions of CTO regarding air pollution control measure/ equipment, CGW A permission, record keeping etc. show-cause notice was issued to such industries. The report is prepared and submitted to RSPCB,	**Complied**

	shut down forth with without any further Notice.	Head Office for uploading on the website of the RSPCB and the same has been uploaded on the website.	
6.	The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.	Inspection of all 137 industries whose consent applications were pending as on 12.12.2017 has been completed by the joint inspection team. The all completed applications had been disposed by Board.	**Complied**
7	The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining the consent of the Board and are discharging effluents shall be shut down, within one week from today.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category). Remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. Or laying vacant or with closed/dismantled industrial units. The remaining 120 industrial units have either obtained Consent (as per category) or do not require to obtain consent from the board (being a White category) During a joint survey of 652 nos. of industrial units, none of the industry was found discharging trade effluent, thus immediate closure of industries was not required. The report has been uploaded on the website of the RSPCB.	**Complied**
8.	The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for godown/offices etc.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category).Out of 652 plots remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. or lying vacant or with closed/dismantled industrial units.	**Complied**
9.	For up gradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on Polluters Pays" principle. These industries have been polluting for years, in fact, we should have	Out of 943 nos. of industries (Red, Orange, Green & White) in RIICO industrial area, Bhiwadi, 840 nos. of industries have paid Environmental Compensation amounting to Rs. 2.412 Cores. Remaining industries are either lying closed/dismantled are covered under White Category" RSPCB & RIICO are pursuing with industries lying closed/dismantled & White	**Complied**

	imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and up gradation of the CETP, as it is stated that 92 industrial units which are in Red category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs.30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.	category industries to deposit the environmental compensation amount.	
10.	If the amount if not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.	Show cause notice intending directions for closure under section I 33(A) of the Water Act 1974 and under Section 3l(A) of the Air Act 1981 has been issued during April 2018 to individual industry for paying/depositing environmental compensation. Notices have been issued to industries lying closed/dismantled & White category industries to deposit the environmental compensation RSPCB & RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount	**Complied**
11.	We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be Chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.	As informed by Senior Regional Manager RIICO Bhiwadi- I 1,RIICO is taking up the work of cleaning of drains regularly of industrial areas. After December the total quantity 5264.87 cum has been cleaned from industrial area Kehrani and total quantity 42838.13 cum has been cleaned from all phases Bhiwadi industrial area. For annual cleaning of drains in industrial area Bhiwadi phase 1,2,3 and 4, the RIICO has invited tender on dated 29.09.2020. The drain repairing work has been executed in length 750mtr by brick masonry. The maintenance of drain by replacing old drain to RCC drain has been executed 935 m. drain in length.	**Complied**
12.	The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.	As informed by Ex.En PHED Bhiwadi water is being supplied through tankers in 14 villages i.e. Nagaliya, Alampur, Ghatal and Khijarpur, Gudhan, Rampura, Shahdod, *Kehrani,* Milakpur-Gurjar, villages (Rampura, MundanaMev, Milakpur-Gurjar, Sahadod, Harchandpur, Nagaliya and Kharani) but non-of them were functional. In khijuribas village RO plant is	**Partially complied**

<table>
<tr><td></td><td></td><td>yet to install.</td><td></td></tr>
<tr><td>13.</td><td>The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex, to maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall.</td><td>Out of 8 proposed villages, RO plants are installed in 7 villages. In khijuribas village RO plant is not installed so far. The details including operational status of RO plants is as given below:

<table><tr><th>Name of the villages</th><th>RO plant Capacity</th><th>Installation</th></tr><tr><td>Rampura</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>MundanaMev</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>MilakpurGujjar</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Shadod</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Harchandpur</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Nagaliya</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Kehrani</td><td>500 Lit/Hr</td><td>Completed</td></tr><tr><td>Khijuribas</td><td colspan="2">Work not started by contractor</td></tr></table>
During the visit RO plants found not commissioned. Although RO plants in 7 villages have been installed but none of them made operational. As per the Executive Engineer, PHED-Bhiwadi, the firm M/s. Fontus Water Pvt. Ltd. Delhi had not started work for 0 & M period, therefore contact has been rescind by Add. Chief Engineer, NCR Alwar vide letter dated 7.8.2019. After re-tendering the work order of installation and commissioning of all 8 RO plants has been issued by PHED wide letter dated 27.08.2020 to M/s. Amera Agency, Tamil Naidu. Executive Engineer PHED intimated that entire work related to all 8 RO's shall be completed upto 15.11.2020 and till the time they are supplying potable water in the villages through tankers. The status report as on 05.10.2020 collected from HIED is enclosed at Annexure-VIII.</td><td>Not Complied</td></tr>
<tr><td>14.</td><td>Similarly the projects m relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.</td><td>As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMR.UT Yojana of 1 l.5MLD capacity. The 5 Sequential Batch Reactor .(SBR) STPs which were under construction at Rajasthan Housing board (l.5MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is</td><td></td></tr>
</table>

		enclosed at **Annexure-IX.** **<u>1.5 MLD STP at RHB:</u>** -The SBR technology based **STP was non Operational due to silt deposition in main inlet line as informed by the operator.** As there was no outlet flow, sample could not be collected. **<u>2.0 MLD STP at MundanaMeo:-The</u>** 2 MLD capacity SBR technology based STP was in operation with inlet flow of 0.7 MLD against the 2 MLD designed capacity, It is because of out of 5 villages (MundanaMeo, Bilaheri, Rampura, Nayagoam, andKairani) only MundanaMeo village domestic wastewater is coming to STP and **in other 4 villages, sewer connection is not done**. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. **Presently the treated wastewater from STP is discharged on open plot just in front of STP**, however Nagar Parishad has constructed a storage tank for reuse of this treated water. At the time of visit STP outlet samples collected and analysed for pH-7.28, TSS-18 mg/1, COD-61 mg/1, BOD-14 mg/1 and O&G: 1.8 mg/l. The detailed analysis report is enclosed at **Annexure-X.** **<u>2MLD STP at Khanpur:-47%</u>** construction work has been completed and further **no progress done by the construction agency** i.e. M/s L&T due to stay order from ***Rajasthan High Court, Jaipur from May 2018.*** As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur. **<u>3 MLD STP at Housing Board Colony:-The</u> STP** is located near existing old 4.0MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and commissioned on 28/09/2020. During visit, STP was operational with inlet flow of 0.4 MLD against the 3 MID designed capacity but was found under stabilization stage so sample was not collected. Presently only about 20 % sewer connection is done by the Nagar Parisad. **Due to significant non connection of sewer line, some part of untreated sewage is going towards Dharuheda along with the untreated domestic wastewater of Maheshwari** (village situated in Haryana) and Dharuhera and flowing towards Bestech shopping Centre at	

Dharuhera. During visit, team collected the drain samples at Nagina Garden (Rajastahan), Modern public school after mixing with domestic effluent of Maheshwari village (Haryana) and Flowing waste water near Bestech and accumulated waste at Dharukhera industrial area being generated from Waste Water for analysis of general parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. However it was observed by the team that quantity of waste water flowing toward Bestech (Dharuhera) was very less compared to previous visit in the month of December. 2019.

3.0 MLD STP at Santhalka:-

It is a SBR technology based STP and 100% construction work completed and commissioned on 17/09/2020. During visit, **STP was non operational due to silt deposition in main inlet line**. As there was no outlet flow, sample could not be collected. In addition to above 5 STP's and one 4 MLD existing STP, Nagar Parishad Bhiwadi is also constructing 3 septage systems **with 1.2** MLD sewage treatment capacity.

The combined effluent (domestic and industrial) generated from Bhiwadi Industrial Area is being treated in a 9 MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. The details of drain samples collected is as given below:

Drain Sampling locations	PH	TSS mg/I	COD mg/I	BOD mg/I	Chloride mg/1	Sulphate mg/I	Fluoride mg/I
Nagina marriage Garden	7.3	29	143	21	385	56	0.42
Modem public School	7.44	41	193	39	380	96	0.45
Open drain at Bestech City Center, Dharuhera	7.25	28	200	60	337	99	0.52
Domestic & Industrial	**4.77**	**357**	**2858**	**1420**	**689**	**96**	**0.56**

		effluent accumulated at Dharuheda Industrial Area | | | | | | | | Note: all values are in mg/I except pH. Lab Analysis Report enclosed at **Annexure- XI**	
15.	The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.	RIICO has allotted land measuring 34729mL near Rampura Mundana, Bhiwadi for dumping of non- hazardous industrial solid waste to Bhiwadi Jal Pradhushan Nuwara Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land. Due to non- availability of boundary wall. BJPNT has requested RIICO for construction of boundary wall of this site. The land allotment and SPVC formation. Copy of letter enclosed at **Annexure- XU** It was informed by Senior Regional Manager RIICO Bhiwadi-1, the work order for dumping yard Boundary wall has been awarded on dated 30.01.2020 in favor of Mis Kapoor Singh & Company & the work has been completed on dated 10.09.2020. There was some delay in execution of the work, which was due to Covid-19 lockdown & shortage of laborers. The work has been completed at site. Letter to Chairman, BJPNA for handing over taken over of dumping yard has been issued on dated 04.09.2020. Copy of letter enclosed at **Annexure- XIII**	**Complied**
16.	The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.	As informed by SRM, RIICO, to utilize 100% of the CETP treated effluent, a preliminary project report of amount Rs. 146 Crores for up-gradation of existing CETP to 6MLD ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44(1)PF.S/2018-19/1377 dated 11/12/2018. RlICO has invited bids for appointment of Project Management Consultant for this work on 23.10.2019 but could not be succeeded due to exorbitantly higher rates and	**However, during joint inspection no progress on ground was found.**

		also a single bidder. Accordingly bid was rejected by RIICO on 13.11.2019. After re-tender, *Mis* Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as Project management Consultant on 10.01.2020. PMC has submitted DPR to RJICO in September 2020 for approval of report. After approval from RIICO Head Office and after vetting from the experts of MNIT Tender for said work will be invited.	
17.	Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.	RSPCB, Bhiwadi is collecting samples from outlet of CETP on I fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area.	**Complied**
18.	The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted, the same shall be dealt with utmost expeditiously	It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 corer for the work of up gradation of industrial effluent management system at industrial area Bhiwadi.	**Complied**
19.	It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in the public domain the inspection report as well as analysis reports.	The inspection report/analysis reports are uploaded on official websites of RSPCB.	**Complied**
20.	The applicant and for that matter, any citizen would be at liberty to file objections if it comes to the notice that these reports do not depict the actual ground realities. The above directions shall be carried out by all concerned without delay and default, whosoever is found to be obstructing the compliance shall be liable to be proceeded against for violating the order of the Tribunal and shall be dealt with in accordance with law.	Noted for compliance.	**Noted for compliance**
21.	Vide our order dated 01st March 2017, we had imposed environmental compensation and cost upon the various departments and officers. In the event, these directions are complied with in that event the compensation or the cost imposed shall stand waived, but in the event of default they shall become	Noted the directions.	**Noted the directions.**

	operative and it will be the duty of State of Rajasthan to comply with those orders without any default.		
22.	The Central Pollution Control Board shall also be responsible for keeping general supervision in relation to compliance of these directions. This general directions issued in relation to industrial clusters Bhiwadi shall be adopted and followed by the State Government and all the other concerned authorities with such modifications as may be necessary.	In compliance of the Hon'ble NGT directions, CPCB hold a meeting on 12.04.2018 with officials of Department of Environment, Rajasthan, Rajasthan State Pollution Control Board (RSPCB) and Rajasthan State Industrial Development & Investment Corporation Limited (RIICO), Rajasthan. During meeting, the participants were requested to accomplish various actions within time frame fixed by the Hon'ble NGT and further review of the progress is ongoing.	**CPCB is conducting review meetings regularly with stake holders. The last meeting was held on 13.08.2020**
23.	The industries which were permitted to operate under the orders of the Tribunal and the board was required to inspect the same if their a status report is not filed by the joint inspection team now within two weeks from the today, they shall be liable to be closed.	Inspection of all the 19 industries had been carried out by RSPCB and units were found complying with Environmental laws so no action was required.	**Complied**

Recommendations:

A. ***The Santhalka 3MLD capacity STP and the 0.5 MLD capacity STP at RHB were non-operational due to silt deposition in main inlet lines, the MundanaMeo 2 MLD capacity STP was in operation with inlet flow of 0.7 MLD against the 2 :MLD designed capacity and the Housing Board Colony 3MLD capacity STP was operational with inlet flow of 0.4 MLD against the 3 MLD designed capacity. These STPs are not receiving the full quantity of domestic wastewater due to 20 % sewer connection only. Because of non-connectivity of 100% sewer lines and non-operation of these STPs, the part of untreated - sewage was going towards Dharuhera(Haryana). Therefore, directions may be issued to Municipal Corporation. Bhiwadi for submitting the time bound action plan for early completion of entire sewer connections and proper functioning of constructed STP's.***

B. *During the visit the joint committee has also collected 3 drain samples from Nagina marriage Garden(pH-7.3, TSS-29mg/l, BOD-21mg/l and COD-143mg/l), Modern public School pH-7.44, TSS-4lrng/1, BOD- 39mg/l and COD-193mg/l -) and Open drain at Bestech City Center(pH-7.25, TSS-28mg/l, BOD-·60mg/l and COD-200mg/l). All the drain samples results are within the limits except the BOD values of Modem Public School and Bestech City Center drains whereas the accumulated*

C. *wastewater sample values are 15 to 20 times higher than the drain samples values. The* ***higher concentrations (pH-4.77, TSS-357mg/I, COD- 2858mg/1, BOD-1420mg/l and Fluoride-0.56mg/l) of wastewater accumulated in the open land at the Dharuhera industrial area reveals that industrial effluent from Dharuhera industrial area also mixing with the accumulated wastewater.*** *Therefore directions may be given to HSPCB for identifying the industries which are contributing the industrial effluent accumulated at Dharuhera industrial area.*

D. *During the visit the joint committee members collected the samples of treated waste water pumped from CETP to Khushkhera industrial area where the treated effluent is accumulated in open area and the analysis values found to be* ***pH-6.99, TSS-54 mg/1, TDS-1968 mg/I, COD-293 mg/1, BOD-65mg/1, Chlorides-627 mg/1, Sulphate-302 mg/1, Phosphate:-0.2158 mg/I, Fluoride- 1.1mg/I. from the analysis report that it indicate that the COD, BOD and fluoride values are exceeding the discharge norms of CETP.*** *Therefore directions may be issued to Bhiwadi Jal Pradushan Niwaran Association (BJPNA) for utilization of CETP treated waste water up to the maximum possible extant*

so that treated waste water may not get accumulated in Khushkhera.

E. ***Ministry of Finance, Govt. of India has given a financial sanction of 146 Cores for construction of 6 MLD ZLD plant at CETP Bhiwadi on 11.12.2018. RIICO has invited bids for appointment of Project Management Consultant for the work on 23.10.2019 and rejected the bid due to exorbitantly higher rates and also a single bidder on 13.11.2019. later on retendering done by RIICO, after re-tender M/s Excel Tech Consultancy and Projects Pvt. Ltd. has been appointed as Project management Consultant on 10.01.2020 and the consultant has submitted DPR to RIICO in September 2020 for approval. As per SRM, RIICO Bhiwadi the Tenders for the work will be invited after approval from RIICO Head Office at Jaipur and after vetting from the experts of MNIT, Jaipur. Therefore directions may be issued to RIICO for submitting the time bound action plan for early completion of 6 MLD ZLD project to prevent further damage to the environment.***

F. *Out of 8 villages RO plants are installed in 7 villages but none of them found in operational and all the plants are damaged and the potable water is being supplied to the villagers through tankers as per the demand. As per the Executive Engineer, PITIED, Bhiwadi that the firm M/s. Fontus Water Pvt. Ltd. Delhi had not started work for 0 & M period, therefore contact has been rescind vide letter dated 7.8.2019. After re-tendering the work order for installation and commissioning of all 8 RO plants has been issued vide letter dated 27.08.2020 to M/s. Amera Agency, Tamil Naidu and work will be completed on or before 15.11.2020. In view of the above Additional Chief Engineer PHED NCR Alwar may be directed to submit the time bound action plan to complete the installation and commissioning of RO plants in all the identified villages."*

5. From the above, it is seen that STPs are non-functional due to silt deposition in the inlet lines. They were not receiving the full quantity of the waste because of non-connectivity of sewer-lines. Waste water was getting accumulated in the open land. Treated waste water was also not being utilized but was getting accumulated. RIICO has still not finalized the ZLD project plant at CETP inspite of sanction of funds on 11.12.2018. RO plants

installed in seven villages were not operational. It is also seen that industrial effluent from Dharuheda industrial area is also mixing with the waste water.

6. Response of the RIICO filed on 06.11.2020 is that the work of cleaning of drains in the industrial area has been taken up. Land has been provided for solid waste management, boundary wall has been constructed for dumping yard, letter has been written for setting up of waste treatment plant and for upgrading CETP to ZLD level. Steps are being taken to appoint consultant. Work order has been issued for installation and commissioning of RO. STP is to be provided by the Nagar Parishad. Additional affidavit has been filed by the State of Rajasthan on 07.11.2020 to the effect that there is no flow of effluent from Bhiwadi to the State of Haryana. Direction has been issued for closure of non-compliant polluting industrial units. The construction of new STP is being expedited. RO systems have become operational in three villages and in five villages the same was likely to be completed soon. Phyto/bio remediation and tapping of the drains is to be undertaken by a Special Purpose Vehicle - **Bhiwadi Jal Pradushan Niwaran Association (BJPNA),** under the Chairmanship of ACS Industries.

7. HSPCB has filed its response on 03.02.2021 to the effect that on account of non-connectivity of sewer lines and non-operational of STPs, the untreated sewage was flowing to Dharuhera in Haryana. The HSPCB has already taken steps to prevent any effluent of Dharuhera industrial area flowing to residential area.

8. M.A. No. 72/2020 has been filed on 05.10.2020 for intervention by one Rahul Maheshwari, resident of Bhiwadi, for intervention, disputing the version of the authorities in the State of Rajasthan that remedial

action has been taken. According to him, unsatisfactory state of affairs continues on the ground. He has given following table of comments on the report of the joint Committee:

"

Report of Joint Committee	***Actual ground position***
Point No.1, page 4 says that CETP is compliant.	*The CETP is not complying consistently.* *In response to letter dated* ***06.02.2020*** *of Head Office, RSPCB the Regional Office sent the report admitting that out of 51 samples collected* ***from 01.01.2018 to 31.01.2020,*** *15 samples were exceeding significantly. Copy of letter dated 06.02.2020 and report in reply there is annexed as Annexure-S/1 (Colly). However, as per report submitted vide letter dated 25.09.2019, out of 40 samples collected from 01.01.2018 & onwards, 22 samples were exceeding. Copy of letter dated 25.09.2019 consisting of report is annexed as Annexure-S/2 (Colly).* *Two different reports show that Regional Office, RSPCB is misguiding its Head Office also.* *The BJPNA was served with the Show Cause Notices dated 31.03.2020 and June, 2020 whereby it was directed to appear on 30.03.2020 and 31.06.2020 w.r.t. Environment Compensation. Copy of SCN dated 31.03.2020 and June, 2020 are annexed herewith as Annexure-S/3 (Colly). These letters further says that CETP neither has CTO nor Environmental Clearance as on date.*
Point No. 2, Page No.7 w.r.t. establishment of ZLD facility of 6 MLD CETP	*Despite sanction of Rs.146 crore, no progress achieved. Infact, requisite legal permissions have not been obtained including the Environmental Clearance etc. BJPNA was asked on 06.05.2020 to withdraw the application of EC and to file it through proper channel but no step still has not been taken for last six months.*
Point No. 2, Page No.7 w.r.t. utilization of treated effluents	*Let M/s Honda Two vehicle Ltd. and M/s G-Takt India Pvt Ltd. may be asked to submit the affidavit in this regard. Reality is that effluent was of that quality which destroys the green park of M/s Honda Two vehicle Ltd. Therefore, it stopped to take the supply of CETP effluent stated to be treated.*
Point No.3, Page No.8 w.r.t. Fecal Coliform treatment with Chlorine gas	*The report of disinfection using Chlorine gas is beyond reality. Infact, no chlorine gas is being used. The BJPNA be called upon to submit the bills for procuring the Chlorine gas and payment thereto.*
Point No. 15, Page-20	*Contrary to report, SWM Rules, 2016 not complied within*

"

9. It is further stated in the application:

"1. That 2400 tons of sludge was disposed of in open industrial plot situated at Neelam Chowk in the name of Jay Complex Pvt. Ltd. The applicant sent a complaint on 12.01.2020. Copy of email

dated 12.01.2020 and Media Reports are annexed herewith as ***Annexure-S/4 (Colly).***

It is important to note that a platform has been constructed using hazardous sludge into CETP premises to execute Brick manufacturing plant. If sample is being taken from underneath of that land and their surrounding thereof, the analysis report will reveal the presence of hazardous waste therein.

2. The spent acid of Pickling Units is not being treated scientifically. There is no authorization under hazardous Waste Management Rules with CETP Operator i.e BJPNA. The photographs of fumes of spent acid are annexed herewith as ***Annexure-S/5 (Colly).*** *It shows that how the life of residents is under threat and unsafe. The spent acid is being transported without taking preventive measures."*

10. Further statement has been filed on 05.11.2020 by the said Rahul Maheshwari in continuation of the application alleging discharge of untreated effluents on open land in Bhiwadi. Further comments with regard to the joint Committee report have also been filed by him as follows:

"2. xxx ……xxx ……xxx

1) Point No.1- Page No.4:- CETP is not functioning and effluents at the discharge point are not within the prescribed limits. However, report submitted before the Hon'ble NGT is not showing this clear picture.

2) Page No.7 Point No. 2:- The Plan to setup a ***RO project has not*** *been effectively implemented as amended/new application for Environmental Clearance has not been filed after* ***rejection of previous*** *application in May, 2020. Further, there is no place for establishment of RO project in CETP premises as shown in Layout Plan by BJPNA and as shown in application of EC. The application for EC has not been resubmitted in last 6 months. The modalities between RIICO and BJPNA are still on the ground level* ***and they are just doing basic*** *discussions to shift* ***the responsibility.***

3) Page No.8 Point No.2:- Further no *treated effluents* ***are being used at industrial area Tapukara as said in the report as after the trial it damaged their green park. As committed in the Affidavit Cum Action Plan by Secretary, Department of Environment, Rajasthan in OA 124/2015 on 12th September, 2017 the plan to*** *setup CETP in the nearby industrial areas of Bhiwadi is not at all implemented*

4) *Page 8: - No Chlorine dosing is clone for treatment of fecal coliform*

5) *Dumping Ground of waste: No Compliance of SWM Rules, 2020. No Compliance or any other work is either done by RIICO or CETP administration/BJPNA.*

6) *Page 22:- Point No. 19 & 20. No reports are being updated in public domain. Even after regular complaints RSPCB is reluctant in taking any action irrespective of issuing show cause notices. None of these Show Cause notices are being answered by CETP administration/BJPNA."*

11. Further statement filed by the said intervener on 27.01.2021 is as follows:

"2. xxx ..... xxx .....xxx.....

(a) In regard to Solid Waste Management mentioned at page no.9, 10 of affidavit, the applicant submits as under:

(i) The RIICO cannot get rid of from its liabilities to ensure compliance of SWM Rules, 2016. Merely allotting land is not the compliance of SVVM Rules, 2016. It is further submitted that after allotment of land in 24.01.2018, no development has been carried out in compliance of SWM Rules, 2016 except construction of boundary wall of dumping yard. The State of Rajasthan and the RIICO are merely shifting their responsibilities towards BJPNA which itself is not interested for environmental safeguards. This fact is clear from the letter dated 04.11.2020 issued by the RIICO to Managing Director, BJPNA requesting him to take over Dumping Yard site. Copy of letter dated 04.11.2020 and 04.09.2020 of RIICO addressed to MD, BJPNA are annexed with additional affidavit of State of Rajasthan as Annexure-R112 (Colly) at page No.132-133.

(ii) That establishment of Dumping Yard is not the compliance of SWM Rules, 2016. The Rules requires scientific processing of waste on which the State is silent. No timelines given for establishment of Waste Treatment process. Even, MRF Centre has not been constructed.

(iii) The agreement purported to be executed for Solid Waste Management itself titled as 'For Recycle Plastic Waste management' under the head `Agreement'. It appears that a third party agreement is executed with some Plastic Waste

Management unit. All this is just to create a third party interference for delaying the work and shifting their own responsibility. The RIICO has allocated the plot for Solid Waste Management to the SPV managing CETP and that SPV has signed an MOU with a Plastic Waste Management Company. (Refer Annexure 13 Page 134).

(b) Admittedly, even after 3 years from passing of order dated 12.12.2017 (under execution), no CETP has been established in Chopanki Industrial Area and Khushkhera industrial Area. Even, no timelines prescribed in Additional Affidavit dated 07.11.2020. [Refer page 10, 11 of Addl. Affidavit].

(c) The RIICO is misleading about up gradation of existing CETP to ZLD Level. The applicant submits as under:

(i) GoI sanctioned Rs. 146 Crores on 11.12.2018 for the above project. However, RIICO took more than 1 year in only appointing a consultant.

(ii) The RIICO is taking shelter of obtaining Environmental Clearance without taking sincere steps in this regard. Firstly, BJPNA files application for Amendment in ToR for Environmental Clearance for the RO project only on 29.02.2020. Secondly, said application has been rejected on technical grounds on 06.05.2020. After rejection of EC, no fresh step has been taken to obtain EC."

12. We have heard learned Counsel for the Haryana State PCB, State of Rajasthan and RIICO and also the intervenor and considered the rival submissions. From the above, it is seen that even though the funds were made available to the State of Rajasthan by the Government of India in the year 2018, the upgradation of CETP has not been even started though more than two years have passed thereafter and after more than three years of the order of this Tribunal. Only progress is said to be acquisition of land which by itself is not a solution of the problem. When a serious situation of water pollution has been found and directions issued by this Tribunal in the year 2017 and inspite of funds being available, the problem remains untackled, it may be a clear case of

failure of the authorities to perform their duties, to the detriment of the citizens for which accountability needs to be fixed.

13. Accordingly, while directing the State of Rajasthan and its authorities to take prompt emergency measures in the matter for compliance of rule of law and protection of public health and the environment, we direct the CPCB to assess compensation for the damage caused to the environment so far, after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit, if necessary. This process may be completed within three months. The status of compliance as on 30.04.2021 may be verified by the joint Committee and report furnished by 15.05.2021 by e-mail with a copy to the States of Rajasthan and Haryana to enable them to file their response, if any, before the next date. While verifying the compliance, status of member unit in meeting the PETP norms/standards may also be verified and the mechanism setup for regular monitoring. In view of continuing violation of law inspite of repeated orders of this Tribunal and the funds allotted by the Central Government more than two years ago, the Chairman, Rajasthan State PCB and MD, RIICO may remain present in person by video conference on the next date with their version so that final responsibility for the failure can be fixed in the light of status of compliance on the next date.

List for further consideration on 28.05.2021.

A copy of this order be forwarded to the CPCB, States of Haryana and Rajasthan, Rajasthan SPCB and MD, RIICO by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 04, 2021
Execution Application No. 42/2019
IN Original Application No. 124/2015
(M.A. No. 72/2020)
DV

Annexure-VIII

Most Immediate

F.No.44(1)PF-S/2018-19-1377
Government of India
Ministry of Finance
Department of Expenditure
Public Finance-State Division

New Delhi, 11/12/2018

To,
The Pay & Accounts Officer,
Department of Expenditure,
Ministry of Finance,
New Delhi

Subject: *'On Account' of payment under "Special Assistance-Capital" in 2018-2019.*

Sir,

The undersigned is directed to convey the sanction of the President of India to the payment of **Rs. 14600.00 Lakh (Rupees One Hundred Forty Six Crore Only)** as One Time Special Assistance under Demand No.40 of Department of Expenditure for the "Upgradation of Industrial Effluent Management System of RIICO Industrial Area, Bhiwadi" to the State Government for state's annual plan 2018-2019 as under:

(Rs in lakh)

1.	Rajasthan	14600.00

Total For 1 state = Rs. 14600.00 lakh Only.

2. The amount of above *'Special Assistance-Capital* is being released based on the request of the State Government vide DO letter No.U(5)I/2017-18/CEPT/01 dated 08.06.2018, recommendations received from NITI Aayog vide Office Memorandum F.No.M-13040/22/2018/S-W dated 20.09.2018 and concurrence received vide PMO ID No.4921808/2018-ES.1 dated 09.10.2018 subject to the following conditions:

i. Necessary sanctions/approvals/ compliances required under the statutory or other regulatory regime as applicable would be obtained by the authority (ies) concerned with project (s).

ii. The State Government and the implementing agency shall put in place a monitoring system to ensure that the project(s) achieve its scheduled milestone and envisaged outcomes.

iii. Provisions under GFR-2017 as also GoI directions issued from time to time in relation to Grants-in-Aid to States and utilization certificates in format 12-C of GFR-2017, thereof need to be adhered.

iv. The Special Assistance should be passed on to the implementing agencies/ institutions immediately failing which the amount would be recovered from the State Government with interest for the period of default.

v. The grant being released shall be utilized for the purpose for which it has been sanctioned and it would as such be governed as per provisions contained in the Rule 230 of GFR, 2017.

vi. The State Government while making proposal for release of next instalment shall furnish the Utilization Certificate(s) to the NITI Aayog the prescribed format in Form No 12-C of GFR-2017 supported with project/work-wise details indicating financial and physical progress made thereof. The utilization certificate should also disclose whether the specified, quantified and qualitative target that should have been reached against the amount utilized, were in fact reached and if not, the reasons therefore

vii. The State Government would ensure that there would be no duplication of these project(s) to be executed against the funds being released under other scheme(s).

viii. The State Government would provide the additional amount, if needed for the completion of the project from its own resources.

3. The grant may be released to the State Government immediately.

4. The payments are adjustable in the account of the Central Government in the books under the sub-head indicated as under:-

Grant
Demand NO. 40
3601-GRANT-IN-AID TO STATE GOVERNMENTS
08-GRANTS FOR CENTRAL PLAN SCHEMES
111-SPECIAL ASSISTANCE
09-SPECIAL ASSISTANCE (STATES & UNION TERRITORY GOVERNMENTS)
0035- GRANTS IN AID FOR CREATION OF CAPITAL ASSETS

5. The progressive totals of block grants released to the State Governments under the sub-head at para 4 during the current financial year 2018-2019 so far including amount released in this sanction letter is as follows:

(Rs in lakh)

1.	Rajasthan	15044.11

6. The action taken on this letter may be confirmed and correctness of the progressive totals be indicated.

Yours faithfully,
11/12/18
(Lipika Roy)
Assistant Director (P.F-S)
Ph.2309-5644

Copy To:

1. Addl. Secy./Joint Secy. Govts concerned.
2. Accountant General (A&E), States concerned.
3. DEA, Budget Division, (States Branch), New Delhi.
5. NITI Aayog, SP Divn./FR Divn., New Delhi.
6. Secy, RBI, Central Office, Mumbai.
7. Manager, RBI, CAS, Nagpur.
8. Resident Commissioner, Govts. concerned, New Delhi.
9. Hindi Section for Hindi version.

11/12/18
(Lipika Roy)
Assistant Director (P.F-S)
Ph.2309-5644

C:\REPORT\OPF\FINAL\CDPREP15EMAIL

Report Printed on 06-04-2019

DP Date 11-12-2018

ADJUSTING TRANSACTIONS

Name Of the Account Holder : RAJASTHAN Code : 114 Clearance : DECEMBER 2018 Memo No : 5

ADV NO.	ADVICE DATE	ADVISED BY	TRANSACTON DESCRIPTION	DEBIT(Rs .P)	CREDIT(Rs
208	05-12-2018	113 PUNJAB	Normal IG transaction		
97P	11-12-2018	782 MINISTRY OF MINORITY AFFAIRS	Normal IG transaction SANCTION NO.13/158/2017-MsDP-MoMA MINISTRY OF MINORITY AFFAIRS MULTISECTORAL DEVELOPMENT PROGRAM FOR MINORITIES C DATE 06-DEC-18	35,16,000.00	0
21P	05-12-2018	726A Ministry of Skill Development & Ent	Normal IG transaction SANCTION NO DGT-Schm/15/2018-DDT(SCHM) Ministry of Skill Development & Entrepreneurship SCHEME OF POLYTECHNICS DATE 29-NOV-18	0.00	12,00,00,000
1261P	11-12-2018	715 MIN OF FIN-DEPT OF EXPENDITURE	Normal IG transaction SANCTION NO.44(1)PF-S/2018-19-1377 EXPENDITURE SPECIAL ASSISTANCE(CASP) DATE 11-DEC-18	0.00	146,60,00,000
83	11-12-2018	RBI99 CAS Nagpur	Investment in 14 days Intermediate Treasury Bills		
			Total: Rs	227,31,86,376.10	
			Balance: Rs	227,67,02,415.10	158,95,31,000.00
					68,71,71,415.10

IN THE ACCOUNT OF THIS OFFICE AGAINST THE BALANCE OF RAJASTHAN
AN ENTRY FOR Rs. 68,71,71,415.10 DB HAS BEEN POSTED UNDER ADVICES FROM ACCOUNTS OFFICERS AS DETAILED ABOVE

Regional Director

REF.NO: CAS 10.06.61 / /2003-2004/.

FORWARDED TO

1. The Accounts Officer, Office of the Accountant General (A n E) , Rajasthan, Current Accounts Section III, Bhagwan Das Road, JAIPUR - 302 005.
2. The Financial Commissioner, Finance Department, Government of Rajasthan, JAIPUR - 302 001.

DATED:- 06-04-2019

Haryana State Pollution Control Board

AnneAnnexure

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB

HSPCB/DHR/2016/....4115.... Dated .....6-1-17.....

To,

The Executive Engineer,
HUDA, Dharuhera
Rewari

Sub:- Show cause notice for non-compliance under Water Act,1974 and Air Act, 1981

Whereas industrial Area, Dhauhera was visited on 06.01.2017 with reference to the complaint No.1735/17/2016 received from Haryana Human Right Commission, Panchkula regading effluent flowing towards the premises of complianant.

Whereas it has been observed that Sewarage Disposal Facility provided by HUDA in industrial area is not operational since many days as intimated by Sh.Ramanand, WPO, HUDA, Dharuhera.

Whereas drainage condition of the sewer line is very poor in industrial area Dharuhera and effluent is stagnating at various places in industial area hence causing foul smell.

Whereas as per your Memo No.10866 dated 15.12.2014, you have intimated that estimate for installation of STP of capacity 5MLD at Dharuhera has already earmarked to DTP, Rewari submitted for approval and likely date of completion of STP is 31.12.2016. But no action has been taken till the date.

Whereas no Effleunt Treatment Plant is installed by HUDA for treatment of effluent in Induatrial area, Dharuhera.

Whereas proper disposal of Municipal Solid waste is not provided as per MSW Rules, 2000 as heaps of garbages are causing foul smell and nauisance in the industrial area.

You are being the responsible authority for maintaining the sewerage line and maintenance of the area for disposal of solid waste, it is your responsibility to look into the matter immediately.

In the view of above deficiencies, you are hereby issued Show Cause Notice for 15 days for non-compliance under section 25/26 punishable under section 43/44 of Water Act, 1974 for prosecution as to why action may not be initiated against your department. In case you failed to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and action as per law will be initiated against your department.

Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2016/....4116.... Dated....6-1-17.....

A copy of the above is forwarded to the Administrator, HUDA, Gurgoan for information & necessary action please.

Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2016/....4117.... Dated....6-1-17.....

A copy of the above is forwarded to the Chairman,HSPCB,panchkula for information please.

Regional Officer
Dharuhera Region

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1315
7-3-17

Office of The Exevtive Engineer HUDA Divinsion, Rewari

HUDA Office Complex, Sector – 1 Rewari

To

The Regional Officer,
Haryana State Pollution Control Board,
Dharuhera Region.

Important

Memo No. 1670 Dated 17.02.17

Sub:- **Show Casuse Notice for non-compliance under Water Act, 1974 and Air Act, 1981.**

Ref:- **Please refer to your office letter No. HSPCB/DHR/2016/4115 dated 06.01.2017 addressed to this office and copy addressed to Worthy Administrator, HUDA, Gurgaon on the subject noted above.**

In this regard, it is submitted that the detail reply are as under:-

The work of STP of 5 MLD capacity at Dharuhera has been allotted to the agency and work is in progress. The matter is being followed for its early completion for the treatment of effluent. This work is to be complete within the financial year 2017-18..

Further the tender for work of "Excavation of Katcha Drain / channel for carrying Strom Water / Effluent from NH-8 (Culvert) to outer boundary of Industrial Area, Sec-8 at Dharuhera" has been invited and opened on dated 03.02.2017 and under process of allotment. The same is being started and will be completed within three months.

This is for your kind information and further necessary action please.

DA/- Letter No. 4115 Dt. 06-01-2017

Executive Engineer,
HUDA Division, Rewari.

Endst. No. Dated:-

A copy of the above is forwarded to the Administrator, HUDA, Gurgaon w.r.t. his good office Endst. No. 1539 dated 30.01.2017 for his kind information please.

Executive Engineer,
HUDA Division, Rewari.

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AEE-II
For n.a pl.
1/1
31/1/15

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR6, PANCHKULA
Ph- 0172 -2577870-73 Fax No. 2581201
E-mail: hspcb.pkl@sify.com

No/HSPCB/2014/920 **Dated:-29.12.2014**

To

Sh. Bijender Singh, IAS,
Chief Administrator,
Haryana Urban Development Authority,
Panchkula.

Sub: Show Cause Notice for legal action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 for violation of section 24/25 of the Water Act, 1974.

Whereas COCP No. 1149 of 2011 O & M – Anant Ram Vs Vikas Gupta and another is pending before Hon'ble Punjab and Haryana High Court. Next date of hearing in the case has been fixed for 30.01.2015. In the various orders passed in the contempt petition, Hon'ble High Court has taken an extremely serious view on the non-functioning of STPs/CETPs and non installation of STPs/CETPs in the state of Haryana.

Whereas, number of meetings have been taken by Chief Secretary, Govt. of Haryana from time to time to review the functioning of STPs/CETPs and for installation of new STPs/CETPs by various Departments/Agencies. In these meetings, the Chief Secretary took an extremely serious view on the non functioning of STPs/CETPs. He directed to all the Secretaries/Heads of the Department present in these meetings to take prompt and immediate up gradation measures regarding each STPs/CETPs found to be non-complying and to installed new STPs/CETPs in a fixed time frame.

Whereas Regional officers of Haryana State Pollution Control Board have identified 8 No. Discharging points where HUDA has not installed Sewage Treatment Plants (STPs) and Sewage Effluent is being discharged without any treatment. Legal

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'samples have been collected from these points and Analysis Reports of these samples revealed that parameters are exceeding from the permissible limits. Detail of samples is given below:

Sr. No.	Point of Discharge	Date of monitoring	Parameter of outlet				
			pH	BOD	COD	TSS	O/G
		Limits	5.5 to 9.0	30 m/gl	250 m/gl	100 m/gl	10 m/gl
1	Boosting Pump, Near New Bus Stand, Kurukshetra (SDE, Sub-Div. no. I, SCO-50-51, Sec-13, HUDA, Kuk)	19.11.2014	7.17	60	220.8	94	4
2	session court drain, EE, HUDA, Sector-7, Ambala City	22.11.2014	7.12	54	194.4	36	3.5
3	Ambala City (Nalah of sec-8, 9 & 10) (SDE, HUDA, Sub-Div. No. 2)	22.11.2014	6.68	82	274.4	192	8
4	Nathupur to Najafgarh Nallah, Near Sec-18 Gurgaon (SDE, Sub Div. No.2, Div. No. 1, HUDA, Sec-15(II).	21.11.2014	7.4	210	620	446	23
5	Cess Pool in Roz Ka Meo Industrial Area, Mewat.	19.11.2014	7.9	210	560	442	16
6	Badshapur Drain outside 50 MLD, HUDA.	21.11.2014	7.8	155	360	236	17
7	Dharuhera, Nallaha between Sec- 4 & 6, HUDA, Dharuhera, Distt. Rewari	18.11.2014	7.4	140	368	246	12
8	Bahadurgarh Executive Eng. HUDA, (Outlet of MIE-I & MIE-II	18.11.2014	7.9	140	382.7	130	22

Besides above one discharging point where CETP has not been provided /installed by HUDA has been identified and legal sample has been collected. The sample is exceeding the permissible limit as below:

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Sr. No.	Point of Discharge	Date of monitoring	Parameter of outlet				
			pH	BOD	COD	TSS	O/G
		Limits	5.5 to 9.0	30 m/gl	250 m/gl	100 m/gl	10 m/gl
1	Dharuhera (for Industrial Area, Sewage Disposal Facility, HUDA, Vill. Rajpura, I.A., Dharuhera, Distt. Rewari	18.11.2014	7.5	**140**	**344**	**216**	**11**

From the details mentioned above, it is evident that there are 8 discharging points where STPs have not been provided/installed and the effluents are being discharged more than the prescribed standards. Further there is 01 discharge point identified where CETP has not been installed and the effluents are being discharged much beyond the permissible limits.

Whereas, HSPCB has refused consents under Water (Prevention & Control of Pollution) Act, 1974 for the year 2014-15 to the STPs/CETPs which were not meeting the prescribed parameters. It is obvious that the STPs/CETPs which have been refused consent are running illegally and discharging effluent exceeding the prescribed limits. Besides above samples of 8 no. discharging points where STPs have not been installed and 1 discharge point where CETP has not been installed by the Haryana Urban Development Authority are exceeding the permissible limit. Due to the above said non-compliance, you have rendered yourself liable for legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.

Whereas under the provisions of section 48 of Water (Prevention & Control of Pollution) Act, 1974 where an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

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Provided that noting contained in this section shall render such Head of the Department liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

In view of the above, stated facts, you are therefore directed to show cause within 15 days from the date of receipt as to why legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 may not be initiated against you for the violation of section 24/25 of Water (Prevention & Control of Pollution) Act, 1974. In case you failed to reply within the stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above which will warrant legal action against you under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.

Sr. Env. Engineer-II (H.Q)
For Chairman

Dated:- 29.12.2014

Endst. No/HSPCB/2014/921-932

A copy of the above is forwarded to all the R.O.'s in the field for information and necessary action.

Sr. Env. Engineer-II (H.Q)
For Chairman

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Spot Inspection Report
Haryana State Pollution Control Board, Dharuhera Region

1 Name of the unit CM Grievance portal Complain No. CMOFF/N/2015/44655 Complaint of housing Board dharuhera Sec-6 (sewage water & industrial effluent).

2 Date of inspection 29.04.2015, 1:58 pm

3 Manufacturing process, in brief Sewage & Industrial water in Sec-6

4 Whether obtained NOC or not N.A

5 Whether applied for consent or not N-A

6 Mode of Domestic waste disposal Through HUDA Sewer line in Sec-6 Dharuhera.

7 Source of Trade Effluent industrial & domestic effluent

8 Mode of Discharge Through Sewer line of HUDA in Sec-4 & Sec-6

9 ETP Installed or not HUDA has not installed CETP for industrial effluent & STP for domestic effluent.

10 Source of air Emission NA

11 Acoustic enclosure installed or not NA

12 APCM installed or not NA

13 No. of borewell NA

14 Construction of work NA.

15 Any other special remarks
Complaint attended by undersigned along with complaint Sh. Shailendra Singh on 29.04.2015. At the time of inspection no effluent was found in the locality i.e. housing Board, Sec-6, Dharuhera. However some effluent was found stagnated near the NH-8, near Best-tech. Notice has been issued to HUDA, Rewari to sort out the issue & installation of STP as well as CETP.

Signature of the representative of the unit

(Shailendra Kr. Singh)
President-RWA

(A.K. Bhardwaj)

Signature of verifying Officer

(S.K. Sharma)

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OFFICE OF THE EXECUTIVE ENGINEER HUDA DIVISION REWARI
HUDA Office Building Complex, Sector- 1, Rewari
Tel.:- 01274-222402 *email: - xenrwrhuda@gmail.com*

To

The Regional Officer,
Dharuhera Region,
Haryana State Pollution Control Board,
Dharuhera

Memo No. 10866 Dated. 15/12/14

Subject :- SCN for prosecution & non compliane of section 25/26 read under section 43/44 of water Act, 1974.

Ref. :- Your office memo No. 4107 dt. 11.12.2014 (Addressed to Estate Officer, HUDA Rewari)

In this connection it is intimated that the estimate for construction of 5.00 MLD sewerage treatment plant at Dharuhera for amounting to Rs. 1305.60 Lacs and has already been earmarked by D.T.P. Rewari has been submitted for approval, and likely date of completion of S.T.P. is 31.12.2016.

Keeping in view the above facts it is therefore requested to withdraw the show cause notice please.

Executive Engineer,
HUDA Division,
Rewari.

Endst. No. 10867-69 Dt. 15/12/14

A copy of the above is forwarded to the following for information and further necessary action please.

1 The Administrator, HUDA Gurgaon.
2 The Superintending Engineer, HUDA Circle No.II, Gurgaon.
3 The Estate Officer, HUDA Rewari w.r.t. his office memo No. 5775 dt. 11.12.2014.

Executive Engineer,
HUDA Division,
Rewari.

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HSPCB

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2014/ 4242 44 Dated 22/12/14

To,

The Estate Officer, HUDA,
HUDA Office Complex, Behind Mini Secretariat,
Rewari.

Sub.- Regarding reply of Show cause notice for prosecution under section 43/44 for violation under section 25/26 of Water Act, 1974.

Ref.- Your office Memo No.10866 dated 15.12.2014 & this office letter No. HSPCB/DHR/2014/4107 dated 11.12.2014.

Kindly refer to the subject noted above.

In this connection, it is intimated that the reply submitted by you of this office letter No. HSPCB/DHR/2014/4107 dated 11.12.2014 (Photocopy enclosed) is not satisfactory as you have neither proposed for installation of Common Effluent Treatment Plant (CETP) in industrial area Dharuhera which is needed to be installed by you to treat the treated trade effluent coming from the .ndustries in industrial area Dharuhera falling under jurisdiction of HUDA, nor submitted any time bound action plan for installation of CETP. There is lots of treated trade effluent getting collected in open area of industrial area Dharuhera. There are many complaints received in this office regarding the pollution caused by this stagnated treated effluent. More so, untreated domestic effluent coming from residential area of Dharuhera is being mixed with treated trade effluent due to non-installation of STP and improper arrangement for flow of untreated domestic effluent & causing nuisance in the area.

Whereas, notice have already been issued to you vide letter under reference but you have not complied with the conditions of notices.

Whereas, in case of offences by Government Departments, the Head of the Department shall be deemed to be responsible of the offences under section 48 of the Water Act, 1974.

In view of above deficiencies, you are hereby issued Show Cause Notice for Prosecution for 15 days as to why action under section 25/26 punishable under 43/44 of Water Act, 1974 prosecution action may not be initiated against you. In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above which will warrant legal action under the section 25/26 read as section 43/44 for not installing Common Effluent Treatment Plant (CETP) and Sewage Treatment Plant(STP) to treat the trade/domestic effluent.

Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB/DHR/2014/.....

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for your kind information and further necessary action please.

Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB/DHR/2014/.....

A copy of the above is forwarded to the Executive Engineer, HUDA Division, Rewari for your kind information & further necessary action.

Regional Officer
Dharuhera Region

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LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2014/4107-08 Dated 11/12/14

To,

The Estate Officer, HUDA,
HUDA Office Complex, Behind Mini Secretariat,
Rewari.

Sub.- Show cause notice for prosecution under section 43/44 for violation under section 25/26 of Water Act, 1974.

Ref.- This office letter No. HSPCB/DHR/2009/2884 dated 20.11.2009, 277 dated 05.05.2010, 309-10 dated 10.04.2012, 4857 dated 21.11.2012, 984-85 dated 07.06.2013, 986-87 dated 07.06.2013 & 3290-91 dated 07.11.2014.

Kindly refer to the subject noted above.

Whereas, you have not installed Common Effluent Treatment Plant (CETP)to treat the trade effluent generated by industries and Sewage Treatment Plant (STP)to treat domestic effluent generated by the residential area falling under your jurisdiction in Dharuhera as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

Effluent sample from the Sewage Disposal facility, HUDA, Near Vill. Rajpura, Industrial Area, Dharuhera and Drain in Between HUDA, Sec-4 & Sec-6,Dharuhera was collected by Sh. Harish Kumar, AEE on 18.11.2014 & as per the analysis report No. 1060 and 1061 dated 24.11.2014 released by the Board's Lab at Gurgaon, the following parameters are exceeding the tolerance limits, prescribed under EPA Rules, 1986.

Sr. No.	Parameters	Results in mg/l	Results in mg/l	Limits in mg/l
		SewageDisposalFacility,I.A, Dharuhera, Near Vill.Rajpura	Nallah B/W HUDAsec-4 and sec-6, Dharuhera	
1	SS	216	246	100
2	BOD	140	140	30
3	COD	344	368	250
4	O&G	11	12	10

Copy of analysis report dated 24.11.14 is enclosed for reference as **Annexure-I&II**.

Whereas, notice have already been issued to you vide letter under reference but you have neither complied with the conditions of notices nor even replied to the notices so far.

Whereas, in case of offences by Government Departments, the Head of the Department shall be deemed to be responsible of the offences under section 48 of the Water Act, 1974.

In view of above deficiencies, you are hereby issued Show Cause Notice for Prosecution for 15 days as to why action under section 25/26 punishable under 43/44 of Water Act, 1974 prosecution action may not be initiated against you. In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above which will warrant legal action under the section 25/26 read as section 43/44 for not installing Common Effluent Treatment Plant (CETP) and Sewage Treatment Plant(STP) to treat the trade/domestic effluent.

Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB/DHR/2014/.....

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula with request to direct the Higher Authority of HSIIDC, Haryana in this regard.

Regional Officer
Dharuhera Region

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Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.: 1061
Dated : 24th November,2014

I, hereby, Certify that I **Meeta Sarin** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the **19th** day of **November,2014** from **Sh. Harish Kumar AEE** a sample of liquid Trade/domestic effluent of **M/S Estate Officer, HUDA, Rewari** collected on **18/11/2014** from Sewage Disposal Facility, Village-Rajpura, HUDA for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **19/11/2014** to **24/11/2014** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result	Method of Testing
		Sewage Disposal Facility, Village-Rajpura,HUDA	
1.	Colour	Brownish	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22nd edition)
2.	Odour	Mild	
3.	pH value	7.5	
4.	Suspended Solids mg/l	216	
5.	B.O.D. for 3 days at 27°C mg/l	140	
6.	C.O.D mg /l	344	
7.	Oil & Grease mg/l	11	
8.	Conductivity us/cm	2410	
9.	Phosphate as P mg/l	1.6	
10.	Iron as Fe mg/l	ND	

The condition of the seal , fastening and container on receipt was as follows:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 24th November,2014

M Sarin
Board Analyst

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

To
The Member Secretary
Haryana State Pollution Control Board
C-11, sec. 6, Panchkula (Haryana)

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Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.: 1060
Dated : 24th November,2014

I, hereby, Certify that I **Meeta Sarin** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the **19th** day of **November,2014** from **Sh. Harish Kumar AEE** a sample of liquid Trade/domestic effluent of **M/S Estate Officer, HUDA, Rewari** collected on **18/11/2014** from Nallah Between Sector 4 & 6, HUDA, Dharuhera for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **19/11/2014** to **24/11/2014** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result	Method of Testing
		Nallah Between Sector 4 & 6,HUDA,Dharuhera	
1.	Colour	Brownish	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22nd edition)
2.	Odour	Bad	
3.	pH value	7.4	
4.	Suspended Solids mg/l	246	
5.	B.O.D. for 3 days at 27°C mg/l	140	
6.	C.O.D mg /l	368	
7.	Oil & Grease mg/l	12	
8.	Conductivity us/cm	1810	
9.	Phosphate as P mg/l	1.4	
10.	Iron as Fe mg/l	ND	

The condition of the seal , fastening and container on receipt was as follows:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 24th November,2014

M Sarin
Board Analyst

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

To

The Member Secretary
Haryana State Pollution Control Board
C-11, sec. 6, Panchkula (Haryana)

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HARYANA STATE

Regional Office
Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enclave, Sohna Road, Hanuman Mandir,
Dharuhera Region at Dharuhera, District-Rewari,
Ph. No. 01274-244440, 244241

No. HSPCB/DHR/2013/.....

Dated .....

To

Executive Engineer,
HUDA, Dharuhera
Distt-Rewari

Sub.- Show cause notice for prosecution & non compliance of sec. 25/26 read under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.

Whereas Dharuhera residential sector is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the residential area located in the Sec. 4 & 6 Dharuhera.

Whereas during inspection, it was found that you have not installed STP (Sewage Treatment Plant) for the treatment of effluent generated from residential sector of your jurisdiction.

Whereas the effluent of the residential area in lying stagnant and created cess pools at different locations in the residential sector thereby polluting the underground water. No STP has been installed to treat the effluent of this residential sector. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment.

Whereas you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas you have not obtained mandatory consent to establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974.

Whereas it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby directed to submit time bound action plan within 10 days otherwise legal action will be initiated against you for non installation of STP for the treatment of effluent generated from the residential sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action under the section 25/26 read as section 43/44 for not installing STP for the treatment of effluent generated from your jurisdiction as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

Regional Officer
Dharuhera Region
Dated. 7/6/13

Endst. No. HSPCB/DHR/2013/..984-85

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action.

Regional Officer
Dharuhera Region

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(35)

Regional Office
Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enclave, Sohna Road, Hanuman Mandir,
Dharuhera Region at Dharuhera, District-Rewari,
Ph. No. 01274-244440, 244241

No. HSPCB/DHR/2012/ 4857 Dated 21/11/12

To

The Executive Engineer,
Haryana Urban Development Authority (for Dharuhera)
Distt-Rewari

Sub.- Show cause notice for non compliance under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

Ref.- This office letter no. 309 dt. 10-04-12

Whereas Dharuhera industrial area is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the industrial units located in the area.

Whereas during inspection, it was found that you have not installed CETP (Common Effluent Treatment Plant) for the treatment of effluent generated from industrial sector of your jurisdiction.

Whereas the effluent of the industrial units in lying stagnant and created cess pools at different locations in the industrial sector thereby polluting the underground water. No CETP has been installed to treat the effluent of this industrial segment. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment. Civic authorities have shown inability to cope up with the present situation as there is no remedy to dispose off the effluent.

Whereas you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas you have not obtained mandatory consent to establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974.

Whereas it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby given show cause notice for 15 days as to why legal action may not be initiated against you for non installation of CETP for the treatment of effluent generated from the industrial sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action under the section 25/26 read as section 43/44 for not installing CETP for the treatment of effluent generated from your jurisdiction as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

Regional Officer
Dharuhera Region

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Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

SPCB

HSPCB/DHR/2014/3290-91

Dated...7/11/2014

To,

Executive Engineer,
HUDA, Dharuhera
Distt-Rewari

Sub.- **Show Cause Notice for prosecution & non compliance of section 25/26 read under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.**

Ref.- This office letter No. HSPCB/DHR/2012/3922 dated 12.09.2012 & 984-85 dated 07.06.2013

Kindly refer to the subject noted above.

Whereas, Dharuhera residential sector is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the residential area located in the Sec. 4 & 6 Dharuhera.

Whereas, during inspection, it was found that you have not installed STP (Sewage Treatment Plant) for the treatment of effluent generated from residential sector of your jurisdiction.

Whereas, the effluent of the residential area is lying stagnant and created cess pools at different locations in the residential sector thereby polluting the underground water. No STP has been installed to treat the effluent of this residential sector. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment.

Whereas, you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas, you have not obtained mandatory Consent to Establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby again directed to submit time bound action plan within 10 days otherwise legal action will be initiated against you for non installation of STP for the treatment of effluent generated from the residential sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action under the section 25/26 read as section 43/44 for not installing STP for the treatment of effluent generated from your jurisdiction as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

7/11/14
Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2014/....
Dated.....

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action.

Regional Officer
Dharuhera Region

P. for Secy Note 11/11/14

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(32)

Regional Office
Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enclave, Sohna Road, Hanuman Mandir,
Dharuhera Region at Dharuhera, District-Rewari,
Ph. No. 01274-244440, 244241

HSPCB/DHR/2010/2777 Dated 5/5/10

Reminder

The XEN,
Haryana Urban Development Authority, (for Dharuhera)
Distt- Rewari

ub- **Non compliance of the provisions of Water (Prevention & Control of Pollution) Act, 1974.**

This office letter no. 2884 Dated 20-11-09

Whereas Dharuhera industrial area is developed & maintained by HUDA and is also sponsible for the proper & effective treatment of the final discharge from the industrial iits located in the industrial area. About 3-4 MLD of trade & domestic waste is discharged om the industrial units which ultimately finds its way into a big cess pool thereby polluting ie underground water. No CETP is installed to treat the discharge of the industrial area.

Whereas sewer line of the industrial area is found non functional & choked resulting the leakage of effluent here & there thereby causing nuisance & environmental egradation.

Whereas you have not applied for the consent of the Board under section 25/26 of he Water Act, 1974 which is a gross violation under the said act & may render yourself able for action under section 43/44 of the Water Act.

You are given show cause notice for 15 days as to why prosecution proceedings ider section 43/44 of Water Act may not be initiated against you for violating the provisions of Water Act.

Regional Officer
Dharuhera Region

Dated 5/5/10

Endst. No. HSPCB/DHR/10/2778

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information & necessary action please. It is requested that competent authority of HUDA May be given hearing at H.O. level & it may be impressed upon the authority to provide proper & adequate CETP in the Dharuhera industrial area & submit the Water management plan based on cleaner technology to achieve zero discharge.

Regional Officer
Dharuhera Region

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Haryana State Pollution Control Board

HSPCB

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2014/4107

Dated 11-12-14

To,

The Estate Officer, HUDA,
HUDA Office Complex, Behind Mini Secretariat,
Rewari.

Sub.- Show cause notice for prosecution under section 43/44 for violation under section 25/26 of Water Act, 1974.

Ref.- This office letter No. HSPCB/DHR/2009/2884 dated 20.11.2009, 277 dated 05.05.2010, 309-10 dated 10.04.2012, 4857 dated 21.11.2012, 984-85 dated 07.06.2013, 986-87 dated 07.06.2013 & 3290-91 dated 07.11.2014.

Kindly refer to the subject noted above.

Whereas, you have not installed Common Effluent Treatment Plant (CETP)to treat the trade effluent generated by industries and Sewage Treatment Plant (STP)to treat domestic effluent generated by the residential area falling under your jurisdiction in Dharuhera as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

Effluent sample from the Sewage Disposal facility, HUDA, Near Vill. Rajpura, Industrial Area, Dharuhera and Drain in Between HUDA, Sec-4 & Sec-6,Dharuhera was collected by Sh. Harish Kumar, AEE on 18.11.2014 & as per the analysis report No. 1060 and 1061 dated 24.11.2014 released by the Board's Lab at Gurgaon, the following parameters are exceeding the tolerance limits, prescribed under EPA Rules, 1986.

Sr. No.	Parameters	Results in mg/l	Results in mg/l	Limits in mg/l
		SewageDisposalFacility,I.A, Dharuhera, Near Vill.Rajpura	Nallah B/W HUDAsec-4 and sec-6, Dharuhera	
1	SS	216	246	100
2	BOD	140	140	30
3	COD	344	368	250
4	O&G	11	12	10

Copy of analysis report dated 24.11.14 is enclosed for reference as **Annexure-I&II**.

Whereas, notice have already been issued to you vide letter under reference but you have neither complied with the conditions of notices nor even replied to the notices so far.

Whereas, in case of offences by Government Departments, the Head of the Department shall be deemed to be responsible of the offences under section 48 of the Water Act, 1974.

In view of above deficiencies, you are hereby issued Show Cause Notice for Prosecution for 15 days as to why action under section 25/26 punishable under 43/44 of Water Act, 1974 prosecution action may not be initiated against you. In case you fail to comply with the deficiencies mentioned above within 15 days, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above which will warrant legal action under the section 25/26 read as section 43/44 for not installing Common Effluent Treatment Plant (CETP) and Sewage Treatment Plant(STP) to treat the trade/domestic effluent.

Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB/DHR/2014/.....

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula with request to direct the Higher Authority of HSIIDC, Haryana in this regard.

Sd/-
Regional Officer
Dharuhera Region

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Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2014/.....2292-93

To,

Dated.....07.11.14

Executive Engineer,
HUDA, Dharuhera
Distt-Rewari

Sub.- Show Cause Notice for prosecution & non compliance of section 25/26 read under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.

Ref.- This office letter No. HSPCB/DHR/2012/309-10 dated 10.04.2012, 4857 dated 21.11.2012 & 986-87 dated 07.06.2013

Kindly refer to the subject noted above.

Whereas, Dharuhera industrial area is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the industrial units located in the area.

Whereas, during inspection, it was found that you have not installed CETP (Common Effluent Treatment Plant) for the treatment of effluent generated from industrial sector of your jurisdiction.

Whereas, the effluent of the industrial units is lying stagnant and created cess pools at different locations in the industrial sector thereby polluting the underground water. No CETP has been installed to treat the effluent of this industrial segment. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment.

Whereas, you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas, you have not obtained mandatory Consent to Establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby again directed to submit time bound action plan within 10 days otherwise legal action will be initiated against you for non installation of CETP for the treatment of effluent generated from the industrial sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action under the section 25/26 read as section 43/44 for not installing CETP for the treatment of effluent generated from your jurisdiction as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB/DHR/2014/.....

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action.

Regional Officer
Dharuhera Region

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Regional Office
Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enclave, Sohna Road, Hanuman Mandir,
Dharuhera Region at Dharuhera, District-Rewari,
Ph. No. 01274-244440, 244241

No. HSPCB/DHR/2012/ 4857

Dated 21/11/12

To

The Executive Engineer,
Haryana Urban Development Authority (for Dharuhera)
Distt-Rewari

Sub.- Show cause notice for non compliance under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

Ref.- This office letter no. 309 dt. 10-04-12

Whereas Dharuhera industrial area is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the industrial units located in the area.

Whereas during inspection, it was found that you have not installed CETP (Common Effluent Treatment Plant) for the treatment of effluent generated from industrial sector of your jurisdiction.

Whereas the effluent of the industrial units in lying stagnant and created cess pools at different locations in the industrial sector thereby polluting the underground water. No CETP has been installed to treat the effluent of this industrial segment. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment. Civic authorities have shown inability to cope up with the present situation as there is no remedy to dispose off the effluent.

Whereas you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas you have not obtained mandatory consent to establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974.

Whereas it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby given show cause notice for 15 days as to why legal action may not be initiated against you for non installation of CETP for the treatment of effluent generated from the industrial sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action under the section 25/26 read as section 43/44 for not installing CETP for the treatment of effluent generated from your jurisdiction as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

Regional Officer
Dharuhera Region

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HARYANA STATE

Regional Office
Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enclave, Sohna Road, Hanuman Mandir,
Dharuhera Region at Dharuhera, District-Rewari,
Ph. No. 01274-244440, 244241

No. HSPCB/DHR/2011/.....

Dated .....

To

The Executive Engineer,
Haryana Urban Development Authority (for Dharuhera)
Distt-Rewari

Sub.- Show cause notice for prosecution under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974.

Whereas Dharuhera industrial & residential area (Sec.-4&6) is developed & maintained by HUDA and is also responsible for the proper & effective treatment of the final discharge from the industrial units/residents located in the area.

Whereas during inspection, it was found that you have not installed CETP (Common Effluent Treatment Plant) for the treatment of effluent generated from industrial/ residential sector of your jurisdiction.

Whereas the effluent of the industrial units in lying stagnant and created cess pools at different locations in the industrial/residential sector thereby polluting the underground water. No CETP has been installed to treat the effluent of this industrial/residential segment. The stagnant water in the cess pools is undoubtedly polluting the under ground water & may pose a serious threat to the environment. Civic authorities have shown inability to cope up with the present situation as there is no remedy to dispose off the effluent.

Whereas sample was collected from the cess pools due to discharge of untreated effluent and as per analysis report no. 1197 dt. 21-02-12 the parameters are exceeding the prescribed limits of the Board.

Whereas you are fully responsible for the treatment of effluent generated in your jurisdiction.

Whereas you have not obtained mandatory consent to establish/NOC & Consent to Operate from the Board under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as per notification dt. 01-04-2010.

Whereas show cause notice for prosecution under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 was issued to your vide this office letter no. 2884 dt. 20-11-09 & 277 dt. 05-05-10 but you have neither complied nor replied to the above mentioned show cause notice so far.

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Whereas it is evident that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intensely.

In view of above, you are hereby given final show cause notice for 15 days as to why legal action prosecution may not be initiated against you for non installation of CETP for the treatment of effluent generated from the industrial/residential sector. In case you fail to comply with the deficiencies mentioned above within stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action/ prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974.

This may be treated as most urgent.

Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2012/3870 Dated..16/4/12

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action please with a request to take up this matter with higher authorities of HUDA for early compliance to avoid the legal complication against the HUDA being a Govt. Agency.

Regional Officer
Dharuhera Region

SP DHARUERA 123106
E H445025464 IN
Counter No:1 OP-Code:2
To:EXECUTIVE ENGINEER,HUDA
REWARI. PIN:122000
From:HSPCB . DHR
Wt:20grams.
Amt:25.00 . 26/04/2012 . 11:04
Taxes:Rs.3.35<<Track on www.indiapost.gov.in>>

India Post

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HSPCB

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274 244241
E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2018/ 1420 Dated 19/2/18

To

The Executive Engineer, HUDA,
HUDA Office Complex, Behind Mini Secretariat,
Rewari.

Sub.- Show Cause Notice for prosecution for violation of section 25/26 of Water Act under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 & section 21/22 of Air Act under section 37/38 of Air (Prevention & Control of Pollution) Act, 1981 and under section 15 read under section 19 of the Environment(Protection) Act, 1986 for non-complying the provisions of Hazardous and Other Waste (Mangement and Transboundry) Rules, 2016, Solid waste management Rules, 2016.

Ref.- Visit of Dharuhera Industrial Area and vicinity on 12.04.2018 by Deputy commissioner, Rewari, SDM Rewari, Vice President, Rewari Chamber of Commerce & industry and officers of HSPCB.

Kindly refer to the subject noted above.

Whereas Dhauhera Industrial Area was visited on 12.04.2018 by Deputy commissioner, Rewari, SDM Rewari,Vice President Rewari Chamber of Commerce & industry and officers of HSPCB.

Whereas this office issued show cause notice for prosecution vide this office letter No.4242 dated 22.12.2014. For which reply submitted by you was not proper as you have neither installed CETP for the treatment of trade effluent of industrial area, Dharuhera nor submitted any plan for that.

Whereas you have neither installed Common Effluent Treatment Plant (CETP) in industrial area, Dharuhera, which is needed to treat the treated trade effluent coming from the industries in industrial area, Dharuhera, falling under jurisdiction of HUDA, nor submitted any time bound action plan for installation of CETP.

Whereas lot of treated trade effluent getting collected in open area of industrial area Dharuhera. There are many complaints received in this office regarding the pollution caused by this stagnated treated effluent. More so, untreated domestic effluent coming from residential area of Dharuhera is being mixed with treated trade effluent due to non-installation of STP & causing nuisance in the area.

Whereas during visit of industrial area, environmental hazard was observed at various open sites in the shape of stagnated effluent crearting cess pools pockets, which are serious concerns.

Whereas unscientific disposal of hazardous waste and solid waste was being observed in the vacant land of industrial area, Dharuhera, which is causing nuisance in the area.

Whereas, notices have already been issued to you by this office many times in past also but you have not complied with the conditions of notices.

In view of the above, you are hereby given show cause for 15 days as to why prosecution action may not be taken against you and official responsible for above said violations under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and 37/38 of Air (Prevention and Control of Pollution) Act, 1981 and under section 15 read under section 19 of the Environment(Protection) Act, 1986 for violation under Hazardous and other waste (Mangement and Transboundry) Rules, 2016, Solid waste management Rules, 2016 for non compliance of the shortcomings mentioned above

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In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above and action u/s 25/26 of Water Act under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21/22 of Air Act under section 37/38 of Air (Prevention & Control of Pollution) Act, 1981 and under section 15 read under section 19 of the Environment (Protection) Act, 1986 for violation under Hazardous and Other Waste (Mangement and Transboundry) Rules, 2016, Solid waste management Rules, 2016, shall be initiated against you and responsible officials without giving any further notice. Your reply must reach within stipulated time period alongwith present addresses of all the responsible officials of the your authority failing which it will be presumed that you have nothing to say in this regard and further action will be intitiated against you without any notice and time.

It be treated as Most Urgent.

Regional Officer
Dharuhera Region
Dated.....19/7/18

Endst. No. HSPCB/DHR/2018/..1491

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board Panchkulafor your kind information and further necessary action please.

Regional Officer
Dharuhera Region

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Office of The Sub Divisional Engineer HUDA Sub Divn. No. I, Rewari

HUDA Office Complex, Sector – 1 Rewari

To

FR 26/9
SC-B/AEE-I/AEE-II/AEE-III/JEE
/CLERK
R.O

The Regional Officer,
Haryana State Pollution Conrol Board,
Regional Office, Lala Nemi Chand Singhal Enclave,
Sohna Road, Near Punjab Nation Bank, Dharuhera.

Memo No. 807 Dated 25-09-17

Subject:- Representation of Rewari Chamber of Commerce and Industry.

Ref:- Please refer to your office Letter No. HSPCB/DHR/2017/1781 dated 05.09.2017 addressed to the Executive Engineer, HUDA Division, Rewari.

On the above cited subject, it is submitted that the matter regarding disposal of garbage relates to the O/o Estate Officer, HUDA, Rewari.

This is for your kind information and further necessary action please.

Sub Divisional Engineer,
HUDA Sub Division No. I
Rewari

Endst. No. Dated:-

A copy of the above is forwarded to the following for information and further necessary action please:-

1. The Estate Officer, HUDA, Rewari alongwith copy of letter as received from Regional Officer, Haryana State Pollution Control Board, Dharuehra Region.
2. The Executive Engineer, HUDA Division, Rewari w.r.t. your office letter No. 6999 dated 14.09.2017.

Sub Divisional Engineer,
HUDA Sub Division No. I
Rewari

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OFFICE OF THE ESTATE OFFICER, HUDA, REWARI.

To

The Executive Engineer,
HUDA, Division, Rewari.

Memo No. Dated:-

Sub:- SCN for prosecution & non compliance of section 25/26 read under section 43/44 of water Act, 1974.

In this connection, it is intimated that a latter vide memo no. HSPCB/DHR/2014/ 3290 dated 07.11.2014 regarding Common Effluent Treatment Plant (CETP) received from Haryana State Pollution Control Board was forwarded to you by email on dated 07.11.2014 for taking necessary action as the matter relates to your office. Now this office has again received a notice no. HSPCB/DHR/2014/ 4107 dated 11.12.2014 from the above said board which is enclosed here with a request to take prompt action under intimation to this office.

Estate Officer,
HUDA, Rewari.

Endst No. 5777 Dated:- 11/12/2014

A copy of the above is forwarded to the following for information:-

1. The Administrator, HUDA, Gurgaon.
2. Regional Officer, Dharuhera Region, Haryana State Pollution Control Board, Dharuhera- for information with reference to your letter No HSPCB/DHR/2014/3290 dated- 07.11.14 addressed to Executive Engineer, HUDA Division Rewari and HSPCB/DHR/2014/4107 dated. 11.12.2014.

Estate Officer,
HUDA, Rewari.

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Office of the Executive Engineer, HUDA Division, Rewari

HUDA Office Complex, Sector-1, Rewari
Tel. 01274-222402 E-mail: xenrewarihuda@gmail.com

To

Sh. Rajbir Singh Rathee, Contractor,
R/o VPO- Sisarkhas, Tehsil Meham,
District- Rohtak.

Memo No. 5304 **Dated** 18-05-16

Sub: **Construction of 5 MLD capacity Main Pumping Station (MPS) and Sewerage Treatment Plant (STP) based on Sequential Batch Reactor (SBR) Technology and all other works contingent thereto including Design, Construction of Civil Works, Supply of Mechanical, Electrical & Instrument Works, Erection, Testing , Commissioning along with operation and maintenance for 5 years after stabilization period of 90 days on turnkey basis complete in all respect at Dharuhera, Haryana.** **E/M Rs. 18.00 Lacs**

Reference: **Your E-tender Price Bid dated 30.03.2016.**

Under the authority of Haryana Urban Development Authority of your lowest E-tender dated 30.03.2016 approval accorded vide Chief Engineer-I, HUDA, Panchkula Memo No. CE/EE(W)/CHD(G)/Supdt. (E)/16/6772 dated 16.05.2016 and further conveyed by Additional Chief Engineer, HUDA, Gurgaon vide Memo No. 828 dated 17.05.2016 & Superintending Engineer, HUDA, Circle No. II, Gurgaon vide Endst. No. 7749 dated 17.05.2016 for the work cited as subject is hereby allotted to you at the following rates, terms and conditions & condition of approved DNIT is hereby conveyed:-

Sr.No.	Description	Qty.	Rates (In Rs.)	Amount (In Rs.)
1	Construction of 5 MLD capacity main pumping station (MPS) and Sewerage Treatment Plant (STP) based on sequential batch reactor (SBR) technology and all other works contingent thereto including design, construction of civil works, supply of Mechanical, Electrical & Instrumentation works, Erection, Testing, Commissioning alongwith operation and maintenance for 5 years after stabilization period of 90 days on turnkey basis complete in all respect at Dharuhera, Haryana **Note:- i.** It is certified that no material of any kind shall be issued by the department for execution of this work. ii. Any condition given on this page shall not be considered and offer will be summarily reject.	1 No. complete job.	7,37,00,000/-	7,37,00,000/-
	Total			**7,37,00,000/-**
	Rupees Seven Crore Thirty Seven Lacs Only			

S.E.9.

Time Limit: **18 (Eighteen) Months for construction, 3 months for testing / trial run: one year defect liability period including operation/maintenance and further operation/mtc. of plant for four years to be reckoned w.e.f. date of allotment of work.**

The above approval is subject to the following conditions:-

1. The expenditure for the whole scope of work as covered in the approved NIT will restricted to the tune of ₹ 7,37,00,000/- (Rupees Seven Crore Thirty Seven Lacs Only) *including operation & mtc. of five years after stabilization period of 90 days* and no excess liability will be allowed to be incurred on the above work without the prior approval of this office in writing.
2. The above approval is subject to budget provision.
3. The work will be taken in hand only after approval of work design and drawing by competent authority.
4. The work will be taken in hand only after approval of work design and drawing by Superintending Engineer.
5. No change of specification will be allowed to be done on the work by you at your level without the prior permission of this office in writing.
6. The instruction issued by C.E., HUDA, Panchkula letter No. 1442 dated 01.02.2016 conveying approvals to the DNIT will also apply.
7. The instruction circulated by C.E. office vide letter No. 8181-82 dt. 07.08.1995 and No. 9634-35 dt. 22.09.1995 will be immediate be followed meticulously.
8. The instruction issued vide while conveying approval to terms of reference will also apply.
9. There will be no excess over the provision made in approved estimate for the work which will be ensured by the Executive Engineer concerned.
10. Clause-I of the approved DNIT/Tender shall be made applicable in the interest of work completion.
11. The Third Party Inspection will be got done from M/s WAPCOS Ltd., as per instructions/guidelines issued vide CE, HUDA, Panchkula letter No. 14602-14 dated 10.11.2015 @ 0.5% + Service Tax as applicable of cost of work for which separate agreement will be made by undersigned with M/s WAPCOS Ltd. as per instruction already issued.

In addition, the additional scope of TPI agency (as listed as Annexure-I) shall also be made the part of agreement of TPI agency which will be additional of TPI work, stands circulated vide Chief Administrator, HUDA, Panchkula letter dated 10.11.2015.

Documents containing the details of terms and conditions of the contract which stands concluded with the above communications are under preparation in this office and you are requested to attend the office of the undersigned on any working day to sign the same within 15 days from the date of issue of this communication. Please note that no payment will be made to you till such time the documents mentioned above is signed by you. You are further requested to contact the Sub Divisional Engineer, HUDA, Sub Division No. II, Rewari for starting the work immediately.

Executive Engineer,
HUDA Division, Rewari

DA/- Check List

Annexure-XI

Office of the Executive Engineer, HSVP Division, Rewari

HSVP Office Complex, Sector-1, Rewari

Tel. 01274-222402 *E-mail: xenrewarihsvp@gmail.com*

To

The Regional Officer,
HSPCB, Dharuhera

Memo No. 162-565 **Dated.** 16-09-2021

The desired information is as under :-

Name :-	5 MLD STP HSVP Dharuhera
Address :-	Green belt of Sec-6 Near NH-8 Dharuhera
GPS Cordinates :-	28.211804 N, 76.794348 E
Authority :-	Executive Engineer, HSVP Division, Rewari
Deptt. :-	Haryana Shahri Vikash Pradhikaran
Capacity installed :-	5 MLD
Sector Covered :-	Sector-4A & Sector-6 Part-I & II, Dharuhera
Capacity (operational)	1.75 MLD
Commissioning date :-	01 July 2019
Pathway of sewerage :-	Through pipe
Operating agency :-	Sh. Rajbir Singh Rathee Contractor
Final disposal :-	Masani Barriage
Fresh water supplied :-	2.00 MLD
Sewer generation 2019 :-	1.5 MLD
Sewer generation in 2020 :-	1.62 MLD
Sewer generation in 2021 :-	1.75 MLD

Executive Engineer
HSVP Division, Rewari

Annexure-XII

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 94

Date: 5th Oct, 2021

To

Sh Surender Chauhan
Chairman
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT)
Common Effluent Treatment Plant
Opposite New Bus Stand
Tijara Road ,Bhiwadi
Tehsil- Tijara, Dist- Alwar
Rajasthan, 301019

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I)**

In compliance of the Hon'ble NGT order dated 4.2.2021, the assessment of the compensation for the damage caused to the environment so far by the responsible organization/Trust i.e. RIICO & BJPNT was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy enclosed as **Enclosure-II)**:

2. The CETP control the discharges at the outlet points.

The Environmental Compensation (EC) was assessed for not meeting the prescribed discharge standards. The period of non-compliance considered from the date of order of Hon'ble NGT i.e. 12.12.2017 to the Hon'ble Tribunal order dated 4.2.2021 wherein CPCB was directed to assess the damage caused to the environment. The fortnightly monitoring reports of Rajasthan SPCB, Bhiwadi was considered for the calculation of non-compliance period. The violation was observed for 10 parameters viz. Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Lead (Pb), Cadmium

(Cd), Sulphides, Chloride, Fluoride (F-), Iron (Fe), Total Kjheldahl Nitrogen (TKN), Ammonical Nitrogen w.r.t. the prescribed discharge standards.

It is kindly requested to submit your response on the above assessment to this office on or before 12th October 2021 via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. Sh K K Kothari, Sr Regional Manager, RIICO Limited Unit-I, Bhiwadi Tehsil- Tijara, Dist- Alwar : *For submitting the response on or before 12th October 2021* via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, *please*

2. Shri Ashutosh A.T. Pednekar Managing Director RIICO, Udyog Bhawan, Tilak Marg, Jaipur, Rajasthan, INDIA : *For kind information & necessary action please*

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with CETP Trust for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 915

Date: 5th Oct, 2021

To

Sh Surender Chauhan
Chairman
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT)
Common Effluent Treatment Plant
Opposite New Bus Stand
Tijara Road ,Bhiwadi
Tehsil- Tijara, Dist- Alwar
Rajasthan, 301019

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

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Encl: As above

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Regional Director

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2. Shri Ashutosh A.T. Pednekar Managing Director RIICO, Udyog Bhawan, Tilak Marg, Jaipur, Rajasthan, INDIA : *For kind information & necessary action, please*

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
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For kind information, please

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Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/96

Date: 5th Oct, 2021

To

Sh Surender Chauhan
Chairman
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT)
Common Effluent Treatment Plant
Opposite New Bus Stand
Tijara Road ,Bhiwadi
Tehsil- Tijara, Dist- Alwar
Rajasthan, 301019

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

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क्षेत्रीय निदेशालय (मध्य) केन्द्रीय प्रदूषण नियंत्रण बोर्ड 'परिवेश भवन' पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल 462016 (म.प्र.)
फैक्स : 0755-2775587, ईपीएबीएक्स : 2775385, 2775386, Website : www.cpcb.nic.in, E-mail : cpcb.bhopal@gmail.com
Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032
Tel.: (011) 43102030, Fax : 011-22304948, 22307078, 22307079, Website : www.cpcb.nic.in

(Cd), Sulphides, Chloride, Fluoride (F-), Iron (Fe), Total Kjheldahl Nitrogen (TKN), Ammonical Nitrogen w.r.t. the prescribed discharge standards.

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Encl: As above

(P Jagan)
Regional Director

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2. Shri Ashutosh A.T. Pednekar Managing Director RIICO, Udyog Bhawan, Tilak Marg, Jaipur, Rajasthan, INDIA : *For kind information & necessary action, please*

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For kind information, please

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Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
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(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 103

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Respected Sir,

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16. ***The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.***

As, the financial sanction of Rs. 146 Cr was issued from Ministry of Finance, GOI, New Delhi on 11.12.2018 and **No progress** on the ground was made after 24 months (i.e. 10.12.2020) after the sanctioning of the fund. The period after 10.12.2020 to 4.2.2021 (the order date vide Hon'ble NGT directed CPCB to assess the Environmental compensation) was considered as non-compliance period for the EC assessment.

By installing the 6MLD Zero Liquid Discharge (ZLD) plant, daily extraction of 6 Million Litre groundwater during the non-compliance period and negative environmental externality due to discharge of CETP treated effluent can be avoided.

Considering the above, The Environmental Compensation (EC) was assessed for the period from 11.12.2020 (24 months after the fund sanction date i.e. 11.12.2018) to 4.2.2021 (the Hon'ble NGT order date in O.A. 124 of 2015 for assessing the EC for the damage to the environment) based on the extraction of ground water for industrial purpose. As per the Dynamic Ground water Resources Assessment of India - 2017, Tijara Tehsil of village Bhiwadi is categorized under OVER-EXPLOITED.

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Copy to:

1. The Principal Secretary
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   Govt of Rajasthan
   Secretariat
   Jaipur, Rajasthan

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(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 105

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

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For kind information, please

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Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
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(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/104

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

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(P Jagan)
Regional Director

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   Govt of Rajasthan
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   Managing Director
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For kind information & necessary action, please.

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For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan - *Followup with RIICO for submitting the response.*

Regional Director

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Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
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(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/112

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I,
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

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11. We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.

The joint committee of MoEFCC, CPCB & RSPCB reported the status of industrial Solid Waste Management by the RIICO as **NON-COMPLIED** in their recent report in compliance of Hon'ble NGT order dated 4.2.2021.

Secondly, during the field visit on 16th & 17th September, 2021, it was observed that the drains of Bhiwadi town were found chocked at various market places and water logging was observed whereas no heavy rain was recorded on these days. As per the Municipal Council, Bhiwadi, there is a gap of 10T in MSW generation and collection. The solid waste management found not complied as per the SWM Rules, 2016.

The assessment of the environmental compensation for the failure to implement solid and other waste management rules comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered from the expiry of the extension dates i.e. 30.6.2020 for the compliance of the SWM Rules, 2016 as per the Hon'ble NGT order dated 21.05.2020 in O.A. 593/2017 to the last order date i.e. 4.2.2021 in the NGT O.A. 124 of 2015.

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Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner
   Municipal Council Bhiwadi
   Near Tree House Hotel, Mansa Chowk
   Tehsil- Tijara, Dist- Alwar 301019
   : *For submitting the response on or before 12th October 2021* via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, *please*

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   Managing Director
   RIICO, Udyog Bhawan,
   Tilak Marg, Jaipur
   Rajasthan, INDIA
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8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RIICO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/113

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I,
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I)**.

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy of the order dated 12.12.2017 is enclosed as **Enclosure-II**):

11. We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.

The joint committee of MoEFCC, CPCB & RSPCB reported the status of industrial Solid Waste Management by the RIICO as **NON-COMPLIED** in their recent report in compliance of Hon'ble NGT order dated 4.2.2021.

Secondly, during the field visit on 16th & 17th September, 2021, it was observed that the drains of Bhiwadi town were found chocked at various market places and water logging was observed whereas no heavy rain was recorded on these days. As per the Municipal Council, Bhiwadi, there is a gap of 10T in MSW generation and collection. The solid waste management found not complied as per the SWM Rules, 2016.
The assessment of the environmental compensation for the failure to implement solid and other waste management rules comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered from the expiry of the extension dates i.e. 30.6.2020 for the compliance of the SWM Rules, 2016 as per the Hon'ble NGT order dated 21.05.2020 in O.A. 593/2017 to the last order date i.e. 4.2.2021 in the NGT O.A. 124 of 2015.

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner
Municipal Council Bhiwadi
Near Tree House Hotel, Mansa Chowk
Tehsil- Tijara, Dist- Alwar 301019
: *For submitting the response on or before 12th October 2021 via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, please*

2. Shri Ashutosh A.T. Pednekar
Managing Director
RIICO, Udyog Bhawan,
Tilak Marg, Jaipur
Rajasthan, INDIA
: *For kind information & necessary action, please.*

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RIICO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 114

Date: 5th Oct 2021

To

Sh K K Kothari
Sr Regional Manager
RIICO Limited Unit-I,
Bhiwadi, Tehsil- Tijara
Dist- Alwar (Rajasthan)

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I).**

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy of the order dated 12.12.2017 is enclosed as **Enclosure-II**):

11. We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.

The joint committee of MoEFCC, CPCB & RSPCB reported the status of industrial Solid Waste Management by the RIICO as **NON-COMPLIED** in their recent report in compliance of Hon'ble NGT order dated 4.2.2021.

Secondly, during the field visit on 16th & 17th September, 2021, it was observed that the drains of Bhiwadi town were found chocked at various market places and water logging was observed whereas no heavy rain was recorded on these days. As per the Municipal Council, Bhiwadi, there is a gap of 10T in MSW generation and collection. The solid waste management found not complied as per the SWM Rules, 2016.
The assessment of the environmental compensation for the failure to implement solid and other waste management rules comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered from the expiry of the extension dates i.e. 30.6.2020 for the compliance of the SWM Rules, 2016 as per the Hon'ble NGT order dated 21.05.2020 in O.A. 593/2017 to the last order date i.e. 4.2.2021 in the NGT O.A. 124 of 2015.

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner
   Municipal Council Bhiwadi
   Near Tree House Hotel, Mansa Chowk
   Tehsil- Tijara, Dist- Alwar 301019 : *For submitting the response on or before 12th October 2021 via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, please*

2. Shri Ashutosh A.T. Pednekar
   Managing Director
   RIICO, Udyog Bhawan,
   Tilak Marg, Jaipur
   Rajasthan, INDIA : *For kind information & necessary action, please.*

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RIICO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/121

Date: 5th Oct 2021

To

The Secretary
Local Self Government Department,
G-3, Rajmahal Residencial Area
C-Scheme, Near Civil Line Phatak
Jaipur-16, Rajasthan

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Respected Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I**).

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy of the order dated 12.12.2017 is enclosed as **Enclosure-II**):

14. The projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

The action plan submitted by Department of Environment, Government of Rajasthan to Hon'ble NGT for the mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference of the matter of O.A. No. 124/2015 (Sumitra Devi V/s CPCB & Ors.) stated the construction & commissioning date of all the 05 STPs by **31.5.2018. (Enclosure-III)**. Whereas, the actual commissioning dates are as tabulated below:

S. No.	STP location	Capacity MLD	Operational capacity (31.8.2021)	Proposed commissioning date	Actual Commissioning date
1.	Santhalkha	3	1.4	31.5.2018	17.9.2020
2.	Rajasthan Housing Board	1.5	1.32		28.9.2018
3.	Mundana Mev	2	0.95		9.9.2019
4.	Near Ext STP	3	1.62		28.9.2020

5.	Khanpur	2	0		Stay of Hon'ble Rajasthan High Court, Jaipur from 2018

The assessment of the environmental compensation for the failure of preventing the pollutants being discharged in water bodies comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered as:

i. From the next day of proposed commissioning date i.e. 31.5.2018 to actual commissioning date &
ii. From commissioning date to Hon'ble NGT order dated 4.2.2021 for the STPs where partial sewage quantity is treated than the actual generation.

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner : *For submitting the response on or before 12th October 2021* via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, *please*
   Municipal Council Bhiwadi
   Near Tree House Hotel, Mansa Chowk
   Tehsil- Tijara, Dist- Alwar 301019
2. The Principal Secretary : *For kind information, please*
   Environment Deptt.
   Govt of Rajasthan
   Secretariat, Jaipur, Rajasthan
3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RHCO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/122 Date: 5th Oct 2021

To

The Secretary
Local Self Government Department,
G-3, Rajmahal Residencial Area
C-Scheme, Near Civil Line Phatak
Jaipur-16, Rajasthan

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Respected Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I**).

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy of the order dated 12.12.2017 is enclosed as **Enclosure-II**):

14. The projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

The action plan submitted by Department of Environment, Government of Rajasthan to Hon'ble NGT for the mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference of the matter of O.A. No. 124/2015 (Sumitra Devi V/s CPCB & Ors.) stated the construction & commissioning date of all the 05 STPs by **31.5.2018.** (**Enclosure-III**). Whereas, the actual commissioning dates are as tabulated below:

S. No.	STP location	Capacity MLD	Operational capacity (31.8.2021)	Proposed commissioning date	Actual Commissioning date
1.	Santhalkha	3	1.4	31.5.2018	17.9.2020
2.	Rajasthan Housing Board	1.5	1.32		28.9.2018
3.	Mundana Mev	2	0.95		9.9.2019
4.	Near Ext STP	3	1.62		28.9.2020

5.	Khanpur	2	0		Stay of Hon'ble Rajasthan High Court, Jaipur from 2018

The assessment of the environmental compensation for the failure of preventing the pollutants being discharged in water bodies comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered as:

i. From the next day of proposed commissioning date i.e. 31.5.2018 to actual commissioning date &
ii. From commissioning date to Hon'ble NGT order dated 4.2.2021 for the STPs where partial sewage quantity is treated than the actual generation.

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner : *For submitting the response on or before 12th October 2021* via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, *please*
   Municipal Council Bhiwadi
   Near Tree House Hotel, Mansa Chowk
   Tehsil- Tijara, Dist- Alwar 301019
2. The Principal Secretary : *For kind information, please*
   Environment Deptt.
   Govt of Rajasthan
   Secretariat, Jaipur, Rajasthan
3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan

For kind information, please

6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi
8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RICO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/123

Date: 5th Oct 2021

To

The Secretary
Local Self Government Department,
G-3, Rajmahal Residencial Area
C-Scheme, Near Civil Line Phatak
Jaipur-16, Rajasthan

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Respected Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I**).

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the non-compliance of the following direction of Hon'ble NGT order dated 12.12.2017 (Copy of the order dated 12.12.2017 is enclosed as **Enclosure-II**):

14. The projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

The action plan submitted by Department of Environment, Government of Rajasthan to Hon'ble NGT for the mitigation of the problem of water pollution in Bhiwadi and adjoining area in reference of the matter of O.A. No. 124/2015 (Sumitra Devi V/s CPCB & Ors.) stated the construction & commissioning date of all the 05 STPs by **31.5.2018. (Enclosure-III)**. Whereas, the actual commissioning dates are as tabulated below:

S. No.	STP location	Capacity MLD	Operational capacity (31.8.2021)	Proposed commissioning date	Actual Commissioning date
1.	Santhalkha	3	1.4	31.5.2018	17.9.2020
2.	Rajasthan Housing Board	1.5	1.32		28.9.2018
3.	Mundana Mev	2	0.95		9.9.2019
4.	Near Ext STP	3	1.62		28.9.2020

क्षेत्रीय निदेशालय (मध्य) केन्द्रीय प्रदूषण नियंत्रण बोर्ड 'परिवेश भवन' पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल 462016 (म.प्र.)
फैक्स : 0755-2775587, ईपीएबीएक्स : 2775385, 2775386, Website : www.cpcb.nic.in, E-mail : cpcb.bhopal@gmail.com
Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032
Tel.: (011) 43102030, Fax : 011-22304948, 22307078, 22307079, Website : www.cpcb.nic.in

5.	Khanpur	2	0		Stay of Hon'ble Rajasthan High Court, Jaipur from 2018

The assessment of the environmental compensation for the failure of preventing the pollutants being discharged in water bodies comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

The non-compliance period was considered as:

i. From the next day of proposed commissioning date i.e. 31.5.2018 to actual commissioning date &
ii. From commissioning date to Hon'ble NGT order dated 4.2.2021 for the STPs where partial sewage quantity is treated than the actual generation.

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Commissioner
   Municipal Council Bhiwadi
   Near Tree House Hotel, Mansa Chowk
   Tehsil- Tijara, Dist- Alwar 301019
   : *For submitting the response on or before 12th October 2021* via Post/Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in, *please*
2. The Principal Secretary
   Environment Deptt.
   Govt of Rajasthan
   Secretariat, Jaipur, Rajasthan
   : *For kind information, please*
3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

8. Sh Vivek Goyal, Regional Officer, RSPCB, Bhiwadi, Rajasthan- *Followup with RIICO for submitting the response.*

Regional Director

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/130

Date: 5th October 2021

To

Sh Mahender Singh, EE
Office of the Executive Engineer
Haryana Shahri Vikas Pradhikaran (HSVP) Division
HSVP Office Complex
Sector-1, Rewari
Haryana

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I**).

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the improper management of the sewage viz.

1. **Discharge of untreated sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019. Due to which untreated sewage gets accumulated near Bestech, National Highway 48, behind Dhudhmoti Sagar dairy industry with the effluent of Bhiwadi Industrial Area.**

During the field visit on 16th September 2021, it was observed that the treated sewage of 5MLD STP is being discharged in open area through drain that gets accumulated on the boundary of Dharuhera along with the effluent coming from Bhiwadi. The issue of mixing of Dharuhera industrial area effluent with the accumulated wastewater is also reported by the Joint committee of MoEFCC, CPCB, RSPCB constituted in compliance of Hon'ble NGT order dated 4.2.2021.

As per the record, office of the Executive Engineer, HSVP Division, Rewari issued order dated 18.5.2016 to Sh Rajbir Singh Rathee, Contractor, Rohtak for construction of the 5MLD STP with total time limit of 21 months (18 months for construction & 03 months for testing/trial run). The completion date was 17.2.2018. However, the

STP commissioned on 1st July 2019. During this period the untreated sewage was discharged.

Considering the above, the assessed environmental compensation for the failure of preventing the pollutants being discharged in water bodies comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post and Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Regional Officer
   Haryana State Pollution Control Board
   Lala Nemi Chand Singhal Enc.
   Sohna Rd, Near Hanuman Mandir,
   Dharuhera (Haryana)

   For kind information and followup with HSVP for submitting the response in the above environmental compensation assessment to this office on or before **12th October 2021** via Post and Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in.

2. Sh. Apoorva Kumar Singh, IAS : *For kind information & necessary action, please.*
   Principal Secretary to Govt, of Haryana
   Town & Country Planning Department
   Haryana Civil Secretariat
   New Building
   Sector-17, Room No. 335
   3rd Floor, Chandigarh (Haryana)

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, HSPCB, C-11, Sector-6, Panchkula, Haryana

   For kind information, please
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

(Regional Director)

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
(Ministry of Environment, Forests & Climate Change,
Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 131

Date: 5th October 2021

To

Sh Mahender Singh, EE
Office of the Executive Engineer
Haryana Shahri Vikas Pradhikaran (HSVP) Division
HSVP Office Complex
Sector-1, Rewari
Haryana

Subject: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Sir,

This has reference to the Hon'ble National Green Tribunal (PB) order dated 4.2.2021 in the matter of Execution Application No. 42 of 2019 (Original Application No. 124 of 2015) wherein Hon'ble NGT under Para 13 directed as follows:

".....we direct CPCB to assess compensation for the damage caused to the environment so far after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representatives of State of Haryana and undertaking site visit (if necessary)....." (Copy enclosed as **Enclosure-I**).

In compliance of the Hon'ble NGT order, the assessment of the compensation for the damage caused to the environment so far was based on the improper management of the sewage viz.

1. **Discharge of untreated sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019. Due to which untreated sewage gets accumulated near Bestech, National Highway 48, behind Dhudhmoti Sagar dairy industry with the effluent of Bhiwadi Industrial Area.**

During the field visit on 16th September 2021, it was observed that the treated sewage of 5MLD STP is being discharged in open area through drain that gets accumulated on the boundary of Dharuhera along with the effluent coming from Bhiwadi. The issue of mixing of Dharuhera industrial area effluent with the accumulated wastewater is also reported by the Joint committee of MoEFCC, CPCB, RSPCB constituted in compliance of Hon'ble NGT order dated 4.2.2021.

As per the record, office of the Executive Engineer, HSVP Division, Rewari issued order dated 18.5.2016 to Sh Rajbir Singh Rathee, Contractor, Rohtak for construction of the 5MLD STP with total time limit of 21 months (18 months for construction & 03 months for testing/trial run). The completion date was 17.2.2018. However, the

STP commissioned on 1st July 2019. During this period the untreated sewage was discharged.

Considering the above, the assessed environmental compensation for the failure of preventing the pollutants being discharged in water bodies comprised 02 components:

i. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
ii. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility

In this regard, It is kindly requested to please submit your response on the above assessment to this office on or before **12th October 2021** via Post and Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in so that your response may be recorded before submission of the report to Hon'ble NGT.

Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Regional Officer
   Haryana State Pollution Control Board
   Lala Nemi Chand Singhal Enc.
   Sohna Rd, Near Hanuman Mandir,
   Dharuhera (Haryana)

   For kind information and followup with HSVP for submitting the response in the above environmental compensation assessment to this office on or before **12th October 2021** via Post and Email on cpcb.bhopal@gov.in & sunil.cpcb@gov.in.

2. Sh. Apoorva Kumar Singh, IAS
   Principal Secretary to Govt, of Haryana
   Town & Country Planning Department
   Haryana Civil Secretariat
   New Building
   Sector-17, Room No. 335
   3rd Floor, Chandigarh (Haryana)

   : *For kind information & necessary action, please.*

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, HSPCB, C-11, Sector-6, Panchkula, Haryana
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

For kind information, please

(Regional Director)

क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

NGT MATTER
MOST URGENT

RD/BPL/OA124_2015/ 132

Date: 5th October 2021

To

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Office of the Executive Engineer
Haryana Shahri Vikas Pradhikaran (HSVP) Division
HSVP Office Complex
Sector-1, Rewari
Haryana

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Encl: As above

(P Jagan)
Regional Director

Copy to:

1. The Regional Officer
   Haryana State Pollution Control Board
   Lala Nemi Chand Singhal Enc.
   Sohna Rd, Near Hanuman Mandir,
   Dharuhera (Haryana)

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2. Sh. Apoorva Kumar Singh, IAS : *For kind information & necessary action, please.*
   Principal Secretary to Govt, of Haryana
   Town & Country Planning Department
   Haryana Civil Secretariat
   New Building
   Sector-17, Room No. 335
   3rd Floor, Chandigarh (Haryana)

3. PS to CCB, CPCB, New Delhi
4. Member Secretary, CPCB, New Delhi
5. Member Secretary, HSPCB, C-11, Sector-6, Panchkula, Haryana

   For kind information, please
6. Sh S K Gupta, DH, IPC-IV, CPCB, New Delhi
7. Sh Ajay Aggarwal, DH IPC-VII, CPCB, New Delhi

(Regional Director)

Bhiwadi Jal Pradushan Nivaran Association

Site CETP Office : Opposite New Bus Stand, Tijara Road, Bhiwadi (Rajasthan) 301019
Mobile : 9352449481 E-mail : cetppradushan@gmail.com
CIN : U41000RJ2018NPL060720

No.CETP/BJPNA-SPV/BWD/2021/073 **Dated: 09.10.2021**

To,
The Regional Director,
Central Pollution Control Board,
Bhopal, Madhya Pradesh

Subject: Regarding Environmental Compensation

Ref: RD/BPL/OA124_2015/94 Dated: 5.10.2021

Respected sir,

With reference to your letter RD/BPL/OA124_2015/94 dated: 5.10.2021, we would like to submit our response on the assessed Environmental Compensation that as per RPCB letter viz: F-(E-Comp. Gen-11) RPCB/ECC/201-206 dated: 03.06.2021 (Annexure-I) for Depositing Environmental Compensation; we have submitted the Environmental Compensation of 7.5 lacs (Annexure-II) for the 15 samples failed out of 51 samples during the period 01.01.2018 to 31.01.2020 due to several reasons such as shock loading, temperature variation due to seasonal change from summer to winter & vice-versa (temperature variation in winters reduces the microbial activity significantly leading to reduced efficiency of secondary treatment). Afterwards we are continuously improving the treatment process and efficiency (by using bio-enzymes & advanced bio cultures) for better secondary treatment. We are also trying to control the inlet quality of water so that exceedance may not occur at outlet of CETP in future. We have increased the field surveillance of industrial units so that industries cannot discharge effluent without primary treatment and illegal disposal of acid and effluent into open drains have been curtailed up to great extent. Moreover 146 crore ZLD project is also been govern by RIICO for upgradation of CETP up to ZLD level. It is at the tender allotment stage and will be started as soon as possible by RIICO.

Therefore, we request you to kindly take a lenient view in this matter.

Regards,

Yours Faithfully

Surender Chauhan
(Chairman)
9811036212

Enclosures: As above

Copy to:

1) Member Secretary, RSPCB, Jhalana Dungari, Jaipur, Rajasthan
2) Regional Officer, RSPCB, Bhiwadi, Rajasthan

Annexure - I

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2711263 e-mail : member-secretary@rpcb.nic.in
Toll Free Help Line No. : 18001806127 Ext. 7

Registered Post

F- (E-Comp. Gen-11)RPCB/ECC/ 201 to 206 Date: 07-06-21

M/s Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
CETP Bhiwadi,
Opp. New Bus Stand Tijara Road, Bhiwadi, Tehsil Tijara,
District Alwar

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others, the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and the Hon'ble NGT in O.A. no. 124/2015 Sumitra Devi Vs. CPCB & Ors.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhiwadi Jal Pradushan Nivaran Association (CETP Bhiwadi)**, which is engaged in operating an industrial plant / operation / process **Opp. New Bus Stand Tijara Road, Bhiwadi, Tehsil Tijara, District Alwar,** and during the process the industry discharges water and/or air pollutants.
5. And whereas 51 samples of treated effluent were collected from the unit between 01.01.2018 to 31.01.2020 so as to assess adequacy of operation and maintenance of CETP. Out of the collected 51 samples, results of 15 samples have been found exceeding the prescribed limits significantly.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, in the matter of O.A. no. 124/2015 – Sumitra Devi vs. CPCB & Ors. has 'inter-alia' passed following directions vide order dated 12.12.2017 –
   i. It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.
   ii. The CETP control the discharges at the outlet point.
   iii. The CETP should ensure that all the parameters including that Faecal Coliform or the Total Coliform are maintained within the prescribed limits.
   iv. It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2711263 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **7,50,000/- (Rupees Seven Lakh Fifty Thousand only)** on the basis of Polluter Pays Principle and in accordance with the directions passed by the Hon'ble NGT in OA No. 124/2015.
12. And whereas a show cause notice was issued to the industry vide this office letter dated 23.03.2021 as to why the environmental compensation may not be imposed on your industry/ unit and opportunity was given to appear in person in the office of RSPCB at Jaipur on **06.04.2021** at **3:00 PM** for hearing in respect of the observed violations/ shortcomings and to submit reply along with the evidence based supporting documents.
13. And whereas the hearing was held on 06.04.2021 in the office of RSPCB at Jaipur. The submissions made by the industry/ unit and representation submitted by it during OBH were considered by the Board and it is observed that the industry has failed to justify the observed non compliances. Accordingly, it has been decided to impose Environmental Compensation of **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only)** against your unit.
14. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above and Hon'ble NGT directions, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the industry/ unit to deposit the amount of **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only)** as Environmental Compensation on the basis of 'Polluter Pays Principle' in Regional Office of the RSPCB at Bhiwadi by 31.05.2021. The Environmental Compensation may be deposited through a demand draft drawn in favour of the **Member Secretary, Rajasthan State Pollution Control Board, Jaipur.**

Please be informed that in case of failure to deposit the Environmental Compensation the industry will be liable for following actions:-

i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
iv. After 60 days the industry shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the industry shall be closed immediately without any prior notice.

This bears approval of the competent authority.

Yours sincerely

(Vishnu Datt Purohit)
Environmental Engineer (Env. Comp.)

F- (E-Comp. Gen-11)RPCB/ECC/ Date:

Copy to following for information and necessary action:-

1. Group In Charge, HSW, RSPCB, Jaipur.
2. Group In Charge (Legal), Rajasthan State Pollution Control Board, Jaipur.
3. Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi.
4. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
5. Guard File.

Environmental Engineer (Env. Comp.)

YES BANK

MAIL TO

MEMBER SECRETARY ,RAJASTHAN STATE POLLUTION CONTROL

NK LTD

PAYMENT DETAILS

MEMBER SECRETARY ,RAJASTHAN STATE PC

We enclose Demand Draft No. : 409851

dated 14-Jun-2021 for ₹ *7,50,000.00

as per the above payment details.

BY ORDER OF

BHIWADI JAL PRADUSHAN NIVARAN ASSOCIATI

BANK REF 003413007781

PAYABLE AT BHIWADI, RAJASTHAN

This is Computer Generated advice and does not require Signature

YES BANK

YES BANK LTD.
YES BANK Tower, IFC – 2, 15th Floor,
Senapati Bapat Marg, Elphinstone (W),
Mumbai 400 013, India

A/C. PAYEE / Non-Negotiable

DEMAND DRAFT
VALID FOR THREE MONTHS FROM DATE OF ISSUE.

D D - M M - Y Y Y Y
1 4 0 6 2 0 2 1

003413007781

On Demand Pay MEMBER SECRETARY ,RAJASTHAN STATE POLLUTION CONTROL BOARD or Order
को या उनके आदेश पर

Rupees
रुपये SEVEN LAKH FIFTY THOUSAND ONLY.** अदा करें ₹ *7,50,000.00*

Purchaser Name: BHIWADI JAL PRADUSHAN NIVARAN ASSOCIATION

For YES BANK LTD.

YES BANK

YES BANK LTD
DRAWEE BANK AND BRANCH

BHIWADI, RAJASTHAN
ISSUING BANK AND BRANCH

AUTHORISED SIGNATORY(IES)

"409851" 000532000"

16

D.D of Environmental compensation of 7.5 lacs

Annexure - II

RIICO
GROW WITH RAJASTHAN

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi –I
Ph. No. : 01493 – 222336, 222965, 223186
Fax No. : 01493 – 220169
No. : U (5)/I/2021-22/ 2815
Date : 12-10-2021

Regional Director,
Regional Directorate (Central), Bhopal
Central Pollution Control Board,
Bhopal-462016 (Madhya Pradesh)

Sub: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi V/s CPCB-reg.

Ref:- Your letter no. RD/BPL/OA124_2015/103 dated 05.10.2021.

Respected Sir,

In compliance of Hon'ble NGT order dated 04.02.2021, CPCB has assessed the Environmental Compensation for non compliance of following direction of Hon'ble NGT order dated 12.12.2017:-

16. **The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.**

The response of RIICO on assessment of environmental compensation with regard to above mentioned directions is as under:-

Sr. No.	Assessment of Environmental Compensation	Response of RIICO
1.	The Financial sanction of Rs. 146 Cr. was issued from Ministry of Finance, GOI, New Delhi on 11.12.2018 and No progress on the ground was made after 24 months (i.e. 10.12.2020) after the sanctioning of the fund. The period after	The effluent from Industrial area Bhiwadi is treated upto tertiary level at CETP, Bhiwadi of 9 MLD capacity. This CETP is operated and maintained by Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV constituted by the beneficiary Industries. The treated effluent from CETP is pumped upto Matila Village after which effluent flow under gravity upto

	10.12.2020 to 04.02.2021 (the order date vide Hon'ble NGT directed CPCB to assess the Environmental Compensation) was considered as non-compliance period for the EC assessment.	industrial area Khushkhera in close conduit pipeline laid down by RIICO. Therefore, to utilize 100% of CETP treated effluent, a project for up-gradation of existing CETP to 6 MLD ZLD plant with reject management system including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years has been sanctioned under "Special Central Assistance" with grant of Rs. 146 Cr. by Government of India on dated 11.12.2018. RIICO has selected M/s Excel Tech Consultancy and Projects Pvt. Ltd. as the Project Management Consultant for this work and the work order has been issued on 30.01.2020 after following the pre-requisite tendering process and in-house preparation and approval of DPR for inviting RFP for selection of PMC Consultant. **(Annexure-1)** Further, the DPR and tender document has been prepared by the PMC Consultant after undertaking numerous meetings at Bhiwadi and Jaipur in presence of representatives of RPCB, SPV etc. The tender for this work was invited on 16.04.2021 with estimated cost of work amounting to Rs. 168.33 Cr. The financial bid for this work were opened on 26.08.2021 and the work order shall be issued after deciding the tender. **(Annexure-2)** Further, it is expected that this work will be completed within 18 months from date of issuance of work order. After completion of this work, the treated effluent will be 100% utilized by the beneficiary Industries and development of Green belt, plantation etc. Therefore, RIICO has made sincere efforts for implementation of the project for 100% utilization of treated effluent from CETP Bhiwadi, so that the quantity of ground water abstracted for industrial purposes and horticulture is reduced.

		Here it is further submitted that RIICO has made joint efforts for utilization of treated effluent and about 3 MLD treated effluent is being utilized for development of green belt, park and sprinkling of roads of industrial area Bhiwadi to control dust emissions, which has contributed in reduction of abstraction of ground water. Here it is Humbly submitted that although no progress on ground could be made but all the pre-requisite work has been completed and the work will be commenced at ground immediately after approval of work order. The work for implementation of the project has been delayed by a minimum period of one year due to first and second wave of Covid-19 Pandemic which was beyond control of the corporation. Therefore, it is requested to condone the non-compliant period from 10.12.2020 to 04.02.2021.

Response of RIICO with regards to assessment of the compensation for the damaged cause to the environment due to non-compliance of directions no. 16 of Hon'ble NGT order dated 12.12.2017 is submitted for further consideration.

Thanking you,
Yours faithfully,

12.10.21

(K.K. Kothari)
Sr. Regional Manager
RIICO Ltd, Bhiwadi-I

Annex -1

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 22 070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100R 969SGC001263
GSTIN: 08AABCR 695J1ZW
Email: bhiwadi1@riico.co.in

RIICO

Work Order

No. U(42)/2019-2020/10578 5443

UBN No.

Date : 30-Jan-2020 30-01-2020

EXCEL TECH CONSULTANCY AND PROJECTS PRIVATE LTD ,
Plot No 40&11,Natraj Nagar,Imli Phatak
Jaipur,302015

Subject: REQUEST FOR PROPOSAL SELECTION OF PROJECT MANAGEMENT CONSULTANT FOR "Up gradation of industrial effluent management system of Industrials Area Bhiwadi District Alwar Rajasthan."

Ref: **Tender dated 10-Jan-2020**

Dear Sir,

With reference to your Tender dated 10-Jan-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 16,130,511.00 (In Rs One Crore Sixty One Lakh Thirty Thousand Five Hundred Eleven Rupees Only) without any condition.

	Particular	Qty./G-Schedule	Unit	Rate	Amount
	Project Management Consultant for implementation and overall management of project related to up-gradation of existing Common Effluent Treatment Plant at Bhiwadi as per the TOR Specified in section 5.4 for Stage I,II &III and bid documents conditions	1	JOB	16,130,511.00	16,130,511.00
			Total		16,130,511.00

The stipulated dates of commencement & completion shall be **04-Feb-2020 & 03-Feb-2022** respectively. The work is executed as per bid documents and the directions of Engineer-Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth Rs.40330.00 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed specific to time of given in tende hat you have defaulted and the earnest money deposited by you shall be forfeited without any notice. You have to maintain the prorate progres of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied s per Corporation rules.Mile stone wise prorate progress and payment will be governed by the condition of bid documents

Also you have to submit the copy of PAN ard, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the a proval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-
1. Advisor (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind Information please.
2. Financial Advisor,RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
4. General Manager (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
5. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
6.Sr.DGM(Law) RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
7. President, BMA/BCCI Bhiwadi alwar etc. for information .
8. T C Bhatt,RM,Bhiwadi-I.
9. Sh.Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
10.Sh.Manoj Bansal ARM,RIICO Ltd Bhiwadi-I.
11.President,SPV,BJPNA office,oppsite Bus stand bhiwadi
12. Master File/ Concerned file.

Unit Head
Bhiwadi (Unit-I)

4350

(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Annexure – 2

NIT No. 02/2021-2022/286-300/1

Date : 15-Apr-2021

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

The schedule of dates is as follows:-

S.No.	Schedule	Date	Time
1.	Publishing date	17-Apr-2021	09:30 AM
2.	Document Download Start Date	18-Apr-2021	03:00 PM
3.	Document Download End Date	18-May-2021	02:00 PM
4.	Pre bid Meeting	26-Apr-2021	02:00 PM
5.	Tender Submission Start Date	03-May-2021	04:00 PM
6.	Tender submission End Date	18-May-2021	06:00 PM
7.	Tender Opening Date	21-May-2021	03:00 PM
8.	Payment Proof Submission Start Date	19-May-2021	09:30 AM
9.	Payment Proof Submission End Date	20-May-2021	03:00 PM

Detail of tenders:

Name of work	Approx. value of work (Rs. In lac)	Earnest Money (in Rs.)	Tender Fee	Processing Fees (in Rs.)	Period of completion
1.Up gradation of existing CETP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O & M for 10 years, District Alwar, Rajasthan UBN NO:-RDC2122WLOB00037	16832.86	0.00	5,900.00	1,000.00	11 Year 6 Months

NOTE:-OUT OF TOTAL TIME PERIOD MENTIONED 11 YEARS 6 MONTHS, THE TIME PERIOD FOR COMPLETION OF DEVELOPMENT PART OF THE PROJECT SHALL BE 1 YEAR 6 MONTHS AND AFTER COMPLETION OF PROJECT THE O & M OF 10 YEARS WILL COMMENCE.

Terms & Conditions:-

1. Tender shall be submitted online only through www.eproc.rajasthan.gov.in
2. No physical/offline Tender/Bid shall be accepted.
3. The contractors must have sufficient experience of execution of similar type of works in Govt. Departments/Public Enterprises.
4. Foam of Bid secuing declaration must be submitted on Rs 50.00 stamp in place of Earnest money (Format enclosed with tender document)
5. Bidders are requested to submit original Foam of Bid secuing declaration must be submitted on Rs 50.00 stamp in place of Earnest money in RIICO OFFICE upto schedule date and time.
6. **The Tender Fees and Processing Fees of RISL shall be paid through electronic mode like RTGS/NEFT/Interbank Transfer.The details of the information for RTGS/NEFT/Inter-bank Transfer is as under**

Name of Bank	SBI, Bhiwadi
Name of Account	RIICO Ltd. Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

7. Bidder shall furnish self attested copy of the UTR No.(Unit Transaction Reference No.) and Bank statement towards payment of Tender Fees and Processing fees of RISL in the office of the Sr. Regional Manager, RIICO Ltd.,Bhiwadi (Unit-I) upto schedule date and time.
8. In no case the, Tender Fees and Processing Fees shall be accepted in the form of Demand Draft/Cheque.
9. The corporation reserves right to cancel the tender without assigning any reason to the Bidder or anyone else.
10. GST & other taxes payable, if any, under the contract shall be paid by the Bidder.
11. Conditional tenders and casual letters sent by the contractors will not be accepted.
12. Any representation after opening of tenders shall be ignored. These parties may be debarred from tendering in future for a specific period. Their earnest money in such case will stand forfeited.
13. Bidders are requested to read the instruction in the Technical Document/Bid before submitting the Tender/Bid online.
14. If your firm is registered in Micro, Small & Medium Enterprises Development 2006 then attach Registration Certificate.
15. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.
16. * Tender Cost inclusive GST

Sd/-
Unit Head
RIICO Ltd. Bhiwadi (Unit-I)

Copy To:-

1. E(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
2. Mining Engineer,Alwar for necessary action Please.
3. Dy Manager (F) RIICO Ltd Bhiwadi-I.
4. CGM(PR),RIICO LTD ,Jaipur for information with request to vide publicity of tender and publish and upload on RIICO website as per policy of the corporation. .
5. General Manager (Civil), RIICO Ltd.
6. AGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
7. All units Head RIICO Limited.
8. President, BMA/BCCI Bhiwadi alwar raj. for information .
9. Sh.Deep Kumar Agarwal ,RM,RIICO Ltd ,Bhiwadi-1 .
10. Master File/ Concerned File.

Unit Head 15.4.21
RIICO Ltd. Bhiwadi (Unit-I)

भिवाडी में स्थित सी ई टी पी प्लांट के उन्नयन,6 एम एल डी जेड एल डी प्लांट स्थापित करने,रिजेक्ट मैनेजमेंन्ट प्रणाली स्थापित करने एवं औद्योगिक क्षेत्र भिवाडी में स्थित उद्योगो से अपशिष्ट एकत्रित करने,उपचारित जल प्रणाली का पुनः उपयोग किये जाने एवं सम्पूर्ण प्रणाली का 10 साल के लिए संचालन एवं रखरखाव का कार्य।

15.4.24

इकाई प्रभारी

रीको लि0,भिवाडी प्रथम

RIICO
GROW WITH RAJASTHAN

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi –I
Ph. No. : 01493 – 222336, 222965, 223186
Fax No. : 01493 – 220169
No. : U (5)/I/2021-22/2817
Date : 12-10-2021

Regional Director,
Regional Directorate (Central), Bhopal
Central Pollution Control Board,
Bhopal-462016 (Madhya Pradesh)

Sub: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi V/s CPCB-reg.

Ref:- Your letter no. RD/BPL/OA124_2015/95 dated 05.10.2021.

Respected Sir,

In compliance of Hon'ble NGT order dated 04.02.2021, CPCB has assessed the Environmental Compensation for non compliance of following direction of Hon'ble NGT order dated 12.12.2017:-

2. The CETP control the discharges at the outlet points.

The response of RIICO on assessment of environmental compensation with regard to above mentioned directions is as under:-

Sr. No.	Assessment of Environmental Compensation	Response of RIICO
1.	The Environment Compensation (EC) was assessed for not meeting the prescribed discharge standards, The period of non-compliance considered from the date of order of Hon'ble NGT i.e. 12.12.2017 to the Hon'ble Tribunal order dated 04.02.2021 where in CPCB was directed to assess the damage caused to the environment. The fortnightly monitoring reports of Rajasthan SPCB, Bhiwadi was considered for the	The effluent from Industrial area Bhiwadi is treated upto tertiary level at CETP, Bhiwadi of 9 MLD capacity. This CETP is operated and maintained by Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV constituted by the beneficiary Industries. The treated effluent from CETP is pumped upto Matila Village after which effluent flow under gravity upto industrial area Khushkhera in close conduit pipeline laid down by RIICO. Therefore, to ensure the quality of treated effluent upto outlet point is the sole responsibility of SPV and RIICO is not responsible for any kind of violation with respect to prescribed discharge

	calculation of non-compliance period. The violation was observed for 10 parameters viz. Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Lead (PB), Cadmium(CD), Sulphides, Fluoride (F-), Iron (Fe), Total Kjheldahl Nitrogen (TKN), Ammonical Nitrogen w.r.t. the prescribed discharge standards.	standards. Here it is further submitted that RIICO has made joint efforts for utilization of treated effluent and about 3 MLD treated effluent is being utilized for development of green belt, park and sprinkling of roads of industrial area Bhiwadi to control dust emissions. Further, to utilize 100% of CETP treated effluent, a project for up-gradation of existing CETP to 6 MLD ZLD plant with reject management system including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years has been sanctioned under "Special Central Assistance" with grant of Rs. 146 Cr. by Government of India on dated 11.12.2018. RIICO has selected M/s Excel Tech Consultancy and Projects Pvt. Ltd. as the Project Management Consultant for this work and the work order has been issued on 30.01.2020 after following the pre-requisite tendering process and in-house preparation and approval of DPR for inviting RFP for selection of PMC Consultant. **(Annexure-1)** Further, the DPR and tender document has been prepared by the PMC Consultant after undertaking numerous meetings at Bhiwadi and Jaipur in presence of representatives of RPCB, SPV etc. The tender for this work was invited on 16.04.2021 with estimated cost of work amounting to Rs. 168.33 Cr. The financial bid for this work were opened on 26.08.2021 and the work order shall be issued after deciding the tender. **(Annexure-2)** Further, it is expected that this work will be completed within 18 months from date of issuance of work order. After completion of this work, the treated effluent will be 100% utilized by the beneficiary Industries and development of Green belt, plantation etc.

		Therefore, RIICO has made sincere efforts to resolve the issue of utilization of treated effluent from CETP Bhiwadi. Here, it is humbly submitted that fortnightly monitoring reports of RSPCB has been considered for calculation of EC and in case there was a regular violation reported, then RPCB should have taken remedial measures/action against BJPNA, being a regulatory authority. As far as the violation in prescribed discharge standards during non-compliant period is concerned, it is the sole responsibility of the BJPNA.

Response of RIICO with regards to assessment of the compensation for the damaged cause to the environment due to non-compliance of directions no. 2 of Hon'ble NGT order dated 12.12.2017 is submitted for further consideration.

Thanking you,
Yours faithfully,

12.10.21

(K.K. Kothari)
Sr. Regional Manager
RIICO Ltd, Bhiwadi-I

Annex - I

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 220070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

5443

No. U(42)/2019-2020/10578

30-01-2020

UBN No.

Date : 30-Jan-2020

EXCEL TECH CONSULTANCY AND PROJECTS PRIVATE LTD ,
Plot No 40&11,Natraj Nagar,Imli Phatak
Jaipur,302015

Subject: REQUEST FOR PROPOSAL SELECTION OF PROJECT MANAGEMENT CONSULTANT FOR "Up gradation of industrial effluent management system of Industrials Area Bhiwadi District Alwar Rajasthan."

Ref: **Tender dated 10-Jan-2020**

Dear Sir,

With reference to your Tender dated 10-Jan-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 16,130,511.00 (In Rs One Crore Sixty One Lakh Thirty Thousand Five Hundred Eleven Rupees Only) without any condition.

S.	Particular	Qty./G-Schedule	Unit	Rate	Amount
1.	Project Management Consultant for implementation and overall management of project related to up-gradation of existing Common Effluent Treatment Plant at Bhiwadi as per the TOR Specified in section 5.4 for Stage I,II &III and bid documents conditions	1	JOB	16,130,511.00	16,130,511.00
			Total		16,130,511.00

The stipulated dates of commencement & completion shall be **04-Feb-2020 & 03-Feb-2022** respectively. The work is executed as per bid documents and the directions of Engineer-Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth Rs.40330.00 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed specific to time of given in tende hat you have defaulted and the earnest money deposited by you shall be forfeited without any notice. You have to maintain the prorate progres of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied s per Corporation rules.Mile stone wise prorate progress and payment will be governed by the condition of bid documents

Also you have to submit the copy of PAN ard, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the a proval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-
1. Advisor (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind Information please.
2. Financial Advisor,RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind Information please.
3. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
4. General Manager (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
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7. President, BMA/BCCI Bhiwadi alwar (raj). for information .
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9. Sh. Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
10. Sh.Manoj Bansal,ARM,RIICO Ltd Bhiwadi-I.
11. President,SPV,BJPNA office,oppsite Bus stand bhiwadi
12. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

4350

(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Annexure – 2

NIT No. 02/2021-2022/286-300/1

Date : 15-Apr-2021

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

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Name of Account	RIICO Ltd. Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

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15. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.
16. * Tender Cost inclusive GST

SD

Unit Head
RIICO Ltd. Bhiwadi (Unit-I)

Copy To:-

1. E(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
2. Mining Engineer,Alwar for necessary action Please.
3. Dy Manager (F) RIICO Ltd Bhiwadi-I.
4. CGM(PR),RIICO LTD ,Jaipur for information with request to vide publicity of tender and publish and upload on RIICO website as per policy of the corporation. .
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10. Master File/ Concerned File.

Unit Head 15.4.21
RIICO Ltd. Bhiwadi (Unit-I)

भिवाडी में स्थित सी ई टी पी प्लांट के उन्नयन,6 एम एल डी जेड एल डी प्लांट स्थापित करने,रिजेक्ट मैनेजमेंन्ट प्रणाली स्थापित करने एवं औद्योगिक क्षेत्र भिवाडी में स्थित उद्योगो से अपशिष्ट एकत्रित करने,उपचारित जल प्रणाली का पुनः उपयोग किये जाने एवं सम्पूर्ण प्रणाली का 10 साल के लिए संचालन एवं रखरखाव का कार्य।

15.4.24

इकाई प्रभारी

रीको लि0,भिवाडी प्रथम

RIICO
GROW WITH RAJASTHAN

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi –I
Ph. No. : 01493 – 222336, 222965, 223186
Fax No. : 01493 – 220169
No. : U (5)/I/2021-22/2819
Date : 12-10-2021

Regional Director,
Regional Directorate (Central), Bhopal
Central Pollution Control Board,
Bhopal-462016 (Madhya Pradesh)

Sub: Opportunity of hearing in Hon'ble NGT O.A. no. 124 of 2015 Sumitra Devi V/s CPCB-reg.

Ref:- Your letter no. RD/BPL/OA124_2015/112 dated 05.10.2021.

Respected Sir,

In compliance of Hon'ble NGT order dated 04.02.2021, CPCB has assessed the Environmental Compensation for non compliance of following direction of Hon'ble NGT order dated 12.12.2017:-

11. **We direct the RIICO to clear all the drains an dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.**

The response of RIICO on assessment of environmental compensation with regard to above mentioned directions is as under:-

Sr. No.	Assessment of Environmental Compensation	Response of RIICO
1.	The joint committee of MeEFCC, CPCB & RSPCB reported the status of industrial Solid Waste Management by the RIICO as NON-COMPLIED in their recent report in compliance of Hon'ble NGT order dated 04.02.2021.	**Solid Waste Management** RIICO has earmarked 34729 sqm land for development of non-hazardous solid waste dumping yard at Industrial area Rampur Mundana, Bhiwadi. For scientific development of solid waste disposal site, RIICO has given permission to Bhiwadi Jal Pradushan Nivaran Association (BJPNA), an SPV, on 24.01.2018 **(Annexure-1).**

		On request of BJPNA, RIICO has Constructed RCC boundary wall around the solid waste disposal site with cost of Rs. 74.89 lacs. This work has completed on 09.09.2020 **(Annexure-2).** Further, BJPNA has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sanstha (SARTHAK) on dated 25.09.2020. As per this agreement, Sarthak will run the project with installation of plant & machinery for segregation and recycling of waste, collection of solid waste material from the industries etc **(Annexure-3).** After signing of agreement, as per terms & conditions RIICO constructed shed of size 3000 sqft for setting up Material Recovery Facility (MRF) with cost of Rs. 20.60 lacs. This work has completed on 05.04.2021 **(Annexure-4).** Subsequently, Sarthak Sanstha informed on 28.06.2021 during a joint meeting that they have procured 4 nos of machines to run MRF centre and a power connection of 150 kwatt is required to run the plant. It was decided that RIICO shall take up the works necessary for release of 150 kwatt power connection required to run Material Recovery Facility (MRF). Accordingly, following actions were taken up by RIICO:- 1. Demand note (Rs 2.53Lacs & Rs 0.81 Lacs) deposited by RIICO to JVVNL for 150 kWatt Power connection. 2. Construction of Guard Room & Meter Room with cost of Rs. 5.21 Lacs. Work is expected to be completed upto 31.10.2020 **(Annexure-5).** 3. Electrification work required for release of 150 kW power connection at MRF facility for operation of machines with cost of Rs 11.10Lacs. Work is expected to be completed upto 15.10.2020 **(Annexure-6).** Further, the representative of Sarthak Sanstha has given commitment to start

		collection of recyclable/ non-recyclable material from the industries w.e.f. 15.10.2021 and start the functioning of MRF centre. Although it was the sole responsibility of BJPNA to operate and maintain non-hazards solid waste disposal site after the issuance of permission by RIICO on 24.01.2018, however, as and when there was any hand holding required by BJPNA, RIICO has extended its full support. **Cleaning of Drains** RIICO is cleaning of drains of industrial area on regular basis. For this purpose, the work orders for annual cleaning of drains has been awarded through which silt/garbage from the drains is removed and disposed. As per the terms and conditions of contract agreement, all the drains were cleaned and regularly monitored, in case, any drain is found chocked at certain location then the blockage is removed within the period of 07 days. RIICO has cleaned all the drains of industrial area Bhiwadi by incuring expenditure of Rs. 16.93 Lacs between 01.06.2020 to 30.09.2020 (**Annexure-7** : copy of work orders) Further, the work orders for annual cleaning of all the drains of Industrial area Bhiwadi amounting to Rs. 9.38 Lacs has been awarded and the work is under progress from December 2020. (**Annexure-8** : copy of work orders) Further, compliance of this direction was also found complied during the joint inspection team (CPCB, MoEF & CC, RSPCB) during 05th & 06th October 2020. Therefore, RIICO has made all the compliance of direction no. 11 of Hon'ble NGT order dated 12.12.2017 and also done sincere efforts for Solid Waste Management of the industrial area.

Response of RIICO with regards to assessment of the compensation for the damaged cause to the environment due to non-compliance of directions no. 11 of Hon'ble NGT order dated 12.12.2017 is submitted for further consideration.

Thanking you,
Yours faithfully,

12.10.21

(K.K. Kothari)
Sr. Regional Manager
RIICO Ltd, Bhiwadi-I

(108) Ann.-L

RIICO
GROW WITH RAJASTHAN

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi–I
Ph. No. : 01493 – 221186, 220070
Fax No. : 01493 – 220169
E-mail: bhiwadi1@riico.co.in
No. : 5224-5230
24/1/18

Chairman,
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Bhiwadi, Alwar.

Sub: Permission to use earmarked land on license for dumping site of Non-Hazardous Industrial wastes at Industrial Area, Kaharani.
Ref.: Minutes of meeting dated 03.01.2018 in the Chairmanship of ACS (Industries).

Dear Sir,

As per decision taken in the above referred meeting vide item no. 15 regarding Solid Waste Dumping Site for scientific disposal of non-hazardous industrial wastes generated from Industrial Area, Bhiwadi, permission is hereby accorded to handover earmarked land measuring 34729.00 sqm. at I/A Kaharani for the purpose of development facilities of non-hazardous Solid Waste Dumping yard.

The land being so earmarked is being given on license basis to the Bhiwadi Jal Pradushan Nivaran Trust (in short *"the Trust/SPV"*) for developing Non-Hazardous Solid Waste Disposal Site initially for a period of 10 years on the following terms & Conditions :-

(i) That the title of land shall remain with RIICO. RIICO will not levy any charges on the land being used for such facilities, however any statutory taxes, charges, fees, cess etc. if applicable by virtue of operation of law, shall be paid by Trust/SPV for that purpose.

(ii) The land will be used exclusively for disposal/dumping of non-hazardous solid industrial wastes generated from the I/A Bhiwadi and cluster of surrounding Industrial Areas. The expenses so incurred on development,

maintenance of land for creating of such facilities shall be borne at its own level by the Trust/SPV for that purpose.

(iii) Management & Maintenance of the Solid Waste Disposal Site will be carried out by the Management Committee of the Trust/SPV.

(iv) The Trust/SPV shall obtain Consent to Establish (CTE) & Consent to Operate (CTO) from RSPCB and shall develop/Operate dumping yard as per the terms and conditions of consent to Establish / Operate issued by RSPCB.

(v) The Trust/SPV shall also obtain Environmental Clearance for development of Dumping Yard from concern authority if require as per EIA notification 2006 & amended made therein from time to time.

(vi) The Trust/SPV shall also adhere the provisions of EP Act, Water Act, Air Act, Orders, Circulars & Guidelines issued by Hon'ble NGT/MOEF/CPCB/RSPCB or any other Competent Authority for development and operation of such type of Dumping Yard.

(vii) The Trust/SPV shall appoint a highly qualified technical/professional Agency for developing and operation of Dumping Yard. The Selected agency should have adequate experience in relevant field for development maintenance and operation of such type of Dumping Yard.

(viii) The Trust/SPV shall indemnify RIICO against all liabilities ... which may be arose on RIICO on account of any default during land si... be retained with the Trust for development and operation of Dumpi... Yard and allied get inties.

(ix) The land shall be used only for the purpose for which it is being giv... No other activity shall be permitted in any case what so ever.

(x) All other charges such as Government Taxes, Electricity Charges, ... Charges etc. shall be borne by the Trust/SPV and RIICO will liable to make payment of such charges in any manner.

(xi) Requisite licenses/permissions required for operation of activities permitted on land from other department of State Government or Central Government, as the case may be, shall be obtained by the Trust/SPV at its own level.

(xii) RIICO will not be responsible, if any condition of license/permission is violated/breached by the Trust/SPV or its members. The Trust/SPV or its member shall be responsible for the same.

(xiii) In case of any dispute among members of the respective Trust/SPV and managing committee or any outsider, RIICO shall not be a party in such disputes. Further, RIICO shall not be liable for any damages/losses arising out of such disputes.

(xiv) An undertaking shall be furnished by authorized person on behalf of respective Trust/SPV to the effect that they will abide by the terms & conditions of this permission and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.

(xv) In case of any dispute between RIICO and allottee/user/licensee, decision of RIICO shall be binding on such allottee/ licensee/ Trust, as the case may be.

(xvi) The Trust/SPV shall bound to make functional the site so being given within the stipulated time of one year failing which action will be taken to withdraw the permission by RIICO without payment of any cost/damages, if any.

(xvii) RIICO will be free to take over the possession of such land, in case any unauthorized activity is found to be performed and/or term of license is expired. After expiry of the period of license, the same may be further extended for a period of 2 years by RIICO however, this will be purely on discretion of RIICO.

(xviii) As per the EIA Notification dated 14.09.2006, Environmental Clearance is required for Common Municipal Solid Waste Dumping Site (Sr. no.

7(1), as such Municipal Waste from the industrial areas, residential areas should not be allowed to dispose/dump in the yard/site.

(xix) The Solid Waste Dumping Site shall be developed in such a manner that the entry should be through specified location/gates with proper arrangement of watch and ward. The Agency/Authority engaged for operation and maintenance of site should deployed guard/security person at the entry to check vehicles coming with non-hazardous wastes. Proper receipt/parchi system should be developed and daily record of waste disposal at the site be maintained.

(xx) The dumping of wastes should be made in systematic and scientific manner and in phased manner with reclamation of exhausted parts of the area by levelling and plantation as simultaneous measures in guidance with RSPCB.

(xxi) The Trust/SPV for taking up development and maintenances of site shall prepare plans/maps and obtain approval/consent/of RSPCB before taking up the work.

(xxii) The Trust/SPV shall ensure that after development of dumping ground, no industrial wastes should be dumped/disposal along the road sides and in ROW of road. If such activity is observed, the Trust shall take measuring to stop such tendency and shall be responsible for taking action against such entrepreneurs.

(xxiii) The /SPV shall execute license deed with the Corporation within 90 days of issuing this letter and get registered with concerned authorities. The expenses to be registration and stamp duty shall be borne by Trust.

(xxiv) This permission for license is granted by the Corporation on non transferable basis.

(xxv) This permission for license shall be treated as withdrawn for any breach of above terms of condition of this permission.

(107)

The key plan showing designated space/sites for developing facility of Solid Waste Disposal Site is enclosed.

Thanking you,

Yours faithfully,

(S. P. Shardul)
Sr. Regional Manager
Bhiwadi-I

Encl. : Site Plan as above.

Copy to :
1. CGM (EM), RIICO Ltd., Jaipur.
2. R.O., RSPCB, Bhiwadi.
3. GM, DIC, Bhiwadi.
4. President, BMA, Bhiwadi.
5. RM(B)/ARM Bhiwadi for information and necessary action.

23/1/2018
Sr. Regional Manager
Bhiwadi-I

Copy also to :
1. PS to Collector, Alwar for kind information.

Ann-2

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

Kapoor Singh and Co.,
B.O.- A-26, Friends colony,Karan kunj
Gurjar Ghatal,Dharuhera
Rewari Haryana

No. U(42)/2019-2020/10576
UBN No.
Date : 30-Jan-2020

Subject: Construction of Boundary wall around dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 30-Dec-2019

Dear Sir,

With reference to your Tender dated 30-Dec-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 7,489,590.16** (In words Seventy Four Lakh Eighty Nine Thousand Five Hundred Ninety Rupees Sixteen Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (BUILDING WORKS BSR 2019)	10,055,840.71	25.52 % Below	7,489,590.16
			Total	7,489,590.16

The stipulated dates of commencement & completion shall be **30-Jan-2020 & 29-Jul-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 18730 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 581200 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Mining Engineer,Alwar for necessary action Please.
5. T C Bhatt,RM,Bhiwadi-I.
6. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
7. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I to execute the work as per specification.
8. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

Hnn.-3
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राजस्थान RAJASTHAN

AGREEMENT
(For Recycle Plastic Waste Management)

THIS AGREEMENT is entered into on this Friday day of 25/09/ 2020 at 3.45 by and between:

(1) Bhiwadi Jal Pradushan Niwaran Association (BJPNA), And Bhiwadi Manufacturing Association (BMA) at Shri Surender Singh chauhan respectively, Rajasthan, India, represented by its representatives Sh late. Swroop Singh (hereinafter referred to as "Association" which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE FIRST PARTY,

AND

(2) Sarthak Samudayik Vikas Avam Jan Kalyan Sabstha, having its office at 597, New Categories Market, Bagai Golden, Near Transport Berasia Road, Bhopal, Madhya Pradesh, India, represented by its authorized person Razakhan (Designation), Project coordinater (Name), hereinafter called the 'Sarthak', which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE SECOND PARTY,

The BMA, RIICO & SPCB are collectively referred to as the 'Parties' and severally as the 'Party' as the context requires.

WHEREAS:

- The Swachh Bharat Mission (SBM) emanates from the vision of the Government articulated in the address of The President of India in his address to the Joint Session of the Parliament on 9th June 2014.

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- In line with SBM (Urban) and as a part of SBM goals towards disposal & recycle of Municipal Solid Waste in modern & scientific methods, Association intends to take up solid waste management with appropriate technologies and methods for treatment, disposal and management of solid waste.
- In pursuance of the said objective, the Association has authorized Sarthak through appropriate resolutions, to run the project. The Association shall be responsible for providing the site, construction, machinery & adequate power/water supply to run this project.
- Subject to and in accordance with the terms and conditions set forth in this Agreement the Association here by grants and authorizes the Sarthak to exercise and enjoy the rights, powers, benefits, privileges, authorizations and entitlements as set forth in this Agreement .
- The project period is for 5 years commencing from the appointment day & extendable to next 5 years.
- Now therefore, in consideration of the foregoing and respective covenants and agreements set forth in this Agreement, the sufficiency and adequacy of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows:

1. GOVERNING LAW AND JURISDICTION

This Agreement shall be governed by the laws of India. The Court at the place of Association shall have sole and exclusive jurisdiction over all matters arising out of or relating to this Agreement.

2. WAIVER

a) Waiver by either Party of any default by the other Party in the observance and performance of any provision of or obligations under this Agreement:

- shall not operate or be construed as a waiver of any other or subsequent default hereof of other provisions or obligations under this Agreement;
- shall not be effective unless it is in writing and executed by a duly authorized representative of such Party; and
- shall not affect the validity or enforceability of this Agreement in any manner.

b) Neither the failure by either Party to insist on any occasion upon the performance of the terms, conditions and provisions of this Agreement or any obligation hereunder nor time or other indulgence granted by a Party to the other Party shall be treated or deemed as waiver / breach of any terms, conditions or provisions of this Agreement.

3. NOTICES

Unless otherwise stated, notices to be given under this Agreement including but not limited to a notice of waiver of any term, breach of any term of this Agreement and termination of this Agreement, shall be in writing and shall be given by hand delivery, recognized international courier, mail, telegram or facsimile transmission and delivered or transmitted to the Parties at their respective addresses set forth below:

If to the Association:

If to the Sarthak:

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...facsimile number as may be duly notified by the respective Parties from time to time, and shall be deemed to have been made or delivered. (5)

i. in the case of any communication made by letter, when delivered by hand, by recognized international courier or by mail (registered, return receipt requested) at that address, and

ii. in the case of any communication made by facsimile, when transmitted properly addressed to such facsimile number and copy sent by mail.

4. TERMINATION

i) Either Party may terminate the Agreement with an advance notice of 180 days.

ii) If the Agreement is terminated by Association for whatever reason including ensuring continuous services to its citizens, the Association shall pay 100% of the depreciated value (as per Income tax provisions) of equipment/machinery deployed by Sarthak. In such an eventuality, after termination notice is issued & subsequent formalities are completed, the Sarthak is obligated to immediately transfer the plant and equipment ownership to MC without delay.

iii) If the Agreement is terminated by the Sarthak, unless the Association proposes to retain the equipment/machinery deployed by Sarthak as per the valuation of the registered valuator registered with in Income Tax Department shall be paid by Association to the Sarthak, otherwise the Sarthak may take away the moveable assets.

5. DISPUTE RESOLUTION

i) Amicable Settlement

Save where expressly stated to the contrary in this Agreement, any dispute, difference or controversy of whatever nature howsoever arising under, out of or in relation to this Agreement including validity, interpretation, rights and obligations between the Parties and so notified in writing by either Party to the other (the "Dispute") in the first instance shall be attempted to be resolved amicably through mutual discussions. If the Dispute is not amicably settled within 15 (fifteen) days of such reference, either Party may refer the dispute to arbitration in accordance with the provisions of this Article.

ii) Arbitration

- Any Dispute, which is not resolved amicably as provided above, shall be finally decided by reference to arbitration. Such arbitration will be subject to the provisions of the Arbitration and Conciliation Act 1996. The place and seat of such arbitration will be decided by Sarthak or may be mutually selected as the case may be, and the language of arbitration proceedings will be English.
- There may be a single arbitrator as mutually selected by the Parties. Otherwise, there shall be four arbitrators of whom each Party shall select one and the third arbitrator shall be selected by both Arbitrators.
- The arbitrators shall issue a reasoned award.
- The Sarthak and Association undertake to carry out any decision or award of the arbitrators (the "Award") without delay. Awards relating to any Dispute shall be final and binding on the Parties as from the date they are made.
- The cost of arbitration shall be shared equally by the Parties or shall be paid as the Arbitrators may award.

6. SEVERABILITY

If for any reason whatsoever any provision of this Agreement is or becomes invalid, illegal or unenforceable or is declared by any court of competent jurisdiction or any other instrumentality to be

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invalid, illegal or unenforceable, the validity, legality or enforceability of the remaining provisions shall not be affected in any manner, and the Parties shall negotiate in good faith with a view to agreeing upon one or more provisions which may be substituted for such invalid, unenforceable or illegal provisions, as nearly as is practicable. Provided failure to agree upon any such provisions shall not be subject to dispute resolution under this Agreement or otherwise.

7. LANGUAGE

All notices required to be given under this Agreement and all communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English.

SCOPE OF WORK

a) SARTHAK after agreement should prepare and submit a Solid Waste Management Plan (MSWM), as per their business proposal and technical plan with further inputs.

b) Sarthak will run the project with adequate manpower & will deploy all means to collect waste material from the vicinity. Sarthak will setup an arrangement for the purchase of waste material from rag-pickers directly for the project.

c) Sarthak will collect solid waste material from the industries, for the recyclable one will pay industries & for the non-recyclable will charge industries as per agreed mutual price.

d) Sarthak shall handover any domestic hazardous waste, biomedical waste if found during sorting / segregation, shall handover the waste to nearest biomedical waste management facility.

e) Sarthak will take necessary steps and processes that would bring in control of odor and leach ate in the region.

f) The Association RIICO will provide minimum 3000 SqFt area & will construct office room along with toilet /washroom & water/electricity supply. The site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation. The Association will provide weighbridge to measure quantity of various components of waste handled at the facility in terms of sorting and segregated materials, compost material, and inserts going out of the site. The Association will provide fire protection measures and safety equipments at the facility.

g) The Association will hand over the plant in running condition to Sarthak with 3 machinery & Sarthak will further deploy 2 machinery for his side.

h) The Association will liaison with Bhiwadi Municipal Corporation for picking recyclable waste material from the residents in the industrial area & same will be delivered at the plant.

i) Sarthak will undertake a mass awareness in surrounding residential/ village's area, so as to ensuring the local people are aware and taken into confidence of the SWM activities.

j) Sarthak will create a sustained system of information, education and communication for SWM through collaborations with expert institutions and civil societies. Sarthak will directly work with rag-pickers in this project & will create a sustainable employment for them.

k) Looking to the trend of increase in the Industrialization & population. The Association & Sarthak

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will mutually plan to augment the SWM activity.

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l) The Association reserves the right to carry out inspection, as and when required without intimating the Sarthak. Any shortcoming found during inspection will be intimated to the Sarthak or his supervisor orally or in written which shall have to be attended immediately by the Sarthak or his supervisor.

m) Sarthak will ensure timely payments to his workforce and meet all the contractual commitments in terms of payments, insurance, safety of its workforce. All statutory payments to the workforce shall be done immediately upon becoming due.

n) Sarthak will keep perfect record of the weight of the waste handled.

8. EXCLUSION OF IMPLIED WARRANTIES ETC

This Agreement expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties and any representation by any Party not contained in a binding legal agreement executed by the Parties.

IN WITNESS WHEREOF THE PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

Witnesses for Parties

Signature 25/08/2020
Name Anoop Kumar Saxena
Address Sr. RM, RIICO
Mob.No. Bhiwadi - I

Signature
Name
Address
Mob.No.

Signature
Name
Address
Mob.No.

For and on behalf of the BMA/BJPNA
Signature
Name: Surendra Singh Chauhan
Designation:
Common Seal:

For and on behalf of the RIICO
Signature:
Name:
Designation:
Common Seal:

For and on behalf of the SARTHAK
Signature:
Name:
Designation:
Common Seal:

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

Mohan Construction Company,
Vill. Fakharpur Teh.- Khekra
Bhagpat UP

No. U(42)/2020-2021/10654
UBN No.
Date : 20-Nov-2020

Subject: Construction of Shed in dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 29-Oct-2020

Dear Sir,

With reference to your Tender dated 29-Oct-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 2,060,485.91** (In words Twenty Lakh Sixty Thousand Four Hundred Eighty Five Rupees Ninety One Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BOQ1 (BUILDING WORKS BSR 2019,ELECTRICAL BSR 2013)	2,520,780.42	18.26 % Below	2,060,485.91
			Total	2,060,485.91

The stipulated dates of commencement & completion shall be **21-Nov-2020 & 20-Feb-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 89100 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. T C Bhatt,RM,Bhiwadi-I.
4. Mining Engineer,Alwar for necessary action Please.
5. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
6. President, BMA/BCCI Bhiwadi alwar raj. for information .
7. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

...यालय सहायक अभियन्ता (भिवाड़ी)

अ./प.व.स./जेपीडी/प्रे.....6737..... दिनांक 23/9/2021

Annex – 35

मांग–पत्र

सर्व श्री RICO Ltd.
Unit Head BWD

विषयः– बिद्युत कनेक्शन के लिए सूचना।

आपका आवेदन पत्र संख्या T/f 4 DP Shifty दिनांक 28/8/2021 घरेलू/वाणिज्य/ पावर कनेक्शन हेतु 230/440, वोल्ट.....किलोवाट/केवीए के लिए स्वीकृत किया गया है। अतः निम्नलिखित औपचारिकताएं पूर्ण कर एस्टीमेट एवं सुरक्षा राशि इस कार्यालय में जमा करावें ताकि कनेक्शन देने की अग्रिम कार्यावाही की जा सके।

एस्टीमेन्ट की राशि ₹ 78004 /-
Plant शुल्क.....
सुरक्षा की राशि.....
किरायेदार होने के नाते सुरक्षा राशि.....
एच.पी./ट्रन्सफार्मेशन चार्जेज ₹ 3000 /-
T/f Install & Removal charge

6. मीटर Security.....
7. मीटर बॉक्स की राशि.....
8. सुपरविजन की राशि.....
9. एडवांस.....
10. कुल राशि 81004/-

1 यदि उपरोक्त राशि का मांग पत्र जारी होने के 30/60 दि के भीतर जमा नहीं कराया गया तो आपका आवेदन रद्द कर दिया जायेगा। (राशि जमा कराने का समय प्रातः 10:00 बजे से 2:00 बजे तक हैं) तथा राशि 10000 तक नगद भुगतान व 10000 से अधिक डी0डी0 से स्वीकार किया जायेगा। चैक नहीं लिया जायेगा।
2 पुराना कटे हुए विद्युत कनेक्शन/वर्तमान में चल रहे विद्युत कनेक्शन/वी0सी0आर0 की बकाया राशि जमा कराने पर ही कनेक्शन दिया जायेगा।
3 मीटर बोर्ड/MCB/ELCB इत्यादि सामग्री उपलब्ध कराने पर ही कनेक्शन होगा।
4 आवेदित स्थल पर लाईन खीचने में किसी भी विवाद की जिम्मेदारी आपकी होगी।
5 पडोसी की बाउण्ड्री की स्वीकृति तथा उसके मकान मालिक होने का प्रमाण–पत्र की प्रमाणित प्रतियॉ प्रस्तुत करनी होगी। तथा स्वयं के मालिकाना हक के दस्तावेज उपलब्ध करायें।
6 आवेदित स्थल का पता न मिलने के कारण आपका एस्टीमेट नहीं बनाया जा सका। अतः स्पश्ट एवं पूर्ण पता मय मानचित्र के प्रस्तुत करने पर ही एस्टीमेट बनाने की कार्यवाही की जायेगी।
7 आवेदित स्थल पर मकान/दुकान/फैक्ट्री व अन्य किसी प्रकार का निर्माण नहीं होने के कारण एस्टीमेट नहीं बनाया जा सका।
8 कनिश्ठ अभियन्ता रिपोर्ट अनुसार उक्त आवेदन स्थल गैर आबादी में बताया हैं। अतः JPR-5&580 के 9 अनुसार कनेक्शन साध्य नहीं हैं। अतः आप SFS में आवेदन करें।
9 आवेदित स्थल पर मकान का कार्य निर्माणाधीन है। निर्माण कार्य पूर्ण होने पर आवेदन करें।
10 उक्त स्कीम सम्पूर्ण कॉलोनी होने पर ही मान्य हेागी।
11 कनेक्शन चाहे गये भवन के प्रत्येक तल का क्षेत्र दर्शाते हुये कुल क्षेत्रफल का सत्यापित नक्शा एवं प्रोजेक्ट रिपोर्ट व प्रत्ये कतल का अनुमानित विद्युत उपभोग का विवरण प्रस्तुत करें।
12 उक्त एतराज दस्तावेज का 7 दिवस में स्पश्ट जवाब उपलब्ध कराये। अन्यथा उक्त पत्रावली निरस्त समझी जावेगी।

नोटः– 1 पोल से मीटर तक सर्विस लाईन निगम द्वारा निःशुल्क उपलब्ध करायी जायेगी।
2 job आर्डर पूर्ण होने के 60 दिवस तक उपभोक्ता कनेक्शन लेने में असमर्थ होता है तो 60 दिवस बाद निगम नियमानुसार उससे स्थाई शुल्क लिया जायेगा।
3 Demand Note will be deposited after submit undertaking.

सहायक अभियन्ता(O&M)
Bhiwadi, Jvvnl

23.9.21

Demand Note should be received for this in T/F (RWLV) from jpr

Annex-5

JAIPUR VIDYUT VITRAN NIGAM LIMITED

जयपुर विद्युत वितरण निगम लिमिटेड

JVVNL/Form No A-4 Consumer Copy

JATPUR VIDYUT VITRAN NIGAM LIMITED

Note if payment made by cheque this receipt with considered As "provision" until the cheque in encashed

Name of Office-AEN_OM_BHIWADI CCID-21013100

Misc Cash Receipt	2101310012109010
Dot/Vigilance No.	0
Date & Time	24-09-2021 11:29:39 AM
Received From Sri	riico ltd.
The Sum of Rs	81004

Rupees Eighty One Thousand Four Only

Mode of Transaction	CHEQUE
Bank Name	SBI
CHQ No	526605
CHQ Date	23-09-2021

JAIPUR VIDYUT VITRAN NIGAM LIMITED

जयपुर विद्युत वितरण निगम लिमिटेड

RECNO-21013100121090161?, Date- 24-09-2021 11:29:40

JATPUR VIDYUT VITRAN NIGAM LIMITED

Note if payment made by cheque this receipt with considered As "provision" until the cheque in encashed

Name of Office-AEN_OM_BHIWADI CCID-21013100

Sno	Demand Details	Amount
1	Estimate Cost	78004
	Misc Charges	3000
	* GST (CENTRAL+STATE) Total	0
		81004

XEN/AEN/AO/CASHIER

Annex - 15

RIICO
GROW WITH RAJASTHAN

1 Subject:- Regarding demand note for 11kv HT connection at Rantwara mundawa.

On dt. to cited subject vid above Bhiwadi-I applied 11kv HT connection for MRF, wastage disposal unit at 2HP Rampur mundawa at JVVNL-Bhiwadi.

A JVVNL-Bhiwadi issue demand note of Rs. 2,53,185/- vide D.N.O. 3151 date 12/7/21

The estimate cost of ~~the~~ is Rs. 1,11,929.54 while the Cost of plant, & security is Rs. 1,41,254.86/- ~~1,43,000/-~~

As per RIICO land Rules cost of 11kv will be deposited by ~~as~~ RIICO.

The Estimate is verified & checked & found correct.
Submitted please.

RIICO/SE(Power)/Bhiwadi/ Date: 20/7/21

2 X-En(P)

Same is submitted for kind perusal and depositing the DN Rs. 2,53,185/= to JVVNL by Unit office Bhiwadi-I Dt.

X-En(P)

3 SE (Power)

May kindly peruse Para No. 1 | N to 2 | N, recommended to deposite the demand note amounting to Rs. 2,53,185/- to AEN(O&M) JVVNL, Bhiwadi Unit head Bhiwadi 2

26/7/21

Annex - 5

7573

कार्यालय सहायक अभियन्ता (भिवाड़ी)

क्रमांक स.अ./प.च.स./जेपीडी/प्रे.....315..... दिनांक 12/1/2021

मांग–पत्र

सर्व श्री Regional Manager
Rajasthan Electronics & Instruments Limited

विषयः– विद्युत कनेक्शन के लिए सूचना।

आपका आवेदन पत्र संख्या B.W.D/HT/New/142 दिनांक 5/1/2021 घरेलू/वाणिज्य/पावर कनेक्शन हेतु 230/440 वोल्ट 20 HP/150 KM किलोवाट/केवीए के लिए स्वीकृत किया गया है। अतः निम्नलिखित औपचारिकताएं पूर्ण कर एस्टीमेट एवं सुरक्षा राशि इस कार्यालय में जमा करावें ताकि कनेक्शन देने की अग्रिम कार्यवाही की जा सके।

एस्टीमेन्ट की राशि	2000	6. मीटर Security	15000
Plant शुल्क	60,000	7. मीटर बॉक्स की राशि	35000
सुरक्षा की राशि	81000	8. सुपरविजन की राशि	1419
किरायदार होने के नाते सुरक्षा राशि	22310	9. एडवांस 12% GST	25542
एच.पी./ट्रान्सफार्मेशन चार्जेज	36204	10. कुल राशि	253185

1 यदि उपरोक्त राशि का मांग पत्र जारी होने के 30/60 दि के भीतर जमा नहीं कराया गया तो आपका आवेदन रद्द कर दिया जायेगा। (राशि जमा कराने का समय प्रातः 10:00 बजे से 2:00 बजे तक है) तथा राशि 10000 तक नगद भुगतान व 10000 से अधिक डी0डी0 से स्वीकार किया जायेगा। चैक नहीं लिया जायेगा।

2 पुराना कटे हुए विद्युत कनेक्शन/वर्तमान में चल रहे विद्युत कनेक्शन/वी0एस0आर0 की बकाया राशि जमा कराने पर ही कनेक्शन दिया जायेगा।

3 मीटर बोर्ड/MCB/ELCB इत्यादि सामग्री उपलब्ध कराने पर ही कनेक्शन होगा।

4 आवेदित स्थल पर लाईन खीचने में किसी भी विवाद की जिम्मेदारी आपकी होगी।

5 पड़ोसी की बाउण्ड्री की स्वीकृति तथा उसके मकान मालिक होने का प्रमाण–पत्र की प्रमाणित प्रतियां प्रस्तुत करनी होगी। तथा स्वयं के मालिकाना हक के दस्तावेज उपलब्ध करायें।

6 आवेदित स्थल का पता न मिलने के कारण आपका एस्टीमेट नहीं बनाया जा सका। अतः स्पश्ट एवं पूर्ण पता मय मानचित्र के प्रस्तुत करने पर ही एस्टीमेट बनाने की कार्यवाही की जायेगी।

7 आवेदित स्थल पर मकान/दुकान/फैक्ट्री व अन्य किसी प्रकार का निर्माण नहीं होने के कारण एस्टीमेट नहीं बनाया जा सका।

8 कनिश्ट अभियन्ता रिपोर्ट अनुसार उक्त आवेदन स्थल गैर आबादी में बताया हैं। अतः JPR-5&580 के 9 अनुसार कनेक्शन साध्य नहीं है। अतः आप SFS में आवेदन करें।

9 आवेदित स्थल पर मकान का कार्य निर्माणाधीन है। निर्माण कार्य पूर्ण होने पर आवेदन करें।

10 उक्त स्कीम सम्पूर्ण कॉलोनी होने पर ही मान्य होगी।

11 कनेक्शन चाहे गये भवन के प्रत्येक तल का क्षेत्र दर्शाते हुये कुल क्षेत्रफल का सत्यापित नक्शा एवं प्रोजेक्ट रिपोर्ट व प्रत्येक तल का अनुमानित विद्युत उपभोग का विवरण प्रस्तुत करें।

12 उक्त एवरोज दस्तावेज का 7 दिवस में स्पश्ट जवाब उपलब्ध कराये। अन्यथा उक्त पत्रावली निरस्त समझी जावेगी।

नोटः– 1 पोल से मीटर तक सर्विस लाईन निगम द्वारा निःशुल्क उपलब्ध करायी जायेगी।

2 job आर्डर पूर्ण होने के 60 दिवस तक उपभोक्ता कनेक्शन लेने में असमर्थ होता है तो 60 दिवस बाद निगम नियमानुसार उससे स्थाई शुल्क लिया जायेगा।

3- Demand Note will be deposited after submit undertaking.

सहायक अभियन्ता(O&M)
Bhiwadi, Jvvnl

AEN(P-I) 26/1/21

RICO/SE(Power)/RJ. Date:

RICO/XEN(Power)/RJ. Date:

Annex - 5

Annex – 6

185

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

R. C. Enterprices,
Badi Kheda,Begas Road,Bagru
Jaipur rajasthan

No. U(42)/2021-2022/10747

UBN No. 2450-2454

Date : 23-Sep-2021 23-9-2021

Subject: Electrification work of material recovery facility (MRF) solid waste disposal site at Industrial area Bhiwadi.

Ref: Tender dated 06-Aug-2021

Dear Sir,

With reference to your Tender dated 06-Aug-2021 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 1,110,693.81 (In words Eleven Lakh Ten Thousand Six Hundred Ninety Three Rupees Eighty One Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BoQ1 (ELECTRICAL BSR 2013)	1,396,221.00	20.45 % Below	1,110,693.81
			Total	1,110,693.81

The stipulated dates of commencement & completion shall be **27-Sep-2021 & 27-Dec-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 58100 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, gst registration , etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd.Udyog Bhawan Tilak marg jaipur for kind information please.
3. SE(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
4. President, BMA Bhiwadi alwar raj. for information .
5. Master File/ Concerned File.

Unit Head 23.9.21
Bhiwadi (Unit-I)

Annex - 7

65

273-278

21-05-2020

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

No. U(42)/2019-2020/10592

UBN No.

Date : 21-May-2020

DEV CONSTRUCTION,
6/463 UIT BHIWADI

Subject: Removal of silt/garbage from drains in Industrial area Bhiwadi. phase I and III.

Ref: Tender dated 19-Mar-2020

Dear Sir,

With reference to your Tender dated 19-Mar-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 888,105.97** (In words Eight Lakh Eighty Eight Thousand One Hundred Five Rupees Ninety Seven Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (ROAD WORKS BSR 2019)	1,774,437.50	49.95 % Below	888,105.97
			Total	**888,105.97**

The stipulated dates of commencement & completion shall be **01-Jun-2020 & 30-Sep-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 2220 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.
An additional performance guarantee amounting to 177400 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before execution of contract agreement.It may also be noted that in absence of depostion of APG measurement of executed works if any will not be permissible in RIICO ERP and you will be responsible for all consequence in this regards.
You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.
It is again instructed that amount of APG 177400 should be deposited prior to execution of contract agreement i.e 7 days of issue of this work order otherwise for rescing of work order can be taken up without any further notice/Intimation.

Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
5. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I .
6. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)
21/5

Annex-7

120

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

285-290
21-5-2020

No. U(42)/2019-2020/10599

DEV CONSTRUCTION,
6/463 UIT BHIWADI

UBN No.

Date : 21-May-2020

Subject: Removal of silt/garbage from drains in industrial area Bhiwadi. phase II and IV.

Ref: Tender dated 19-Mar-2020

Dear Sir,

With reference to your Tender dated 19-Mar-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 793,528.45** (In words Seven Lakh Ninety Three Thousand Five Hundred Twenty Eight Rupees Fourty Five Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (ROAD WORKS BSR 2019)	1,526,016.25	48 % Below	793,528.45
			Total	793,528.45

The stipulated dates of commencement & completion shall be **01-Jun-2020 & 30-Sep-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1990 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 151000 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before execution of contract agreement.It may also be noted that in absence of depostion of APG measurement of executed works if any will not be permissible in RIICO ERP and you will be responsible for all consequence in this regards.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

It is again instructed that amount of APG 151000 should be deposited prior to execution of contract agreement i.e 7 days of issue of this work order otherwise action for rescing of work order can be taken up without any further notice/Intimation.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Sh T C Bhatt, RM RIICO Ltd Bhiwadi-I.
5. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I .
6. Master File/ Concerned File.

21/5

Unit Head
Bhiwadi (Unit-I)

Annex - 8

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

DEV CONSTRUCTION,
6/463 UIT BHIWADI

No. U(42)/2020-2021/10658

UBN No. 3373 To 3376

Date : 27-Nov-2020 27/11/2020

Subject: Annual Cleaning of Drains in Phase I and II at Industrial area Bhiwadi.

Ref: Tender dated 15-Oct-2020

Dear Sir,

With reference to your Tender dated 15-Oct-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. **500,000.00** (In words Five Lakh Rupees Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Unit	Rate	Amount
1	De silting cleaning of existing effluent storm water carrying drainage system (all types of section of drains) of Industrial area Bhiwadi Phase 1 and II The scope of work includes cleaning of drains, approaches and cross drainage works up to bed level of the drain culvert CD work complete in all respect to ensure the uninterrupted flow in the drainage system of Industrial Area throughout the year.The work also includes the proper disposal of Sludge Silt Garbage etc. and transportation of the same with all due care to a suitable ultimate disposal to a designated place or outside the Industrial area with all lead and lift, as per the direction of Engineer in charge. The adjoining sides of the drain should be properly cleaned and dressed after removal of the Sludge Silt Garbage etc.	40000	per meter per year	12.50	500,000.00
			Total		500,000.00

The stipulated dates of commencement & completion shall be **01-Dec-2020 & 01-Dec-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory,GSt registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. T C Bhatt,RM,Bhiwadi-I.
4. Presedent BMA Bhiwadi
5. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
6. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I) 27/11/2020

Annexx - 8 (64)

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

DEV CONSTRUCTION,
6/463 UIT BHIWADI

No. U(42)/2020-2021/10669 3674-3678
UBN No.
Date : 14-Dec-2020 14-12-2020

Subject: Annual Cleaning of Drains in Phase III and IV at Industrial area Bhiwadi.

Ref: Tender dated 15-Oct-2020

Dear Sir,

With reference to your Tender dated 15-Oct-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 437,500.00** (In words Four Lakh Thirty Seven Thousand Five Hundred Rupees Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Unit	Rate	Amount
1	De silting cleaning of existing effluent storm water carrying drainage system (all types of section of drains) of Industrial area Bhiwadi Phase III and IV The scope of work includes cleaning of drains, approaches and cross drainage works up to bed level of the drain culvert CD work complete in all respect to ensure the uninterrupted flow in the drainage system of Industrial Area throughout the year.The work also includes the proper disposal of Sludge Silt Garbage etc. and transportation of the same with all due care to a suitable ultimate disposal to a designated place or outside the Industrial area with all lead and lift, as per the direction of Engineer in charge. The adjoining sides of the drain should be properly cleaned and dressed after removal of the Sludge Silt Garbage etc.	35000	per mtr per year	12.50	437,500.00
			Total		437,500.00

The stipulated dates of commencement & completion shall be **18-Dec-2020 & 18-Dec-2021** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work,failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period,L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
4. President, BMA Bhiwadi alwar raj. for information .
5. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I) 14/12

Annex-8

Special Terms and conditions of Contract: -

a. The work is to be executed manually as well as by machines like Sewer Jet/Suction Machine as per requirement at site for cleaning of complete drainage system comprising of drains, approach culverts & Cross drainage works etc. and the loading of sludge shall be done neatly and carefully and disposing out of the area.

b. The work of cleaning of drain shall be completed within three months from the date of work order. 40% payment towards the quantum of work done shall be made after complete cleaning of the drainage system i.e. after completion of first quarter.

c. Remaining 60% payment shall be made in three equal parts in the remaining period i.e. after completion of each quarter. During the remaining period, smooth flow through the cleaned drains shall be ensured by the contractor. No extra measurement will be paid for these quarter only the measurement will be paid for the work done during the first qtr.

d. It will be the responsibility of the contractor to keep the drains cleaned throughout the year.

e. If the Engineer In-charge observes that the drains are not cleaned /functional at any stage continuously for a period of maximum seven (7) days, then a penalty equal to 5% eligible amount for that quarter shall be levied. Further, the Corporation may also recover the charges for cleaning of the drains. If the Engineer In-chargefeels that no appropriate efforts have been made by the contractor then action for rescinding the work will be initiated.

f. During the period of execution of work, if the corporation finds that the work remains unsatisfactory then action for rescinding the work will be initiated.

g. The contractor shall remove the covering of drains wherever required for cleaning of drain with due consent of entrepreneur at his own cost.

h. The contractor shall maintain the complaint register and record the details of all the complaints received and their rectification

with date of received /date of rectification and the same shall be submitted to Engineer In-charge on weekly basis.

i. The feedback regarding cleaning of drains as specified in the scope of work should be duly attested by the entrepreneurs and/or office bearers of respective Industrial Association & same is to be got countersigned from the Engineer-in-charge at regular intervals as mutually decided.

j. The contractor has to follow all the rules /regulations with regard to labour welfare and other laws as per rules of Govt. for which the contractor will only be responsible.

k. The contractor has to start the work on as is where is basis.

Unit Head

OFFICE OF THE MUNICIPAL COUNCIL BHIWADI(Alwar)

Sr. No:NPB/2021/spl-1 Date:-11.10.2021

To,
Regional Director,
CPCB, Bhopal

Sub.- Reply of letter RD/BP/OA/242015/113

Sir,

Is it requested under the above subject The information sought in relation to the letter is as follows.

1. Municipal Council Bhiwadi has written for the same to state government vis-a-vis and higher authority for auto tipper for solid waste door to door collection and state government has dispatched 3 Auto tipper and mechanical Road sweeping machine ordered 5th October 2021. So that gap of 10 CPD will be e covered it.
2. Defeat liability period of of some of STP has completed and Operation and management stared other sewer cleaning machine is already Being deployed by L&T.
3. Sir, Bhiwadi is an Industrial Town with a large number of industrial labor population live in city. So, with conceding the same be have made fresh DPR for bhiwadi city which in sent for approval in DLB.
4. For reuse of STP treated water Municipal Council Bhiwadi has appointed MNIT Jaipur as consultant they are working on it and they will submitted than report in 2 month.

So, sir within limited resources we are working on positive node to make the bhiwadi city as much better as possible by compliance with central and state govt. rules and NGT orders. Please consider compliance report.

Regards

Commissioner
Municipal Council Bhiwadi

OFFICE OF THE EXECUTIVE ENGINEER, HSVP DIVISION, REWARI
1-NMT, HSVP COMPLEX, REWARI
Email:xenrewarihsvp@gmail.com

To

The Regional Directorate (Central), Bhopal
Central Pollution Control Board,
(Ministry of Environment, Forests and Climate Change,
Government of India

Memo. No.\75500 Dated 11-10-2021

Sub: Opporunity of hearing Hon'able NGT O.A.No. 124 of 2015 Sumitra Devi Vs CPCB-reg.

Kindly reference to the subject cited above and letter under reference it is submitted that before commissioning of 5MLD STP Dharuhera on July 2019, the untreated discharge approximately 0.75 MLD was pumped out through an intermediate pumping station previously existing at the site of STP to an existing sewerage line through industrial area sector-8 Dharuhera. The sewerage line was terminated to Rajpura disposal & further the seweage was pumped out in an open pucca channel (Approximately 500m length) and thereafter to kachha channel (Approximately 800m length) . Since the discharge was domestic waste and used by the adjoining farmers as farms manure and there was no accumulation of the discharge in the sorrounding area .

Secondly the issue of effulent from the Dharuhera Industrial area is concerned, originally there was no water supply& sewerage network planned in industrial area sec-8. As the plot owner's had to arrange the water supply & treatment of their effulent at their own level with zero discharge. The industrial area sec-8 has been handed over to HSIIDC in March 2018, since then it is maintained by HSIIDC.

The work for construction of 5MLD STP was planned and the work was allotted to Sh. Rajbir Singh Rathi contractor vide this office memo no. 5304-13 dated 18.05.2016 with a time limit of 21 months . The same was commissioned on 1st July 2019. Simultneously the scheme for the discharged treated effulent was prepared for discharging the treated effulent in Masani barrage , to be used in forestry with the consent of forest & irrigation department . Therefor the work of providing and laying of 300 mm dia DI Pipe line upto Masani barrage was allotted and the total length of 7.5 km upto Masani barrage has been laid accept the NH-48 Crossing. The permission from NH-48 crossing has been accorded by the NHAI and the work for crossing the pipe line under trenchless method is in progress . Presently the treated sewage is used in green belt of sec-4A, 6 & sec-8 green belt.

The accumalted semitreated / untreated industrial discharge coming from Bhiwadi industrial estate, CETP's which is flowing to Dharuhera area under gravity throughout the year and creating nuisanse in Dharuhera and surrounding villages of Maheswari & Garhi etc. The matter has been already taken up with Rajasthan govt. by Haryana govt. and a number of meetings, joint inspection has been made by Deputy Commisoner of Alwar & Rewari to resolve the issue but the matter has yet not been resolved .

This is for your kind information and necessary action please.

Executive Engineer,
HSVP, Division Rewari

D-HUDA2-Letter-Letter6

Endst. No. 175502, 506, 509, 511 Dated 11-10-2021

A Copy of the above is forwarded to the following for kind information and necessary action please:-

1. The Administrator, HSVP, Gurugram.
2 The Chief Engineer-I, HSVP, Panchkula
3 The Superintending Engineer, HSVP, Circle-I, Gurugram.
4 The Regional Officer, Haryana State Pollution Control Board, Lala Nemi Chand Singhal Enclave , Sohna Ropad Near Hanuman mandir , Dharuhera.

Executive Engineer,
HSVP, Division Rewari

SDE

DHARUHERA

REVISED INTEGRATED DRAFT DEVELOPMENT PLAN FOR CONTROLLED AREAS AROUND INDUSTRIAL ESTATE DHARUHERA ,AROUND PRY. SCHOOL AND WATER WORKS KAPRIWAS, AROUND PRY.SCHOOLS OF MAHESHARI , GHATAL - MAHANIWAS AND AAKERA-2021 A.D.

LEGEND

EXISTING FEATURES:-
- STATE BOUNDARY
- DISTRICT BOUNDARY
- CONTROLLED AREA BOUNDARY
- BOUNDARY OF IND. ESTATE DHARUHERA
- RAILWAY LINE
- REVENUE RASTA
- ROADS
- ABADI
- SECTOR NO.
- SECTOR DENSITY
- H.T.LINE
- SAND DUNES

PROPOSALS :-

100 RESIDENTIAL

200 COMMERCIAL
- 210 RETAIL TRADE
- 220 WHOLESALE TRADE
- 230 WARE-HOUSE AND STORAGE
- 240 OFFICES & BANKS INCLUDING GOVT OFFICES
- 250 RESTAURANT, HOTELS AND TRANSIT BOARDING HOUSES INCLUDING PUBLIC ASSISTANCE INSTITUTIONS PROVIDING RESIDENTIAL ACCOMODATION LIKE DHARAMSHALA TOURIST HOUSES ETC.
- 260 CINEMA AND OTHER PLACES OF PUBLIC ASSEMBLY ON A COMMERCIAL BASIS

300 INDUSTRIAL
- 310 LIGHT INDUSTRIES
- 320 EXTENSIVE INDUSTRIES

400 TRANSPORT & COMMUNICATION
- 410 RAILWAY YARDS,RAILWAY STATIONS AND SIDING
- 420 ROAD/ROAD TRANSPORT DEPOTS AND PARKING AREA
- 430 TELEGRAPH OFFICES AND TELEPHONE EXCHANGES ETC

500 PUBLIC UTILITIES
- 510 WATER SUPPLY INSTALLATIONS INCLUDING TREATMENT PLANTS
- 520 DRAINAGE AND SANITARY INSTALLATIONS INCLUDING DISPOSAL WORKS/SOLID WASTE
- 530 ELECTRIC POWER PLANTS , SUB STATION ETC

600 PUBLIC & SEMI PUBLIC
- 610 EDUCATIONAL,CULTURAL AND RELIGIOUS INSTITUTIONS
- 620 MEDICAL AND HEALTH INSTITUTIONS

700 OPEN SPACES
- 720 PARKS GREEN BELTS

800 AGRICULTURAL ZONE

DRAWING NO. D.T.P. (RE) 400/02 DT.20-11-02

N

160M. 0 160 320 480 640 800 METERS

SCALE= 1:16000

(IN ORIGINAL DRAWING ONLY.)

DRAWN BY:-

CHECKED BY:-

ASSTT.TOWN PLANNER (S.S. SABARWAL) A.T.P.

DISTT.TOWN PLANNER (K.K. YADAV) D.T.P.

(B.N. SHARMA)
SENIOR TOWN PLANNER

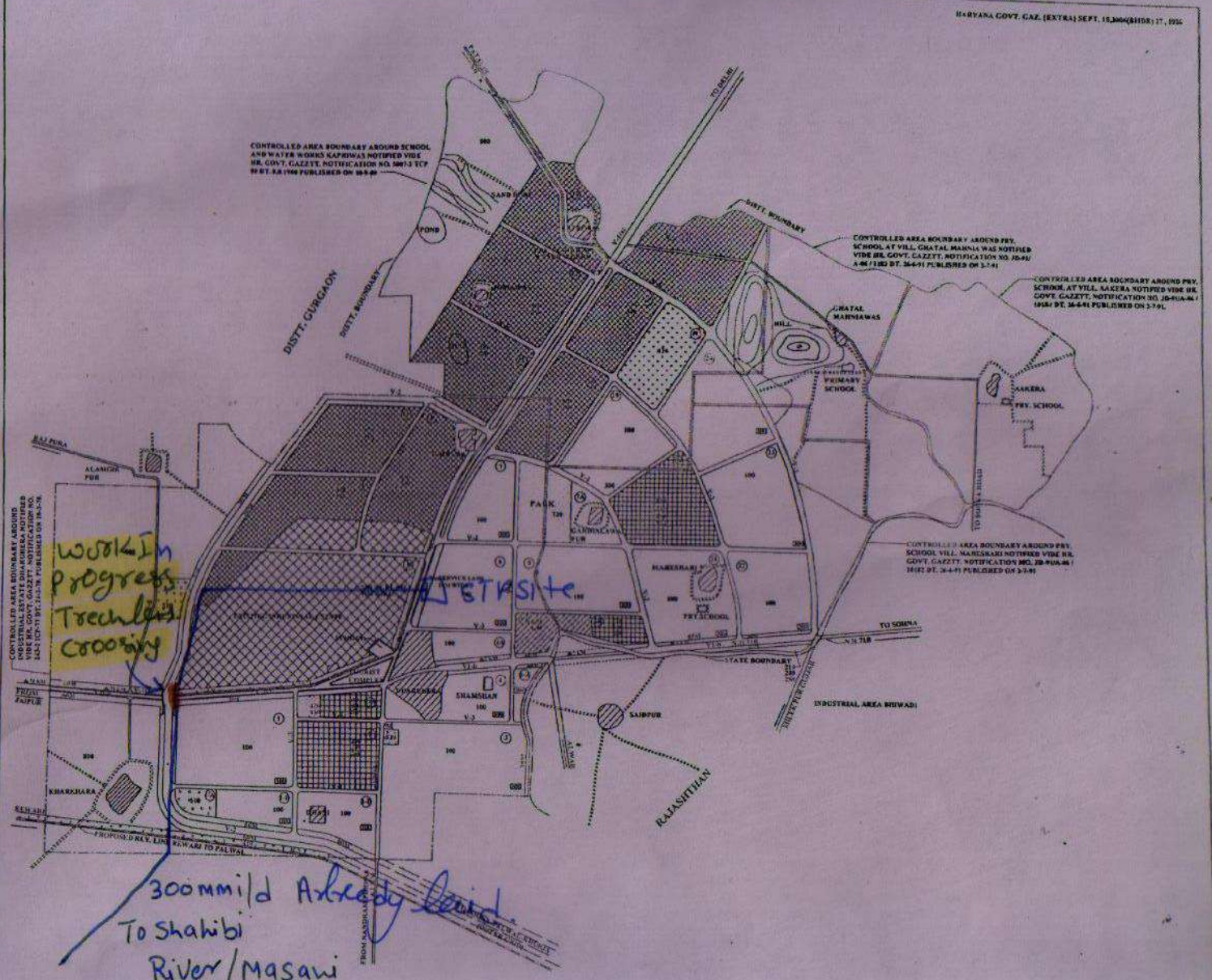
(S.B. VERMA)
CHIEF CO-ORDINATOR PLANNER
N.C.R. HARYANA

DIRECTOR
TOWN & COUNTRY PLANNING HR.

DEPTT. OF TOWN & COUNTRY PLANNING HARYANA.

HUDA DIVISION,REWARI

EXECUTIVE ENGINEER
HUDA DIVISION
REWARI.



Minutes of Meeting in the matter of Hon'ble NGT O.A. 124/2015 order dated 4.2.2021

In compliance of the Hon'ble NGT Order dated 4.2.2021 in O.A. 124 of 2015 (PB) in the matter of Sumitra Devi Vs CPCB, CPCB has assessed the environmental compensation for the non-compliances. In view of the direction given by Hon'ble NGT regarding to provide the opportunity of hearing, Central Pollution Control Board (CPCB) has communicated the details of methodology adopted for assessing the environmental compensation (EC) with representatives of State of Rajasthan & Haryana along with concern authorities on 5th October 2021 via Email/Post with a request to provide the response by 12th October 2021. CPCB has received responses from all the concern representatives & authorities viz. RIICO Bhiwadi, Bhiwadi Jal Pradushan Nivaran Trust (CETP), Municipal Council-Bhiwadi & Haryana Shahri Vikas Pradhikaran (HSVP) - Rewari, Haryana.

Further, a virtual meeting was held on 18.10.2021 with all the concern authorities and explained the methodology adopted for EC assessment along with the calculation and EC amount liable to be paid by the authorities.

Following officials attended the meeting:

S.No.	Name of Official	Departments
1.	Sh Krishan Kumar Kothari, SRM	RIICO, Bhiwadi
2.	Sh Surendra Chouhan, Chairman	BJPNT, CETP, Bhiwadi
3.	Sh Ankit Srivastava, AEN	Municipal Council, Bhiwadi
4.	Sh Mahender Singh, XEN	HSVP, Rewari
5.	Sh Vivek Goel, Regional Officer, RSPCB	RSPCB, Bhiwadi
6.	Sh Sandeep Singh, RO, HSPCB	HSPCB, Dharuhera
7.	Sh P Jagan, Regional Director	CPCB, Bhopal
8.	Sh Sunil Kumar Meena, Sc-D	CPCB, Bhopal
9.	Sh Milind Kumar Nimje, Sc-C	CPCB, Bhopal
10.	Sh Ajay Aggarwal, Sc-E	CPCB, Delhi
11.	Ms Alka Srivastav, SSA	CPCB, Delhi

The point-wise details provided by CPCB and feedback received from the concern authorities in the meeting is as given below:

1. **The CETP control the discharges at the outlet points by Bhiwadi Jal Pradushan Niyantran Trust (BJPNT)**

   Sh Sunil Kr Meena, Sc-D explained the methodology adopted for calculating the non-compliance period from 12.12.2017 to 4.2.2021 for the discharge of effluent above the prescribed standards and explained the methodology adopted for computing the EC.

   Sh Surendra Chouhan, Chairman of BJPNT, Bhiwadi expressed his concern about the payment of EC amount in such financial crisis in industrial sector. Sh K K Kothari, SRM, RIICO said that as far as the

violation in prescribed discharge standards during non compliant period is concerned, it is the sole responsibility of the BJPNT. Therefore, no EC should be imposed on RIICO.

Regarding the above issue, CPCB clarified that as per the Hon'ble NGT order dated 12.12.2017 Para no. 4; RIICO is also liable to pay the amount along with the BJPNT.

2. Construction of the 05 STPs by Municipal Council, Bhiwadi

Sh Sunil Kr Meena, Sc-D, CPCB, Bhopal explained the formula adopted for assessment of the EC based on the treatment gap, O&M and environmental externalities. The non-compliance period was considered after the due date to actual commissioning period for individual STPs. As the matter for Khanpur STP is Sub-judice, it is not considered for the assessment of the EC calculation.

Commissioner, Municipal Council could not attend meeting due to local election related work and he deputed Sh. Ankit Shrivastav, AEN, as a representative. Sh Shrivastav, AEN informed that, the Local Self Government (LSG) may separately take up the issue of delay in commissioning of the STP and conveyance system with contractor.

3. Solid waste management by RIICO & Municipal Council, Bhiwadi

Sh Sunil Kumar Meena, Sc-D has briefed the non-compliance status of solid waste management facility developed by RIICO viz. Material Recovery Facility (MRF) facility etc. as reported by the joint committee of Ministry of Environmental, Forest & Climate Change (MoEF&CC), CPCB & Rajasthan State Pollution Control Board (RSPCB) constituted in compliance of NGT order dated 4.2.2021. He also informed about the gap of 10 TPD in solid waste collection and treatment at Bhiwadi. Sh Meena explained the methodology adopted for the assessment that covers the treatment gap and environmental externalities. As the gap of 10 TPD was observed during the non-compliance period; so, no change in the calculation is recommended by the CPCB. In light of the non-compliance, both the agencies (RIICO & Municipal Council) are liable to pay the compensation.

Sh. Ankit Shrivastav, AEN, Municipal Council, Bhiwadi has informed that the State government has dispatched 3 Auto tippers and also ordered for mechanical Road sweeping machine vide order dated 5th October 2021 to cover the treatment gap of 10 TPD .

4. Reuse of the treated effluent of the water from CETPs/STPs by RIICO

Sh Sunil Kumar Meena, Sc-D informed that vide Para no. 12 of order dated 4.2.2021 Hon'ble NGT expressed its concern about the delay in progress on ground even after the sanctioning of the funds.

In view of above, the non-compliance period was considered after the 24 months from sanction of the funds i.e. 11.12.2020 to last date of the Hon'ble NGT order i.e. 4.2.2021. This delay of 56 days may be considered w.r.t. the cost of extraction of the ground water.

Sh K K Kothari, SRM, RIICO said that groundwater extraction can't be linked with the installation of the ZLD plant and in place of RIICO individual industries needs to be liable for paying the amount on Polluter Pay principal.

CPCB clarified that by commissioning the 6 MLD plant, industries could have reduced the daily extraction of 6 MLD groundwater from the over exploited area and therefore, EC amount calculated accordingly.

5. Discharge of sewage of Sector 4A & Sector 6 towards Dharuhera before the commissioning of 5MLD STP at Dharuhera i.e. before 1st July 2019

Sh Meena, CPCB explained the methodology adopted for assessment of the EC based on the treatment gap, O&M and environmental externalities. The delay in commissioning of the 5 MLD STP plant at Dharuhera area attracted the EC.

Sh Mahendra Singh, XEN, HSVP, Rewari said that the delay in commissioning may be due to design approval or official permissions.

The meeting ended with thanks.

(Milind Kumar Nimje)
Scientist-C
CPCB, RD, Bhopal

(Sunil Kumar Meena)
Scientist-D
CPCB, RD, Bhopal

(P Jagan)
Regional Director
CPCB, RD, Bhopal